



**GOVERNMENT OF GOA**

# **ANNUAL ADMINISTRATION REPORT**

**FOR THE YEAR**

**2024-2025**

## **INTRODUCTION**

*The Administrative Reforms Department plays a pivotal role in strengthening the governance architecture of the Government of Goa by promoting efficiency, transparency, accountability and citizen-centric service delivery. Through continuous review of administrative systems, procedures and institutional frameworks, the Department endeavors to modernize governance processes in line with constitutional values and contemporary public administration practices.*

*This Annual Administration Report presents a comprehensive account of the initiatives, reforms, and outcomes achieved during the reporting year. The Department focused on rationalizing administrative procedures, simplifying rules and reducing procedural delays to enhance the effectiveness of government functioning. Emphasis was placed on evidence-based decision-making, process re-engineering and outcome-oriented governance. Several policy interventions were undertaken to strengthen service delivery mechanisms, improve inter-departmental coordination and ensure timely redressal of public grievances.*

*A key thrust area of the Department's work has been the promotion of e-governance and digital transformation across Government departments. The Department also engaged in periodic review of service rules, organizational structures and performance management systems to align human resource policies with evolving governance needs.*

*This report documents the activities, achievements and provides insights into ongoing and future reform initiatives. It reflects the Government of Goa's commitment to responsive, transparent and accountable governance.*

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# 01. ELECTRICITY DEPARTMENT

## 1. Introduction

### (a). Description

The Electricity Department is the only power supply utility in the State of Goa. It is a Government Department primarily involved in the business of transmission and distribution of power across various categories of consumers in the State. The present tied-up capacity for power is: Western Grid - 548.37 MW, Southern Grid - 100 MW, Solar - 81 MW, Non-Solar (Wind) - 200 MW, Hybrid - 150 MW, Within Goa (Co-gen & DRE) - 90.34 MW, totaling to 1169.71 MW. The Maximum Demand of the State is 857 MW, and the Number of Consumers is 7.26 Lakhs.

### (b). Mission

#### 1. SHORT TERM GOAL

- a. O&M: Capacity building to meet growth in demand by 5% annually.
- b. Implement Digital applications for billing, collection and ease of doing business.
- c. Establishment – moving to performance based organization.
- d. Accounts and Commercial – Reduction of AT&C losses by 1% each year.

#### 2. MEDIUM TERM GOAL

- a. O&M: Installation of Smart / Prepaid meters for all categories of consumer.
- b. Planning: Promote Renewable Energy and Energy Efficient building in line with the National and State policy and its targets.
- c. Establishment: Bring about reforms and training of human resource.
- d. Account & Commercial: Recovery of Pending dues.

#### 3. LONG TERM GOAL

- a. O&M: Adopt modern practices for O&M of power infrastructure and its modernization.
- b. Planning: Maintain transparency in the procedures and practices followed by the Department.
- c. Establishment: Utilizing Human resource information system for all activities pertaining to employees and review of recruitment policies.
- d. Accounts: Revenue management of the Department and ensuring fund flow on ongoing & future projects.
- e. Commercial: Devising Tariff Structure so as to make the Department self-sufficient.

### (c). Vision

The Vision of the Electricity Department is to provide enhanced Quality, Reliability, and Availability of power to all consumers across the State of Goa by:

1. Upgrading the existing system by adopting modern and sustainable technologies.
2. Effective and timely operation and maintenance of its power infrastructure.
3. Capacity building in infrastructure to meet the increasing demand of the State
4. Providing effective and efficient Customer services through initiatives such as Ease of Doing Business, Online Services, etc.
5. Providing transparency in procedures and practices adopted by the Department.
6. Promoting IT Initiatives such as ERP, e-Office, etc.
7. Promote the use of Renewable Energy so reduce dependency on fossil fuel.
8. Promote and spread awareness for the use of energy-efficient equipment and technologies.

9. Conduct Technical, Management and Safety training to all the Staff of the Department for knowledge enhancement.
10. Maximize Billing and Collection efficiency for lower AT&C losses.

**4. Some of the Major Posts Functioning in ELECTRICITY DEPARTMENT are as under:**

<b>Sr.No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Chief Electrical Engineer	1	1	0
2	Superintending Engineer	4	4	0
3	Executive Engineer Elect	27	22	5
4	Joint Director (Accounts)	1	1	0
5	Dy Director Admin	1	1	0
6	Assistant Engineer (Electrical)	183	151	32
7	Assistant Engineer (Civil)	9	9	0
8	Assistant Accounts Officer	2	2	0
9	Research Assistant	1	1	0
10	Office Superintendent	1	1	0
11	Accountant	21	13	8
12	Head Clerk	56	55	0
13	Junior Engineer (Elect)	291	204	87
14	Junior Engineer (Civil)	22	17	1
15	Meter Mechanic	15	2	0
16	Junior Stenographer	24	16	8
17	Draftsman Grade I	8	1	0
18	Station Operator	258	217	41
19	Investigator	1	1	0
20	Lower Division Clerk	523	475	48
21	Meter Reader	362	319	43
22	Meter Tester	21	1	0
23	Lineman/Wireman	832	683	149
24	Driver (HMV)	34	14	0
25	Driver (LMV)	279	154	16
26	Turner Fitter	10	1	0
27	Store Clerk	17	2	13
28	Telephone Operator	33	28	5

29	Assistant Data Entry Operator	165	135	30
30	Assistant Lineman/ Wireman	1382	1214	126
31	Line Helper	2330	2192	138
32	Peon	82	36	14
33	Watchman	53	16	0
34	Sweeper	21	6	0

## 5. Governing Acts & Rules/Ammendments to the Acts & Rules

### Central Act / Rule

**Name of the Act/Rule:** Energy Conservation Act, 2001

**Description:** Responsible for policy implementation, standard-setting, energy audits, and public awareness. Reduce the energy intensity of the Indian economy, Promote efficient use of energy in all sectors, Establish a legal framework and institutions for energy conservation, Introduce mandatory norms for large energy users, Encourage market-based mechanisms for energy efficiency (e.g., PAT scheme).

### No. of Ammendment(s): 3

**Ammendment No. :** 1.

**Name of the Ammendment :** 2010

**Description :**Amendments in multiple clauses.

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**Ammendment No. :** 2.

**Name of the Ammendment :** 2017

**Description :**ECBC Code added.

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**Ammendment No. :** 3.

**Name of the Ammendment :** 2022

**Description :**Amended (substitution and insertion) Section 2, 4, 13, 14, 15, 26, 27, 28, 52, 56, 57, and 58.

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### State Act / Rule

**Name of the Act/Rule :** Electricity Duty Act, 1986

**Description :**Act specifies Electricity duty to be charged from Consumers on the electricity consumptions categorywise for Electrical Infrastructure Development.

### No. of Ammendment(s): 6

**Ammendment No. :** 1.

**Name of the Ammendment :** 2001

**Description :**Ammended for Rates.

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**Ammendment No. :** 2.

**Name of the Ammendment :** 2002

**Description :**Ammended for Rates.

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**Ammendment No. :** 3.

**Name of the Ammendment :** 2006

**Description :**Ammended for Rates.

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**Ammendment No. : 4.**  
**Name of the Ammendment : 2008**  
**Description :Ammended for Rates.**

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**Ammendment No. : 5.**  
**Name of the Ammendment : 2012**  
**Description :Ammended for Rates.**

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**Ammendment No. : 6.**

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**Name of the Ammendment : 2024**  
**Description :Ammended for new tariff categories.**

**Name of the Act/Rule : Standard of Performance, 2015**  
**Description :Specifies Quality Standards for DISCOMS.**

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**Name of the Act/Rule : Electricity Right of Consumers Rules, 2020**  
**Description :Specifies minimum service standards, guaranteed time-bound access, smart metering, compensation mechanisms, 24x7 supply (except specified categories), streamlined grievance redressal, and support for rooftop solar (“prosumers”)**

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**Name of the Act/Rule : JERC Supply Code, 2018**  
**Description :Enacted under Sections50 and181 of the Electricity Act, 2003; notified on 26 Nov 2018. Repeals the 2010 Supply Code; overrides any conflicting regional Standard of Performance Regulations.**

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**Name of the Act/Rule: The Goa Public Lighting Duty Act, 2021**  
**Description: To provide for the levy & collection of Public Lighting Duty on Electricity Consumers ,**

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**Name of the Act/Rule: The Goa Public Lighting Duty Act, 2021**  
**Description: To provide for the levy & collection of Public Lighting Duty on Electricity Consumers for O&M of Public Lighting.**

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**Name of the Act/Rule: Solar PV Grid interactive systems based on Net Metering, 2019**  
**Description: Enacted on 24 July 2019, covers Group Net Metering and Virtual Net Metering grid-connected rooftop, ground-mounted, and floating solar PV systems.**

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**No. of Ammendment(s) : 1**

**Ammendment No. : 1.**  
**Name of the Ammendment : 2024**  
**Description :Regulation 2.1, 4.1, 11.8 amended. New clause 11.9, 11.10 and 16.8 to 16.12.**

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## **6. Schemes Implemented :**

### **Central Schemes**

<b>(Rs. In Lakhs)</b>			
<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	REVAMPED DISTRIBUTION SECTOR SCHEME	29500	17500

## 7. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

1. The Electricity Department has undertaken several projects across the State for conversion of Overhead system to underground cabling for an estimated cost of Rs. 1130.67 Crores. The conversion will drastically improve power supply quality and reliability to the consumers in the State of Goa. The State has achieved 70% of underground cabling for the 11/33kV network.
2. The Electricity Department has also undertaken 10 projects under the Revamped Distribution Sector Scheme of the Ministry of Power, Government of India, amounting to Rs. 300 Crores. This project are related to the replacement of old/ flayed Distribution Transformer Centres, providing new Distribution Transformer Centres, Re-conducting of old/frayed 33 KV Overhead conductors, 11KV and LT Underground Cabling Works, RMUs for 11KV cabling works along with IT/OT works.
3. The work of commissioning of new 220/110/33KV, 63 MVA transformers at the Thivim Substation at a total cost of the project is Rs. 66 Crores is completed and has improved the power availability of supply, also improving the voltage profiles of the area.
4. Work is in progress for the upgradation of the 1 Nos. EHV Substation in Goa by commissioning of new 220/110/33KV, 63 MVA transformers at the Ponda Substation at a total cost of project is Rs. 60 Crores. The upgradation will improve the power availability of supply, besides improving the voltage profiles of the area.
5. The work of Design, Supply, Erection, Testing and Commissioning of 3x63 MVA, 220/33KV GIS Substation at Saligao along with 220KV Double circuit line from Thivim Substation for an amount of Rs. 370.89 Croes is under progress. The Substation will drastically improve the voltage profile of North Goa District, besides increasing power availability in the region.
6. Work of upgrading of 220KPXR line by replacement of the existing ACSR DRAKE conductor with HTLS ACCC DRAKE Conductor from 220KV Ponda Substation to 220KV Xeldem Sub station at the cost of Rs. 46 Crores is completed and has improved flow of power between to 2 main receiving Substations in Goa i.e Ponda Substation connected to Western grid and Xeldem Substation connected to Southern grid.
7. The LOA is issued for the installation of 7.5 Lakhs pre-paid Smart Metering works under Revamped Distribution Sector Scheme.
8. The Department is also in the process of implementing of ERP under IT/OT works of Revamped Distribution Sector Scheme. The estimated project cost is about Rs. 38 Crores.

### (b). Achievements

1. The Electricity Department has elevated from B+ to A category in the 13th Annual Integrated Rating & Ranking by the Ministry of Power, Government of India. The utilities are ranked based on the parameters such as AT & C losses, ACS-APR gap, Billing and Collection efficiency, Tariff cycle, Regulatory Assets, etc.
2. The Goa State has been awarded 2nd Prize at the "State Energy Efficiency Performance Award (Group 3) sector" Bureau of Energy Efficiency, Ministry of Power, Government of India, in recognition to the State's commitment to Energy efficiency and conservation.
3. The Electricity Department has launched the "Goa Electricity Department Compensation Scheme" for the line staff of the Electricity Department for payment of compensation to the nominee of the staff for accidental death whilst on duty, and also for payment of compensation to staff suffering grievous injuries due to accidents caused whilst performing duties.

4. Aggregate Technical & Commercial (AT & C) loss has reduced substantially over the last few years from 1.06% in 2021-22 to 9.32% in 2023-24. The reduction in AT & C losses indicated that the Department has achieved higher billing and collection efficiencies and lower technical losses.

State	FY 2021-22	FY 2022-23	FY 2023-24
Goa	13.06%	11.96%	9.32%

5. Gap between Average Cost of Supply (ACS) & Average Revenue Realized (APR) has reduced 0.89 to 0.51 is expected to reduce further, indicating in budgetary support provided by the Government to the Department.

State	FY 2021-22	FY 2022-23	FY 2023-24
Goa	0.89	0.52	0.51

6. Average daily Hours of Supply in Urban and Rural areas has improved due to various projects undertaken by the Department such as underground cabling, Upgradation of the existing lines and substations, new EHV projects, etc.

State	Hours of Supply	FY 2021-22	FY 2022-23	FY 2023-24
Goa	Rural	23.72	23.84	23.9
	Urban	23.8	23.87	23.92

7. Government of Goa has developed and launched Clean Energy Roadmap, a state level blueprint to decarbonise all sectors by 2050 at G-20 and is geared for Honourable Prime Minister Shri. Narendra Modi's fivefold strategy to achieve India's Net Zero commitment by 2070, 500GW of non-fossil energy capacity and fulfilling 50% energy requirements via RE sources by 2030.

## 8. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	1 Day Training In Electrical Safety & First Aid For Line Staff in 4 batches	12-12-2024	17-12-2024	6 Days
2	1 Day Training In Electrical Safety & First Aid For Line Staff	15-01-2025	30-01-2025	16 Days
3	1 Day Training Programme On Prevention Of Sexual Harassment At Workplace	13-09-2024	20-09-2024	8 Days
4	1 Day Programme In Safety & First Aid For Line Staff in 26 batches	21-05-2024	07-06-2024	18 Days

## 9. Financial Management

### Demand No. 76

Description	Percentage against BE 2024-2025
Revenue Expenditure	97.25
Capital Expenditure	98.64
Revenue Receipt	80.97

## 02. PUBLIC WORKS DEPARTMENT

### 1. Introduction

#### (a). Description

The Public Works Department plays a major role in the economic, commercial and touristic development of the State of Goa. Being a service Department, it is entrusted with all the developmental activities like Planning, Design, Construction, Operation and Maintenance of all types of construction works in this State of Goa.

#### (b). Mission

Upgradation and modernization of water treatment facilities, distribution networks and storage systems. To prepare geometrically designed, safe roads in good, motorable conditions. To provide safe and hygienic sanitation services to 100 % of Goa's population.

#### (c). Vision

To make efficient use of treated water supply with sustainability, innovation and community partnership. The growing concerns about water scarcity make it imperative to manage our resources responsibly. The department is committed to transform the landscape of water management through strategic initiatives, technological advancements and collaborative partnerships. It aims to provide and establish a modern, efficient and sustainable sewerage network that protects public health, preserves the natural beauty of Goa and supports the state's economic growth, while ensuring equitable access to sanitation for all the citizens. Construction of bridges across major / minor rivers, creeks and other water bodies to facilitate short and easy movement and to boost socio-economic development of the state. To create infrastructure projects with sustainable development, energy saving mechanism and accessibility for persons with disabilities.

### 2. Some of the Major Posts Functioning in PUBLIC WORKS DEPARTMENT are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Principal Chief Engineer (Pwd)	1	1	0
2	Chief Engineer	6	4	2
3	Superintending Engineer	15	13	2
4	Chief Architect	1	1	0
5	Architect	4	4	0
6	Executive Engineer	51	51	0
7	Accounts Officer	1	1	0
8	Director (Admin)	1	1	0
9	Joint Director (Accounts)	1	1	0
10	Assistant Architect	5	5	0
11	Assistant Engineer	242	242	0
12	Architectural Assistant	6	3	3

13	Deputy Director (Admn)	1	1	0
14	Assistant Account Officer	4	2	2
15	Assistant Chemist	25	22	3
16	Technical Assistant	231	151	80
17	Office Superintendent	4	2	1
18	Junior Engineer	433	253	180
19	Divisional Accountant	28	13	15
20	Head Clerk	28	25	0
21	Senior Stenographer	1	1	0
22	Draughtsman Grade I	9	6	0
23	Statistical Assistant	1	1	0
24	Planning Assistant	2	2	0
25	Laboratory Technician	37	16	21
26	Foreman (Electrical)	2	1	0
27	Junior Stenographer	39	18	13
28	Upper Division Clerk	168	165	2
29	Draughtsman Grade Ii	23	12	0
30	Meter Controller	2	2	0
31	Draftsman Grade Iii	84	63	10
32	LDC /Mr /Ask / Receptionist-Cum-Telephonist / House Keeper / Bill Clerk Cum Cashier	485	413	56
33	Driver (HMV)	18	11	0
34	Driver (LMV)	45	7	2
35	Carpenter	14	1	0
36	Road Gang Worker	74	24	0
37	Junior Architectural Assistant	10	8	1
38	Fitter Grade I	10	1	0
39	Architectural Draughtsman Grade II	4	4	0
40	MTS	479	109	20

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** THE GOA PROVISION OF OF WATER SUPPLY ACT 2003.

**Description :** THE GOA PROVISION OF OF WATER SUPPLY ACT 2003.

**No. of Amendment(s) : 2**

**Amendment No. : 1.**

**Name of the Amendment :** The Goa Provision of Water Supply (Amendment) Act 2022

**Description :** 6. Offences and Penalties:- Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate be sentenced to pay a fine of, rupees ten thousand, if the conviction is relating to the user of piped water for domestic purpose, and rupees fifty thousand, if the conviction is relating to the user of piped water for commercial or industrial purpose.

Amendment No. : 2.

**Name of the Amendment :** The Goa Provision of Water Supply (Amendment) Act, 2025.

**Description :** 6. Offences and Penalties:- Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall be liable to pay to the Assistant Engineer, Public Works Department of the concerned jurisdictional area, a fine of, rupees ten thousand, if the contravention is relating to the user of piped water for domestic purpose, and rupees fifty thousand, if the contravention is relating to the user of piped water for semi domestic or commercial or industrial purpose.

**4. Schemes Implemented :**

**Central Schemes**

**(Rs. In Lakhs)**

<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	Jal Jeevan Mission	714	714
2	Central Road and Infrastructure Fund	2970	1774.88

**5. Financial Management**

**Demand No. 21**

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Receipt</b>	69.21
<b>Revenue Expenditure</b>	66.54
<b>Capital Expenditure</b>	85.11

### 03. DEPARTMENT OF WATER RESOURCES

#### 1. Introduction

##### (a). Description

The WRD was formed in 1981 with the objective of integrated Water Resources management, both surface and groundwater, in terms of its development conservation protection and regulation of its use for ensuring the water security of the State.

##### (b). Mission

The mission of the department is to ensure water security, which means providing water of satisfactory quality and in adequate quantity for all human requirements and to blend the traditional and innovative technological methods to create and increase storages, utilize the same optimally, envisage an effective regulatory mechanism for protecting this resource and also the environment.

##### (c). Vision

The vision of the Department is to develop and protect the quality of surface water resources like dams, ponds, tanks, bandharas etc. and ground water resource in the aquifers to ensure its availability to meet the future demand of the State for irrigation, drinking, industrial, commercial use etc.

#### 2. Some of the Major Posts Functioning in DEPARTMENT OF WATER RESOURCES are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Deputy Director (Admn)	1	1	0
2	Director (Admin)	1	1	0
3	Additional Chief Engineer	2	2	0
4	Superintending Engineer	6	4	0
5	Executive Engineer	14	12	2
6	Surveyor Of Works	6	4	2
7	Special Land Acquisition Officer	1	1	0
8	Accounts Officer	1	1	0
9	Assistant Accounts Officer	1	1	0
10	Assistant Engineer	51	41	10
11	Assistant Surveyor Of Works	20	13	7
12	Assistant Hydrologist	1	1	0
13	Soil Survey Incharge	1	1	0
14	Water Management Specialist	1	1	0
15	Senior Stenographer	2	2	0
16	Superintendent	4	2	2
17	Head Clerk	16	15	1

18	Technical Assistant	52	12	40
19	Statistical Officer	1	1	0
20	Junior Stenographer	20	7	13
21	Upper Division Clerk	75	75	0
22	Accountant	14	14	0
23	Junior Engineer (Civil)	135	69	66
24	Foreman Agriculture	3	2	1
25	Driver (Lmv)	15	15	0
26	Lower Division Clerk	137	129	0
27	Multi-Tasking Staff	98	45	53

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Ground Water regulation Act, 2002

**Description :** The section 17 of the act is amended vide notification dt 04/09/2024 whereby the amount of fines for illegal sinking of wells/illegal transportation of ground water have been increased from Rs.5000 / Rs.10000 to Rs.5 lakh/ Rs.10 lakh. Similarly, for polluting Groundwater aquifers, a fine of Rs.10 lakh has been proposed

**Name of the Act/Rule :** The Goa Irrigation Act 1973

**Description :** The section 85 of the act is amended vide notification dt 04/09/2024 where every bulk user of the water is supposed to treat the sewage before releasing it in the environment failing which a penalty of Rs.10/cubic meter of water supplied to him will be levied.

Schemes Implemented :

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Irrigation well subsidy scheme	2	2
2	Rain water harvesting policy	50	31.66
3	Nital Goem Nital Baim	300	6.5

### 4. Financial Management

#### Demand No. 74

Description	Percentage against BE 2024-2025
Revenue Expenditure	4.08
Capital Expenditure	0.99

## 04. NEW AND RENEWABLE ENERGY

### 1. Introduction

#### (a). Description

The Department of New and Renewable Energy (DNRE), Goa, implements solar rooftop initiatives, EV infrastructure, biomass projects, and government-building solarisation. Together, DNRE drive policies and schemes that expand renewable energy generation, reduce Goa's reliance on external power, and foster sustainable development.

#### (b). Mission

The DNRE's mission is to accelerate renewable adoption across Goa through targeted schemes: subsidized solar rooftops, electric vehicle incentives, and provide solar pumps for farmers. It also promotes solar water heaters, biogas plants, biomass briquetting, and Government building solarisation.

DNRE supports innovation, such as floating P V, agrivoltaics, building integrated P V, bio fuel market, while anchoring future ready green infrastructure all to ensure equitable, affordable, and resilient clean energy access, drive technology uptake, and expand presume capacity in the State.

#### (c). Vision

With ambitious target to make Goa 100% carbon neutral by the year 2050, the State clean energy roadmap aims to decarbonizes all sectors including tourism, transport, health, agriculture while integrating Ev's, biogas, Solar, wind, hydro and decentralized generation. This vision supports affordable, reliable and clean energy access, positioning Goa as a pioneering green energy State that balances growth with environmental stewardship.

### 2. Some of the Major Posts Functioning in NEW AND RENEWABLE ENERGY are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Lower Division Clerk	2	2	0
3	Peon(MTS)	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Cess on Products and Substances Causing Pollution (Green Cess) Act, 2013

**Description :** The Department of Science Technology & Environment had notified The Goa Green Cess on Products & Substances Causing Pollution (Green Cess) Act, 2013 vide Extraordinary, Official Gazette No. 7/9/2013-LA dated 24/05/2013 and the Rules were notified vide notification No. LS/MISC/1915/96/Part IV/1616 dated 20/02/2014. Further The Department of Science Technology & Environment notified the rates of Green Cess as 0.5% of the sale value of the product/substance vide Notification No.100/4/2013/STE-DIR/879 dated 11/09/2014. The mentioned Act was transferred to the Department of New & Renewable

Energy(NRE) (Demand No. 86) vide letter No.4-76-2023/S&T&WM/317 dated 09/06/2023The State Government enacted the above Act under the concept of “polluter pays principle” and the proceeds collected under the Goa Green Cess Act shall be utilized for undertaking the measures to reduce the carbon footprint, by means programmes or schemes as formulated by the Government.

#### 4. Schemes Implemented :

##### Central Schemes

(Rs. In Lakhs)

Sr. No.	Scheme	Funds Allotted	Funds Utilised
1	Component –B of PM KUSUM	193	281.43

##### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Scheme for Promotion of "Biogas Plant Based On "Kitchen/Organic Waste" In The State of Goa"	7.5	2.34
2	Re-launch of Scheme for Promotion of Electric Vehicles (EVs) in the State of Goa	2000	781.7
3	Revised Scheme for Promotion of Grid Connected Solar Rooftop System with Net, Group Net & Virtual Net Metering FY 2023-2026	2500	473.39
4	Scheme for Supply and Installation of Solar Water Heating System (SWHS)	58	9.21

#### 5. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

CONVERGENCE- A proposal for implementation of decentralized solar power projects, replacements of energy efficient agriculture pumps and distribution of LED bulbs for domestic households.

Notification of Revised Scheme for promotion of Grid connected solar rooftop system with NET metering .

Selection of Convergence Energy Services Limited for design, manufacture, supply, installation and commissioning of solar pack of500wp capacity, solar home lights and solar street light.

Goa Electric Vehicle Concessional Charging Infrastructure Policy-2021

Award of work for installation of 30MW rooftop solar pv on Government buildings in RESCO

##### (b). Achievements

40 TPD Biomass Briquette manufacturing facility established at Saligao, bardez, Goa. Digital platform has been developed for Biomass aggregation to benefit farmers/ local. Supply of Solar dryer for drying various type of food products at ICAR and Ela Old Goa. Provide Subsidy for promotion of Electric Vehicle in the State of Goa.

Supply and installation of LED based Solar street lighting system. Notification of Goem Vinamulya Vij Yevjan.

Supply of 154 solar pumps under PM KUSUM to farmers at 100% subsidy.

commissioning of 30kW solar power plant at Ponda Municipal Market, 10kW at V.P Querim, 15kW at V.P Borim and 3MW ground mounted solar power plant at MPA.

## 6. Financial Management

### Demand No. 86

Description	Percentage against BE 2024-2025
Revenue Expenditure	21.78
Revenue Receipt	19.56

## 05. DEPARTMENT OF ARCHAEOLOGY

### 1. Introduction

#### (a). Description

Department of Archaeology of the Government of Goa looks after

- 1) Conservation, maintenance, restoration, documentation and grading of protected monuments/ Sites under "The Goa Ancient Monument and Archaeological Sites and Remains Act, 1978 and Rules 1980".
- 2) Survey and exploration of Monuments/Sites having Archaeological/ Heritage Importance.
- 3) Village wise survey and listing of antiquities. In addition to the restoration and maintenance of 57 protected monuments and sites, this Department also undertakes the listing and salvaging of antiquities across the State of Goa under the provisions of The Goa Ancient Monuments and Archaeological Sites and Remains Act, 1978 and Rules, 1980.

#### (b). Mission

Acquire, Protect, Preserve, Conserve, Restore, Maintain and Create awareness of the archaeological and historical wealth of the State along with encouraging public for the study of Goa's History, Heritage & Archaeology.

#### (c). Vision

To promote the feeling of great pride of Goa's Archaeological and Cultural Heritage and its preservation for posterity.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF ARCHAEOLOGY are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director (Admn)	1	1	0
3	Exploration Officer	1	1	0
4	Horticulture Assistant	1	1	0
5	Conservation Assistant	1	1	0
6	Photographer	1	1	0
7	MTS	7	5	2

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. The Department has notified 6 new sites as protected in the Official Gazette. These include Betul Fort, the Rock Engravings at Mauxi, the Stone Circle at Cotigao, Kranti Veer Dipaji Rane's House at Kumbharkhand in Sattari, the Soliye Temple at Canacona, and the Tank of Shri Vazreshwar Temple at Balli.
2. The Drafting Panel, which was specially constituted for drafting a comprehensive Heritage Policy has completed its task and submitted the draft of the Heritage Policy, 2025 to the Government on 26th December, 2024.
3. The work of Restoration of Sankhali Fort is in progress and is expected to complete by October, 2025.

4. The work of Restoration of Corjuvem Fort is in progress and is expected to complete by November, 2025.
5. Restoration / Conservation works of Colvale Fort, Mormugao Fort, Betul Fort and Cabo - de - Rama Fort are initiated.
6. The Department has notified Goa's Old Capital "Chandor" as a Heritage Village.
7. Restoration of the temples demolished during Portuguese regime work is initiated. The Department is in Communication with The Revenue Department for allotment of a suitable land for building of Smarak Devalay as per the recommendation of the scrutiny committee.

**(b). Achievements**

1. The repair and painting work of the Chapel of Monte in Ella, Tiswadi - Goa has been completed.
2. The Department has undertaken the Conservation & Restoration work of Frontispiece of Sancoale in Mormugao, Jain Basti in Ponda and Alorna Fort in Pernem.

**4. Training Program**

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Workshop on Introduction to Iconography	27-02-2025	01-03-2025	3 Days

**5. Financial Management**

**Demand No. 87**

Description	Percentage against BE 2024-2025
Revenue Expenditure	36.18
Capital Expenditure	10.76

## 06. DIRECTORATE OF AGRICULTURE

### 1. Introduction

#### (a). Description

The State of Goa is providing assistance to agriculture at all levels to provide substantial return to rural people. The Department of Agriculture provides assistance for farmer from land preparation to the extent of marketing of the produce.

The Department of Agriculture with its head quarter at Tonca, Panaji implements developmental programme through Zonal Agricultural Offices located in each taluka of Goa.

The Department has plant production centres in their agricultural farms, machinery provision centres at the taluka level and training centres at District Level. The Soil Testing Laboratories are located at district level.

#### (b). Mission

To promote sustainable agricultural development, enhance farm income, and ensure food security for the state. This includes providing support to farmers, facilitating technology adoption, promoting organic farming, and ensuring effective implementation of agricultural policies and programs.

#### (c). Vision

Vision for Development of Agriculture and Allied Sectors: A way towards making goa self-reliant (Swayampurna Goa).

### 2. Some of the Major Posts Functioning in DIRECTORATE OF AGRICULTURE are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director Of Agriculture	1	1	0
2	Director (Admin)	1	1	0
3	Programme Co-Ordinator	1	1	0
4	Deputy Director Of Agriculture	7	7	0
5	Executive Engineer	1	1	0
6	Assistant Director Of Agriculture	13	11	2
7	Subject Matter Specialist (Horticulture)	1	1	0
8	Subject Matter Specialist (Animal Science)	1	1	0
9	Subject Matter Specialist (Home Science)	1	1	0
10	Accounts Officer	1	1	0
11	Deputy Director (Admn)	1	1	0
12	Subject Matter Specialist (Plant Protection)	1	1	0
13	Subject Matter Specialist (Fisheries)	1	1	0

14	Asstt. Director (Ae)	1	1	0
15	Agriculture Officer	35	32	3
16	Assistant Account Officer	1	1	0
17	Assistant Engineer	3	2	1
18	Office Superintendent	1	1	0
19	Mechanical Cultivation Officer	4	4	0
20	Assistant Chemist	3	2	1
21	Assistant Agriculture Officer	46	26	20
22	Programme Assistant (Computer)	1	1	0
23	Accountant	4	4	0
24	Head Clerk	9	9	0
25	Research Assistant	1	1	0
26	Chemist Grade I	3	3	0
27	Office Superitendant Cum Accountant	1	1	0
28	Junior Engineer (Civil)	7	5	2
29	Technical Assistant	3	3	0
30	Statistical Assistant	4	4	0
31	Extension Officer	16	4	12
32	Sample Collector	3	3	0
33	Analytical Assistant	3	2	1
34	Senior Mechanic	9	9	0
35	Junior Stenographer	3	3	0
36	Upper Division Clerk	40	40	0
37	Foreman Supervisor	3	3	0
38	Laboratory Assistant	2	2	0
39	Investigator	25	25	0
40	Foreman Supervisor (Fab.)	1	1	0
41	Junior Research Assistant	3	1	2
42	Agriculture Assistant	29	25	4
43	Junior Mechanic	18	16	2
44	Field Assistant	37	35	2
45	Draughtsman Grade Iii	1	1	0
46	Tractor Driver	46	43	3
47	Lower Division Clerk	92	77	15

48	Carpenter	1	1	0
49	Driver (LMV)	31	22	9
50	Driver (HMV)	6	2	4
51	Overseer	1	1	0
52	Multi Tasking Staff	286	243	43

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** 1) Seeds Act, 1966 (Act No. 54 of 1966)

**Description :** The Seeds Act, 1966 (Act No.54 of 1966), is Government of India act to provide for regulating the equality of certain seeds for sale and for matters connected there with. It regulates the quality production, import, export and sale of seed in the country. In the State of Goa, Director of Agriculture has been nominated as the Seed Licensing Officer with 12 inspectors one each in Taluka having jurisdiction in Taluka and two Seed Inspectors at Director Agriculture, Having jurisdiction all over Goa.

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**Name of the Act/Rule :** 2) Seeds Control Order, 1983

**Description :** The Seeds Control Order, 1983 was issued on 30th December 1983 by Government of India in exercise of the powers conferred by section 3 of the Essential Commodities Act, 1915. The Seeds Control Order defines all the terms under Seeds Act, 1966 and the guidelines condition in the form of Rule to implement the Seeds Act, 1966.

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**Name of the Act/Rule :** 3) Insecticide Act, 1968 and Insecticide Rules, 1971

**Description :** The Insecticide Act, 1968 is an act to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human being or animals and matter connected therein. The Insecticide Rules, 1971 regulate the production, manufacturing and use of insecticides in India. Under section 12 of the Insecticide Act, 1968, Government of Goa has designated the Director of Agriculture to act as Licensing Officer for the purpose of Insecticide Act, 1968 with jurisdiction over the entire State of Goa. Online Application for grant of license to Manufacture insecticides/ to sell, stock or exhibit for sale or distribute insecticides/ for undertaking pest control operations shall be made along with prescribed documents by visiting website: [www.agri.goa.gov.in](http://www.agri.goa.gov.in).

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**Name of the Act/Rule :** 1) The Goa Agricultural Produce and Livestock Marketing (Promotion and facilitation), Act, 2007 (Goa Act 11 of 2007):

**Description :** In the year 2007, to provide for improved regulation in marketing of Agricultural Produce, development of efficient marketing system, promotion of Agricultural processing and agricultural export and establishment and proper administration of markets for agricultural produce in the state of Goa and to put in place an effective infrastructure for marketing of agricultural produce and laydown procedure and system thereto, The Goa Agricultural Produce Marketing (Development and Regulation) Act, 2007 (Goa Act 11 of 2007) was introduced which came into force w.e.f. 26th August, 2010 and The Goa Agricultural Produce Marketing (Development and Regulation) Rules 2010 came into force w.e.f. 9th September, 2010.

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**Name of the Act/Rule :** 2) Nursery Act

**Description :** The Goa Fruit and Ornamental Plants Nursery (Regulation) Act 1995 (Goa Act of 1997) was passed by Legislative Assembly of Goa on 12/08/1996. Thereafter the rules were framed and duly notified on 02/02/1988. Under this Act, any owner of fruit and ornamental plant Nursery desiring to obtain License under this Act shall make application in Form A to the Competent Authority. After Inspection and reports and payment of Nursery License fees, New license is issued to the Owner for the period of 5 years. For renewal of license the applicant has to apply in the Form C.

**No. of Amendment(s) : 1**

**Amendment No. : 1.**

**Name of the Amendment :** The Goa Fruit and Ornamental Plant Nurseries (Regulation) (Amendment) Act, 2022 (Goa Act 30 of 2022)

**Description :** The Goa Fruit and Ornamental Plant Nurseries (Regulation) (Amendment) Act, 2022 (Goa Act 30 of 2022), which has been passed by the Legislative Assembly of Goa on 22/07/2022 and assented to by the Governor of Goa on 10/10/2022, is hereby published for general information of the public.

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**Name of the Act/Rule :** 1) Fertilizer Control Order 1985:

**Description :** The Fertilizer Control Order (FCO), 1985, is a crucial Indian regulation under the Essential Commodities Act, 1955, designed to ensure farmers get quality fertilizers at fair prices, controlling their manufacture, import, sale, and distribution. It mandates registration, sets quality standards, regulates pricing, and prevents adulteration, with penalties for non-compliance, protecting agricultural productivity and food security. Key Aspects of the FCO, 1985: 1. Quality Control: Specifies standards for various fertilizers (inorganic, organic, bio-fertilizers) and requires quality testing. 2. Price Control: Allows the Central Government to fix maximum prices to ensure affordability. 3. Distribution & Allocation: Regulates the flow of fertilizers to states to ensure timely availability for farmers. 4. Registration & Licensing: Requires manufacturers, importers, and dealers to register and obtain authorization. 5. Packaging & Marking: Mandates specific labeling on fertilizer bags. 6. Enforcement: Empowers inspectors to take samples, detain stocks, and prohibit sales of non-standard products, with penalties including imprisonment for offenders.

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**4. Schemes Implemented:**

**Central Schemes**

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	National Mission on Edible Oils - Oil Seeds	2.73	1.37
2	Mechanizing Agriculture	305.76	296.34
3	National Mission on Edible Oils - Oil Palm	20	9.16
4	National Food Security Mission- Pulses	15	5.1
5	Detailed Project Report (DPR) under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY)	1481.67	445.25
6	Watershed Development Component- Pradhan Mantri Krishi Sinchayee Yojana 2.0	1755	373.33
7	Paramparagat Krishi Vikas Yojana (PKVY)	238.464	104.032
8	Soil Health & Fertility (SHC)	175.3	77
9	National Horticulture Mission	750	175.34
10	Per Drop More Crop (PDMC)	145.42	66.16
11	Coconut Development Board Programme	176.89	155.36

**State Schemes****(Rs. In Lakhs)**

<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	Assistance for High Yielding and Certified Seed	138.5	135.21
2	Revitalization of Khazan lands by seed distribution of salt resistant paddy varieties and subsidized rates	1.21	0.28
3	Promoting Improved Technologies in Food Grain Crops	5.75	0.95
4	Scheme for Crop Protection in Agriculture	22	17.77
5	Promotion of Sri Anna- Millet cultivation in the State of Goa	5.75	2.35
6	Promotion of Organic Farming 2018	91	81.19
7	Promotion of Mechanization in Agriculture.-Assistance for Purchase of Machinery & Equipments	125	115.09
8	Modified scheme for Custom hiring service in Agriculture.	615	614.85
9	One time assistance to farmers for removal of weeds/shrubs/ bushes, weeds by hiring power driven machinery equipments/ labour.	2.08	1.06
10	Assistance for Community Farming	150.5	67.41
11	Assistance for fencing	290	287.56
12	Assistance for Purchase of Agriculture Inputs ST farmers	150	129.19
13	Special assistance to sugarcane growers	790	756.59
14	Assistance for Purchase of Agriculture Inputs for SC farmers	1.5	0.27
15	Development of Manures & Fertilizers	13.67	9.97
16	Kera Suraksha Insurance Scheme	0.5	0.1
17	Government Intervention for Control of Price Rise Scheme	2500	2500
18	Assistance for Protected Cultivation for growing Flowers and Vegetables	6.56	4.72
19	Wastern Ghats Development Programme	13.85	8.72
20	Assistance for Creation of Irrigation Infrastructure	244.9	244.87
21	Promotion of Vegetables with Assured Markets	367.5	792.01
22	Desilting and Revitalization Scheme	6.1	4.28
23	Assured Price for Agricultural Produce	1588.51	1220.16
24	Development of Horticulture	55	43.68

**5. Initiatives/Achievements of the Department****(a). Initiatives / Reforms****Major Events Organised by the Directorate of Agriculture (Extension Section) During the Year 2024-25.**

One District One Product (ODOP) under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme. This facility will be useful for the rural youth women/ farm women for the entrepreneurship development.

During the period 2019-2024, 27 On farm Testing were conducted in the field of Agronomy, Horticulture, Plant Protection, Animal Science, Fisheries and Home Science.

During the period 2019-2024, around 108 Frontline Demonstrations were conducted in the field of Agronomy, Horticulture, Plant Protection, Animal Science, Fisheries and Home Science.

During the period 2019-2024, the total number of 623 trainings were conducted by Krishi Vigyan Kendra South Goa for the rural youth, farmers/ farm women and extension functionary in the field of Agronomy, Horticulture, Plant Protection, Animal Science, Fisheries and Home Science.

#### Awareness Camps held.

150 nos. of programmes were organised on different aspects such as turmeric, marigold, tomato, broccoli cultivation, honeybee keeping, pisciculture, value addition including trainings demonstrations, Kisan Melas, Kisan Ghostis, Exhibitions, exposure visits etc through ATMA (North & South) & KVK (South).

#### Outcome of these Initiatives.

5210 nos. of farmers were benefitted through ATMA (North/South) & KVK (South).

#### **(b). Achievements**

Sr. No.	Description
1.	During 2024-25, assistance amounting to <b>Rs.287.56 lakhs</b> has been provided to <b>306 farmers</b> for erecting <b>fence of total length 82.91 R. Km.</b> thereby promoting cultivation of crops and protecting them from wild and stray animal damaged.
2.	During 2024-25, <b>497.82 MT paddy seed of High yielding varieties</b> has been supplied to <b>12310 farmers</b> across the Goa providing 50% at source subsidy amounting to Rs.135.21 lakhs. The supplied seed ha covered approximately 10,000 Ha area.
3.	During 2024-25, assistance amounting to <b>Rs.67.41 lakhs</b> has been provided to <b>14 Community Farmer Group for creation of Agriculture infrastructure.</b> Under this scheme, 12 Community Farmers Group ha erected fencing for protecting <u>72.79</u> ha area from wild & domestic animal damage. The erection of thi community fencing has been benefited to <u>287</u> farmers and facilitated them to take multiple crops.
4.	During 2024-25, assistance amounting to <b>Rs.129.19 lakhs</b> has been provided to <b>2189 ST farmers</b> to <b>purchase agriculture inputs.</b>

#### **6. Training Program**

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Manuring in horticulture garden crops such as Coconut, Arecanut, Banana, Spices etc	17-10-2024	22-10-2024	6 Days
2	Cultivation Practices in Vegetable crops	14-12-2024	18-12-2024	5 Days
3	Training on natural farming & demonstration on preparation of jeevamrut	03-03-2025	05-03-2025	3 Days

4	National Institute of Post Harvest Technology, Taleigao, Pune Maharashtra	15-12-2024	19-12-2024	5 Days
5	Training on Vegetable Cultivation	16-12-2024	18-12-2024	3 Days

## 7. Financial Management

### Demand No. 64

Description	Percentage against BE 2024-2025
Revenue Expenditure	77.95
Capital Expenditure	92.93

## **07. DIRECTORATE OF ANIMAL HUSBANDRY AND VETERINARY SERVICES**

### **1. Introduction**

#### **(a). Description**

This Department is committed to the welfare and economic upliftment of the farming community in general. Animal Husbandry contributes significantly in supplementing the income of small, marginal farmers and landless labourers and in generating gainful employment opportunities, especially self-employment to a substantial number of rural and semi-urban populations, who play a major role in the care and management of livestock. It serves as a vital source for providing nutritious protein rich balanced food in the form of milk, egg, meat and value added products.

#### **(b). Mission**

Development of Animal Husbandry Activities, Providing Veterinary Aid to all domestic animals with special emphasis to Livestock population Welfare of the Livestock farmers in the state. Enthusing the farmers to take up Livestock entrepreneurship Training of unemployed youth & farmers in the field of Dairy farming, Piggery farming, & Poultry farming Making the state self sufficient in milk, meat and eggs. Providing special assistance to SC/ST communities in the state. Providing adequate door to door assistance to the farmers/livestock owners i.e. Veterinary Health Care, Immunization, Treatment etc. through the network of Veterinary Hospitals, Veterinary Dispensaries, Key Village Sub- Centers / First Aid centers in the rural/urban areas.

Proving attractive subsidies in various spheres of Animal Husbandry Activities viz. Kamdhenu Scheme, Modern Dairy Scheme, Poultry Scheme, Piggery Scheme, subsidy for farmers cultivating perennial/seasonal fodder, Incentives to dairy farmers pouring milk into dairy societies. Artificially Inseminating non- descript cows, crossbreed cows, and she buffaloes with exotic Germ Plasm through a network of Key Village Sub-Centres, Dispensaries and Hospitals Various Central Sectors Scheme viz. National Project for Cattle and Buffalo Breeding Programme.

Strengthening of Infrastructure at Government Poultry Farm, Assistance to State for control of Animal Disease, Integrated Sample Survey, Livestock Census, Proficiency Efficiency Development, National Project for Rinderpest Eradication Assisting in Public Health by control of Zoonotic disease.

#### **(c). Vision**

The Department of Animal Husbandry & Veterinary Services has been primarily entrusted with the responsibility of providing "Veterinary Animal Health Care Welfare" to all the Livestock, to improve the production potentialities of Livestock and poultry reared in the state: It also plays a major role in milk production by incentivising the milk producers through the organized sector. However, the ultimate mission is to improve the Socio economic condition by improving milk, meat and poultry production in the state.

Department of Animal Husbandry & Veterinary Services is concerned with the health, safety and welfare of all the animals. This Department provides assistance in animal rescue, animal accidents, care for animals in distress, guidance for Veterinary Schemes and services, taking actions to prevent animal cruelty.

**2. Some of the Major Posts Functioning in DIRECTORATE OF ANIMAL HUSBANDRY AND VETERINARY SERVICES are as under :**

<b>Sr.No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Director	1	1	0
2	Deputy Director (Admn)	1	1	0
3	Deputy Director	7	6	1
4	Assistant Director	14	13	1
5	Statistical Assistant	2	2	0
6	Laboratory Assistant	4	3	1
7	Extension Officer	13	6	7
8	Agriculture Assistant	5	4	1
9	Veterinary Assistant	146	121	25
10	Poultry Extension Officer	1	1	0
11	Veterinary Officer	56	31	25
12	Assistant Accounts Officer	1	1	0
13	Statistical Officer	1	1	0
14	Office Superintendent	1	1	0
15	Research Assistant	1	1	0
16	Upper Division Clerk	22	22	0
17	Investigator	8	6	2
18	Mechanic	1	1	0
19	Supervisor	1	1	0
20	Head Clerk	2	2	0
21	Farm Supervisor	5	3	2
22	Accountant	3	2	1
23	Lower Division Clerk	38	33	5
24	Driver (LMV)	22	14	8
25	Tractor Driver	2	1	1
26	Pump Operator	2	2	0
27	Milkman	32	9	23
28	Store Keeper	4	3	1
29	Watchman	6	3	3
30	Electrician	5	4	1

31	Multi-Tasking Staff	299	251	42
32	Field Assistant	5	4	1

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act

**Name of the Act/Rule :** Prevention of cruelty to animals 1960

**Description :** This act provides the guidelines for establishment of Animal welfare Board of India to keep Law in force for prevention of cruelty to animals.

**Name of the Act/Rule :** Indian Veterinary council Act 1984

**Description :** This act is to regulate veterinary practice and provide for that purpose for the establishment of Veterinary council.

**Name of the Act/Rule :** The prevention and control of infections and contagious diseases in animals Act 2009

**Description :** Act to provide for the prevention, control and eradication of infectious and contagious diseases affecting animals for prevention of out break or spreading of diseases from one state to another.

#### State Act / Rule

**Name of the Act/Rule :** The Goa Animal Preservation Act, 1995

**Description :** to provide for the preservation of certain animals suitable for milk, breeding, draught or agricultural purposes.

**Name of the Act/Rule :** The Goa Cess on Fluid Milk (Control) Act, 2000

**Description :** to provide for levy and collection of cess on fluid milk and augment the dairy production and to make the State of Goa self reliant as far as milk production is concerned and to regulate the use of facilities and infrastructure, etc. provided in the State of Goa and for matters connected therewith.

**Name of the Act/Rule :** The Goa, Daman and Diu Livestock Improvement Act, 1972

**Description :** to provide for the improvement of livestock in the Union territory of Goa, Daman and Diu.

**Name of the Act/Rule :** The Goa, Daman and Diu Prevention of Cow Slaughter Act, 1978

**Description :** to prohibit slaughter of cows in the Union territory of Goa, Daman and Diu.

**Name of the Act/Rule :** The Goa, Daman and Diu Diseases of Animals Act, 1974

**Description :** An Act to provide for the eradication, prevention and control of diseases affecting animals.

**Name of the Act/Rule :** Goa Animal Preservation rule 1998

**Description :** These Rules establish the certificate requirements to be satisfied to deal with animal slaughtering. In particular, they specify that the Competent Authority must issue a certificate in case of animal slaughtering of scheduled animal (as appended in the Form No. I).

**Name of the Act/Rule :** The Goa, Daman & Diu Animal Disease Control Rule 1975

**Description :** All animals inspected, detained or vaccinated at a quarantine station under section 7 shall be liable to be marked by branding the letters "C. D." on the left hand quarter. The last two digits of the calendar year in which such marking is done, shall be branded after the letter. "C .. D." ego 75. A fee of fifty paise. per animal shall be payable for such marking..

**Name of the Act/Rule :** The Goa State Veterinary Council Rules 1990

**Description :** Official Gazette, series, I No: 34 dated 22/11/1990

#### 4. Schemes Implemented :

##### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Revised scheme for incentives to milk producers	500	379.25
2	Pashupal scheme	400	254.5
3	Scheme for incentive to green fodder cultivation for perennial and seasonal fodder development in the state (amended).	10	10.16
4	Financial assistance for rearing broilers, layers and low input technology poultry birds (2018)	45	45
5	Mukhyamantri Sudharit Kamdhenu scheme	3040	2841.28
6	Dairy equipment scheme	20	3.76
7	Interest subsidy on loans for agriculture and allied Activities	10	1.44
8	Community dairy farming scheme (amended 2021)	40	15
9	Subsidy for transportation of ready poultry feed from outside the state of goa by poultry farmers	2	1.64
10	Financial assistance to dairy farmers belonging to scheduled tribes and scheduled caste for purchase of basic dairy equipments (for sc/st)	11	1.37
11	Goatery scheme (assistance for goat rearing)	20	4.4

#### 5. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

The department is in process of establishing the "Goa College of Veterinary and Animal Sciences" as per the Veterinary Council of India (VCI) Minimum Standards of Veterinary Education-Regulaions 2016.

The State acknowledges the significance of expanding educational facilities in the field of Veterinary and Animal Sciences which is crucial for the development of Livestock sector and contribute to the Nation through highly skill veterinary graduates to serve the farming community, pet owners and wild life.

It is proposed to establish College equipped with equipments/Instruments for Laboratory, Hospital, setting up of Livestock Farm Complex, Library etc. and recruit Academic and other staff to fulfill requirements for commencement of B.V.Sc & A.H. degree Programme as per Veterinary Council of India Norms.

##### (b). Achievements

The department has conducted 1,10,445 Vaccinations to different animals and 1,97,964 different Animal Cases were treated throughout the State.

The Department has carried out 14,013 Artificial Insemination (A.I.) in Cattles and She Buffaloes and 4,964 Calves were born through A.I. this year.

The Annual Estimated Milk production is 63.673 (000 Tionnes), Egg production is 429.35 Lakhs and Meat production is 7.80 (000 Tonnes) during 2023-24 as per Integrated Sample Survey conducted by this Department.

Total 2514 number of KCC issued to farmers through various Nationalized banks and an amount of Rs.2657.03 Lakhs has been sanctioned. Every effort is being done o achieve maximum coverage.

## Achievements under State welfare Schemes for the year 2024-25

1. **Mukhyamantri Sudharit Kamdhenu Scheme:** 87 farmers purchased 523 animals and amount of Rs. 3,79,25,133/- was released as Subsidy.
2. **Incentives to Milk Producers Scheme:** Total Rs. 28,41,28,307/- was released to farmers as deposit Subsidy@40% (incentive on milk @ 32.28% and cattle feed @ 7.72%) on the proceeds of Milk supplied to the Dairy Co-operative Society/BachatGat/Self Help Group.
3. **Pashupalan Scheme:** 937 new born calves were registered during this year. Total 2441 Nos. of beneficiaries were assisted for Calf to Cow rearing quarterly (0-27 months) and Rs. 2,46,12,125/- has been released as Subsidy.
4. **Community Dairy Farming:** One Group of farmers was released subsidy of Rs.15,18,000/-.
5. **Green Fodder cultivation Scheme:** Total 62 Nos. of beneficiaries were assisted for total 2,76,032 Sq.Mtr area of land for growing Green Fodder and Subsidy of Rs. 10,16,576/- has been released.
6. **Goatery Scheme (assistance for Goat Rearing):** 6 beneficiaries completed the Goatery project purchasing 49 animals/Goats and 5 beneficiaries have availed feed subsidy. The total subsidy of Rs.3,61,923/- has been released.
7. **Financial Assistance for Rearing Broilers, Layers and Low Input Technology Poultry Birds (2018):** 12 beneficiaries were assisted and total subsidy of Rs. 45,00,000/- has been released.
8. **The Goa Small Animal Rescue Management Scheme, 2014:** Total 6 Local bodies were covered and total amount of Grant in aid released is Rs. 84,85,500/-.
9. **The Goa Stray Cattle Management Schemet Scheme, 2013 (modified):** Total 28 Local Bodies are covered and total amount of Grant in aid released Rs. 19,74,80,310/-.

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Poultry Production Training	21-01-2025	23-01-2025	3 Days
2	Dairy Management Training	07-10-2024	11-10-2024	5 Days

## 7. Financial Management

### Demand No. 65

Description	Percentage against BE 2024-2025
Revenue Expenditure	75.94
Capital Expenditure	10.06
Revenue Receipt	39.92

## **08. DIRECTORATE OF ART AND CULTURE**

### **1. Introduction**

#### **(a). Description**

The Directorate endeavours to preserve, promote and perpetuate the traditional cultural forms and practices as well as artistic manifestations including folklore, literature, indigenous crafts and allied cultural expressions of the Goan Society.

It functions through its wide network of institutions towards organizing various programmes and diverse activities.

In addition to organizing programmes and initiating cultural activities, the Directorate visualizes and executes various programmes, schemes and facilities for the welfare of the artists including the provision of financial support.

It also inculcates reading culture among its citizens through its chain of libraries.

#### **(b). Mission**

To promote the diversity of cultural expressions by providing support and creating a conducive environment. To provide maximum access to the arts and cultural activities. To facilitate and coordinate community participation in all identified programmes.

To disseminate the creative expression of our artists through exhibitions, performances, publications and by supporting institutions and individuals engaged in the furtherance of these activities.

To develop and monitor to implementation of policy, legislation and strategic direction for the identification, conservation and promotion of cultural heritage.

#### **(c). Vision**

Global recognition to treasure the Intangible Cultural Heritage owned by the State of Goa.

To encourage Goan Folk artists by providing financial assistance to revive, preserve and protect the Goan Maand culture that has produced various folk art forms, folk music and folklores in the State of Goa.

To achieve absolute excellence in the field of Art, Culture, Music, Dance, Drama etc. by way of providing support to the artists and art organisations.

Construction of Ravindra Bhavan in all Talukas to cater the artist community by providing a platform for organizing various activities.

To support the needs of the people in creating and strengthening the reading habit especially among children at very young age, grants are provided to libraries.

It will provide its clientele with facilities of learning, research, enlightenment, creativity and the use of latest technology to enhance information access and retrieval.

**2. Some of the Major Posts Functioning in DIRECTORATE OF ART AND CULTURE are as under:**

<b>Sr. No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Director	1	1	0
2	Member Secretary (Ravindra Bhavan Margao)	1	1	0
3	Dy. Director Of Art & Culture	1	1	0
4	Deputy Director Of Accounts & Administration	1	1	0
5	Dy. Director (Admn)	1	1	0
6	Asst. Director (Culture)	1	1	0
7	Asst. State Librarian	1	1	0
8	Assistant Accounts Officer	3	3	0
9	Office Superintendent	1	1	0
10	Research Assistant	1	1	0
11	Assistant Cultural Officer	7	7	0
12	Accountant	9	4	5
13	Statistical Assistant	1	1	0
14	Theatre Manager	1	1	0
15	Theatre Manager (Jr. Scale)	5	4	1
16	Librarian	1	1	0
17	Senior Librarian	2	2	0
18	Theatre Art Teacher	27	24	3
19	Head Clerk	7	7	0
20	Librarian Grade I	38	28	10
21	Librarian Grade Ii	27	27	0
22	Book Binder	8	7	0
23	Stage Assistant	24	24	0
24	Jr. Stenographer	9	7	1
25	Asstt. Light Operator	7	5	2
26	Asstt. Generator Operator	6	5	1
27	Generator Operator	10	9	1
28	Cultural Instructor	1	1	0
29	Air Condition Operator	10	9	1
30	Door Keeper	22	22	0
31	Store Clerk	6	5	0
32	Assistant A.C. Operator	8	7	1

33	Light Operator	12	9	3
34	Cultural Organizer	26	26	0
35	Librarian Grade Iii	47	42	5
36	Accompanist	200	189	11
37	Driver	15	13	2
38	Lower Division Clerk	76	67	9
39	Upper Division Clerk	23	23	0
40	Sound Operator	8	8	0
41	Assistant Sound Operator	10	7	3
42	Cultural Assistant	7	7	0
43	Junior Cultural Assistant	22	16	6
44	Music Trainer	200	170	30
45	Watchman	1	1	0
46	Investigator	2	2	0
47	Multi-Tasking Staff	66	60	6
48	Library Attendant	68	60	4

### 3. Schemes Implemented:

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Kala Samman Scheme	720.63	616.31
2	Scheme to provide Special Financial Assistance for Organizing Cultural Events	889.3	866.7
3	Financial Assistance to Revive, Preserve and Protect Goan Maand Culture	15	2.2
4	Scheme for Establishment Research Chairs at Goa University and Renowned Institutions.	80	35
5	Scheme to provide Grant in Aid to Cultural Organization (Maintenance/Regular Grants)	60	33.35
6	Goa State Cultural Award	20	17.35
7	Goa State Best Library and Best Librarian Award	2	1.07
8	Scheme for Establishment of Music Centres in Schools	60	7.72
9	Scheme to provide Financial Assistance in the form of Grant-in-aid to Bhajani/Choir/ Cultural Groups/ Institutions for purchase of Musical Instrument.	10	5.1
10	Scheme to provide Assistance to Students seeking education outside Goa in any field of Art & Culture	15	15.3
11	D. D. Kosambi Research Fellowship Scheme	15	5.76
12	Kalakar Kritadnyata Nidhi	20	4.32
13	Yuva Srujan Puraskar (Navsarjan Chetana Puraskar)	7.5	3.18
14	Goa State Village Panchayat/NGOs Libraries Financial Assistance Scheme.	337.7	327.07

15	Scheme to provide Financial Assistance to the Publishers for publishing books of Goan Authors.	40	30.23
16	Scheme for Upliftment of Utsavi Rangabhumi of Goa	18	7.69
17	Kala Gaurav Puraskar	15	8.92
18	Goa State Cultural Award for Institution.	3	3
19	Scheduled Tribe Development Scheme.	364.9	317.8
20	Kala Vriddhi Award	5	4.32
21	Scheduled Castes Development Scheme	64	36.5

#### 4. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

- 1) The State Government received Rs.74.00 crores as Scheme for Special Assistance to States for capital investment 2023-24 approval of capital projects under Part VII (Children and Adolescent Libraries and Digital Infrastructure) of the scheme for renovation and construction of libraries in Panchayats and Municipalities.
- 2) Set up of Government Taluka Library Canacona with new infrastructure in Ravindra Bhavan premises.
- 3) The Directorate of Art & Culture implements a scheme "Construction of Ravindra Bhavan" under which cultural complexes are established in each taluka of the State where such facilities are not available for artists as well as the general public.

The Ravindra Bhavan at Canacona was inaugurated on 27th August, 2024 to cater to the general public for cultural activities.

- 4) Digitization of Kala Samman Scheme:- Kala Samman is a monthly financial assistance scheme for the senior artists of Goa who are in indigent circumstances and to help them in their expenditure for daily needs. From the financial year 2024-25, the scheme was made entirely online right from applying for the scheme to submitting of Life Certificate every six months.

Since the beneficiaries are above 60 years, the digitization process will help them to avoid travelling places to apply for the scheme and to submit their documents from their homes or centralized place in their locality.

- 5) The new scheme Little Stars of Goa aims to provide a platform to the young children to showcase their talent in the field of Art and Culture through competitive programmes to be held at Taluka and State for the school students of Goa.
- 6) Under the Digitization of old & rare books and microfilms, 32 lakhs pages are scanned and digitized. The first phase of digitization is completed by ITG through the Central Government grants received to them through S.G. Informatics Co. Ltd., New Delhi.

##### (b). Achievements

Achievements during the financial year 2024-25 are as follows:

- 1) 15 programmes/ workshops viz. Prayog Saanj activities, Katha Samakhya (Literary event), etc. were organised and 05 groups were deputed within and other state under the **Conduct of Cultural Exchange/Shows/Celebration.**
- 2) 06 programmes/ workshops viz. Lecture Dance Demonstration, Diwali Art sessions for kids, Ghumat Aarti, etc. were organized under the **Cultural Courses/Camps/Festivals/Competitions.**

- 3) 05 Programmes/ workshops viz. Chitrangan, Balotsav (Children Festival), Ganeshotsav Yatra, Octave 2025 and Molela-Terracotta Art workshop were organised and 06 groups deputed under the West Zone Cultural Centre.
- 4) This Directorate organised the Har Ghar Tiranga campaign with distribution of Indian National Flags, Tiranga Concert and Tiranga Canvas under the **Azadi Ka Amrut Mahotsav**.
- 5) This Directorate organized the Ghumat Aarti, handmade Soap Making, Traditional Rangoli and Aari workshops in different Village Panchayats under the **Atmanirbhar Bharat Swayampurna Goa**.
- 6) This Directorate deputed 2 Individuals from Goa to attend the **UNESCO World Heritage Committee** meeting at New Delhi.
- 7) In association with Department of Tourism, Goa Tourism Development Corporation, Department of Information & Publicity, Deepawali utsav Samithi and Shree Dev Vitthal Panchyatan Devasthan, this Directorate celebrated the State Festival "**Tripurari Pournima**" on the banks of river Valvonti, Vitthalapur, Sankhali-Goa. With total no. of 24 boats designed by the participants hailing from different parts of the State participated in the competition with various cultural and religious programmes like Lamp Dance, Deepdaan in the river, releasing of traditional saranga in the sky, etc.
- 8) The **Matoli, Dekhava and Crib competitions** were conducted by this Directorate wherein 18 Groups in Dekhava, 16 Individuals in Matoli and 44 Individuals/ households & 28 Institutions/ Groups in Crib participated in the competitions.
- 9) This Directorate organised the **Dhalo-Fugdi Festival** at all 12 Talukas in different places across Goa, wherein around 520 groups of different age groups participated in the same.
- 10) To commemorate the 525th Birth Anniversary of Sant Meera Bai, this Directorate in joint collaboration with Sangeet Natak Academy, New Delhi organised "**Kala Dharohar**" series to promote awareness and appreciation of India performing arts among students. Classical dance and Vocal recital workshops were organised in 07 Government schools across the State.
- 11) This Directorate organised an **Art & Craft workshops** for school children at four different schools under the Scheduled Tribe and Scheduled Caste Development schemes.
- 12) **Lokotsav 2025**, a 10 days folk festival was organised to provide a platform and encourage the traditional craft persons and folk artists from different parts of the country and the State of Goa by way of exhibiting their crafts to prospective buyers to popularise the same. Around 614 folk artists and 700 artisans, self help groups and traditional cuisine vendors participated in the festival.
- 13) This Directorate organised a "**Digital National Tribal Craft Mela**" in collaboration with Directorate of Tribal Welfare in association with the tribal Research Institute, Sanguem-Goa.
- 14) Under the **D.D.Kosambi Festival of Ideas**, 5 eminent personalities were invited to deliver a talk/ lecture on different topics. The speakers and their topics were Mr.Gaur Gopal Das (Relationships and Life), Ms.Alka Saraogi (And it says, Save me from Suicide), Mr.Aditya Gupta (7 Life Lessons from Everest), Ms.Nivedita Bhide (The Relevance of the message of Swami Vivekananda) and Mr.Abhilash Tomy (Sailing Around the World).
- 15) In collaboration with Bangalanatak.com (contact base) and Kala Academy, Goa, this Directorate organised the **Sur Jahan 2025** (World Peace Music Festival) with participation of countries - Netherlands, Iceland, Sweden and India.
- 16) This Directorate organised five days "**Women Painting Camp**" (Regional) in collaboration with the Lalit Kala Akademi, Regional Centre, Chennai.

- 17) A delegation headed by the Hon'ble Minister for Art & Culture, Government of Goa visited the **Bolsa de Tourism Lisbon (BTL) tourism fair** in Lisbon, Portugal to showcase the Art & Craft forms of Goa.
- 18) The Central Library celebrated the **World Book Day**, wherein an exhibition of books published by Goan authors. A talk on "**Importance of reading in the modern world**" by eminent Goan educationalist Shri.Pandurang Nadakarni and the same was attended by 200 students from different schools.
- 19) The Central Library organised **National Seminar Goa-LIS 2024** on the topic "Modern Libraries for Future Generation, Way to Enter Digital World".
- 20) The Central Library organised **Goa Kranti Din**, wherein around 50 students attended a talk on Freedom Fighters by Shri.Paresh Prabhu and celebrated **Goa Liberation Day** with a talk on the freedom struggle by Dr.Balaji Shenoy and felicitated a freedom fighter Shri. Tukaram Mahadev Shirodkar, which was attended by 30 students.
- 21) The Central Library organised an Elocution competition on the topic "**Reading is Magic**" for school and college students.
- 22) A **Mini Book Festival** was organised with book exhibition cum sale alongwith literary activities for promotion of reading culture.
- 23) A workshop was conducted on how to read exciting fantasy and academic books with equal joy for children.
- 24) To commemorate the birth centenary year of Goa's legendary writers Late Ravindra Kelekar and Late Manohar Rai Sardessai, this Directorate organised a Painting and Sculpture Exhibition of Goan Artists and on the occasion of Konkani Official Language Day a screening of documentary by resource person Smt.Jyoti Kunkolikar and Shri. Prakash .D. Naik, alongwith an exhibition of books.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Theatre workshop	15-05-2024	25-05-2024	11 Days

## 6. Financial Management

### Demand No. 43

Description	Percentage against BE 2024-2025
Revenue Expenditure	82.79
Capital Expenditure	33.87
Revenue Receipt	96.76

## 09. DEPARTMENT OF CIVIL SUPPLIES AND CONSUMER AFFAIRS

### 1. Introduction

#### (a). Description

This Department implements various statutory provisions as contained in the National Food Security Act, 2013 and the Rules made there under regulating procurement and/or distribution of Essential Commodities namely rice, wheat and sugar under the Public Distribution System (PDS) through 455 Fair Price Shops (FPS). The Department has also mandate to protect and safeguard the interest of the consumers and to make available to them the means to assert their consumer rights and to redress their grievances through North and South District Consumer Disputes Redressal Commission and Goa State Consumer Disputes Redressal Commission, Consumer Conciliation Committee.

#### (b). Vision

To formulate and implement fool proof arrangements for identification of the beneficiaries for delivery of food grains under Public Distribution System (PDS). To promote transparency and accountability in distribution of food grains to all PDS beneficiaries. To protect and safeguard consumer rights in Goa. To empower and protect consumers in Goa by promoting awareness, safeguarding their rights, and ensuring accessible and effective grievance redressal through comprehensive consumer protection mechanisms. To prevent and address unfair trade practices such as misleading advertisement, defective product and deficiency in services through State and District Commissions.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF CIVIL SUPPLIES AND CONSUMER AFFAIRS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director	1	1	0
3	Assistant Accounts Officer	1	1	0
4	Assistant Director	15	15	0
5	Research Assistant	1	1	0
6	Office Superintendent (Outside Secretariat)	1	1	0
7	Senior Stenographer	4	1	3
8	Registrar	1	1	0
9	Accountant	2	1	1
10	Head Clerk	4	3	1
11	Sub - Inspector	43	39	4
12	Inspector	26	17	9
13	Statistical Assistant	1	1	0

14	Assistant Registrar	2	2	0
15	Investigator	2	1	1
16	Junior Stenographer	6	6	0
17	Upper Division Clerk	15	12	3
18	Driver	8	7	1
19	Lower Division Clerk	65	63	2
20	Multi-Tasking Staff	26	23	3
21	Court Master	3	1	2
22	Bailiff	3	1	2

### 3. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Consumer Awareness (Advertising & Publicity)	35.0676	10.85154

#### State Schemes

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Chief Minister Financial Assistance for Refilling of LPG Cylinder Scheme, 2023	219	142

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- 1.An Annual Magazine consisting of Landmark Judgments passed by the Consumer Commissions in the State and a State Consumer Helpline was released at the hands of the Secretary Civil Supplies and Consumer Affairs on 23/12/2024 on the occasion of National Consumer Rights Day Celebration.
- 2.Conducted awareness programmes in consumer welfare clubs of 44 High Schools , 20 Higher secondary Schools and 19 Colleges.

#### (b). Achievements

Distribution of Food grains under PM-GKAY Scheme :- The Government of India , under Pradhan Mantri Garib Kalyan Anna Yojana had announced distribution of free of cost Foodgrains to the beneficiaries covered under National Food Security Act 2013, for period of five years from 1st January 2024 to 31st December 2028. This Department has successfully implemented the PM-GKAY Scheme in the State and is providing and distributing the allocated food grains free of cost to all the NFSA beneficiaries in the State. Since April 2023 onwards Department is distributing fortified Rice to all the PDS beneficiaries. There are 11046 Nos. of AAY Ration Cards covering 38,958 members, 1,17,914 PHH ration cards covering 4,40,956 members and 1,55,270 Tide over(APL) cards Covering 5,86,196 members.

Door-Step Delivery of food grains upto the Door-Step of Fair Price Shops implemented:-As per the provision of Section 24(2) (a) of the National Food Security Act,2013 the Department of Civil Supplies and consumer Affairs has implemented the door-step delivery of foodgrains , w.e.f 22.03.2025 wherein Department has appointed a contractor /agency through which the allocated and entitled foodgrains are delivered at the door-step of the fair price shops in the State of Goa . This has resulted in providing a great relief to the fair price shops dealers as the fair price shops dealers are not required to visit the Taluka Godowns arrange vehicles, labourer etc , receiving and to collect the foodgrains.

Route Optimization programme of Government of India :- Under Route Optimization programme, the price shops in the State have been mapped to their nearby Taluka Civil Supplies Godowns irrespective of their Taluka jurisdiction for receiving the foodgrains with the core objective to reduce distance and bring economical efficiency in the transportation of foodgrains , making system more robust and bring down ever increasing cost of incidental of MSP operations as per mandate of Ministry of Finance ,Government of India . Through this initiative the State has achieved 2.49% of cost reduction in transportation of NFSA foodgrains.

## 5. Financial Management

### Demand No. 70

Description	Percentage against BE 2024-2025
Revenue Expenditure	62.12

## 10. OFFICE OF THE COMMISSIONER, LABOUR & EMPLOYMENT

### 1. Introduction

#### (a). Description

The Office of the Commissioner, Labour and Employment is assigned with the duties and functions relating to Industrial relations, Labour Welfare, Enforcement of Labour Legislations besides implementation of Labour Welfare and Social Security Schemes.

The office has increased the activities of Labour Welfare by setting up Labour Welfare Centres which are imparting training in cutting, tailoring, embroidery, etc to the dependents of Industrial workers.

The Goa Labour Welfare Board constituted under the Goa, Daman & Diu Labour Welfare Fund Act, 1986 implements 17 Welfare Schemes.

#### (b). Vision

- Setting up of new ESI Dispensary at Cuncolim
- Shifting of ESI Dispensary at Kundaim to new premises
- Goa Building & Construction Workers Board has already approved the following Central Government Schemes to be disbursed to the workers:

1. Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)
2. Pradhan Mantri Suraksha Bima Yojana (PMSBY)
3. Pradhan Mantri Jan Arpnya Yojana (PM-JAY)

\*The board initiated to take steps to spread awareness of welfare schemes through advertisement in magazines/souvenirts. In addition outdoor activities shall be carried out to create more awareness of beneficiary registration and various schemes of board.

\*Initiated the step to purchase new premises for the Board in North & South Goa.

### 2. Some of the Major Posts Functioning in OFFICE OF THE COMMISSIONER, LABOUR & Employment are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Administrative Medical Officer	1	1	0
2	Commissioner	1	1	0
3	Senior Gynecologist & Obstetrician	1	1	0
4	Assistant Medical Superintendent	1	1	0
5	Senior Ortho. Surgeon	1	1	0
6	Presiding Officer	2	2	0
7	Medical Superintendent	1	1	0
8	Senior Surgeon	1	1	0
9	Senior Physician	1	1	0

10	Junior Pediatrician	1	1	0
11	Junior Dental Surgeon	1	1	0
12	Ayurvedic Doctor	1	1	0
13	Homeopathic Doctor	1	1	0
14	Junior Opthamologist	1	1	0
15	Deputy Director (Administration)	1	1	0
16	Deputy Director (Administration)	1	1	0
17	Insurance Medical Officer	64	45	19
18	Dy. Director (Accounts)	1	1	0
19	Deputy Labour Commissioner	2	2	0
20	Junior Anesthetist	1	1	0
21	Junior Anesthetist	1	1	0
22	Junior Radiologist	1	1	0
23	Junior Dermatologist	1	1	0
24	Junior Pathologist	1	1	0
25	Junior Pathologist	1	1	0
26	Labour Welfare Officer	1	1	0
27	Assistant Account Officer	1	1	0
28	Assistant Labour Commissioner	5	5	0
29	Matron	1	1	0
30	Senior Stenographer	2	2	0
31	Staff Nurse	100	39	61
32	Research Assistant	1	1	0
33	Office Superintendent	1	1	0
34	Accountant	2	1	1
35	Dietician	1	1	0
36	Assistant Matron (Ward Incharge)	1	1	0
37	Accountant	1	1	0
38	Head Clerk	2	2	0
39	System Analyst	1	1	0
40	Assistant Registrar	1	1	0
41	Labour Inspector	25	25	0
42	Pharmacist	52	47	5
43	Statistical Assistant	1	1	0

44	Junior Medical Record Technician	2	2	0
45	Occupational Therapist	1	1	1
46	Dental Technician	1	1	0
47	Ecg Technician	1	1	0
48	Junior Stenographer	8	4	0
49	Laboratory Technician	20	14	6
50	Investigator	1	1	0
51	UDC	20	20	0
52	Xray Technician	1	1	0
53	Sewing Mistress	2	2	0
54	Operation Theatre Assistant	9	7	2
55	Auxiliary Nurse Midwife	32	20	12
56	Driver	14	12	2
57	LDC	28	17	11
58	Multi Tasking Staff (Bailiff)	2	2	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** The Industrial Disputes Act, 1947

**Description :** The Industrial Disputes Act, 1947 provides for the machinery and procedure for the investigation and settlement of industrial disputes in order to promote industrial harmony.

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**Name of the Act/Rule :** The Industrial Disputes (Standing Orders) Act, 1946

**Description :** The Industrial Disputes (Standing Orders) Act, 1946 makes the employees in industrial establishment to define precisely the conditions of employment under them and to make the workers aware about the same.

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**Name of the Act/Rule :** The Indian Trade Union Act, 1926

**Description :** The Indian Trade Union Act, 1926 provides for the registration of Trade Union and defines the law relating to registered Trade union in certain conditions.

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**Name of the Act/Rule :** The Workmen's Compensation Act, 1923

**Description :** The Workmen's Compensation Act, 1923 provides for the payment of compensation to employees by certain employers in case of injury by accident.

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**Name of the Act/Rule :** The Payment of Wages Act, 1936

**Description :** The Payment of Wages Act, 1936 regulates the payment of wages to certain classes of employees/workers. It provides for payment of wages in particular form and at regular intervals without any unauthorized deductions.

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**Name of the Act/Rule :** The Employees' State Insurance Act, 1948

**Description :** The Employees' State Insurance Act, 1948 provides for the benefits of employees in case of sickness, maternity, employee injury and for certain other matters in relation thereof.

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**Name of the Act/Rule :** The Employment Exchange (Compulsory Notification of Vacancies) Act, 1959

**Description :** The Employment Exchange (Compulsory Notification of Vacancies) Act, 1959 provides for the compulsory notification of vacancies to employment exchanges by specified establishments.

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**Name of the Act/Rule :** The Motor Transport Workers Act, 1961

**Description :** The Motor Transport Workers Act, 1961 provides for the welfare of motor transport workers and regulates the conditions of their work.

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**Name of the Act/Rule :** The Working Journalists (Conditions of Service and Miscellaneous Provisions) Act, 1965

**Description :** The Working Journalists (Conditions of Service and Miscellaneous Provisions) Act, 1965 regulates the certain conditions of service of working journalists and other persons employed in newspaper establishments.

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**Name of the Act/Rule :** The Payment of Bonus Act, 1965

**Description :** The Payment of Bonus Act, 1965 provides for the payment of bonus to persons employment in certain establishments on the basis of profits.

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**Name of the Act/Rule :** The Maternity Benefits Act, 1961

**Description :** The Maternity Benefits Act, 1961 provides for the regulation of employment of women in certain establishments for certain periods before and after child birth and to provide for maternity benefit.

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**Name of the Act/Rule :** The Beedi and Cigar Workers (Conditions of Service) Act, 1966

**Description :** The Beedi and Cigar Workers (Conditions of Service) Act, 1966 to provide for the welfare of the workers in beedi and cigar establishments and to regulate the conditions of their work and for matters connected therewith.

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**Name of the Act/Rule :** The Beedi and Cigar Workers (Conditions of Service) Act, 1966

**Description :** The Beedi and Cigar Workers (Conditions of Service) Act, 1966 to provide for the welfare of the workers in beedi and cigar establishments and to regulate the conditions of their work and for matters connected therewith.

---

**Name of the Act/Rule :** The Contract Labour (Regulation & Abolition) Act, 1970

**Description :** The Contract Labour (Regulation & Abolition) Act, 1970 to regulate the employment of contract labour in certain establishments and to provide for its abolition in certain circumstances and for matters connected therewith.

---

**Name of the Act/Rule :** The Payment of Gratuity Act, 1972

**Description :** The Payment of Gratuity Act, 1972 to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, oilfields, plantations, ports, railway companies, shops & others establishments and for matters connected therewith or incidental there off.

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**Name of the Act/Rule :** The Minimum Wages Act, 1948

**Description :** The Minimum Wages Act, 1948 to provide for fixing minimum rates of wages in certain employments whereas it is expedient to provide for fixing minimum rate of wages in certain employments

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**Name of the Act/Rule :** Equal Remuneration Act, 1976

**Description :** An Act to provide for the payment of equal remuneration to men and women workers and for the prevention of discrimination on the grounds of sex, against women in the matter of employment and matters connected therewith or incidental thereto.

---

**State Act / Rule**

**Name of the Act/Rule :** The Goa Daman and Diu Shops & Establishment Act, 1973

**Description :** The Act Provides regulations of the payment of wages, terms of service, work hours, rest intervals, overtime work, opening and closing hours, closed days, holidays, leaves, maternity leave and benefits, work condition, rules for employment of children, records maintenance, etc.

---

**4. Schemes Implemented :**

**State Schemes**

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	scheme for giving stipend to the trainees belonging to the SC/ST community enrolled under various Labour welfare centres in Goa	100	4.94

**5. Training Program**

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Training in Embroidery, Needle Work, Cutting and Tailoring	01-04-2024	31-03-2025	365 Days
2	Scheme to give Stipend of Rs 2400/- per month belonging to ST/SC communities.	01-04-2024	31-03-2025	365 Days

**6. Financial Management**

**Demand No. 52**

Description	Percentage against BE 2024-2025
Revenue Receipt	81.12

## 11. DISTRICT & SESSIONS COURT, NORTH GOA, PANAJI

### 1. Introduction

#### (a). Description

There are in all, 32 Courts i.e. one Court of the Principal District and Sessions Judge, 5 Courts of District and Sessions Judges, 3 Courts of Ad-hoc District and Additional Sessions Judges (Fast Track Courts), one Court of Fast Track Special Court (POCSO), 7 Courts of Senior Civil Judges and JMFC, 15 Courts of Civil Judges, Junior Division and JMFC (including Gram Nyayalaya for the local areas of Sattari Taluka) and one District Legal Services Authority in the North Goa District.

#### (b). Mission

The mission of the Judiciary is to protect rights and liberties, uphold and interpret the law, and provide for the peaceful resolution of disputes.

It also ensures to be accessible, to be fair, to be effective and responsive to the judicial interest of the citizens.

#### (c). Vision

To uphold justice, to reduce crime and increase public security and to ensure the rule of law and legal security for individuals.

### 2. Some of the Major Posts Functioning in DISTRICT & SESSIONS COURT, NORTH GOA, are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Chief Administrative Officer	1	1	0
2	Court Manager	1	1	0
3	Protocol Officer-Cum-Superintendent	1	1	0
4	Superintendent	10	10	0
5	Bench Clerk Grade-I	9	9	0
6	Stenographer Grade-I	9	9	0
7	Assistant Sheristedar / Head Clerk	20	20	0
8	Bench Clerk Grade-Ii	7	7	0
9	Stenographer Grade-Ii	7	7	0
10	Accountant	1	1	0
11	Nazir	13	13	0
12	Upper Division Clerk	42	42	0
13	Stenographer Grade-Iii	20	17	3
14	System Supervisor	1	1	0
15	Bench Clerk Grade-Iii	15	15	0

16	Lower Division Clerk	122	101	21
17	System Assistant	2	2	0
18	Bailiff	55	55	0
19	Book Binder	1	1	0
20	Driver	7	6	1
21	Process Server	31	31	0
22	Multi Tasking Staff (Peon)	72	57	15
23	Liftman	1	1	0
24	Watchman (MTS)	16	14	2

### 3. Financial Management

#### Demand No. 03

Description	Percentage against BE 2024-2025
Revenue Receipt	135.03
Revenue Expenditure	97.32

## 12. DISTRICT & SESSIONS COURT, SOUTH GOA, MARGAO

### 1. Introduction

#### (a). Description

The South Goa District was created vide the Govt. Notification No.6/1-1980/LD/Estt dated 03.02.0981 and the independent District & Sessions Court, South Goa, Margao started functioning w.e.f. 04.02.1981. The Taluka Courts of Salcete, Mormugao (Vasco), Quepem, Canacona & Sanguem are under the jurisdiction of the South Goa District & Sessions Court.

There are altogether 27 Courts as below:

Principal District Judge	01
District Judges .....	04
Adhoc District Judge .....	02
Secretary DLSA.....	01
Sr. Civil Judge .....	07
Civil Judge Jr. Divn .....	12
Total .....	27

02 posts of District Judge, 02 posts of Adhoc District Judges and 06 posts of CJJD are vacant as on date.

#### (b). Vision

Court Building:

The construction of Annexure Civil Court building with an area of 2190 Sq mtrs. which is adjacent to the existing District and Sessions Court building at Margao, and after completion of the said building, there will be sufficient place to accommodate Civil and Criminal Courts in one building with modern amenities. This will benefit the litigants, Advocates and Staff.

### 2. Some of the Major Posts Functioning in DISTRICT & SESSIONS COURT, SOUTH GOA, are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Chief Administrative Officer	1	1	0
2	Superintendent	10	8	2
3	Bench Clerk Grade-I	7	7	0
4	System Supervisor	1	1	0
5	Stenographer Grade-I	7	7	0

6	Head Clerk	18	17	1
7	Bench Clerk Grade-Ii	7	5	2
8	Stenographer Grade-Ii	7	5	2
9	Accountant	1	1	0
10	Upper Division Clerk	34	33	1
11	Nazir	12	12	0
12	Bench Clerk Grade-Iii	12	12	0
13	Stenographer Grade-Iii	17	8	9
14	System Assistant	2	2	0
15	Driver	5	5	0
16	Lower Division Clerk	97	84	13
17	Bailiff	45	36	9
18	Havildar	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** Code of Civil Procedure (CPC) 1908

**Description :** Governs procedures for civil cases, including rules for pleadings and appearance of parties

---

**Name of the Act/Rule :** The Bharatiya Nagarik Suraksha Sanhita, 2023

**Description :** (Previously Code of Criminal Procedure (CrPC), 1973) this code governs the procedure for criminal trials and investigations, ensuring fair administration of criminal justice

---

**Name of the Act/Rule :** Bharatiya Nyaya Sanhita 2023

**Description :** (Previously Indian Penal Code (IPC), 1860) this criminal code defines offenses and penalties.

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**Name of the Act/Rule :** Indian Contract Act, 1872

**Description :** Forms the basis of commercial law, covering aspects of valid contracts and remedies for breaches.

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**Name of the Act/Rule :** Motor Vehicles (Amendment) Act, 2019.

**Description :** An Act to consolidate and amend the law relating to motor vehicles. Claim Petitions arising out of motor vehicle accidents are filed under this act.

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**Name of the Act/Rule :** Narcotic Drugs and Psychotropic Substances Act

**Description :** This Act prohibits the production, manufacturing, cultivation, possession, sale, purchase, transport, storage, and/or consumption of any narcotic drug or psychotropic substances

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**Name of the Act/Rule :** Negotiable Instruments Act

**Description :** The Act primarily deals with promissory notes, bills of exchange, and cheques

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**Name of the Act/Rule :** The Goa Change of Name and Surname Act, 1990

**Description :** This Act outlines the procedure for changing names and surnames in Goa, specifically for individuals born in the state.

**Name of the Act/Rule :** The Goa Public Premises (Eviction of Unauthorised Occupants) Act, 1988

**Description :** This act provides a legal framework for the eviction of individuals who are occupying public premises without authorization

---

**Name of the Act/Rule :** Limitation Act

**Description :** The act consolidates and amends the law relating to the limitation of suits and other legal proceedings

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**Name of the Act/Rule :** The Goa Registration of Births and Deaths (Amendment) Rules, 2014.

**Description :** The amendment includes provisions for the registration of births and deaths, as well as the issuance of certificates related to these events

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**Name of the Act/Rule :** Immoral Traffic (Prevention) Act

**Description :** The Act aims to prevent the sexual exploitation and trafficking of individuals for commercial purposes

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**Name of the Act/Rule :** The Goa Daman and Diu Prevention of Begging Act, 1972

**Description :** It was enacted to consolidate and amend the law relating to beggars in the Union territory of Goa, Daman and Diu, with the aim of preventing begging

---

**Name of the Act/Rule :** Goa, Daman and Diu Public Gambling Act, 1976

**Description :** AN. ACT. to provide for the punishment of public gambling and the keeping of common gaming houses in the Union territory of Goa, Daman and Diu.

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**Name of the Act/Rule :** DOWRY PROHIBITION ACT

**Description :** The act aims to prohibit the giving and taking of dowry in India

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**Name of the Act/Rule :** SPECIFIC RELIEF ACT

**Description :** It was enacted to define and amend the law relating to certain kinds of specific relief. This Act provides remedies to individuals for violations of their civil rights, focusing on enforcing specific performance of contracts and granting other equitable reliefs like injunctions and declaratory decrees

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**Name of the Act/Rule :** Protection of Women from Domestic Violence Act, 2005

**Description :** This act provides legal protection to women against domestic violence

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**Name of the Act/Rule :** Bharatiya Sakshya Adhinyam

**Description :** (Previously Indian Evidence Act, 1872) this act regulates the admissibility of evidence in legal proceedings, ensuring a fair and transparent process

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**Name of the Act/Rule :** Prevention of Corruption Act

**Description :** This act aims to strengthen anti-corruption laws and make them more effective in addressing corruption within government agencies and public sector organizations

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**Name of the Act/Rule :** GUARDIANS AND WARDS ACT

**Description :** This act provides a legal framework for the appointment of guardians for minors and their property.

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**Name of the Act/Rule :** Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989

**Description :** The law is designed to prevent atrocities against members of Scheduled Castes and Scheduled Tribes.

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### State Act / Rule

**Name of the Act/Rule :** The Goa Succession, Special Notaries and Inventory Proceeding Act, 2012 **Description :** The act aims to consolidate and amend existing laws concerning intestate and testamentary succession, notarial law, and related inventory proceedings within the state of Goa.

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**Name of the Act/Rule :** Portuguese Civil Code

**Description :** This code is comprehensive legal framework that governs various aspects of civil law, including property, family, and obligations in Goa

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**Name of the Act/Rule :** Goa Municipalities Act, 1968

**Description :** The Act aims to consolidate and amend the law related to municipalities in Goa, establishing a framework for their constitution, administration, and powers, aligning it with the rest of India

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**Name of the Act/Rule :** Goa, Daman and Diu Buildings (Lease, Rent and Eviction) Control Act, 1968

**Description :** This act was enacted to regulate the leasing, renting, and eviction of buildings in the Union Territory of Goa, Daman and Diu.

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#### Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

This Department has already created the District and Taluka Courts website developed by URL:- <https://dcsgoa.dcourts.gov.in> which is designed by the National Information Centre, Porvorim.

The Video Conference facility is available in the District and Sessions Court, Margao, quo the accused in custody and the evidence of the witnesses and the statements of the accused are being recorded without their production from Modern Central Jail, Colvale, Bardez thereby reducing the risk and expenditure on production of the accused from the Jail.

#### 4. Financial Management

##### Demand No. 04

Description	Percentage against BE 2024-2025
Revenue Receipt	75.63
Revenue Expenditure	70.02

## 13. DIRECTORATE OF PANCHAYATS

### 1. Introduction

#### (a). Description

Goa has two tier Panchayat Raj System having 5,7,9 and 11 members respectively, depending upon the population. The term of the Panchayats is for five years. The Zilla Panchayat for North Goa and South Goa District has been constituted on 14/03/2000 as mandated by the 73rd Amendment of the Constitution. Through the 73rd constituted Amendment Gram Sabha has been given constitutional recognition. The Goa Panchayat Raj Act, 1994 provides that all persons whose names are enrolled in the electoral roll shall be deemed to constitute the Gram Sabha for that Panchayat.

#### (b). Mission

To make all 191 Village Panchayats in the State of Goa responsive to the needs of the villagers by adopting E-Services.

#### (c). Vision

- 1) To maintain Open Defecation Free Status for Goa.
- 2) To maintain ban on single use of Plastic.
- 3) All Village Panchayats to provide e-services to Citizen pertaining to Birth and Death Certificate, NOCs etc.
- 4) To ensure Individual Household Toilets across the State of Goa under Swachh Bharat Mission-Gramin.
- 5) 100% Solid Waste Management by way of door to door collection of segregated waste and construction of Material Recovery Facility (MRF).

### 2. Some of the Major Posts Functioning in DIRECTORATE OF PANCHAYATS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director Of Panchayats (Admn)	1	1	0
3	Additional Director Of Panchayats	2	2	0
4	Dy. Director	2	2	0
5	Joint Director (Accounts)	1	1	0
6	Dy. Director (Accounts)	1	1	0
7	Statistical Officer	1	1	0
8	Assistant Accounts Officer	2	2	0
9	Assistant Engineer	8	8	0
10	Research Assistant	2	2	0
11	Office Superintendent	2	2	0
12	Block Development Officer	21	17	4

13	Accountant	4	3	1
14	Head Clerk	24	24	0
15	Senior Stenographer	3	3	0
16	Statistical Assistant	15	13	2
17	Extension Officer Of V.P (Eovp)	20	20	0
18	Upper Division Clerk	30	30	0
19	Investigator	4	1	3
20	Extension Officer Rural Engineering	40	29	11
21	Village Panchayat Secretary	226	197	29
22	Gram Sevak	94	82	12
23	Driver	20	16	4
24	Lower Division Clerk	60	46	14
25	Peon	40	30	10

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Zilla Panchayat Rules

**Description :**Amendment of Rules, namely the Goa Panchayat (Payment of Salaries and allowances to the Sarpanch, Deputy Sarpanch, elected and co-opted Members of Village Panchayat) (Fourth Amendment) Rules, 2024.

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**Name of the Act/Rule :** The Goa Panchayat Raj Act, 1994

**Description :**The Goa Panchayat Raj (Amendment) Bill, 2024 .

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**Name of the Act/Rule :** The Goa Zilla Panchayat Rules

**Description :**Amendment to the Goa Zilla Panchayat (Payment of salaries and allowances to the Adhyaksha, Upadhyaksha and elected and co-opted members of the Zilla Panchayat) Rules, 2000.

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**Name of the Act/Rule :** The Goa Zilla Panchayat Rules

**Description :**Amendment to the Goa Zilla Panchayat (Payment of salaries and allowances to the Adhyaksha, Upadhyaksha and elected and co-opted members of the Zilla Panchayat) Rules, 2000.

---

Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Fifteenth Finance Commission	7241	6514.44
2	Rashtriya Gram Swaraj Abhiyan	209.9	83.33
3	Swatch Bharat Mission Gramin	9269.22	1644.52

## State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Deendayal Infrastructure Development Scheme:-	450	42.14
2	Financial Assistance to Weaker Panchayats for Payment of Salaries	157.05	152.99
3	Matching grants	500	202.41
4	Financial Assistance for Village Panchayats for Infrastructure Development	1090.42	543.1

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- 1) Training has been imparted to 3273 officials, elected representatives of rural local bodies and other members for the year 2024-25. Training were conducted at GIPARD, Ela, Old Goa.
- 2) Around 112 financial weaker Village Panchayats have been provided financial assistance to pay salary to their staff under the scheme called Financial Assistance to Weaker Panchayats.
- 3) Under Deendayal Infrastructure Development Scheme, till date 31 projects have been completed by executing Agency i.e. G.S.I.D.C / G.T.D.C.
- 4) Under Swatch Bharath Scheme 18006 number of individual household toilets have been provided and 1019 numbers of community toilets have been constructed and also the government provides Bio Digester toilets to individual household at subsidized rate in rural areas.
- 5) Under 15th Finance Commission grants received in the form of tied grants and untied grants sharing 50:50 equally, the emphasis is towards increasing the efficiency of capital assets already created and to add to the productivity and welfare.
- 6) Under Material Recovery Facility scheme, 120 Village Panchayats have permanent material recovery shades for collection, segregation and disposal of wet, dry and plastic waste and remaining 71 Village Panchayats have identified the land for setting up material recovery sheds and is under initial stage.
- 7) 169 Village Panchayats have already developed their own website where information pertaining to construction licence, occupancy certificate, trade license, house tax, payment etc have been hoisted by respective Panchayats and development of website by remaining 22 Village Panchayats are under process.

### 5. Financial Management

#### Demand No. 31

Description	Percentage against BE 2024-2025
Revenue Expenditure	80.22
Capital Expenditure	16.69

## 14. DEPARTMENT OF MUNICIPAL ADMINISTRATION

### 1. Introduction

#### (a). Description

The Department of Urban Development is the Administrative Department which exercises administrative control and supervision over the 13 Municipal Councils and one Corporation of the City of Panaji in the State of Goa.

Apart from exercising administrative control and supervision over the Urban Local Bodies, the Department is also exercising administrative control over Goa State Urban Development Agency (GSUDA), Imagine Panaji Smart City Development Ltd (IPSCDL) and Goa Real Estate Regulatory Authority (RERA).

#### (b). Mission

1. planned facilitate and implement urban development projects in a controlled manner to ensure systematic and sustainable growth.
2. Provide waste management and disposal solution to make urban areas clean and livable.

#### (c). Vision

"To ensure planned, inclusive and sustainable development of cities/towns with provision of adequate and sustainable public infrastructure and services through E-Governance for the people of urban cities/towns".

### 2. Some of the Major Posts Functioning in DEPARTMENT OF MUNICIPAL ADMINISTRATION are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director (Admn)	1	1	0
3	Deputy Director Technical	1	1	0
4	Assistant Accounts Officer	1	1	0
5	Research Assistant	1	1	0
6	Head Clerk	2	2	0
7	Accountant	1	1	0
8	Junior Stenographer	3	3	0
9	Investigator	1	1	0
10	Junior Engineer	2	2	0
11	Upper Division Clerk	8	7	1
12	Lower Division Clerk	13	13	0
13	Multi-Tasking Staff	8	7	1

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** Goa Municipalities act, 1968

**Description :** An act to consolidate and amend the law relating to municipalities in the state of Goa

**Name of the Act/Rule :** The City of Panaji Corporation Act, 2002

**Description :** To provide for and constitute a Municipal Corporation for a Larger Urban area for Panaji Municipal area and other developed areas.

#### Schemes Implemented :

#### Central Schemes

<b>(Rs. In Lakhs)</b>			
<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	Deendayal Antyodaya yojana-National Livelihood Mission	491.45	491.45
2	swachh Bharat Mission Urban 2.0	504.34	504.34
3	Smart City Mission	930	930
4	Atal Mission for Rejuvenation and Urban Transformation (AMRUT 2.0)	5206	2986

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Proposal for revival and creation of post of 11 ULB
2. Proposal for amendment of GM Act and CCP Act
3. Proposal of regularization staff act at ULB
4. Proposal for dog license fees bye laws.
5. Recasting of roster of Department and Common Cadre
6. Revised citizen charter of Department
7. Under Plastic Waste Management Rules, 2016, the Department through SLAC, reviewed effective monitoring and implementation of the said rules.
8. Under Solid Waste Management Rules, 2016, the Department through SLAB reviewed the matters related to implementation of the said rules.
9. As part of Ease of Doing Business, the Department has proposed to reduce the delivery time-line of issuing construction licenses and Trade licenses from 60 days and 3 days to 15 days and 24 hours respectively.
10. To achieve zero-waste in all Urban Local Bodies, the Department has set up decentralized facilities for disposal of waste. with the above facility in place Corporation of the City of Panaji has managed to successfully maintain the cleanliness of the City. Recently, the Corporation has been awarded the presidential Awardee, Swachh Survekshan 2024.

#### (b). Achievements

1. GIS based survey for tax assessment of properties coming under the jurisdiction of North Goa District Urban Local Bodies except for door closed properties have been completed.
2. Master Plan for Margao, Ponda and Valpoi are completed.

3. Implemented online e-governance services in all Urban Local Bodies. This includes online processing of Trade License applications.
4. Implemented BRAP reforms 2024-25 related to property tax and trade license.
5. This Department has utilized 90% the budget sanctioned under the State Scheme Integrated Development of Major Towns (10MT) to Goa State Urban Development Agency.Out of Rs.6000 lakhs sanctioned during Financial Year 2024-2025.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Training program in association with NIDM, Delhi on Health and Nutrition of Women & Children in disaster & Emergency	10-02-2025	12-02-2025	3 Days

## 6. Financial Management

### Demand No. 55

Description	Percentage against BE 2024-2025
Revenue Expenditure	39.12
Capital Expenditure	64.51
Revenue Receipt	12.31

## 15. DEPARTMENT OF SAINIK WELFARE

### 1. Introduction

#### (a). Description

The Rajya Sainik Board, Goa was constituted in June 1967 as a Cell and located in the Secretariat under the Administrative Control of the Home Department (Gen). An independent office was established in Collectorate Building and regular post of Secretary was created in October 1991. The Office of Rajya Sainik Board was re-designated as Department of Sainik Welfare on 03 November 1998.

At present the Ex-Servicemen population including widows and their dependents in the State has increased to more than 10,000. The Department provides various welfare benefits to the Ex-Servicemen / widows and their dependents in the State of Goa.

#### (b). Mission

To Assist Army, Navy and Air Force authorities to conduct recruitment rallies in the State for the benefit of Goan Youths. To Conduct career guidance workshops in Higher Secondary Schools and Colleges and make the Public aware of Armed Forces and encourage them to take active interest in it.

The target of this Department is of getting 50 Goan youth recruited/join Armed Forces. To revise all the schemes provided by the State and from the Special Fund to Ex-Servicemen and their widows/dependent. To make Sainik Aramgarh operational at the earliest which is under construction. To start the construction work of Old Age Home at the earliest for which land is indentified and selected. To start the all services online on the Department website.

#### (c). Vision

To look after the welfare, resettlement and rehabilitation of Ex-Servicemen and their widows/dependents in the state of Goa

To provide various types of financial assistance to Ex-Servicemen and their widows/dependents as per the scheme and objective of the Special Fund.

To scrutinized various posts reserved for Ex-Servicemen in various Government Department/Corporations/Autonomous bodies and to ensure the vacancies are filled as per reservation policy of the Government for Ex-Servicemen category.

To host reception on the occasion of Independence Day to honour the World War II Veterans, Veteran Ex-Servicemen and widows of Ex-Servicemen. The Dental camp and medical camp also set up at the venue of reception.

To hold contact program every month in various talukas in Goa for addressing grievances/complains, awareness of any/new schemes and new circulars benefiting Ex-Servicemen community.

To complete takeover/handover process of Sainik Aramgarh at Bambolim, Goa from GSIDC.

To initiate the construction of Veteran Home (Old Age Home for Ex-Servicemen and their widows) at Salvador-do-Mundo, Bardez, Goa with the help of NGO's.

## 2. Some of the Major Posts Functioning in DEPARTMENT OF SAINIK WELFARE are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Superintendent	1	1	0
3	Accountant	1	1	0
4	Junior Stenographer	1	1	0
5	Driver	1	1	0
6	Multi-Tasking Staff	2	2	0

## 3. Schemes Implemented :

### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	EX-GRATIA GRANT TO NEXT OF KIN OF ARMED FORCES PERSON	0.01	0.01
2	INCENTIVE FOR JOINING ARMED FORCES	7	2
3	FINANCIAL ASSISTANCE TO WAR WIDOWS PRIOR TO JANUARY 2000	0.6	0.6
4	FINANCIALS ASSISTANCE TO WORLD WAR II VETERAN AND WIDOWS OF VETERAN	0.96	0.24
5	SPECIAL FUND FOR REHABILITATION OF EX-SERVICEMEN	10	10

## 4. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

1. Sainik Aramgarh- Sainik Aramgarh is in final phase of completion and takeover, this is only structure with a war memorial for son of soil and accommodation facility. This will be only rest house specially men for serving and retired Armed Forces personnel.
2. Department have proposed for amendment of recruitment rule for the post of Director, Rajya Sinik Board vide letter No. DSW/8020/Adm/2024 dated 28/11/2024 through Department of Home (General).
3. Department have initiated process of setting up a cell in South Goa District for feasibility of Ex- Servicemen staying in South Goa District.
4. Department have proposed for enhancement in amount being paid in cash grant and cash in lieu of land to Gallantry Award Winners vide letter No. DSW/5051/Adm/2024/198 dated 12/04/2024 through Department of Home (General)

### (b). Achievements

1. Ex-garia grant - Department have taken imitative to enhance the lumpsum ex-gratia payment payable to next of kin of deceased or disabled under the scheme ' Grant of Ex-gratia lumpsum amount to next of kin of deceased/disabled soldier". Government notified the same vide Notification No. 17/5/2023-HD(G)/DSW/117 dated 10/01/2025.

2. Re-designation of the post of Secretary to Director- Government accorded the sanction to redesignate the post of Secretary, Rajya Sainik Board to Director, Sainik Welfare-cum-Secretary, Rajya Sainik Board in the pay scale of Level-10 in Department vide order No. 17/12/2020-HD(G)/DSW/658 dated 04/03/2025.

## 5. Financial Management

### Demand No. 63

Description	Percentage against BE 2024-2025
Revenue Expenditure	41.44
Revenue Receipt	383.49

## 16. DIRECTORATE OF SOCIAL WELFARE

### 1. Introduction

#### (a). Description

The Directorate of Social Welfare is implementing various schemes for the welfare of the needy, neglected, socially and educationally backward sections of the society, such as the Scheduled Castes, Other Backward Classes, Senior Citizens, Destitutes, Safai Karmacharis and Beggars.

This Directorate is the Nodal Department formulated under the Scheduled Caste Sub Plan of the State. Besides, Self- Employment Schemes are also implemented for the overall development of SC/OBC communities through Goa State Scheduled Castes and Other Backward Classes Finance and Development Corporation Ltd. (GSSCOBCFDC) For the Welfare of Minority Community, the Goa State Minority Finance & Development Corporation.

#### (b). Mission

The mission of the Directorate of Social Welfare is to create an inclusive and supportive environment where every individual, especially those from disadvantaged and vulnerable communities, can access the help they need to live with dignity and purpose.

The Department is dedicated to designing and delivering effective welfare programmes that remove barriers to education, economic opportunity and social well being. By ensuring timely assistance, meaningful empowerment and equal access to essential services, the Directorate works to uplift individuals and help them lead fulfilling lives as active members of the society.

#### (c). Vision

The vision of the Directorate of Social Welfare is to promote the educational and economic welfare of scheduled castes (SC), Other Backward Classes (OBC), Minorities and Other Vulnerable Sections of the society including Senior Citizens, Widows, Childrens and those affected by substance abuse.

The Directorate aims to take effective steps to ensure these communities lead a productive and dignified life with all their basic need being fulfilled through various schemes and programs of the Department that provide support, upliftment and empowerment ensuring every Individual has access to the resources they need to achieve a better quality of life in Goa.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF SOCIAL WELFARE are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director (Admn)	1	1	0
3	Deputy Director	2	2	0
4	Office Superintendent	1	1	0
5	Assistant Director	1	1	0
6	Assistant Accounts Officer	1	1	0
7	Statistical Officer	1	1	0
8	Assistant Director (Wda)	2	2	0
9	Superintendent Of Detention Centre	1	1	0
10	Accountant	1	1	0

11	Head Clerk	4	2	0
12	District Welfare Officer	2	2	0
13	Statistical Assistant	1	1	0
14	Junior Stenographer	3	1	2
15	Upper Division Clerk	12	10	1
16	Field Supervisor	4	4	0
17	Driver	5	3	2
18	Lower Division Clerk	37	34	0
19	Field Assistant	20	15	0
20	Field Worker	156	149	2
21	Multi-Tasking Staff	12	10	2

### 3. Schemes Implemented :

#### Central Schemes

Sr.No	Scheme	Funds Allotted	Funds Utilised
1	Pre Matric Scholarship for Other Backward Classes & EBC /DNT (PM Yassavi)	84	5.39
2	Pre Matric Scholarship to SC Students and others ( those who are engaged in unclean and hazardous occupation).	84	0.11
3	Post matric scholarship for SC students	84	4.71
4	Award for Intercaste Marriages/Compensation to Victim under SC (Prevention of Atrocities) Act, 1989	140	93.5
5	Post matric scholarship for OBC/EBC/DTN students	300	60.04

## State Schemes

(Rs. In Lakhs)

Sr.No	Scheme	Funds Allotted	Funds Utilised
1	Antya Sanskar Sahay Yojanan For SC Community.	8	2.6
2	Antya Sanskar Sahay Yojana Gavli Dhangar Communities	10	1.6
3	Support to Orphan Child/Children of a widow of Gavli Dhangar Community	3	3
4	Ummid	55	47.01
5	Merit Based Award for Gavli Dhangar Community	10	1.09
6	Prashikshan Yatra to OBC ( Gavli Dhangar Communities)	10	0.9
7	Dayanand Social Security Scheme (DSSS)	43739.01	32553.9
8	Mukhyamantri Dev Darshan Yatra Yojana (Pilgrimage Scheme for Senior Citizens)	1000	358.71
9	Various Welfare scheme for Senior Citizens (Scheme for felicitating the Best Outstanding Senior Citizen of Goa State )	100	2.17
10	Prevention of Alcoholism And Drug Abuse (National Action Plan for Drug Demand)	200.02	133.25
11	Sahayata- Assistance to Voluntary Organization for organizing socio cultural activities	3	0.5
12	Financial Assistance to Self Help Groups	5	0.75
13	Awards for Best Social Worker	5	3.74
14	Housing scheme to OBC (Atal Asra Yojana)	2000	1006.5
15	Mukhyamantri Sahayata Nidhi to NGO's	500	79.56
16	Scheme for Provide Ex-gratia financial assistance to the family of victim of Covid-19	100	46
17	Setting up of Office of Goa State Commission Backward Classes	110	55
18	Goa State Minorities Finance & Development Corporation Limited	100	60
19	Covid-19 relief Marginalized/unorganized Sector	439.51	17.72
20	Office of the Goa State SC, OBC Finance Development Corporation	170	170
21	Detention Centre	65	37.46
22	Implementation of Manual Scavenger Act 2013	40	0.98

## 4. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

#### Initiatives

#### 1) Senior Citizens Helpline No. 14567

The Department of Social Welfare has initiated steps to start a helpline in Goa for Senior Citizens. The helpline will focus on providing information to resolve cases of senior citizens to offer guidance and emotional support. **Toll Free Helpline no. is 14567.**

## 2) SC/ST Helpline No. 14566

As per the directions of Ministry of Social Justice & Empowerment, New Delhi, Government has set up Helpline against Atrocities on the Members of SC/ST Community, in the premises of the Social Welfare Department. This initiative will be launched shortly. The said helpline will help the SC/ST community members to register complaint and help in redressed of their grievances. **Helpline for SC/ST is 14566.**

3) The Directorate of Social Welfare has designed a new website <https://www.socialwelfare.goa.gov.in> and made available for public domain.

## 4) Scheme for organizations running palliative care centres

The Government has launched a new scheme to provide financial assistance to registered Organizations/Government Organizations/Institutions for running homes for senior citizens suffering from chronic and debilitating diseases like Alzheimer, Parkinson etc. & those in palliative care.

### Pattern of Assistance

Sr.No.	Admissible Grants as per norms	Amount
1.	Payment to Senior Doctor/Palliative Care Consultant	Rs. 60,000/- pm
2.	Payment to Medical & Para Medical team	Rs. 1,00,000/- pm
3.	Administrative Expenses (Electricity/Water/Telephone/Mobile/Newspaper etc.)	Rs. 5,000/- pm
4.	Medical Expenses	Rs. 35,000/- pm
5.	Food and residential expenses	Rs. 50,000/- pm
	<b>Total</b>	<b>Rs. 2,50,000/- pm</b>

## 5) Mukhyamantri Sahayata Nidhi Yojana

Government of Goa has introduced a new scheme namely "Mukhyamantri Sahayata Nidhi Yojana" wherein, grants of Rs. 5,00,000/- (Five Lakhs) is provided to NGOs of State of Goa for the purpose of organizing activities such as seminars, conferences, workshops, competitions, medical camps, awareness camps in the State of Goa. NGOs working for the welfare of senior citizens, Person with disabilities and other weaker sections of the society can take benefit of the scheme.

Year	No. of Beneficiaries	Expenditure For
2024-25	22 NGOs	Rs. 79.56 Lakhs

### Amendment:

The Amendment made in Dayanand Social Security Scheme (Freedom from Hunger) DSSS as follows

1. Widow having no children shall be eligible for financial assistance of Rs. 2500/- per month.
2. Widow having youngest child less than 21 years of age shall be eligible for financial assistance of Rs. 4000/- per month.
3. Widow having youngest child more than 21 years of age and also, widows above 60 years of age shall be eligible for financial assistance of Rs. 2500/- per month.
4. Annual family Income of the applicant shall not exceed Rs. 1.50 Lakhs.
5. The definition of disability is amended as per Rights of Persons with Disabilities Act, 2016.
6. If the applicant is availing Griha Aadhar from Directorate of Women & Child Development and also apply under Dayanand Social Security Scheme (DSSS) from Directorate of Social Welfare, then applicant has to submit undertaking stating that cancellation order of Griha Aadhar scheme will be produced by the applicant from Directorate of Women & Child Development.
7. Life certificate is replaced with new prescribed format.

## (b). Achievements

### 1) National action Plan for Drug Demand Reduction (NAPDDR)

The Department is implementing National Action Plan for Drug Demand Reduction. Government functionaries, Law & Enforcement Agencies, Elected representatives, NGOs working on Drug Demand Reduction, Teachers, Counsellors, Parents & Students highly benefitted from the awareness activities. Department has designed a state action plan for the year 2024-25 for an amount of Rs. 3 crores and has submitted it to the Ministry for release of funds:-

- i) Department successfully released a signature film to create awareness about Drug Demand Reduction namely "**KALKHI VATT**".
- ii) Education training has been imparted to State Council of Education Research & Training.
- iii) An advertisement has been given on the 82 buses of Kadamba Transport Corporation Limited (KTCL) Goa to create awareness regarding reduction of drug demand.
- iv) A programme has been organized at Kadamba Transport Corporation Limited (KTCL) Bus stand, Panaji on observance of the International Day against Drug Abuse and Illicit Trafficking on 26/06/2024.
- v) Workshop/Seminar/Training Programme has been imparted at GIPARD for state level capacity building workshop for NGOs, CEO of Zilla Panchayat, BDOs, Police Officers & Municipal Chairpersons & Four District Level capacity building workshops on NAPDDR).

The Department is adhering completely to the approved activities by Ministry of Social Justice & Empowerment to create awareness and educate people about the ill effects of alcoholism and substance abuse. The aim is to adhere to the theme of the year 2024 "Viksit Bharat ka Mantra ho Nashe se Swatantra".

Year	Expenditure
2024-25	Rs. 133.25 Lakhs

- 2) Under the Senior Citizens Identity Cards successfully generated 8149 Senior Citizen Identity cards and was issued to the beneficiaries for availing the benefits under Government schemes. The process of issuing cards was streamlined to enable the Senior citizens to obtain the status within 48 hours from the time of application.
- 3) Felicitated 14 eminent Senior Citizens who attains the age of 70 years and above on the occasion of celebration of "**International Day for Senior Citizens**" on 1st October 2024, and the selected awardees were given a Certificate of Appreciation in the hands of Hon'ble Minister of Social Welfare Goa.
- 4) **On the occasion of Goa Liberation Day, 19th December, 2024** for their valuable contribution to society felicitated 15 Best Social Workers, in the hands of Hon'ble Chief Minister Of Goa.
- 5) Atal Asra Yojana under the Atal Asra Yojana Rs. 1.50 Lakh is provided for repair of house to SC, OBC and EWS and Rs.3.00 Lakh is provided for construction of new house.

Year	No. of Beneficiaries	Expenditure
2024-25	665	Rs. 10.06 Crores

### 6) Dayanand Social Security Scheme (DSSS).

Monthly financial assistance to the needy Senior Citizen, Single Women, Widows and Person with Disabilities and Immune Deficiency Persons

Year	No. of Beneficiaries	Expenditure
2024-25	125353	Rs. 325.54 Crores

- 7) The Government has given an incentive to encourage inter-caste marriages, aiming to reduce caste-based discrimination and promote a more inclusive society. Under the Centrally Sponsored scheme Inter Caste Marriage scheme is targeted at Scheduled Caste (SC) Individuals who marry outside their caste. During the year 2024-25 provided incentives to **37 Couples by incurring an expenditure of Rs. 93.50 Lakhs.**
- 8) The Directorate of Social Welfare, Under the scheme "Antya Sanskar Sahay Yojana" provide financial assistance for conducting funerals & religious ceremonies related to last rites of the **21 Scheduled Caste & Dhangar Gavli families to have funeral in decent manner by incurring an expenditure of Rs. 4.20 Lakhs.**
- 9) "Ummid"- Day care centre and medical assistance to sr. citizens:-  
 The scheme "Ummid" gives hope to the Senior Citizens in the present system that the Government is taking care for their old age requirement. It aims provide their daily required things like hearing and vision testing and supply aids, spectacles and walking aids & also keeping good physical and mental health. The Government shall provide grants/financial assistances to the local self Government and Non-Government Organizations to run day care centre for senior citizens. An expenditure of **Rs. 47.01 Lakhs** was incurred to release financial assistance to **31 NGOs/Day Care Centres.**
- 10) Scholarship scheme for the benefit of Scheduled Castes/Other Backward Classes, Economically Backward Classes, Stipends/Scholarships are granted to the students studying at pre matriculation and post secondary stage to enable them to complete their education. An expenditure of **Rs.70.25 Lakhs** was incurred from SNA Account for benefitting **722 SC/OBC Students** during the year 2024-25.

## 5. Financial Management

### Demand No. 57

Description	Percentage against BE 2024-2025
Revenue Expenditure	68.50
Capital Expenditure	26.80
Revenue Receipt	78.61

## 17. DIRECTORATE OF TRIBAL WELFARE

### 1. Introduction

#### (a). Description

The Directorate of Tribal Welfare is headed by the Director, who is also Ex- Officio Joint Secretary, Tribal Welfare and is assisted by Dy. Director, Asst. Director, Statistical Officer, District Welfare Officer, Assistant Accounts Officer, besides this Administration, Accounts, Schemes and Statistical Section respectively.

The department having one branch office in South Goa at 2nd Floor, A-wing Old Collectorate Building, Margao-Goa headed by Dy. Director of Tribal Welfare. The Total sanctioned strength of the department is 80, however in addition to this 01 post of Investigator approved by High level Empowered Committee (H.L.E.C) from Common Statistical Cadre.

#### (b). Mission

Transformative milestone in empowering tribal communities and building a Viksit Bharat.

#### (c). Vision

1. Protection & Empowerment of STs in Goa.
2. Implementation of the Scheduled Tribes & Other Traditional Forest Dwellers Act, 2006 we expect to reach to the peoples in remote tribal areas and to all the tribals in Goa to make them aware of their rights.
3. To make awareness of various schemes of the Department among all ST population in the State.
4. Implementation of Tribal Sub Plan thoroughly.
5. Training and Capacity building among Tribals.
6. Formation of new Schemes for the upliftment of Scheduled Tribes in Goa.
7. Economic development of Scheduled Tribes on sustainable basis.
8. To onboard all the benefited oriented scheme on online portal and disbursing the benefit through Aadhaar Bridge Payment.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF TRIBAL WELFARE are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director	2	2	0
3	Assistant Director	2	2	0
4	Assistant Accounts Officer	1	1	0
5	Statistical Officer	1	1	0
6	District Welfare Officer	2	1	1
7	Senior Stenographer	1	1	0
8	Accountant	1	1	0
9	Head Clerk	2	2	0
10	Statistical Assistant	1	1	0
11	Investigator	2	2	0

12	Junior Stenographer	1	1	0
13	Upper Division Clerk	9	9	0
14	Driver	4	4	0
15	Lower Division Clerk	28	26	2
16	Field Assistant	12	12	0
17	Multi Tasking Staff (Peon)	6	5	1

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Commission for Scheduled Castes and Scheduled Tribes Act,2010

**Description :** The Goa Commission for Scheduled Castes and Scheduled Tribes Act,2010 (Goa Act 9 of 2010), which has been passed by the Legislative Assembly of Goa on 26/03/2010 and assented to by the Governor of Goa on 28/05/2010 is hereby published for general information of the public.

### 4. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Pre-Matric Scholarship (Std. IXth & Xth) ,	110	47.95
2	Post Matric Scholarship (Std. XI to Post Graduation Courses)	1200	666.67
3	Provision to Article 275(1)-(Projects)	1000	484.45

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Pre-Matric Scholarship (Std. Vth to Xth,	450	327.7
2	Grant in Aid to voluntary Organisation (Hostel),	250	248.93
3	Financial Assistance to Pre-Primary Schools in Remote Area,	15	10.99
4	Udhyog Adhar Yojana,	125	124.75
5	Antya Sanskar Sahay Yojana,	200	140.35
6	Atal Asra Yojana,	1190	828
7	To support Children of widow/Orphan Child,	335	328.3
8	Gagan Bharari Shiksha Yojana,	400	375
9	Merit Based Award,	200	67.5
10	Sahayata,	15	9.79
11	Prashikshan Yatra,	200	147.15
12	Eklavya Prashikshan Yojana.	94	1.43
13	Adivasi Vikas Yojana (Project),	1000	123.59

14	Vidya Laxmi,	250	172.75
15	Home Nursing Courses,	8.5	6.23
16	Matrutva Yojana,	400	325
17	Short term professional training courses in the state of Goa,	50	6.75

## 5. Financial Management

### Demand No. 81

Description	Percentage against BE 2024-2025
Revenue Expenditure	65.33
Capital Expenditure	13.87
Revenue Receipt	30.37

## 18. DIRECTORATE OF WOMEN & CHILD DEVELOPMENT

### 1. Introduction

#### (a). Description

Government of Goa in order to give the more impetus to Women and Child in the State carved an independent Directorate in 1997 bifurcating from erstwhile Directorate of Social Welfare called “Directorate of Women and Child Development”. This Directorate deals with all issues pertaining to women and child, for its overall development and empowerment.

#### (b). Mission

Mission – women Promoting social and economic empowerment of women through cross-cutting policies and programmes, mainstreaming gender concerns, creating awareness about their rights and facilitating institutional and legislative support for enabling them to realise their human rights and develop to their full potential.

Mission – Children Ensuring development, care and protection of children through cross-cutting policies and programmes, spreading awareness about their rights and facilitation access to learning, nutrition, institutional and legislative support for enabling them to grow and develop to their full potential.

#### (c). Vision

Empower the women to live with dignity and enable her to contribute as equal partners in development in an environment free from violence and discrimination. And, well-nurtured children with full opportunities for growth and development in a safe and protective environment.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF WOMEN & CHILD DEVELOPMENT are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Jt. Director (IcDs)	1	1	0
3	President	1	1	0
4	Dy. Director (Apna Ghar)	1	1	0
5	Dy. Director (Admn)	1	1	0
6	Programme Officer / District Programme Officer	2	1	1
7	Assistant Accounts Officer	1	1	0
8	Superintendent / Superintendent Cum Probation Officer / Probation Officer (Female)	17	6	11
9	Accountant	4	3	1
10	Head Clerk	7	7	0

11	Staff Nurse	6	3	3
12	Research Assistant	1	1	0
13	Child Development Project Officer / Social Welfare Officer	14	11	3
14	Counselor (Male / Female)	11	10	1
15	Primary Teacher	2	2	0
16	Mukhya Sevika	71	50	21
17	Statistical Assistant	14	14	0
18	Craft Teacher	2	1	1
19	Matron (Male / Female)	19	13	6
20	Investigator	2	2	0
21	Junior Stenographer	10	8	2
22	Upper Division Clerk	38	35	3
23	Driver	19	16	3
24	Lower Division Clerk	63	61	2
25	Field Assistant	12	11	1
26	Multi Tasking Staff (Peon)	41	33	8
27	Escort (Female)	9	7	2
28	Assistant Cook	10	9	1
29	Night Watchman	3	3	0
30	Caretaker (Male / Female)	34	33	1
31	Ahya	14	11	3
32	Gardener	1	1	0
33	Bailiff	3	3	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** The Juvenile Justice (Care & Protection of Children) Act, 2015

**Description :** An Act to consolidate and amend the law relating to juveniles in conflict with law and children in need of care and protection, by providing for proper care, protection and treatment by catering to their development needs, and by adopting a child friendly approach in the adjudication and disposition of matters in the best interest of children and for their ultimate rehabilitation through various institutions established under this enactment.

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**Name of the Act/Rule :** The Juvenile Justice (Care and Protection of Children) Amendment Act, 2021

**Description :** Act primarily aims to strengthen child protection and streamline adoption processes.

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**Name of the Act/Rule :** The Juvenile Justice (Care & Protection of Children) Model Rules 2016

**Description :** Is formulated on the basis of the Central Act thus the Juvenile Justice(Care and Protection) Act 2015 for protection of juveniles in conflict with law and children in need of care and protection, for providing proper care, protection and treatment by catering to their development needs, and by adopting a child-friendly approach in the adjudication and disposition of matters in the best interest of children and for their ultimate rehabilitation through various institutions established under this enactment.

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**Name of the Act/Rule :** The Juvenile Justice (Care and Protection of Children) Model Rules, 2022

**Description :** The Juvenile Justice (Care and Protection of Children) Model Rules, 2022, aim to streamline the process for handling children in conflict with the law and those in need of care and protection.

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**Name of the Act/Rule :** The Immoral Traffic (Prevention) Act, 1956

**Description :** An act to safeguard the interest of the women and children who are rescued and are victims of trafficking, the provision of the Act provide stringent punishment to the persons involved in the trafficking and effective implementation of the same.

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**Name of the Act/Rule :** The Protection of Women from Domestic Violence Act, 2005

**Description :** The Protection of Women from Domestic Violence Act, 2005 was implemented in October 2006, is a promising legislation that combines civil remedies with criminal procedures to provide effective relief and protection to women who are victims of domestic violence. The Act provides for the appointment of Protection officers, access to medical facilities, legal aid, shelter homes, etc.

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**Name of the Act/Rule :** Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act)

**Description :** Under POSH Act both District Magistrates designated as District Nodal Officers, Constituted Local Complaints Committees and is in the process of ensuring constitution of Internal Complaints Committee in every public and private organisation in the State of Goa. The Ministry of Women & Child Development has launched the SHE-Box Portal wherein complainant can file complaint online through the portal and track status of her grievance and get effective redressal.

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**Name of the Act/Rule :** Child Marriage Act 2006

**Description :** Child Marriage prohibition officers are appointed in all the talukas in the State under Sub section (1) of Section 16 of the Prohibition of Child Marriage Act 2006.

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**Name of the Act/Rule :** Protection of Children from Sexual Offences Act, 2012

**Description :** A Special Court is set up under the POCSO Act 2012, and Children 's court set up the Goa Children's Act 2003 to ensure speedy trial of offences against children in the State of Goa and ensures child friendly procedures during trials.

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### State Act / Rule

**Name of the Act/Rule :** Goa State Commission for Women Act, 1996

**Description :** Under provision of Section 4(1) of the Goa State Commission for Women Act, 1996 a statutory body 'Goa State Commission for Women' was set up in the year 1997. The Goa State Commission for Women exercises the powers conferred on and performs the functions assigned to it on all matters pertaining to development of women's growth, stressing on emotional, physical, moral well being, financial stability, legal assistance and incidental thereto. It commits for the overall social upliftment leading to holistic development of women in Goa.

## Schemes Implemented :

### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Poshan Abhiyaan	104.31	231.78
2	Sakhi- One Stop Centre	56.9	54.9
3	Mission Vatsalya	313.28	119.8
4	Child Helpline	200.35	56.81
5	Anganwadi Services Scheme	5275.25	5175.24
6	Pradhan Mantri Matru Vandana Yojana (PMMVY)	156.66	329.11
7	Supplementary Nutrition Programme	2227.1	1807.1
8	Universal Women Helpline - 181	82	69

### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Financial incentives to the Mothers who deliver a Girl Child "MAMTA" Scheme	470	404.5
2	Laadli Laxmi Scheme	3587.46	3436.15
3	Dearness Allowance to Housewives	26481.05	26476.44
4	Shelter Home for Women	142.6	142.6
5	The Compensation Scheme for Women Victim/Survivors of sexual Assault/other Crimes 2018	52	12.5
6	Grant-in-aid scheme to provide financial assistance to MahilaMandals/Women Self Help Group- Swawlamban	10	8.4
7	The Internship Scheme for Students of Counseling/Psychology/Social Work/ Home Science etc.	10	2.07
8	Foster Care Scheme – Vatsalya	3	1.8
9	Retirement Benefit Scheme for Anganwadi Workers/Helpers	350	25

## 4. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

The Directorate of Women & Child Development under HUB for Empowerment of Women (HEW), Centrally Sponsored Scheme by the Ministry of Women & Child Development(MWCD) set up stalls to exhibit and sell products in the State, blockwise made by Self Help Groups for Ganesh Chaturthi festival.

Awareness and Sensitization workshops on the Protection of Children from Sexual Offences Act, 2012 was carried out for school children and Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act) was carried out at work places.

Community Based Programme is conducted to strengthen process for community engagement, empowerment of beneficiaries and behavioral change towards better nutrition. During the year 2024-25, 30004 nos community based events were conducted at the Anganwadi centres.

Poshan Maah and Poshan Pakwada is celebrated every year in the month of September. Awareness talks, rallies, fancy dress, mehendi, poster, bag making, best out of waste, rangoli, recipe and Swasth Balak Balika competitions are conducted in Anganwadi centres, Panchayat, Municipalities, Schools, Hospitals etc.

Awareness activities were carried out at Anganwadi centres by giving focus on identification and tracking of children with severe acute Malnutrition (SAM) and Plantation drive for promotion of kitchen garden.

Gender Responsive Budgeting Initiative (GRB) : A comprehensive Gender Analysis was undertaken by the Department of Women and Child Development in collaboration with the Department of Finance, encompassing 318 Government Schemes. The Government of Goa has considerably scaled up its GRB efforts in the year 2024-25 for budget of FY 2025-2026, expanding coverage of 39 Departments and allocating 17.4% of the total state budget to gender budgeting. The Analysis served as the basis for categorizing schemes as gender-specific or gender-sensitive, thus ensuring that both administrative and programmatic expenditures reflect gender priorities. The remarkable growth reflects the Government's deepening commitment to ensuring that development policies, schemes and budgetary allocations respond to the distinct needs and aspirations of women and girls across sectors.

According to latest NITI Aayog's SDG India index report, Goa is marked 6th in SDG 5 which focuses on Gender equality and the empowerment of all women and girls.

Breastfeeding week was celebrated at all the AWCs in coordination with line Departments, to create awareness on the theme of the year 'Closing the gap: breastfeeding support for all'.

Focused activities planned for first 1000+ days: The 'First 1000 Days' which includes the nine months of pregnancy, six months of exclusive breastfeeding and the period from 6 months to 2 years of Childs. Targeted interventions have been planned to support the holistic development of children during the first 1000+ days of life.

### (b). Achievements

Through dedicated efforts, regular home visits and consistent data updates on the Poshan tracker application the department is successful in maintaining the SAM, MAM, Underweight, etc. ratio to remain below the National average thus showing a continuous decreasing trend in Stunted, wasted and underweight children in the State. The present percentage of wasted children is 0.69%, Underweight is 1.85% and Stunted is 5.95%.

A notable improvement in the Sex Ratio at Birth (SRB), reflecting positive strides toward gender equity and the well being of the girl child. The Sex Ratio at Birth which was 939 in the year 2015 has increased to 977 in the year 2023-24.

Under Non-Institutional Scheme Foster Care and Sponsorship, 14 CNCP children avail monthly benefit of Rs. 4000/- through the Scheme.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Anganwadi Workers Training Programme	18-11-2024	04-12-2024	17 Days

## 6. Financial Management

### Demand No. 58

Description	Percentage against BE 2024-2025
Revenue Expenditure	97.74
Revenue Receipt	80.79

## 19. EMPLOYMENT EXCHANGE

### 1. Introduction

#### (a). Description

The Employment Exchanges established under the All India Scheme for discharging the functions, duties and responsibilities as envisaged in the National Employment Exchange Service Manual. Employment Exchange facilitates and serves as a link between the Job Seekers and Employers. Government of India has revamped all Government run Employment Exchanges into Model Career Centre.

#### (b). Mission

To connect all the Job Seekers/Career Aspirants across Goa with the relevant career and employment related opportunities according to their skills, aptitude, qualifications and interest thus by bringing talent closer to opportunities.

#### (c). Vision

The Vision of Employment Exchange is to bridge the gap between Youth with Job & career related opportunities through Counselling & Training.

### 2. Some of the Major Posts Functioning in EMPLOYMENT EXCHANGE are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Employment Officer	1	1	0
2	Senior Assistant Employment Officer	1	1	0
3	Junior Programmer	1	1	0
4	Assistant Employment Officer	6	5	1
5	Statistical Assistant	1	1	0
6	Head Clerk	1	1	0
7	Upper Division Clerk	7	6	1
12	Lower Division Clerk	10	5	5
16	Driver	1	1	0
17	Multi Tasking Staff (Peon)	3	2	1

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act/Rule

**Name of the Act/Rule :** The Employment Exchanges (Compulsory Notification of Vacancies Act, 1959)  
**Description :** The Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 is implemented in the State of Goa. As per the said Act it is mandatory to notify any vacancies to Employment Exchanges by Public Sector before filling up the same and whereas in case of Private Sector it is 25 and more employees. Subsequently under the Act employers has to furnish quarterly returns in form of ER-I.

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## Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

Government of Goa, has issued a Notification to all establishments in the State of Goa, who engage any employee on regular/temporary/contract/apprentice/trainee etc, shall issue experience certificate to all such employees/candidates so as to enable them to enroll/update their profile in the Regional Employment Exchange. This initiative will assist in efficiently sponsoring their names against notified vacancies that require experience in Public and Private Sector. Regional Employment Exchange has launched the official Employment Exchange activities updates whatsapp Group & whatsapp Number, by adding all the 40 Members of Legislative Assembly of Goa of respective Constituencies for circulation and wider publicity of first hand information and updates regarding all the outreach activities conducted by Model Career Centre, Goa.

### (b). Achievements

Model Career Centre (MCC) has been conducting various outreach activities such as Programme on Career Guidance/Counselling, Seminars on Soft Skill Trainings, Sessions on Civil Service Competitive Exams (GPSC & UPSC), Preparation on Banking and Railway Exams, Session on Entrepreneurship, Job Fairs & Placement Drives in order to enhance the skills of the Job Seekers as per market requirement.

Activities	
Number of fresh Job-seekers registered	13144
Number of Vacancies Notified	13920
Number of Candidates Sponsored	98893
Number of Placements updates received	2579
Number of outreach activities conducted	9
Number of Job Fairs / Placement Drives	40
Number of candidates given final order letter during Job Fairs / Placement Drives	396

## 4. Financial Management

### Demand No. 60

Description	Percentage against BE 2024-2025
Revenue Expenditure	25.63

## 20. DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

### 1. Introduction

#### (a). Description

The Department of Empowerment of Persons with Disabilities (DEPwD) is dedicated to promote the rights and well-being of individuals with disabilities. DEPwD plays a pivotal role in formulating policies, programs, and initiatives aimed at fostering inclusivity, accessibility, and empowerment for persons with disabilities (PWDs). DEPwD's mandate encompasses various aspects of disability empowerment, including education, employment, social security, accessibility, and rehabilitation. Through its initiatives, DEPwD strives to enhance opportunities for PWDs to participate actively in societal, economic, and cultural spheres, thereby ensuring their full integration and contribution to national development.

#### (b). Mission

To empower Persons with Disabilities, through its various Acts/ Institutions/Organizations and Schemes for rehabilitation and to create an enabling environment that provides such persons with equal opportunities, protection of their rights and enables them to participate as independent and productive members of society. As part of his mission, several initiatives are undertaken.

1. Equal opportunity policy for Persons with Disabilities
2. Provide guidance and support to Government agencies, private sector organizations, and civil society on issues related to Persons with Disabilities.
3. Conduct research and collect data on the needs and experiences of Persons with Disabilities.
4. Create accessible and disability-friendly environments in public space Workplaces and educational institutions, etc.
5. Advocate for the rights and dignity of Persons with Disabilities and comb discrimination and prejudice against them.
6. Provide training and capacity building for Persons with Disabilities, their families and care givers to promote their independence and self-reliance.

#### (c). Vision

To build an inclusive society in which equal opportunities are provided for the growth and development of Persons with Disabilities so that they can lead productive, safe and dignifies lives.

To ensure that Persons with Disabilities have access to opportunities and services in society.

To promote the inclusion of Persons with Disabilities in all aspects of society, including education, employment and public life.

To Provide support and resource to Persons with Disabilities to help them to achieve their goals and live independently with dignity.

To raise awareness about the right and needs of Persons with Disabilities to help them to achieve their goals and live idenpendently.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Head Clerk	2	2	0
3	Field Supervisor	1	1	0
4	LDC	2	2	0
5	MTS	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Rights of Persons with Disabilities Act, 2016

**Description :** It replaces the earlier Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995. Expanded list of disabilities from 7 to 21 categories, included Right to inclusive and accessible education, Reservation in government jobs increased to 4-5% for PwDs, barrier-free access in public buildings, transport, and digital platforms, Social security, Legal rights, Establishes commissions, advisory boards, and special courts, Provides for punishment for discrimination or abuse against PwDs.

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**Name of the Act/Rule :** The Goa Rights of Persons with Disabilities Rules, 2018.

**Description :** The Goa Rules were notified 7 May 2020, making the state's implementation of the Rights of Persons with Disabilities Act, 2016 effective. These rules outline the framework for enforcing the Act's provisions within Goa.

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**Description :** The Goa Rules were notified 7 May 2020, making the state's implementation of the Rights of Persons with Disabilities Act, 2016 effective. These rules outline the framework for enforcing the Act's provisions within Goa.

**No. of Amendment(s) : 0**

**Amendment No. : 1.**

**Name of the Amendment :** The Goa Rights of Persons with Disabilities Rules First Amendment (2021)

**Description :** Amendment of rule 16 and Amendment of rule 18

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**Amendment No. : 2.**

**Name of the Amendment :** The Goa Rights of Persons with Disabilities (Second Amendment) Rules, 2024.

**Description :** Amendment of rule 3, Amendment of rule 4, Amendment of rule 14, Amendment of rule 25,

### 4. Schemes Implemented :

#### State Schemes

<b>(Rs. In Lakhs)</b>			
<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	Award for encouraging Disabled Persons.	2	1.25
2	Scheme to manage special homes for person with physical and Intellectual Disabilitie	9.15	7.75
3	Welfare of Persons with Disabilities -Scholarship/Stipend	35	14.93
4	Awards for marriages with Disabled Persons	3	1
5	Grants to NGOs/Special School for disabilities for Setting up of Physio Therapy Centre	19	19
6	Setting up of Accessible Library for Visually impaired Persons	27.4	15.98

## 5. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

The Department first year saw the implementation of multiple welfare scheme designed to create opportunities for PwDs, promote their dignity, and reduce barriers to access especially in the domains of education, livelihood, and social integration.

- 1. Stipend to children with Disabilities:** Financial assistance was provided to support 620 children with disabilities, easing the burden on families and facilitating access to early education and care.
- 2. Scholarship Scheme for PwDs:** with a focus on educational empowerment, 38 students received pre matric, post matric and top class education scholarship during FY 2024-25, helping reduce dropouts and build human capital among young PwDs.
- 3. Marriage Incentive Scheme:** Social inclusion was promoted through the award granted to one individual marrying a person with disability, symbolizing acceptance and equal rights in personal and social spheres.
- 4. State Award for Welfare of PwDs:** Five awards were presented to individual and organization contributing to disability welfare, encouraging grassroots leadership and community engagement in the disability sector
- 5. Support to Day Centres (Jeevan Jyot) :** Grants were extended to Two NGOs running day care centre for PwDs, ensuring continued access to daily care, therapy, and educational activities.
- 6. Accessible Libraries for Visually Challenged:** Grant to three NGOs enabled the creation of accessible learning spaces, supporting inclusive education and promoting digital and information literacy among visually impaired individuals.
- 7. Physiotherapy Centres:** Nine centres received support to provide physical rehabilitation, addressing mobility challenges and improving the functional independence of beneficiaries.
- 8. Unique Disability ID (UDID:)** In a move toward digital inclusion and service delivery efficiency, 1257 PwDs were enrolled under project, creating a robust database for streamlined access to government benefits and tracking development progress.
- 9. Pradhan Mantri Divyasha Kendra (PMDK) Bambolim:** with 167 beneficiaries availing service, the PMDK served as a model for integrated rehabilitation, offering medical support and other type of support.
- 10. Divya Niwas Yojana:** Introduction in May 2025, this scheme supports organisations operating residential or halfway for PwD by offering grants up to Rs. 4 lakh per month. The assistance ensure access to shelter, nutrition, medical care and safe, hygienic environments for persons requiring long term care directly contributing to social security.
- 11. Events and Awareness :** Inclusion through Art, Sport & Culture : The Department promoted inclusion via culture, artistic, and sports platforms:  
**Indo-Iran Film Festival (June 2024):** Goa's first accessible film festival held in Panjim, Sankhali, and Margao, engaging 12 schools.  
**Art Inclusion Exhibition (July 2024):** Displayed 100 artworks by 45 artists( Including PwDs), attracting over 1000 visitor and 250 students  
**National Para Swimming Championship (Oct 2024):** Featured 518 athletes in 300 events, encouraging sports participation and inclusion.  
**Colours of Resilience (Nov 2024):** A Purple Fest initiative celebration PwDs talents through art and culture.  
**Awareness Event on Down Syndrome & ADHD ( Nov 2024):** Reach 500+ participants, emphasizing early intervention and inclusive education.  
**International Day of PwDs ( Dec 2024) :** marked by exhibitions, drives, and discussions reaffirming rights and inclusion.
- 12. Capacity Building for Accessible Infrastructure:** Although no new infrastructure was undertaken in FY 2024-25, the Department trained officials on harmonized accessibility guidelines to ensure future projects across Goa meet national standard for universal access.

## 6. Financial Management

### Demand No. 89

Description	Percentage against BE 2024-2025
Revenue Expenditure	32.11

## 21. DIRECTORATE OF FISHERIES

### 1. Introduction

#### (a). Description

The Directorate of Fisheries, Government of Goa, is the nodal agency responsible for the development, regulation, and management of the fisheries sector in the state. It plays a pivotal role in promoting sustainable fishing practices, enhancing fish production, and ensuring the welfare of fishermen and fish farmers.

The department implements various central and state-sponsored schemes aimed at boosting marine and inland fisheries, modernizing infrastructure, and encouraging self-employment opportunities. Through its initiatives, the Directorate strives to preserve Goa's rich aquatic biodiversity while supporting livelihoods and ensuring food security.

#### (b). Mission

1. To promote sustainable and responsible fishing practices in marine and inland waters.
2. To enhance fish production and productivity through scientific interventions, infrastructure development, and effective resource management.
3. To implement welfare-oriented schemes for the socio-economic upliftment of traditional and small-scale fishers.
4. To develop and strengthen fisheries-related infrastructure such as jetties, landing centers, and fish markets.
5. To encourage aquaculture and entrepreneurship by providing technical and financial support.
6. To ensure conservation of aquatic biodiversity and maintain ecological balance.

#### (c). Vision

To develop a sustainable, inclusive and technology-driven fisheries sector in Goa that ensures ecological balance, enhances fish production, improves livelihood of fishing communities and contributes to the socio-economic growth of the State.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF FISHERIES are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy Director Admin	1	1	0
3	Dy Director Of Fisheries	2	2	0
4	Superintendent Of Fisheries	7	7	0
5	Office Superintendent	1	1	0
6	Assistant Accounts Officer	1	1	0
7	Research Assistant	1	1	0
8	Accountant	2	2	0
9	Head Clerk	1	1	0
10	Assistant Superintendent Of Fisheries	8	8	0
11	Bosun	5	1	4
12	Statistical Investigator	1	1	0

13	Fisheries Officer	5	5	0
14	Statistical Investigator (Ccs)	2	2	0
15	Mechanical Instructor	1	1	0
16	Upper Division Clerk	7	7	0
17	Junior Technician	2	2	0
18	Jr. Stenographer	1	1	0
19	Store Keeper	1	1	0
20	Marketing Inspector	1	1	0
21	Statistical Investigator	2	2	0
22	Engine Driver	4	2	2
23	Fisheries Surveyor	43	37	6
24	Lower Division Clerk	15	15	0
25	Net Mending Instructor	1	1	0
26	Wireless Operator	4	4	0
27	Driver (L.m.v)	7	4	3
28	Driver (L.m.v)	1	1	0
29	Junior Deckhand	31	17	14
30	Watchman	6	3	3
31	Multi-Tasking Staff	20	13	7
32	Field man	8	6	2

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act/Rule

**Name of the Act/Rule:** Merchant Shipping Act, 1958

**Description:** Registration of the fishing vessel under (REAL Craft) web based programmed and licensing of the fishing vessel is done.

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**Name of the Act/Rule:** MERCHANT-SHIPPING-INDIAN-FISHING-BOATS-INSPECTION-RULES-1988

**Description :** Inspection of fishing vessel in order to check life saving appliances, fire fighting appliances and safety of collision at sea appliances and other mandatory equipments as per Merchant Shipping Act

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**Name of the Act/Rule:** MERCHANT-SHIPPING-REGISTRATION-OF-INDIAN-FISHING-BOATS-RULES-1988

**Description:** Rules to be followed while registering Indian fishing Boats.

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**Name of the Act/Rule:** Coastal Aquaculture Act, 2005

**Description:** An Act to provide for the establishment of a coastal Aquaculture Authority for regulating the activities connected with coastal aquaculture in the coastal areas and for matter connected therewith or incidental thereto.

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## State Act / Rule

**Name of the Act/Rule :** The Goa Marine Fishing Regulation Rules, 1982

**Description :** Licensing: All fishing vessels, including mechanized boats and trawlers, must be registered and possess a valid fishing license issued by the Directorate of Fisheries. Area Restrictions: Demarcation of zones to restrict certain types of fishing vessels from operating in areas reserved for traditional fishermen using non-mechanized boats. Fishing Ban Period: Imposition of a monsoon fishing ban to allow for the breeding and regeneration of fish stock (typically from June 1st to July 31st). Gear Restrictions: Regulation on the type and size of fishing gear and nets to reduce by catch and protect juvenile fish. Safety Norms: Requirements for safety equipment and seaworthiness of fishing vessels to ensure fisher safety at sea. Penalties: Provision for penalties for violations of the rules, including cancellation of licenses.

## No. of Amendment(s): 7

**Amendment No. : 1.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (Amendment) Rules, 2001 **Description**  
:Amendment of the processing fees towards the registration of fishing vessels

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**Amendment No. : 2.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (Amendment) Rules, 2003

**Description :**Implemented condition of license for issuance of fishing vessel license to register fishing vessel and Amendment in Form "B"

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**Amendment No. : 3.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (1st Amendment) Rules, 2012 **Description**  
:Amendment of condition of license for issuance of fishing vessel license to register fishing vessel

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**Amendment No. : 4.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (3rd Amendment) Rules, 2014 **Description**  
:Amendment of condition of license and processing fees towards registration of fishing vessel.

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**Amendment No. : 5.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (4th Amendment) Rules, 2014 **Description**  
:Amendment of processing fees towards transfer of registration of fishing vessel and mandatory documents towards loss of Vessel Registration Certificate (VRC)

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**Amendment No. : 6.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (6th Amendment) Rules, 2021

**Description :**Amendment of conditions of license and registration of fishing stake and stake net license

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**Amendment No. : 7.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (7th Amendment) Rules, 2023 **Description**  
:Amendment of penalties towards LED light fishing, processing fees towards registration of fishing vessel as per the length of the vessel and Amendment of fees towards registration and licensing of fishing net based on types of month.

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**Name of the Act/Rule :** The Goa Marine Fishing Regulations Act, 1980

**Description :**a) Power to regulate, restrict or prohibit certain matters within specified areas. b) Prohibition of use of fishing vessels in contravention to the regulation made under Section 4 of Act. c) Licensing of fishing vessels. d) Licensing of fishing nets. e) Cancellation, suspension and amendments of licenses. f) Penalty.

**No. of Amendment(s) : 2****Amendment No. : 1.**

**Name of the Amendment :** Goa Marine Fishing Regulation Act (First Amendment), 1989 **Description**  
:Appointment of Adjudicating Officer

**Amendment No. : 2.**

**Name of the Amendment :** The Goa Marine Fishing Regulation (2nd Amendment) Act ,2019

**Description :**Designated Officer from the Directorate of Fisheries were enforced with the duties of Authorized Officers, notification of fish landing center and berthing of fishing vessels, Prohibition on destruction of fish by explosives in inland waters and on coast.

**4. Schemes Implemented :****Central Schemes****(Rs. In Lakhs)**

.No.	Scheme	Funds Allotted	Funds Utilized
1	Pradhan Mantri Matsya Sampada Yojana	1333.34	1624.85
2	Group Accidental Insurance Scheme.	2	1.18205

**State Schemes****(Rs. In Lakhs)**

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Financial Assistance for purchase of Barrier Net & its Accessories	600	1.25627
2	Interest Subsidy on loans for agriculture and allied activities	5	0.65915
3	Supply of Insulated Boxes	10	5.78
4	Financial Assistance for Purchase of Fuel (Petrol) to the Fishermen for Operation of Out Board Motors.	600	263.903
5	Financial Assistance to purchase/ construct new fishing Craft less than 26 feet for fishing in inland waters of Goa	600	3.024
6	Financial Assistance for Purchase of Fuel (Petrol) to the Fishermen for Operation of Out Board Motors	100	75.611
7	Financial Assistance to purchase/ construct new fishing Craft less than 26 feet for fishing in inland waters of Goa	100	0.91
8	Financial Assistance to Fishermen for Purchase of Fisheries Requisites (Gill Net)	20	29.105
9	Financial assistance for construction/ purchase of wooden / FRP fishing vessel (canoe) for fishermen.	40	38.925
10	Financial assistance for construction/ purchase of wooden / FRP fishing vessel (canoe) for fishermen.	100	6.06
11	Financial Assistance to the Fish Vendors registered with the Directorate of Fisheries to purchase the accessories required for fish vending such as crates, weighing balance, insulated box, gloves, stool, platform to keep fish/shed/umbrella, choppers and other equipment related to fish vendor	5	68000

## **5. Initiatives/Achievements of the Department**

### **(a). Initiatives / Reforms**

#### **INSTALLATION OF ISRO BASED TRANSPONDERS**

The Department of Fisheries, Government of India, has proposed to install 1,00,000 ISRO based transponder on fishing vessels across India. The system will provide real-time positioning of boats weather alerts, PFZ advisories, a diesel management module, a taken management module, and a crew and catch module. It will also enable two-way communication via text message between the control room/ monitoring station and the boats.

The Department of Fisheries, Government of Goa, was sanctioned 859 transponder for mechanized vessels, out of which 668 transponders have been installed as of 11/07/2025. Four control rooms have been set up at major jetties, Chapora, Malim, Khariwada and Cutbona and one transponder control room has been established within the existing control room of the department.

#### **AQUACULTURE AND FISHERIES DEVELOPMENT ACTIVITIES**

The Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has forwarded the detailed guidelines for implementation of aquaculture and fisheries development activities of the Dharti Aaba Janjatiya Gram Utkash Abhiya of Ministry of Tribal Affairs under the Pradhan Mantri Matsya Sampada Yojana (PMMSY).

The Department has proposed to notify the beneficiary oriented activities and the community based activities treated as non-beneficiaries oriented activities scheme under DAJGUA of PMMSY in order to implement the same in the State so that beneficiaries such as Fisheries, Fish Farmers, Fish workers, Self help group, entrepreneurs, private firms in the Tribal population identified can avail the benefits.

The Department has prepared and forwarded the Action Plan for the 2024-25 based on the requirement and demand in the fisheries sector of the State. The GoI has sanctioned an amount of Rs. 15.00 lakhs for year 2024 of which Central share is Rs. 8 Lakhs.

### **(b). Achievements**

#### **AQUACULTURE**

In Goa, a total of 12 bio-flock units have been established, promoting advanced aquaculture techniques that enable high yield fish farming in controlled environments. There are 60 Bivalve cultivation units set up in the State. The scheme has bolstered the production of Shellfish, contributing to sustainable aquaculture. The implementation of 136 cages in rivers has expanded the scope for inland fisheries, allowing for the efficient cultivation of various fish species in natural water bodies.

#### **INFRASTRUCTURE AND SUPPORT**

To enhance the post-harvest infrastructure, 4 ice plants have been established, ensuring the preservation of fish quality. Additionally, 132 vehicles have been provided under the scheme to facilitate the transportation of fish products, reducing spoilage and ensuring timely market access.

#### **UPGRADATION OF FISHING VESSELS**

Under the upgradation of fishing vessels scheme, 38 vessels have been modernized, improving their safety and operational efficiency. The Department through PMMSY scheme has also provided financial assistance for 92 canoes, ensuring that fishermen have access to better and more reliable vessels for their fishing activities.

#### **AQUA GOA MEGA FISH FESTIVAL, 2025**

The 8th edition of Aqua Goa Mega Fish Festival, 2025 marked a vibrant celebration of Goa's coastal heritage and fisheries innovation. Held from January 10th to 12th at SAG Campal Ground, Panaji. The event was inaugurated on 10th January by the Hon'ble Chief Minister of Goa and the Fisheries Minister alongside senior officials. Over Three days, the festival featured six thematic sessions on fisheries education, aquaculture,

ornamental fisheries, marine conservation, seafood value addition and entrepreneurship. Interactive exhibits including an aquarium gallery displaying both marine and freshwater species, live fish ponds and B2B platforms, were showcased with participation from research institutes, SHGs, youth groups and over 60,000 visitors. The festival was supervised by a departmental monitoring committee, ensuring smooth execution. The 2025 edition successfully integrated scientific outreach, youth involvement, community development and policy priorities, reinforcing Goa's Commitment to a sustainable and inclusive fisheries sector.

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Training to the Fisher Youth	01-07-2024	31-12-2024	184 Days

## 7. Financial Management

### Demand No. 66

Description	Percentage against BE 2024-2025
Revenue Expenditure	70.26
Capital Expenditure	62.76
Revenue Receipt	32.08

## 22. DIRECTORATE OF SPORTS AND YOUTH AFFAIRS

### 1. Introduction

#### (a). Description

The establishment of a separate Directorate of Sports and Cultural Affairs, subsequently re-named as Directorate of Sports and Youth Affairs on 1st July, 1973 under the initiative of late Chief Minister of Goa, Daman & Diu, Shri Dayanand B. Bandodkar, (popularly known as Bausaheb Bandodkar) an ardent lover and promoter of Sports, was indeed an important landmark in the historical development of Physical Education, Games & Sports in the State of Goa. (The then Union Territory of Goa, Daman & Diu.)

2. Some of the Major Posts Functioning in DIRECTORATE OF SPORTS AND YOUTH AFFAIRS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director Sports & Youth Affairs	1	1	0
3	Dy. Director (Admn)	1	1	0
4	Assistant Director (Projects)	1	1	0
5	Assistant Director (Coaching)	1	1	0
6	Assistant Director (Phy. Edu. North)	1	1	0
7	Assistant Physical Education Officer	18	17	1
8	State Sports Organizer / Taluka Sports Organizer / Zonal Sports Organizer	17	16	1
9	Assistant Accounts Officer	1	1	0
10	Statistical Assistant	1	1	0
11	UPPER DIVISION CLEARK	11	9	2
12	Head Clerk	4	2	2
13	Accountant	1	1	0
14	Ship Modeling Mechanic	1	1	0
15	Coach	10	7	3
16	Physiotherapist	1	1	0
17	Auditor	1	1	0
18	Accountant	1	1	0
19	Male Nurse	1	1	0
20	Female Nurse	1	1	0
21	Junior Stenographer	2	2	0

22	Driver	9	9	0
23	Sweeper (Mts)	4	3	1
24	Watchman (Mts)	5	4	1
25	Chowkidar (Mts)	4	4	0
26	Peon(Mts)	6	4	2
27	Store Clerk	1	1	0
28	Attendant (Mts)	2	2	0
29	Multitasking	7	6	1
30	Film Operator	1	1	0
31	Watchman/Mali / Sweeper / Lascar / Hamal	17	9	8
32	Lower Division Clerk	18	10	8

### 3. Schemes Implemented:

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	National Service Scheme	27	17.17

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Scheduled Tribe Development Scheme	40	22.98
2	Amended Scheme for Implementation of State Youth Policy	70	26.36
3	Organization of Youth Festival	30	24.03
4	Grants in Aid	17.01	15.01
5	Civil Services Tournaments	50	27.65
6	Financial Assistance to Sportspersons Indigent Circumstances	85	33.99
7	Diet Coaching Camps.	82.5	46.11
8	1. Pattern of Assistance for Development of Playground /Multipurpose Sports Hall to non – Government Aided Institutions	500	499.46
9	Allotment of funds to Non Government Secondary and Higher Secondary School as Grant in Aid to Purchase Physical education and Sports Equipment	50	18.76
10	Grant-in-Aid	19	12.5
11	Conduct of Annual Inter School Tournaments, deputation of State School Teams for Nationals and Hosting of National School Games in the State.	350	282.31

#### 4. Financial Management

##### Demand No. 42

Description	Percentage against BE 2024-2025
Revenue Expenditure	111.00
Capital Expenditure	40.90
Revenue Receipt	60.54

## 23. DEPARTMENT OF HANDICRAFT, TEXTILE & COIR

### 1. Introduction

#### (a). Description

The Department of Handicraft Textile & Coir is established in the year May 2013. After the formation of the new department, Government had framed a new scheme viz Goa Integrated Skill Development Scheme 2014 which was renamed as Vishwakarma Kaushal Yojana. This Scheme is already notified by the Government and under which local youth, young widow, women, school dropouts and other segments from rural areas which are financially backward are trained in various Handicrafts, Textile & Coir trades so as to make them self-sufficient on their livelihood. Further to supplement the efforts in providing necessary market linkage “Swawalamban Yojana for Handicrafts.

#### (b). Mission

1. To improve the marketing skill of the handicrafts artisans, it is proposed to assist them to participate in the exhibitions organized by different Government and non government organizations at State national and international level. it is proposed to provided financial assistance for participating in the exhibition by providing TA, D.A accommodation charges stall charges tec. it is also proposed to conduct training programs in making value added marketable handicrafts products and also to develop their skill for packaging of their product.
2. It is proposed to develop skill of entrepreneurship among the artisans in order to improve their financial in society at large.

#### (c). Vision

The Department of Handicrafts, Textile & Coir envisages catalyzing economic growth through accelerated Handicrafts, Textile & Coir development.

The vision is to create sustainable employment opportunities to the marginalized social start such as women, SC, ST, OBC, Differently able persons, School drop-outs and such village artisans who have rendered jobless due to entry of substitute products, market competitions or closure of village industries or unemployment due to closure of mining activities.

The mission is to create such publicity and brand building of the products through information education and communication which would help to maximize income generating opportunities and attract new talent to the handicrafts and handloom sectors. To provide institutional training to the handloom artisans in the premier institute like Indian institute of Handloom technology to enhanced the skill of weavers and artisans while creating necessary physical and human capital. To take up aggressive market access incentive for sale of Handloom and Handicrafts Products.

The focus is on the environment friendly development of Handicrafts, Textile & Coir activity in the remotes villages, in the hinter land by forming cluster of artisans for a facilitative regime that explore and unleashes the energies of the available human resources at rural areas in creating an environment in which existing and new Handicrafts, Textile & Coir units/industries can prosper and there by development ensuring balance growth of region in the state of Goa.

**2. Some of the Major Posts Functioning in DEPARTMENT OF HANDICRAFT, TEXTILE & COIR are as under:**

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Assistant Director	1	1	0
3	Office Superintendent	1	1	0
4	Accountant	1	1	0
5	Head Clerk	1	1	0
6	Inspector	2	2	0
7	Senior Stenographer	1	1	0
8	Designer	1	1	0
9	Upper Division Clerk	4	3	1
10	Lower Division Clerk	10	8	2
11	Junior Craftsman	19	15	4
12	Skilled Worker	31	27	4
13	Driver	3	3	0
14	MTS	47	1	0

**3. Schemes Implemented:**

**State Schemes**

(Rs. In Lakhs)			
Sr. No.	Scheme	Funds Allotted	Funds Utilized
1	Vishwakarma Kaushal Yojana	93	50.33
2	Swavalamban Yojana	69.02	12.17

**4. Initiatives/Achievements of the Department**

**(a). Initiatives / Reforms**

**Vishwakarma Kaushal Yojana**

This department provide training and handholding support to the artisans to produce value added handicrafts products which would meet the market taste and preference of the consumer and increase their earnings for following artisans from backward areas:-

1. 45 Pottery artisans to make pottery crafts such as Ganesh Idol, Decorative handicrafts items in

Pernem Taluka.

2. 80 Coir artisans to produce coir yarn, doormats, corridor mats and value added products in Ponda, Bicholim, canancona, Dharbandora, Bardez and Quepem taluka.

3. 97 weavers in handloom to weave basic dori weaving in Pernem Taluka.

### Swavalamban Yojana

This scheme provides handholding support for traditional artisans to enhance their capacity in production line by providing them with raw material and equipment. Artisans would be encouraged for production and market.

There handicrafts products at the state and National level. These artisans shall be given financial assistant to procure custom made tools and equipment which will help them to become self entrepreneurs.

This scheme provide platform for local artisans to participate at the exhibition, events and fairs to market their value added products and also provide financial assistants of Rs.15,000/- and Rs.20,000/-. Supply and material charges towards transportation of handicrafts items, TA/DA, Accommodation charges during the exhibition and other charges are incurred under this scheme.

1. 159 artisans are trained in tailoring and embroidery
2. 139 artisans are trained in handloom

### 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Tailoring Training Centre at Reshma Raya Varak, Dhangarwada, Torxem, Pernem-Goa	26-11-2024	24-01-2025	60 Days
2	Embroidery Training Centre at V. P. Hall, Mercedes, Tiswadi-Goa	02-12-2024	30-12-2024	29 Days
3	Handloom Training Centre at GPS, Kothambi Bicholim	03-02-2025	02-08-2025	181 Days
4	Handloom Training Centre, Korgao	11-03-2025	11-04-2025	32 Days
5	Handloom Training Centre, St. Theresa's Higher Secondary School, Candolim	11-03-2025	10-04-2025	31 Days
6	Training in Spinning Coir yarn and Weaving Corridor mat, Dhullai, Dharbandora	16-08-2024	15-11-2024	92 Days
7	Tailoring Training Centre at Poriem Sattari	09-12-2024	08-02-2025	62 Days
8	Tailoring Training Centre at Society Hall, Pilgao, Bicholim	21-12-2024	18-02-2025	60 Days
9	Tailoring Training Centre at Smt. Pramila Pandurang Dabholkar, H. No. 108, Naikwada, Mandrem, Pernem-Goa	02-02-2025	03-03-2025	30 Days
10	Handloom Training Centre at Pilgao, Bicholim	02-01-2025	02-03-2025	60 Days
11	Handloom Training Centre at Gaonkarwada, Surla Bicholim	27-01-2025	26-07-2025	181 Days
12	Pottery Training at Morjem, Pernem	02-12-2024	01-02-2025	62 Days

13	Embroidery Training Centre at Davkond, Dharbandora	25-11-2024	24-12-2024	30 Days
14	Pottery Training at Palyem, Pernem	03-12-2024	01-02-2025	61 Days
15	Tailoring Training Centre at Village Panchayat Hall, Navelim, Bicholim-Goa	25-11-2024	23-01-2025	60 Days
16	Tailoring Training Centre at GPS, Mala, Panaji-Goa	25-11-2024	23-01-2025	60 Days
17	Pottery Training at Morjem, Pernem	02-12-2024	01-02-2025	62 Days
18	Handloom Training Centre at Tiral, Usgao, Ponda-Goa	20-12-2024	19-06-2025	182 Days
19	Training in Spinning Coir and Weaving Corridor mat, Sawantwada, Mayem	03-10-2024	02-11-2024	31 Days
20	Training in Spinning Coir and Weaving Corridor mat Sawantwada, Mayem	05-12-2024	04-01-2025	31 Days
21	Training in Spinning Coir and Weaving Corridor mat, Morlem, Sattari	27-01-2025	26-02-2025	31 Days
22	Training in Spinning Coir and Weaving Corridor mat, Tamnem, Canacona	17-02-2025	19-03-2025	31 Days
23	Tailoring Training Centre at Kelbai, Curti, Ponda	11-11-2024	10-01-2025	61 Days
24	Handloom Training Centre at Brahma Devasthan, Khandewada, Curchorem	09-09-2024	15-02-2025	160 Days
25	Handloom Training Centre at Village Panchayat Hall, Panchawadi, Shiroda-Goa	01-10-2024	29-03-2025	180 Days
26	Handloom Training Centre at Shigmotsav Mandap, Dabolim, Shiroda	06-08-2024	31-01-2025	179 Days
27	Handloom Training Centre at Canacona-Goa	16-08-2024	11-02-2025	180 Days
28	Aari work Training Centre at Swami Narayan Apartment, Margao-Goa	24-02-2025	28-02-2025	5 Days
29	Silk Thread Jewellery making training at Santa Cruz, Panjim-Goa	19-02-2025	24-02-2025	6 Days
30	Tailoring Training Centre at Jetty, Mormugao	25-11-2024	24-12-2024	30 Days

## 6. Financial Management

### Demand No. 69

Description	Percentage against BE 2024-2025
Revenue Expenditure	65.66
Revenue Receipt	103.43

## 24. DEPARTMENT OF RURAL DEVELOPMENT

### 1. Introduction

#### (a). Description

The Departments of Rural Development is supporting and facilitating organization and plays a very effective role as a catalyst in development process of rural areas and effectively eradicates poverty in the state. The basic principle of the department is to oversee the implementation of different antipoverty programmers.

The District Rural Development Agency - North Goa & District Rural Development Agency South Goa is functioning through Department of Rural Development in the State by implementing the Schemes.

#### (b). Mission

1. Providing livelihood opportunities to those in need including women and other vulnerable sections with focus on Below Poverty Line (BPL) households.
2. Providing for the enhancement of livelihood security of households in rural areas by providing at least 100 days of guaranteed wage employment in every financial year to every household demanding it.
3. Providing basic housing and homestead to families covered under Socio Economic Caste Census 2011 of rural areas.
4. Providing urban amenities in rural areas for improvement of quality of rural life.
5. Capacity development and training of rural development functionaries.
6. Promoting involvement of voluntary agencies and individuals for rural development.

#### (c). Vision

The vision of the Department is sustainable and inclusive growth of rural areas in the State through multipronged strategy for eradication of poverty increasing livelihood opportunities providing social safety net and developing infrastructure for growth.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF RURAL DEVELOPMENT are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Joint Director (Accounts)	1	1	0
3	Office Superintendent	1	1	0
4	Accountant	1	1	0

### Governing Acts & Rules/Amendments to the Acts & Rules.

#### Central Act/Rule

**Name of the Act/Rule:** Mahatma Gandhi Rural Employment Guarantee Act (MGNREGA)

**Description:** The Act aims to enhance livelihood security in rural India by providing 100 days of guaranteed wage employment to every rural household whose adult members volunteer to do unskilled manual work.

### 3. Schemes Implemented:

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	NATIONAL RURAL LIVELIHOOD MISSION (NRLM)	1824.35	1500
2	MAHATMA GANDHI NATIONAL RURAL EMPLOYMENT GUARANTEE SCHME (MGNREGS)	302	179.01
3	IMPLEMENTATION OF SARAS FAIR	480	479.19

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	GOA GRAM SAMRUDHI YOJANA (GGSY)	3000	719.5
2	DISTRICT RURAL DEVELOPMENT AGENCY ADMINISTRATION	800	519.2
3	SHYAMA PRASAD MUKHERJI RURBAN MISSION SCHEME	235.36	191.85

### 4. Financial Management

#### Demand No. 85

Description	Percentage against BE 2024-2025
Revenue Expenditure	51.67
Revenue Receipt	35.52

## 25. DEPARTMENT OF INDUSTRIES, TRADE AND COMMERCE

### 1. Introduction

#### (a). Description

The State of Goa envisages catalyzing economic growth through accelerated industrial development. The mission is to create sustainable employment opportunities mainly to the people of Goa.

It also includes environmentally friendly industrial development ensuring balanced growth of regions, a facilitative regime that explores and unleashes the energies of the private sector to create an environment in which industry both existing and new can prosper.

#### (b). Mission

1. Sustainable employment for the people of Goa, without impacting cultural identity;
2. Environmentally sustainable industrial development to be ensured while accelerating investment in the State;
3. Existing industry in Goa to be competitive;
4. Infrastructure enablers to be available and reliable;
5. Governance structure that is transparent, seamless, and proactive.

#### (c). Vision

1. To lead economic development of Goa that will include environmental sustainability, sustainable employment for the people and to increase competitiveness of the product/services.
2. To identify product/sectors with export potential from the State.
3. To support the set up Konkan Maritime Cluster which in turn help support shipbuilding and ship repairs industries.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF INDUSTRIES, TRADE AND COMMERCE are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Additional Director - Cum - General Manager	1	1	0
3	Deputy Director (Industries)	1	1	0
4	Deputy Director (Admin)	1	1	0
5	Functional Manager	2	1	1
6	Planning Officer	3	3	0
7	Planning Officer	3	3	1
8	Industries Officer	2	2	0
9	Statistical Officer	1	1	0
10	Assistant Accounts Officer	1	1	0

11	Accountant	1	1	0
12	Statistical Assistant	1	1	0
13	Investigator	1	1	0
14	Industries Inspector / Economic Investigator	12	11	1
15	Office Superintendent	1	1	0
16	Junior Stenographer	3	3	0
17	Upper Division Clerk	19	15	0
18	Storekeeper	1	1	0
19	Lower Division Clerk	16	6	7
20	Driver	5	3	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act/Rule

**Name of the Act/Rule :** Micro, Small and Medium Enterprise Development Act, 2006 (27 Of 2006) MSMED Act 2006. The Act provides classification of Manufacturing and service industries in three categories as Micro, Small, Medium, based on the Investment and Turnover

**Description :** The MSMED Act, 2006, meant for the development of Micro, Small and Medium enterprises in India. The Act provides the classification for Industrial activities based on the Investment and Turnover i.e. Micro, Small and Medium Enterprises. The Act also supports the MSME's for Incentive schemes and protects from delayed payment from buyers.

### 4. Schemes Implemented:

#### Central Schemes/State Scheme

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Pradhan Mantri Formalization of Micro Food Processing Enterprise (PMFME) Scheme	416.66	182.17

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Capital Subsidy Scheme	800	21
2	Employment Subsidy Scheme	800	31.55
3	Interest Subsidy Scheme	800	24.33
4	Employment Subsidy to Cashew Industries Scheme	500	18.93

## 5. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

During the year 2024-25, 11,766 MSMEs filed online Udyam Registration with employment potential of 44,008 persons. Goa-IPB has granted approval to 15 projects with proposed investment of Rs.1,459.55 cr with employment to 1,894 persons.

Under RAMP scheme M/o MSME sanctioned Rs.61.57 cr to implement it in the State of Goa. Government has soft launched Business Facilitation Centre and Women Entrepreneurship Facilitation cell.

Under MSME Samadhan Delayed Payment Monitoring System of MSME, 30 applications have been disposed off amounting to Rs 85.14 lakhs.

Under Prime Ministers Employment Generation Programme scheme, subsidy amounting to Rs 81.03 lakhs have been disbursed.

Under Tribal Employment Generation Programme Scheme, 2017 subsidy amounting to Rs 81.58 lakhs is disbursed.

Under Seed Capital an amount of Rs 40,000 per member of Self Help Groups has been disbursed to 1376 beneficiaries through State Rural Livelihood Mission and State Urban Livelihood Mission.

An subsidy amounting to Rs 24.85 lakhs have been released under Prime Minister Formalization of Micro Food Processing Enterprise Scheme.

## 6. Financial Management

### Demand No. 19

Description	Percentage against BE 2024-2025
Loans and Advances Receipt	98.40
Revenue Expenditure	32.09
Loans and Advances Disbursement	41.58

## 26. DEPARTMENT OF INFORMATION & PUBLICITY

### 1. Introduction

#### (a). Description

The Department of Information and Publicity is the nodal agency of the State Government to disseminate information to the print, electronic, social media and other media channels regarding various Government policies, programmes schemes, initiatives and achievements.

The Department plays a pivotal role in the promotion of schemes and policies that lead to a greater and better understanding between the Government and the people. It also works as communication medium between Government and media and initiates measures to take welfare schemes to the doorsteps of the people and facilitate them to reap its benefits.

#### (b). Vision

The Department of Information and Publicity is in the process to formulate Advertisement Policy for state of Goa to release of Advertisement. Department is in process to build its own premises called Suchana Bhavan'. The Photo Unit of this Department plays a very important role in capturing and storing various event functions of the Government. The Department is in process to engage agency to store all the Photos on cloud.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF INFORMATION & PUBLICITY are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Joint Director	1	1	0
2	Director	1	1	0
3	Assistant Information Officer	4	4	0
4	Translator (Konkani)	1	1	0
5	Translator (Konkani)	1	1	0
6	Translator (Marathi)	1	1	0
7	Translator (Marathi)	2	1	1
8	Photographer	3	2	0
9	Sr. Stenographer	3	2	1
10	Head Clerk	1	1	0
11	Accountant	1	1	0
12	Office Superintendent (Outside Secretariat)	1	1	0
13	Information Officer	1	1	0
14	Information Officer	1	1	0
15	Assistant Account Officer	1	1	0
16	Upper Division Clerk	9	8	0

17	Radio Cum T.V. Mechanic	2	1	0
18	Driver (Lmv)	5	3	0
19	Multi-Tasking Staff	15	2	13
20	Lower Division Clerk	19	13	6

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** Goa Media Representative Accreditation Rules, 2014

**Description :** The Director of Department of Information & Publicity, Government of Goa issues Accreditation cards to all reporters/correspondents/news/cameramen/videographers and editors after due approval of the Committee, and whenever necessary, the card should have authorization to enter all premises of the Central and State Governments, without any requirement of obtaining visitor pass.

#### Schemes Implemented :

#### State Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Scheme for Journalist for purchase of Computers and Cameras	50	6.98
2	Pension Scheme for Journalists	100	50
3	Goa State Photo Contest and Exhibition Scheme 2014	5	4.92
4	Subsidies to purchase E-Bikes for Journalist	50	9.93

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

The Goa State Advertisement Policy is being formulated whereby release of all types of advertisements for all government Departments, public sector undertaking and Autonomous Bodies will be managed by providing the widest possible coverage of the intended content or message through various newspapers and journals depending upon the readership/ audience, the content / Message to whom it is meant etc through such advertisement / message including TV & Radio spots/ Jingles/ programmes etc. the Policy once finalized will help to streamline the flow of advertisements to various mediums of print and electronic media.

#### (b). Achievements

1. Journalist Welfare Scheme: the quantum of pension under the Goa State Working Journalist Welfare Scheme has been enhanced to family pensioner from Rs. 5000/- to Rs. 10000/- p.m. bringing it on par to the amount provided to pensioner.
2. First Amendment to the Goa (Regulation of Film Shooting) Rules, 2025: the rules has been amended for simplification of process for obtaining necessary permission for film shoots in Goa.

### 5. Financial Management

#### Demand No. 56

Description	Percentage against BE 2024-2025
Revenue Expenditure	87.94
Revenue Receipt	99.99

## 27. DEPARTMENT OF INFORMATION TECHNOLOGY

### 1. Introduction

#### (a). Description

The Department of Information Technology was created vide Notification No 23/1/87/GA & C (1) dated 03-05-1999 with the aim of Promoting and Developing IT Industry in Planned manner and for evolving suitable IT programs with the basic philosophy to realize the dream of taking the benefits of ICT to the masses of Goa. Thereafter the Department of Information Technology was renamed as the Department of Information Technology, Electronics & Communications, vide Notification No. 23/1/87-GA&C(voL.IV)/3640 dated 18- 10-2022. The Department envisages making the State the design capital & a front runner in Technology adoption & Innovation.

#### (b). Mission

1. To deliver transparent, responsive, and user-centric digital government services by integrating technology into public administration, enabling efficient service delivery and fostering trust in governance.
2. To build and maintain scalable, secure, and resilient IT infrastructure that supports innovation, enterprise growth, and sustainable development across the state.
3. To ensure affordable and inclusive last-mile digital connectivity for all citizens and institutions, bridging the digital divide and enabling equitable access to digital resources and opportunities.
4. To nurture a dynamic digital ecosystem by promoting innovation, supporting startups, and enabling skill development that drives entrepreneurship, employment, and inclusive economic growth across the state.

#### (c). Vision

To build a digitally inclusive Goa with strong IT infrastructure, seamless digital connectivity, and effective e-governance, while nurturing innovation and a thriving startup ecosystem that empowers citizens, promoted transparency, and drives sustainable socio-economic growth.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF INFORMATION TECHNOLOGY are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy Director	1	1	0
3	Dy Director Admin	1	1	0
4	Joint Director	1	1	0
5	Dy. Director (It)	2	2	0
6	Assistant Director (It)	10	10	0
7	Upper Division Clerk	3	3	0
8	Accountant	1	1	0
9	Lower Division Clerk	5	2	3
10	Assistant Account Officer	1	1	0
11	Driver	4	4	0

12	Peon(Mts)	4	2	2
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### 3. Schemes Implemented :

#### Central Schemes

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Electronics Manufacturing Clusters (EMC) Scheme	16132.35	10692.62
2	India Infrastructure Project Development Fund (IIPDF) Scheme	472	13.17

#### State Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Empowering Schedule Tribes (ST) & Schedule Caste (SC) Communities using ICT Tools	500	307714

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- 1) Revamp & Redesign of Gramin Mitra - Doorstep Delivery of Government Services.
- 2) Digitization
- 3) e-Office (Paperless administration)
- 4) Development and implementation of AI based Chabot solution for Government of Goa.
- 5) One Map Goa Geographical Information System (GIS)
- 6) Startup Policy
- 7) IT Policy
- 8) Drone Policy
- 9) IT promotion
- 10) Goa Telecom Infrastructure Policy
- 11) Schemes for ST/SC Communities
- 12) Indian AI Centre of Excellence (COE)
- 13) Swayampurna Drone Technician and Swayampurna Drone Pilot for women

#### (b). Achievements

- 1) CSC-VLEs Gramin Mitra has deliver Government services through the Go online portal. The total delivery charge is Rs. 250 + taxes, with citizens paying Rs. 50 and the Government covering Rs. 200 + taxes.
- 2) The Government of Goa is digitizing public documents with Rs. 30.25 cores from a 50-year interest-free loan provided by the Central Government through, "Special Assistance to States for Capital Investment 2022- 23"
- 3) The Government is in process of implementing eOffice applications to eliminate paper files at various Government Departments through the 50-year interest-free loan of Rs. 10 crores provided by the Central Government under the, "Special Assistance to States for Capital Investment 2022-23".
- 4) The department is launching an AI-based chatbot to provide citizens with instant information, project plans

to cover Tourism, Public Grievances and Goaonline, with expansion to five more sectors upon success.

5) The Public Wi-Fi Hotspot Project aims to provide free internet access at 150 identified locations across the State to promote digital inclusion and improve access to online services. Currently, over 130 hotspots are active and operational, benefiting citizens through improved connectivity in public spaces.

6) The Department is expanding co-working spaces to foster work-life balance and support the 4S vision (Sea, Sun, Sand and Software). The Co-working spaces at Morjim Beach - Pernem, Ashwem Beach - Pernem and Colva Beach-Salcete are being taken up through M/s GITDC.

7) 651 DPIIT registered startups of which 310 are women led, 279 registered under Goa Startup Policy. Disbursed Rs. 4.10 crores to Startups under various schemes. Seed funding of upto Rs. 10 lakhs provided to promising Startups. 36 beneficiaries benefitted under this scheme. Deemed approval provision enabled to register Startups within 4 days of a complete application and the Department supports startups through workshops, networking events and various initiatives like Founders Club, First Fridays, Startup Masterclass, Corporate Connect, Goa Open Innovation Challenge, National Startup Day, Tech media startup expo and more.

8) The Government of Goa has adopted the Telecommunication Right of Way (ROW) Rules 2024, vide notification dated 13/03/2025.

9) Through the scheme providing free laptops to meritorious students belonging to Schedule Tribes (ST) & Schedule Caste (SC) Communities, free laptops are provided to meritorious students from ST/SC communities from each of the Talukas. Through the scheme Empowering Schedule Tribes (ST) and Schedule Caste (SC) Communities using ICT Tools, students/citizens belonging to ST/SC communities can take up any of the courses available in the ITKCs as per eligibility free of cost.

10) The EMC project at Tuem, Pernem, is nearing completion with allied works to be finished by October 2025. It will provide world-class infrastructure to attract investments in the Electronics Systems Design & Manufacturing (ESDM) sector and generate 5000-6000 jobs. The department is formulating the ESDM Policy to attract investors. Currently, 17 plots (25.03 acres) have been allotted to investors, with a projected investment of Rs. 187.9 Crore. An initial offer of allotment has also been issued to 3 investors for 6.62 acres, with an projected investment of Rs. 97.25 Crore.

11) The One Map Goa GIS initiative is a big step towards e-Governance and citizen-centric services. By plotting all Government information and assests on a GIS platform, this project aims to enhance planning, decision-making and resource utilization across departments. The platform provides a centralized and user-friendly interface for citizens and Government stakeholders alike. Citizens benefit from location-based utilities, navigation and feedback tools, while Government departments leverage real-time, GIS driven insights and an inter-departmental visibility towards 32 departments and 273 layers. This facilitates seamless collaboration and data sharing, enabling better planning, efficient operations and informed decision-making. The One Map Goa GIS Portal was launched on 18/12/2024 and may be availed at [www.onemapgoagis.goa.gov.in](http://www.onemapgoagis.goa.gov.in)

## 5. Financial Management

### Demand No. 82

Description	Percentage against BE 2024-2025
Revenue Expenditure	52.73
Revenue Receipt	146.82

## 28. PORTS ADMINISTRATION

### 1. Introduction

#### (a). Description

The Captain of Ports was established in 1912, formerly known “Capitao dos Portos”. The state of Goa has about 555 kms of inland waterways out of which only 255 kms are navigable through rivers Mandovi, Zuari and their tributaries. The Dept. implements the Inland Vessel Act, 2021, The Goa, Daman and Diu Barge Act, 1973, 1985, Port Rules, 1983 and Indian Ports Act, 1908. Five Minor Ports viz. Tiracol, Chapora, Panaji, Betul and Talpona. Lighthouses and beacons have been constructed for fair directions to all vessels, passenger ships etc. Dept. handles periodical hydrographic surveys, dredging of rivers, maintenance of lighthouses and beacons.

#### (b). Mission

The Captain of Ports Department in Goa has several key responsibilities that outline its mission

- Development and Maintenance of Inland Waterways: The department develops and maintains Goa's 555 km of inland waterways, with a focus on navigable rivers like Mandovi and Zuari. This includes conducting hydrographic surveys and dredging rivers to ensure safe passage.
- Provision of Navigational Aids: The department provides necessary navigational aids, such as lighthouses and beacons, to facilitate safe navigation.
- Training and Certification: It offers training to individuals seeking careers on inland vessels, promoting skill development in the maritime sector.
- Regulation and Compliance: The department ensures compliance with maritime regulations, including registration of vessels, issue of permits, and clearance of inward and outward ships. - Management of Government Jetties and Riverine Land: It manages government jetties and riverine land, issuing permissions for their use and addressing unauthorized occupation.
- Hydrographic Surveys : The department conducts hydrographic surveys , aiding in safe navigation and maritime activities. By focusing on these areas, the Captain of Ports Department works towards promoting safe, efficient, and sustainable maritime operations in Goa.

#### (c). Vision

The vision of the Captain of Ports Department:

1. Safe and Efficient Port Operations: Ensuring the safety of vessels, crew, and cargo while promoting efficient port operations.
2. Sustainable Development: Fostering sustainable practices and development in the maritime sector.
3. Excellence in Service Delivery: Providing high-quality services to stakeholders, including ship-owners, operators, and cargo handlers.
4. Stakeholder Engagement: Collaborating with various stakeholders, including the maritime industry, government agencies, and local communities.
5. Enhance Maritime Safety: Implement measures to prevent accidents and ensure the safety of vessels and crew.
6. Promote Environmental Sustainability: Adopt environmentally friendly practices and reduce the department's ecological footprint.
7. Improve Efficiency: Streamline processes and leverage technology to enhance operational efficiency.
8. Foster Economic Growth: Support the growth of the maritime industry and contribute to the local economy.

By pursuing this goal, the Captain of Ports Department aims to create a safe, efficient, and sustainable maritime environment that benefits all stakeholders.

**2. Some of the Major Posts Functioning in PORTS ADMINISTRATION are as under :**

<b>Sr.No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Captain Of Ports	1	1	0
2	Dy. Captain Of Ports	1	1	0
3	Hydrographic Surveyor	1	1	0
4	Radio Officer	2	1	1
5	Dy. Hydrographic Surveyor	1	1	0
6	Technical Superintendent (Ports)	1	1	0
7	Principal	1	1	0
8	Assistant Accounts Officer	1	1	0
9	In charge Marine Slipway	1	1	0
10	Accountant	1	1	0
11	Head Clerk	2	2	0
12	Marine Inspector	6	5	1
13	Supervisor	1	1	0
14	Supervisor, Lighthouse Keeping	1	1	0
15	Statistical Assistant	1	1	0
16	Senior Instructor (Deck)	1	1	0
17	Junior Instructor (Engine Room)	1	1	0
18	Master	6	4	2
19	Engine Driver	6	4	2
20	Junior Stenographer	2	2	0
21	Upper Division Clerk	15	15	0
22	Lighthouse Keeper	8	8	0
23	Store Keeper	1	1	0
24	Lower Division Clerk	20	18	2
25	Field Assistant	2	2	0
26	Oilman	6	6	0
27	Helmsman	6	3	3
28	Electrician	1	1	0
29	Sailor	49	43	6

30	Ferro Printer	1	1	0
31	Multi-Tasking Staff	8	7	1
32	Driver	7	7	0
33	Sweeper	2	2	0
34	Watchman	1	1	0
35	Gardener	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act/Rule

**Name of the Act/Rule :** The Inland Vessels act 2021

**Description :** The Act is a Central Legislation that regulates Inland Water Navigation across India including Goa.

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**Name of the Act/Rule :** Inland Vessels (Design & Construction) Rules, 2024

**Description :** The Act enhances clarity, safety, and operational efficiency in inland vessel design and construction.

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**Name of the Act/Rule :** Inland Vessels (Survey and Certification) Rules, 2022

**Description :** The Act provide guidelines for surveying and certifying inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Registration and other Technical issues) Rules, 2022

**Description :** The Act provide guidelines for registering inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Manning) Rules, 2022

**Description :** The Inland Vessels (Survey and Certification) Rules, 2022, and the Inland Vessels Bill, 2021 provide insights into manning requirements for inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Crew and Passenger Accommodation) Rules, 2022

**Description :** The Act outline specific requirements for crew and passenger accommodations on inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Safe Navigation, Communication and Signals) Rules, 2022

**Description :** The Act aim to ensure safe navigation, communication, and signaling for inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Life Saving Appliances) Rules, 2022

**Description :** The Act provide guidelines for life-saving appliances on inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Fire Fighting Appliances) Rules, 2022

**Description :** The Act provide guidelines for firefighting equipment and systems on inland vessels in India.

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**Name of the Act/Rule :** Inland Vessels (Prevention and Containment of Pollution) Rules, 2022

**Description :** The Act aim to minimize pollution from inland vessels in India.

**Name of the Act/Rule :** Inland Vessels (Insurance, Limitation of Liability and Obligations of Service Providers and Service Users) Rules, 2022

**Description :** The Act outlines key aspects of insurance coverage and liability for inland vessel operators in India.

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### State Act / Rule

**Name of the Act/Rule :** The Goa Barge Tax Act 1973 and Rules 1975

**Description :** The Act is a law that imposes a tax on barges used or kept for use in the Union Territory of Goa, Daman, and Diu.

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**Name of the Act/Rule :** The Goa Taxation on Goods Act, 1985 and Rules 1987

**Description :** The Act is a law that imposes a tax on goods transported by barges in the Union Territory of Goa, Daman, and Diu.

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**Name of the Act/Rule :** The Indian Ports Act, 1908

**Description :** The Act is a law that regulates port operations and management in India.

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**Name of the Act/Rule :** The Goa Ports rules, 1983

**Description :** These rules govern various aspects of port operations, including the movement of crafts, handling of goods and safety regulations within the ports of Goa.

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### Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

Major initiatives of Captain of Ports Department:

1. **Floating Jetties:** Completion of ten additional community floating jetties on the Madovi and Chapora rivers is underway under the IWAI scheme, enhancing ferry and cruise boat transport for passengers and tourists.
2. **Fixed Jetties:** Completion of seven fixed jetties at Aldona, Ribandar, Old Goa, Pilgao (Mandovi River), Banastarim (Cumbharjua Canal), and Rassaim, Durbhat (Zuari River) aims to improve transport for small cargoes and passengers.
3. **Electric Shore Power Supply:** To provide 11,000 Volt high voltage network to all jetties, ferry ramps, and stationary vessels via underwater cabling.
4. **Bunkering Points:** Development of bunkering points along rivers to supply Low Sulphur HSD in compliance with IMO 2020 guidelines.
5. **Retrofitting:** Retrofitting existing vessels with Sox & NOx complaint engines.
6. **Electric Propulsion:** Encouragement of electric propulsion vessels through policy frameworks and subsidies.
7. **Hydrogen Fuel Cell Vessels:** Promotion of hydrogen fuel cell vessels, building on successful initiatives of Goa Shipyard and Cochin Shipyard Ltd.
8. **Green Hydrogen Facilities:** Assessment of a network of green hydrogen production storage and transportation facilities.
9. **Alternative Energy Sources:** Promotion of renewable energy sources such as solar and alternative fuels like green ammonia or methane for marine applications.
10. **River Dredging:** Maintenance Dredging of rivers to ensure smooth water flow, enabling quick vessel turnaround and preventing monsoon flooding.
11. **Navigational Aids:** Installation of Navigational aids and lighthouse to enhance inland vessel navigation.
12. **RIS System:** Implementation of a River Information System in Panaji port integrating AIS, VTMS, HD Camera, and Radars for efficient tracking and surveillance.
13. **Sustainable Shipping Policy:** Implementation of a policy providing facilities, incentives, and infrastructure for sustainable shipping practices.
14. **Finance Fund for Green Shipping:** Assessment of establishment of a finance fund for low interest loans

and tax waivers to promote green shipping initiatives.

15. **Infrastructure Development via PPP:** Promotion of infrastructure development through Public-Private Partnerships for green shipping.
16. **Shipbuilding Cluster:** Assessment promotion of shipbuilding and ship repair yards focusing on new technologies for green vessels.
17. **Maritime School:** Transformation of the Departmental Britona Maritime School into a world-class institution offering advanced maritime courses.
18. **Digitization:** Digitization of departmental records into a centralized database.  
The Captain of Ports Department will adopt the policies and frameworks of MoPSW initiatives, contributing significantly to the maritime sector of Goa and achieving economic prosperity while safeguarding its coastal and marine resources for further generations, and contributing to India's broader vision.

## (b). Achievements

The Major Achievements in respect of Captain of Ports Department are as follows.

1. **Sagarmala Central Sector Scheme:-** Under Sagarmala Central Sector Scheme reconstruction of Seven Coastal Passenger jetties have been proposed and approved in RiverMandovi, River Zuari, River Mapusa and Cumbharjua Canal. The locations of Seven Jetties are at Aldona, Ribandar, Old Goa, Pilgao, Banastarim, Rassaim and Durbhat. The project has been handed over to (GSIDC) Goa State Infrastructure Development Corporation for implementation and execution. Requisite documents of 7 Jetties have been submitted to Sagarmala Cell, Ministry of Ports, Shipping and Waterways for Appraisal, Approval and Release of funds for the said project. Total cost of the Project as per DPR prepared by Consultant AECOM for 7 Jetties is for Rs.60.03 Cr, based on 50.50 share of Central and State.
2. **Dredging/ Desilting of River Chapora:-** This Department intends to undertake maintenance Dredging at mouth of River Chapora within area of 1000 mtrs in length, 50 mtrs wide & 2.5 mtrs depth from existing depth, to facilitate free movement of Vessels. The work is being tendered; draft tender is prepared and submitted for approval.
3. **Dredging/ Desilting of River Mapusa:-** Desilting of River Mapusa from Mapusa Highway Bridge at Tar upto Moira, with in an area of 5Kms in length, 15 mtrs wide and 2 mtrs depth from existing depth, including disposal of dredged spoils to prevent flooding in low lying areas and to facilitate Navigation. The work was tendered however the same was cancelled due to withdrawal of L1 bidder. The Department has prepared a fresh tender document for the said desilting work and is submitted for approval.
4. **Redevelopment of Maritime school at Britona:-** Redevelopment of Maritime School to a world Class Maritime Institution with basic and advanced courses taking in mind the Futuristic Development. On 15th July 2024 the Concessionaire Agreement was signed for the redevelopment of existing Maritime School at Britona is renamed into a "Goa Institute of Maritime Excellence (GIME) between M/s Ganpat University, Gujrat and Captain of Ports Department on DBFOT basis.
5. **Floating Jetties:-** Four community floating jetties have been successfully commissioned on the Mandovi River.
6. **New Terminal Building:-** The work of construction of the state of Art Iconic Terminal Building at Panaji Jetty is in progress, this building will be provided with full fledged administrative block and also will accommodate the sub- Office of the Captain of Ports , of Mormugao, with security, immigration facilities and all other amenities. 93% of construction work is carried out. Total estimated cost of the project was 28.09Cr. which has been revised for Rs.48.87 Cr. and the file sent for Government approval, So far Rs. 14.16 Cr. has been paid for its construction.
7. **Digitization efforts or public accessibility improvement:-** The department has launched following two services on the Goa Online Portal for the benefit of general public.
  1. Registration of Water sports Boats. And,
  2. Renewal of Water Sports Boats

#### 4. Financial Management

##### Demand No. 67

Description	Percentage against BE 2024-2025
Revenue Expenditure	27.28
Capital Expenditure	22.85

## 29. RIVER NAVIGATION DEPARTMENT

### 1. Introduction

#### Description

The River Navigation Department, Government of Goa, is instrumental in providing transport service to the commuters across the rivers especially for the islanders in the state of Goa where there are no road accesses. It is responsible for providing round the clock ferry service to the public and for transporting vehicles and goods.

The River Navigation Department was established during pre liberation time and still an important mode of transport for the Goans. It is a fact that vast spread inland water ways of Goa have been underutilized.

### 2. Some of the Major Posts Functioning in RIVER NAVIGATION DEPARTMENT are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director Of Accounts & Administration	1	1	0
3	Sr. Superintendent (W&T)	1	1	0
4	Workshop Superintendent	1	1	0
5	Assistant Account Officer	1	1	0
6	Supervisor	4	3	1
7	Head Clerk	2	1	1
8	Accountant	1	1	0
9	Senior Store Keeper	2	2	0
10	Chargeman Grade - I	5	5	0
11	Junior Stenographer (English)	1	1	0
12	Traffic Officer	1	1	0
13	Inspector	7	4	3
14	Machinist	83	67	16
15	Coxwain	83	60	23
16	Store Keeper	2	1	1
17	Upper Division Cleark	11	7	4
18	Welder	16	12	4
19	Driver (Lmv)	3	2	1
20	Senior Welder	3	3	0
21	Senior Plater	4	4	0

22	Fitter	13	8	5
23	Turner	2	1	1
24	Assistant Store Keeper	2	2	0
25	Sailor	230	153	77
26	Timekeeper	1	1	0
27	Mechanic	11	6	5
28	Slipway In charge	1	1	0
29	Senior Mechanic	5	3	2
30	Senior Fitter	3	1	2
31	Winch Operator	1	1	0
32	Senior Electrician	2	2	0
33	Senior Carpenter	2	2	0
34	Ticket Collector	23	18	5
35	Lower division Clerk	11	7	4
36	Ticket Markers	3	2	1
37	Plater	21	9	12
38	Daftery	1	1	0
39	Station Lad	6	1	6
40	Jamadar	1	1	0
41	Driver (Hmv)	3	1	2
42	Peon	5	3	2
43	Sweeper	4	1	3
44	Electrician	4	2	2
45	Driver (Lmv)	3	3	0
46	Watchman	5	4	1
47	Painter	9	7	2
48	Workman	20	10	10

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule:** The Goa ferries Act, 1990(Goa Act No.9 of 1990)

**Description:** To regulate the use of ferries in the State of Goa

#### 4. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

To provide round the clock free ferry service to the commuters across the islands and other rivers.

to issue monthly, quarterly passes for 4 wheelers at the counter of River Navigation Department.

To transport busses and other heavy vehicles with or without goods on certain existing routes with special permission.

Transportation of animals across the rivers by special trip.

Repair and maintenance of ferry boats.

##### (b). Achievements

Till date River Navigation has provided safe inland transport facilities to the commuters and residents of the islanders, recently this department has started

RO-RO ferry service on Ribandar Chorao Route which are the first RO-RO vessels in State of Goa.

#### 5. Financial Management

##### Demand No. 77

Description	Percentage against BE 2024-2025
Revenue Expenditure	99.21
Capital Expenditure	36.05
Revenue Receipt	100

## 30. DEPARTMENT OF SCIENCE AND TECHNOLOGY

### 1. Introduction

#### (a). Description

The Department of Science and Technology and Waste Management (DS&T&WM) was established with the aim to popularize Science and Technology in the State by implementing different activities, programmes, schemes and also for setting up of various Common Waste Management Facilities. It also aims at inculcation of scientific temperament in the minds of young students through activities and programmes in the schools, colleges and other educational institutions. To achieve the mandate Science and technology-based activities/schemes are implemented by the Department with the help of line departments, educational institutions, NGOs, other Research institutions etc.

#### (b). Mission

To promote and popularize science and technology and innovations among the student community and further to ensure that they achieve excellence, Nationally as well as Internationally in the field of science and technology and innovations. To treat and dispose all types of waste in a scientific manner by setting up of a Common Waste Management Facilities all over the State for treatment of Municipal / Village Waste, E-Waste, Bio-medical Waste, Hazardous Waste and Construction and Demolition Waste.

#### (c). Vision

To propagate science, technology and innovations and to inculcate scientific temperament in the minds of the students and to make Goa a hub of Science, Technology and Innovations and the State as Centre of excellence and further to make Goa Waste litter free by end of Year 2026 through scientific management of all types of wastes.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF SCIENCE AND TECHNOLOGY are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Head Clerk	1	1	0
3	Accountant	1	1	0
4	Upper division clerk	1	1	0
5	Junior Stenographer	1	1	0
6	Lower division Clerk	1	1	0
7	Driver	1	1	0
8	Driver	1	1	0
9	Lower division Clerk	1	1	0
10	Peon(Mts)	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** The Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016

**Description:** These rules govern the safe handling, storage, transportation, treatment, and disposal of hazardous and other wastes to minimize environmental and health risks. They emphasize waste reduction, recycling, and recovery, while regulating import and export of such wastes. The rules assign clear responsibilities to waste generators, occupiers, and State Pollution Control Boards, ensuring environmentally sound management through authorization, record-keeping, and annual reporting mechanisms.

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**Name of the Act/Rule :** The Academy of Scientific and Innovative Research Act, 2011

**Description :** An act to establish an Academy for furtherance of the advancement of learning and prosecution of research in the field of science and technology in association with Council for Scientific and Industrial Research and to declare the institution known as the Academy of Scientific and Innovative Research, to be an institution of national importance to provide for its incorporation and matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** The Bio-medical Waste (Management and Handling) Rules, 2016

**Description:** These rules ensure safe segregation, collection, transport, treatment, and disposal of biomedical waste generated by healthcare facilities to prevent infection and pollution. They introduce bar-coding and pre-treatment requirements, mandate authorization for all health institutions, and promote use of common biomedical waste treatment facilities. The rules categorize waste into four simplified groups and hold occupiers and operators responsible for environmentally sound waste management and for maintaining records and annual reporting.

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**Name of the Act/Rule :** E-Waste (Management) Rules, 2016

**Description:** These rules regulate the generation, collection, storage, and recycling of electronic waste to promote resource recovery and reduce pollution. They introduce Extended Producer Responsibility (EPR), making manufacturers and importers accountable for collection and environmentally sound disposal of e-waste. The rules encourage recycling through authorized dismantlers and recyclers, prohibit informal processing, and promote awareness and responsibility among producers, consumers, and bulk users for sustainable management of e-waste.

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**Name of the Act/Rule:** Solid Waste Management Rules, 2016

**Description:** These rules apply to all urban and rural areas, emphasizing segregation at source into biodegradable, non-biodegradable, and domestic hazardous waste. They mandate door-to-door collection, processing, composting, and scientific landfill management. The rules assign duties to local bodies, bulk generators, and waste processors, promoting decentralized waste management, waste minimization, and resource recovery. They also stress public participation, user fees, and monitoring mechanisms to ensure effective implementation and environmental protection.

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**Name of the Act/Rule :** Construction and Demolition Waste Management Rules, 2016

**Description :** These rules aim to manage waste from construction, remodeling, repair, and demolition activities to reduce environmental impact. They promote segregation, reuse, and recycling of materials like concrete, soil, and metals. Waste generators must store and dispose of C&D waste at designated collection centers, while local authorities and Pollution Control Boards ensure facility creation and compliance. The rules encourage use of recycled materials in construction to conserve resources and reduce landfill burden.

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#### State Act / Rule

**Name of the Act/Rule :** The Goa Waste Management Corporation Act, 2016

**Description :** This Act established the Goa Waste Management Corporation (GWMC) as a statutory body responsible for scientific, sustainable, and integrated waste management across Goa. It empowers GWMC to plan, implement, operate, and coordinate waste treatment and disposal facilities, promote recycling, and

Support local bodies through technical and financial assistance. The Act ensures policy formulation, monitoring, and public awareness to maintain environmental quality and implement the State's waste management initiatives effectively.

#### 4. Schemes Implemented :

##### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Scheme to encourage students for innovative projects	5	5
2	Scheme for Goa Rajya Vidnyanik Puraskar	6	6
3	Scheme for Manohar Parrikar Yuva Scientist Award	5	5

#### 5. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

##### (A) Solid Waste Management Infrastructure

- i. 250 TPD Integrated Solid Waste Management Facility at Saligao
- ii. 100 TPD Integrated Solid Waste Management Facility at Cacora
- iii. Common Bio Medical Waste Treatment Facility at Kundaim
- iv. Common Hazardous Waste Treatment Storage Disposal Facility at Pissurlem Goa
- v. Construction and Demolition Waste Facility
- vi. E-waste Management Facility at Pissurlem
- vii. Proposed Integrated 100 TPD Solid Waste Management Facility at Bainguinim Goa
- viii. Proposed Integrated 250 TPD Solid Waste Management Facility 250 TPD Waste to Energy at Verna Goa

##### (B) Other Initiatives.

- i. Remediation of Legacy Waste Dumpsites and reclamation of Land.
- ii. GWMC's Sustainable Initiative- POTI (Protection of Oceans, Trees and Inhabitants)
- iii. 4-way Segregation in High Schools in Goa
- iv. Collection of Wet Waste in South Goa
- v. Transportation of Refused Derived Fuel (RDF) to Cement Plants
- vi. Installation of Floating Trash Barriers
- vii. Collection, Segregation and Transportations of Solid Waste from National Highways, State Highways and other District Road
- viii. Enforcement Drive against illegal dumping
- ix. Condemnation of Vehicle and Obsolete Items/ Scrap Materials

## (b). Achievements

### Physical Achievements of the Department

1. Financial Assistance have been sanctioned to various educational institutions / NGOs in the State such as National Institute of Oceanography, Dona Paula Goa, Don Bosco College of Engineering, Fatorda, Padre Concepcion College, Verna, P.E.S. College, Ponda Goa, Goa College of Pharmacy, Panaji, Shree Balram Education Society, Canacona, etc. for organization of science exhibition/ workshops / seminars / science awareness programmes. Total grant-in-aid released for the year 2024-2025 is Rs. 34.66 lakhs.
2. Financial grants has been sanctioned to various research institutions and academic institutions autonomous bodies, NGOs, University such as Parvatibai Chowgule College, Margao, Don Bosco College of Engineering, Fatorda, P.E.S. College, Ponda, Padre Conceicao College, Verna, Government College of Arts, Science and Commerce, Khandola, Government College of Arts, Science and Commerce, Quepem etc. for taking up research projects in science and technology. Total grant-in-aid released for the year 2024-2025 is Rs. 56.39 lakhs.
3. Grants has been released to the Association of Friends of Astronomy to conduct various annual science popularization awareness programmes for students and public at the Public Astronomical Observatory (PAO) at Junta House, Panaji and also other branches of PAO in the State. Total grant-in-aid released for the year 2024-2025 is Rs. 15.00 lakhs.
4. Goa State Innovation Council (GSInC) has been supported with yearly grants for functioning of Secretariat at Don Bosco College of Engineering, Fatorda and to conduct their yearly activities. GSInC have been also supported financially to take up programs or school teachers teaching science subjects with the objective to train them in innovation and creativity. Total grant-in-aid released for the year 2024-2025 is Rs. 55.00 lakhs.
5. Travel grants has been released to faculties from various institutions like Don Bosco College of Engineering, Margao, National Institute of Malaria Research, Panaji, National Institute of Oceanography, Dona Paula, P.E.S. R.S.N College of Arts and Science, Farmagudi and other researchers in Science & Technology to travel in India and abroad to attend various conferences for presentation of their posters / research papers. Total grant-in-aid released for the year 2024-2025 is Rs. 7.68 lakhs.
6. Department has successfully organized a prestigious science event entitled "Manohar Parrikar Vidnyan Mahotsav 2024" on 13th December 2024.
7. Science Film Festival, a Scientific Event, was organized in January - February, 2025 through Vidnyan Parishad Goa. For the purpose of financial assistance of Rs. 75.00 lakhs was released to Vidnyan Parishad Goa.
8. A Prestigious National Level Young Scientist Award of Rs. 5.00 lakhs viz. Manohar Parrikar Yuva Scientist Award was awarded during the year 2024-25.
9. Goa Rajya Vidnyanik Puraskar of Rs. 2.00 lakhs which were given to 3 Scientists from the State during 2024-25
10. Department successfully participated in India International Trade Fair at New Delhi during 14th to 27th November, 2024 showcasing different scientific achievements and innovations by the State including GI products.

### Physical Achievement of Goa Waste Management Corporation

1. GWMC has been selected by the Ministry of Housing and Urban Affairs (MoHUA) as one of the Swachhata Knowledge Partner (SKP) in the Country for capacity building in waste management. In this regard the Goa Waste Management Corporation (GWMC) in collaboration with GIZ India is developing Massive Online Course (MOOC) to train various stake holders in Goa and across India in the field of Waste Management.
2. GWMC has undertaken empanelment of waste collection agencies and contractors working in the field of waste management to address the waste handling issue of the local bodies.
3. The GWMC monitored and supervised the waste management operations during the St. Francis Xavier Exposition held at Old Goa from 18/11/2024 to 05/01/2025.
4. Workshops and programmes conducted / participated
5. An interaction programme / webinar under Swayampurna Goa on "Best Practices and Initiatives of Goa Waste Management Corporation" were conducted live from the official residence of the Hon'ble Chief Minister, Altinho, Panaji Goa on 01/03/2025.

6. GWMC delivered a presentation on "Best Practices in Municipal Solid Waste Management in Goa" at the 27th Meeting of the Western Zonal Council at Pune Maharashtra held on 21/02/2025.
7. GWMC delivered a presentation on 'Practices to Promote Circularity in Municipal Solid Waste Stream' by GWMC was shortlisted at the 4th National Conference 2024 of Chief Secretaries. GWMC in collaboration of Goa Forest Department and Goa State Pollution Control Board submitted feedback Notes from various organizations /departments on the theme 'Promoting Entrepreneurship and Employment and Skilling leveraging the Demographic Dividend' and topic 'Circular Economy'.
8. The GWMC participated as 'State Partner' at the 11th Edition of IFAT India from 16th to 18th October 2024 at the Bombay Exhibition Centre, Goregaon East Mumbai. IFAT India is a Trade Fair for water, sewage, solid waste and recycling technologies providing an exceptional platform for government bodies, industry leaders and academia to engage a network within the Indian Waste Management Sector.
9. GWMC showcased its State-of-the-Art Waste Management facilities at the 43rd edition of India International Trade fair at Bharat Mandapam, New Delhi organized by @ India Trade Promotion Organization (Government of India Enterprise) from 14th November to 27th November 2024 alongside other departments of the State of Goa.

## 6. Financial Management

### Demand No. 72

Description	Percentage against BE 2024-2025
Revenue Expenditure	39.27
Capital Expenditure	46.10

## 31. DEPARTMENT OF TOURISM

### 1. Introduction

#### (a). Description

The Administrative head of the Department is Secretary (Tourism), Government of Goa. The Department of Tourism is headed by Director, who also functions as an Ex-Officio Joint Secretary to the Government. The Department involves in policy formulation, undertakes planning and development of basic infrastructure, promotion, publicity and marketing to promote the State of Goa as an ideal tourist destination throughout the year (country and abroad).

The Director exercises statutory powers of the "Competent Authority", under the Goa Tourist Places (Protection and Maintenance) Act. 2001 and Dy. Director as "Prescribed Authority" under the Goa Registration of Tourist Trade Act, 1982.

#### 2. Some of the Major Posts Functioning in DEPARTMENT OF TOURISM are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director	4	3	1
3	Deputy Director Of Accounts	1	1	0
4	Statistical Officer	1	1	0
5	Assistant Accounts Officer	1	1	0
6	Assistant Director	5	3	2
7	Research Assistant	1	1	0
8	Assistant Tourist Officer	8	8	0
9	Accountant	2	2	0
10	Head Clerk	3	3	0
11	Statistical Assistant	1	1	0
12	Information Assistant	29	21	8
13	Upper Division Clerk	18	18	0
14	Junior Stenographer	5	1	4
15	Field Surveyor	1	1	0
16	Investigator	2	2	0
17	Lower Division Clerk	37	21	16
18	Driver	10	6	4
19	Multi-Tasking Staff	27	23	4

### 3. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	SWADESH DARSHAN 2.0	4364	9459

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

##### Beach Cleaning:

The State of Goa is bestowed with a mesmerizing coastline of 105 kilometers towards the western side. Each beach stretch carries its independent identity and Sui generis. Every year innumerable tourist's visit the state and visiting the beaches tops the itinerary of the tourists. As such, beaches are most important from tourism point of view for the state. Considering this, the Department of Tourism undertakes cleanliness of the beaches to ensure that the beaches are clean and hygienic. The cleaning of beaches activities envisages day by day garbage collection, its segregation and therefore transportation for final disposal of the segregated garbage.

These activities have been outsourced by the Department of Tourism and have appointed M/s Karnataka Commercial and Industrial Corporation, Bangalore for rendering these services on the nominated beaches across the state till 28/02/2025. Further the Department have appointed Ecostan Infra Pvt. Ltd. for the period of 5 years w.e.f. 01/03/2025. The work of beach cleaning is closely monitored through the Supervisors and Wardens drafted at all the beaches.

##### Beach Safety & Lifeguarding Services:

For the security and safety of the tourists visiting the beaches of the state of Goa, the Department of Tourism has appointed M/s. Drishti Lifesaving Pvt. Ltd. to render beach lifeguarding and water safety services at the nominated 43 nos. beaches and 02 inland water bodies namely Dudhsagar Waterfall and Mayem Lake. Goa is the only state to have such an arrangement on the beaches with professional well trained faction of lifeguards from sunrise till sunset.

As per the work stipulation, over 600 nos. of lifeguards are being deployed across the state of Goa. Besides, 111 nos. of Night Patrolmen are deployed to patrol the beaches post sunset and upto 12.00 am.

##### Beach Shacks:

Beach shakes are purely seasonal/ temporary structures being permitted at the nominated beaches to serve food and beverages to the public/ tourists. Shakes are being operative for a tourist season which commences in the state of Goa from September to May every year. The shacks activities are being governed and regulated as per the Beach Shack Policy prepared by the State Government through Tourism Department to generate employment avenues to the unemployed local to earn their livelihood.

The Department has formulated the Tourism Shack Policy for a period of 03 years from 2023-2026. As per the said policy 259 nos. of shacks are allocated in the North Goa and 105 nos. in South Goa respectively.

##### Events:

Goa being a famed tourist destination attracts several events such as electronic dance music festivals, car & bike/ motorcycle event, beach weddings, film shooting , handicrafts and night bazaar, kite festivals and other Tourism related festivals etc. Such events are mainly categorized based on the number of attendees as "Major Event" and "Minor Event". Dazzling beaches has made the Goa as admired and popular venue for beach weddings destination.

Every year numbers of weddings are being conducted on the beaches. The department of Tourism issues permission for organizing major and minor events in the state of Goa.

## 5. Financial Management

### Demand No. 78

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Expenditure</b>	73.05
<b>Capital Expenditure</b>	82.56
<b>Revenue Receipt</b>	98.86

## 32. DIRECTORATE OF TRANSPORT

### 1. Introduction

#### (a). Description

The State Transport Department was constituted under the provisions of Section 133A of the Motor Vehicles Act 1939. The department acts as a apex regulatory body that controls the entire gamut of activities that go into the operation of passenger and goods transport motor vehicles- both private and commercial. Through these regulatory activities, the Department of Transport is one of the major revenue earners of the state exchequer.

#### (b). Mission

Establishment of an efficient, transparent and modernized transport administration to ensure safe, secure, efficient, affordable, speedy movement of people and goods.

#### (c). Vision

To provide an efficient, Safe and Modern Transport Environment for people.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF TRANSPORT are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director (Transport)	1	1	0
2	Additional Director Of Transport	2	2	0
3	Deputy Director (Administration)	1	1	0
4	Accounts Officer	1	1	0
5	Assistant Accounts Officer	1	1	0
6	Assistant Director Of Transport	13	13	0
7	Head Clerk	16	16	0
8	Senior Stenographer	1	1	0
9	Accountant	6	5	1
10	Motor Vehicle Inspector	40	20	20
11	Assistant Motor Vehicle Inspector	48	47	1
12	Network Engineer	11	11	0
13	Statistical Assistant	1	1	0
14	Junior Stenographer	4	3	1
15	Upper Division Clerk	48	24	24
16	Investigator	2	2	0
17	Lower Division Clerk	114	110	4

18	Driver	23	20	3
19	Multi-Tasking Staff	39	29	10

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Motor Vehicles Rules,1991

**Description :**The Goa Motor Vehicles Rules, 1991 are a set of regulations framed by the Government of Goa under the powers conferred by the Motor Vehicles Act, 1988. These rules are specific to the state of Goa and are intended to ensure the safe, efficient, and regulated use of motor vehicles within the state.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment :** The Goa Motor Vehicles (Amendment) Rules, 2025

**Description :**Permitted app-based taxi aggregators to use mobile apps as fare meters, removing the need for physical fare printers if digital invoices are sent via SMS or email.

### 4. Schemes Implemented :

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	State Compensation to road Accident Victims, 2023	276	157.55

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- Trust Programme:** Launched on 02/04/2024 across Goa, this training targets drivers with suspended licenses under section 19 of the M.V Act ,1988, to improve their understanding of traffic rules and enhance road safety.
- Registered Vehicles Scrapping Facility (RVSF):** Commercial operations began on 25/11/2024 to dismantle and scrap unfit vehicles in an eco-friendly manner. The Government of Goa offers tax exemptions and waives outstanding tax arrears and penalties for vehicles scrapped through RVSF until 31/03/2026. Additionally Tax Concessions are provided on new vehicles registrations after scrapping old vehicle at RVSF with exemptions up to Rs. 75,000/- depending on the vehicle type.

### 6. Financial Management

#### Demand No. 13

Description	Percentage against BE 2024-2025
Revenue Receipt	108.10
Revenue Expenditure	74.51
Capital Expenditure	82.59

### 33. DIRECTORATE OF EDUCATION

#### 1. Introduction

##### (a). Description

The Directorate of Education established with a vision to promote inclusive, equitable and holistic learning. It is the apex body responsible for implementation of educational policies, regulations for development of school education in the State. It plays a pivotal role in administering Government and Private institutions ensuring delivery of quality education across all levels from Foundational Stage to Secondary Stage. This Directorate oversees curriculum implementation, teacher's recruitment and training, infrastructure development and academic inspections. Coordinates with State Bodies (GSCERT, GSS, and GBSHSE) and National Bodies (NCERT, RIE, NCTE, NIEPA) to align educational initiatives with National Standards and Innovations.

##### (b). Mission

In the academic year 2025–26, the Directorate is committed to:

- Implementing the vision of NEP 2020 with a focus on competency-based education.
- Promoting technology integration in classrooms for personalized and experiential learning.
- Strengthening school leadership and community participation for accountable governance.
- Ensuring access to safe, inclusive and joyful learning environments for every child, with special focus on marginalized and disadvantaged groups.
- Facilitating skill development and career readiness through vocational education and guidance. Through collaborative efforts and a learner-centric approach, we aim to make Goa a model state in educational excellence.

##### (c). Vision

###### "Goa Learns, Goa Leads"

To build a progressive, inclusive and future-ready education system in Goa that empowers every learner to achieve academic excellence, develop critical life skills and become responsible global citizens.

#### 2. Some of the Major Posts Functioning in DIRECTORATE OF EDUCATION are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Director (Admin)	1	1	0
3	Joint Director (Accounts)	1	1	0
4	Statistical Officer	1	1	0
5	Deputy Director	6	6	0
6	State Project Director	1	1	0
7	Chief Accounts Officer	1	1	0
8	Assistant Accounts Officer	5	5	0
9	Assistant Director Of Education	8	4	4
10	Office Superintendent	4	4	0

11	Accounts Officer	1	1	0
12	Lower Division Clerk	208	103	32
13	Upper Division Clerk	120	76	13
14	Accountant	17	16	1
15	Statistical Assistant	8	8	0
16	Librarian Grade Iii	9	2	1
17	Jr. Stenographer	8	7	0
18	Laboratory Assistant	83	29	6
19	Investigator	4	3	1
20	Assistant Director Of Education	1	1	0
21	Drawing Teacher	74	45	29
22	Computer Teacher	90	87	3
23	Government Primary School Teacher	1648	1324	324
24	Head Clerk	17	11	6
25	Librarian Grade Ii	3	2	1
26	Technical Officer	1	1	0
27	Auditor	5	2	3
28	Sr. Stenographer	1	1	0
29	Technician	1	1	0
30	Trained English Teacher	325	311	14
31	Deputy Education Officer/Principal	14	11	3
32	Assistant District Educational Inspector/Teacher Grade-I	242	31	211
33	Vice-Principal/Headmaster	85	50	35
34	District Project Officer North/South	2	2	0
35	Watchman/Mali / Sweeper / Lascar / Hamal	60	42	18
36	Library Attendant	9	1	7
37	Laboratory Attendant	27	3	2
38	Driver (Lmv)	23	18	2
39	Peon	174	187	8
40	Accounts Officer (North/South)	2	2	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** The Right of Children to Free and Compulsory Education Act, 2009

**Description :** MHRD, Govt. of India has enacted Right of Children to free and compulsory Education to all children of age group of 6 years to 14 years. Under this Act, the Govt. of Goa has notified the Goa Right to Free and Compulsory Education Rules, 2012 as per the Section 38 of the RTE Act, 2009

#### State Act / Rule

**Name of the Act/Rule:** The Goa, Daman and Diu Secondary and Higher Secondary Education Board Act, 1975

**Description: Regarding** establishment of a Board for Secondary and Higher Secondary education and matters connected herewith in the state of Goa.

**Name of the Act/Rule:** The Goa, Daman and Diu School Education Act, 1984

**Description: The Act** provides for better organization and development of School Education in the Union Territory of Goa, Daman and Diu and for matters connected therewith of incidental thereto.

**Name of the Act/Rule:** The Goa School Education Rules, 1986

**Description :** Rules Framed under the Goa, Daman and Diu School Education Act, 1984.

### 4. Schemes Implemented:

#### Central Schemes

(Rs. In Lakh)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	PM Poshan (Mid day meal) Scheme	3104.99	3104.99

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	School Complex and Super School Complex Scheme	32.6	27.26
2	Scheme for providing counseling to the students in the Government and Government aided Institutions (Secondary/Higher Secondary)	500	447.49
3	Supply of Note Books	100	32.26
4	Supply of Uniform & Raincoat	130	130
5	Bharat Yatra	3.5	1.05
6	Non-Salary Grants/Maintenance Grants to the Non-Govt. Aided Primary Schools	200	1.2
7	CM- Vashistha Guru Puraskar	11.85	8.76651
8	Children with Special Needs	50	41.13
9	Development of Sanskrit Education Scheme	100	65.12
10	Incentive scholarship to meritorious students at all Govt. And aided from V-X	35	3.218
11	Bal Rath	2860	2246.44
12	Education Concession to the children of Service Personnel	120	90.0264
13	Incentive scholarship to meritorious students at all Govt. And aided from V-X	35	3.218

## 5. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

Implementation of NEP.

### (b). Achievements

⇒The scheme PM-SHRI schools aim to create a responsive, supportive and student-centered educational system, emphasizing experiential, holistic and enjoyable learning.

25 Schools from the State of Goa are selected under the PM SHRI Scheme consisting of 18 Government Secondary Schools, 6 Government Primary Schools and 1 Middle School.

SCHOOL BAND COMPETITION - State Level School Band Competition 2024 was organised on 29th October, 2024 in which, 7 schools participated.

The winning 3 teams participated at the Western Zonal Band Competition held at Bhopal from 24.11.2024 to 27.11.2024. The Girls team won the third place at the western zonal band competition.

As per the recommendation of Goa Staff Selection Commission 05 candidates in the cadre of Drawing Teachers are appointed in the Government High Schools in the State of Goa, to cater the Drawing /Art needs in the respective Government High Schools by finding innovative ways to engage students and foster artistic development.

Successfully organized the summer camp of 7 days under the aegis of ECO CLUB for mission life from 5th to 12th June, 2024 in all the schools in the State. One day to each of the seven themes of "Mission LIFE viz.

Adopt Healthy Lifestyle; Adopt Sustainable Food Systems; Reduce E-Waste; Reduce Waste; Safe Energy; Save Water and Say No to Single Use Plastic. Every day in average 78% schools and 70% students has been participated in the drive.

Shiksha Saptah was organized from 22nd - 27th July, 2024 in All the Govt./Govt. Aided Primary/Upper Primary/Secondary/Higher Secondary Schools of Goa State. The details are uploaded on the Portal.

28 OoSC are identified and were provided Special training for the year 2024-25 out of which 17 are mainstreamed and 11 are continued and proposed for special training for the year 2025-26.

Program for Girls' Empowerment for ST Girls of the Government School was implemented for 1600 beneficiaries.

Rani Laxmi Bai Atma Raksha Prashikshan Program to train Girls in self-defense implemented in 67 Secondary Schools and 36 Middle Schools.

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Manthan	02-08-2024	07-04-2025	249 Days
2	Girls Empowerment for ST/SC Girls	18-01-2025	06-02-2025	20 Days
3	Training on NEP-2020 for "Competency based Teaching Learning & Assessment under NEP-2020" for grade 10	01-03-2025	15-03-2025	15 Days
4	Rani Laxmi Bai Atma Raksha Prashikshan	01-07-2024	25-02-2025	240 Days

5	Workshop on “Transforming the Assessment Culture under NEP-2020 for the Subject teachers of Economics, Chemistry, Sociology & Marathi	10-10-2024	17-10-2024	8 Days
6	Workshop on Newly Introduced Assessment for Std XII Teachers for the Subject Accountancy, Secretarial Practice & Business Studies	18-09-2024	20-09-2024	3 Days

## 7. Financial Management

### Demand No. 34

Description	Percentage against BE 2024-2025
Revenue Expenditure	84.64
Capital Expenditure	61.78

## 34. DIRECTORATE OF HIGHER EDUCATION

### 1. Introduction

#### (a). Description

The Department of Higher Education was established in the year 1996. The Department is the Budget Controlling Authority for 7 Government Colleges and 35 Non Government Aided Colleges and one State University i.e. Goa University. All the personnel matters of the Government Colleges are dealt by the Directorate of Higher Education.

The Department is striving to achieve basic objectives of Access, Equity and Quality of Higher Education in the educationally advanced State of Goa. Various programs and schemes of the Department are basically directed towards achieving above objectives

#### (b). Mission

To make Goa a premier state of excellence in Higher Education, by vigorously promoting world class Research, advanced level of teaching, learning and capacity building in Regional, National and Global context ensuring inclusive education and equal opportunity.

#### (c). Vision

To Achieve Educational Excellence through Holistic and Conducive Knowledge Ecology.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF HIGHER EDUCATION are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director (Admin)	1	1	0
3	Under Secretary	1	1	0
4	Dy. Director (Accounts)	1	1	0
5	Assistant Director (Academic)	4	2	2
6	Assistant Accounts Officer	3	3	0
7	Research Assistant	1	1	0
8	Professor	2	2	0
9	Associate Professor	2	2	0
10	Assistant Professor	2	2	0
11	Office Superintendent	3	1	1
12	Accountant	11	9	2
13	Senior Stenographer	1	1	0
14	Network Engineer	1	1	0
15	Assistant Technical Officer	8	5	3
16	Head Clerk	11	11	0

17	Auditor	8	8	0
18	Librarian Grade I	1	1	0
19	Statistical Assistant	2	2	0
20	Librarian Grade Iii	1	1	0
21	Librarian Grade Ii	1	1	0
22	Investigator	2	1	1
23	Junior Stenographer	11	10	1
24	Upper Division Clerk	35	28	7
25	Computer Programmer	1	1	0
26	Field & Plant Collector	2	1	1
27	Driver	13	7	6
28	Lower Division Clerk	55	40	15
29	Sweeper	7	3	4
30	Watchman	4	1	3
31	Multi-Tasking Staff	121	104	17

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Private Universities Act, 2020

**Description :** to provide for establishment and incorporation of private Universities in the State of Goa for imparting quality and industry relevant higher education and to regulate their functions and for matters connected therewith or incidental thereto

**Name of the Act/Rule :** Goa State Research Foundation, Act 2022

**Description :** The Goa State Research Foundation, Act 2022 is to provide for the establishment of Research Foundation in the State of Goa and for the matters connected therewith or incidental Thereto.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment :** The Goa State Research Foundation (Amendment), Act 2025 led to the Amendment to sub-section (3) of section 10 of Goa State Research Foundation Act, 2022 (Goa Act 8 of 2022)

**Description :** Provided that in the absence of required quorum, the meeting may be adjourned by thirty minutes. After adjournment, the meeting may be conducted if at least one-third of the total numbers of members are present.

### 4. schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA)	10500	843.19

## State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Fee Waiver Scheme for SC/ST Students Pursuing Higher Education	22	17.85
2	Dayanand Bandodkar Scheme For Higher Education For Orphans.	2	1.7
3	Scheme for Promotion of Science Education. Component A – Catch them Young	30	5.31
4	Scheme to provide Financial support for conducting workshops/seminars/conferences/training programmes, Faculty Development Programme and short term courses for quality improvements of Government Colleges/ Institutions	40	15.80
5	Scheme For Engaging Services of Retired Resourceful Teachers	55	45.3
6	Scheme to provide Financial support for conducting workshops/seminars/conferences/training programmes/ Faculty Development Programme and short term courses for quality improvements of Government Aided Colleges/Institutions	10	24.19
7	Goa State Research Foundation Minor Grant Research Scheme	63.47	51.97
8	Goa State Research Foundation Doctoral Research Fellowship Scheme	81.25	68.92
9	Goa State Research Foundation Interdisciplinary Research Interventions Scheme for Local Development (IRIS-LD)	100	28.63
10	Goa State Research Foundation Summer/Winter School Scheme	20	28.21
11	Manohar Parrikar Goa Scholars Scheme	50	437.7
12	Goa State Research Foundation Major Research Grant Scheme	171	106.27
13	Goa State Research Foundation Research Start-Up Grant Scheme	46	27
14	Goa State Research Foundation Post-Doctoral Research Fellowship Scheme	24.6	24.6

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Vidnyan Dhara - Mega Science Series 2025.
2. Converge 2.0 - Industry Academia Summit.
3. Faculty Enrichment Internship Programme.
4. Project DISHTAVO.
5. Development of following Web Based Application: a) Digitization of Bursary Scheme b) Digitization of Manohar Parrikar Goa Scholar Scheme c) Website of Goa College of Home Science, Panaji-Goa d) Revamping of Departmental Websites with STQC Certification e) Development of Sugam web portal with aadhar authentication.
6. Introduced IRIS-LD Scheme which is a public problem solving initiative.

7. Hon. CM of Goa has announced that GSRF will offer TOS-DRILL scheme to document, preserve and enhance traditional occupations and skills for improvement of local livelihoods.
8. Programme for Scientifically inspired Leadership (PSIL) with Harvard University, Goa.
9. Academic Leadership Programme (Phase 4)- at ISB Mohali.
10. Academic Leadership Programme (Phase 5) - Directorate of Art and Culture, Panaji Goa.
11. Academic Leadership Programme (Phase 6) - Infosys Ltd. Mangalore.

## (b). Achievements

1. **Vidhyan Dhara - Mega Science Series 2025:** Began in 2022, the impact of Vidnyan Dhara is phenomenal. In 2025 alone, sessions were held at 560 venues inspiring more than 80,000 students. For this, more than 274 scientists, researchers, teachers and industry experts have contributed. Through Vidnyan Dhara, we take scientist, researchers, teachers and experts to every high school, every higher secondary, every college and university in entire Goa. As of now, through Vidnyan Dhara, more than 1.80 Lakh Students have directly benefitted.
2. **Programme for Scientifically Inspired Leadership (PSIL):** Encouraged innovation and evidence-based approaches in academic leadership and curriculum development.
3. **Converge 2.0:** Created a vibrant platform for students-industry-academia engagement, showcasing innovation and entrepreneurial spirit.
4. **Academic Leadership Programme (Phase 4) - at ISB Mohali:** Fostered a collaborative environment among academic leaders, focusing on vision building and institutional excellence.
5. **Academic Leadership Programme (Phase 5) - Directorate of Art and Culture Panaji Goa:** Enhanced participants capabilities in governance, policy formulation, and academic administration.
6. **Academic Leadership Programme (Phase 6) - Infosys Ltd. Mangalore:** Promoted strategic thinking, innovation, and leadership accountability in higher education institutions.
7. **Project DISHTAVO:** Project DISHTAVO, now implemented under the Goa State Higher Education Council, Porvorim-Goa, offers an online platform where students, teachers, and the general public can access video lectures based on the undergraduate syllabus of Goa University. As part of this project, over 34,000 lecture sessions in form of video have been recorded and made freely available on the official portal. Aligning with the National Education Policy (NEP) 2020, the project has completed recording content in the regional language, Konkani. Additionally, DISHTAVO has introduced allied subjects like Vedic Mathematics to support students preparing for competitive exams. The project is now expanded to cover streams such as Physical Education and Theatre Arts, ensuring well-rounded learning experiences.
8. **Faculty Enrichment Intership Program (FEIP):** The Faculty Enrichment Internship Program (FEIP) is one of the major initiatives taken up by the Directorate of Higher Education, Goa to provide opportunities for college faculty from Goa to have a deeper understanding and Knowledge of the subject content, develop effective teaching pedagogies, enhance & build research collaborations, and replicate this culture in HEIs in Goa. Keeping this in mind, the Directorate of Higher Education has collaborated with IIT Goa, BITS Pilani, Goa and GIM to establish this program. The implementation of FEIP began in August 2022 during the academic year 2024-25 on the pilot basis. Till date, a total of 47 faculty members have benefitted from this program.
9. A total 66 faculty members from Goa University and its affiliated colleges have been funded under various schemes during the year.
10. A total of 19 institutions have been funded to conduct research promotional programs.
11. More than 850 faculty members and Research scholars have been trained on various aspects of research.
12. A total 598 school students have been introduced to the field of research through Summer/ Winter schools.

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Handholding Session with respect to maintaining Service Book of the Staff of Colleges	29-04-2024	13-05-2024	15 Days
2	Data Analysis and Statistical Power using R	11-02-2025	14-02-2025	4 Days
3	Capacity Building workshop on Levaraging Generative AI for Pedagogical Excellence	10-06-2024	15-06-2024	6 Days
4	Faculty Development Programme (FDP) on remote sensing and GIS in Drones at AITD, Goa	03-03-2025	07-03-2025	5 Days
5	Training on 'Meditation and Breath Workshop	16-09-2024	20-09-2024	5 Days
6	Data Analysis and Statistical Power using R	13-01-2025	16-01-2025	4 Days
7	Academic leadership development for Government officials at Pune	04-11-2024	08-11-2024	5 Days
8	Advanced Level Research Workshop for Social Science Faculty at Mohali Punjab (Phase 1)	09-12-2024	13-12-2024	5 Days
9	Academic Leadership & Universal Human Values	22-10-2024	25-10-2024	4 Days

## 7. Financial Management

### Demand No. 35

Description	Percentage against BE 2024-2025
Revenue Expenditure	97.32
Capital Expenditure	52.29

## 35. DIRECTORATE OF OFFICIAL LANGUAGE

### 1. Introduction

#### (a). Description

The Directorate of Official Language was established in the year 2004 for the development of Official Language Konkani in the State of Goa. Government has adopted Konkani Language “in Devnagari Script” as Official Language of the State and whereas there is a provision for Marathi Language in the Official Language Act, which shall also be used for all or any of the official purposes.

Directorate is expanding its ambit of functioning by introducing various Schemes, workshops, research activities, release of grants to Government established institutions Goa Konkani Academy, Goa Marathi Academy and grants are also released to other private institutions.

#### (b). Mission

1. Translation of various types of documents received from Government Departments into Konkani/Marathi and vice versa viz a) Developmental schemes b) Invitation cards c) LAQ's d) Election manuals e) Citizen Charters etc as and when any Government Department refers the matter for Translation. 2. Imparting training, conducting workshop, releasing of grants to the Educational Institution and literary Institution organize literary programme to use the Official Language. 3. Implementation of the scheme for Promotion of Official Language and other languages prevalent in the State by way of organizing Sammelan, releasing of Awards etc. 4. Release of Recurring Grants to the Government established societies such as Goa Konkani Akademi and Goa Marathi Akademy for the development of Konkani and Marathi languages respectively. 5. Release of recurring Grants to the private societies such as Dalgado Konkani Akademi, Konkani Bhasha Mandal & All India Konkani Parishad for their activities in the field of promotion of Konkani Language. 6. The Directorate is providing translation of website content to make all Governments websites Multi-Lingual (Konkani, Marathi and English) 7. Translation of various Assembly matter as and when needed in Konkani & Marathi Languages. 8. Translations of various Name boards, Nomenclature & elections related matters etc. in Konkani & Marathi languages.

#### (c). Vision

1. To initiate the measures for maximum use of Official Language in Administration as well as other fields of Knowledge.
2. To make use of Official Language Act.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF OFFICIAL LANGUAGE are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Deputy Director	1	1	0
2	Accountant	1	1	0
3	Senior Translator Konkani	1	1	0
4	Head Clerk	1	1	0
5	Junior Translator Konkani	8	8	0
6	Junior Translator Marathi	8	7	1
7	Junior Stenographer	2	1	1

8	Upper Division Clerk	1	1	0
9	Driver	2	1	1
10	Lower Division Clerk	4	2	2
11	Peon(Mts)	3	1	2

### 3. Schemes Implemented :

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Amcho Ganv, Amchi Parampara, Amchem Daiz	10	0.2
2	Rajbhas Prashikshan Evzonn, 2008	5	3.49
3	Bhasha Vikas Yojana	15	9.39
4	Bhasha Puraskar Yojana	5	1.02
5	Rajbhasha Jagruti Yojana	15	3.4

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. As per the announcement in the Budget Speech, Government has established the Language Research Cell, and accordingly 5 posts were created for the cell.
2. MoU was signed between Directorate of Official Language, Government of Goa and Commission of Scientific and Technical Terminology, Ministry of Higher Education, New Delhi.
3. Published a book of Shri. Dhananjay Jog Retired Judge of Consumer Court in Marathi Language under the title Grahak Hakk Jagruti based on various judgments delivered in Consumer Forum.
4. Celebrated the Rajbhas Dis and Opinion Poll.
5. Notification is issued to authorize Goa Konkani Academy for issuance of Knowledge of Konkani Certificate for prospective candidates applying for central government jobs.

#### (b). Achievements

1. The Scheme Rajbhasha Jagruti Yojana was implemented wherein 06 workshops were conducted and were attended by around 300 participants
2. The scheme Bhasha Vikas Yojana was implemented wherein 03 literary and educational institution were provided financial assistance.
3. Conducted 07 workshops in collaboration with CSTT, Delhi on coining of Terminologies.
4. New scheme was formulated titled "Amcho Ganv, Amchi Parampara, Amchem Daiz" to provid financial support/assistance to the author/writers/traslators of Konkani and Marathi langauge in devnagri script, who writes or translates books related to Goan culture, tradition, rituals, heritage, socio-linguistics, etc
5. One Time Grant of 11.00 lakhs was released to Konkani Bhasha Mandal to organise Yuva Mahatsov at Zantey College, Sankhali, Goa.
6. One Time Grant of 20.00 lakhs was released to Goa Konkani Academy to organize State level Birth

Centenary Celebration of Shri. Manoharrai Sardesai and Shri. Ravindra Kelekar.

7. One Time Grant of 3.00 lakhs was released to Konkani Bhas aani Samskriti Prathishtan, Manglore towards organizing 02 days programme Ravindra-Manhoar Darshan: Vivechan Manan, Chintan.
8. Release of recurring grants to the Government Institutions and NGOs for the development of Konkani and Marathi langauges. Goa Konkani Akademi(232.30 lakhs), Goa Marathi Academy(59.50 lakhs), Dalgado Konkani Akademi (14.96 lakhs), Konkani Bhasha Mandal (14.00 Lakhs) and All India Konkani Parishad (12.00 lakhs)
9. Organized the Bharatiya Bhasha Utsav Programme on 11/12/2024.
10. Organized Devanagari Typing Workshop for MA Students on 14/01/2025 at Government College, Quepem, Goa.
11. Organized 2 day Seminar on Shree Rama as depicted in Sanskrit Sahitya Literature held in the month of October 2024.
12. Konkani Language Awareness Programme was held on 29/11/2024 at Directorate of Art and Culture, Panaji-Goa.
13. Conducted Konkani Language Awareness Programme titled Amchi Bhasha Amchi Asmitai.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Basic Training in Official Language for Government Employees	11-11-2024	14-11-2024	4 Days
2	Basic Training in Official Language for Government Employees	18-11-2024	21-11-2024	4 Days
3	Basic Training in Official Language for Government Employees	19-11-2024	22-11-2024	4 Days
4	Basic Training in Official Language for Government Employees	25-11-2024	28-11-2024	4 Days
5	Devnagari Typing Tranining for Government Emloyees	13-02-2025	17-02-2025	5 Days
6	Devnagari Typing Tranining for Government Emloyees	18-02-2025	20-02-2025	3 Days
7	Devnagari Typing Tranining for Government Emloyees	10-02-2025	12-02-2025	3 Days
8	Sanskrit Bhasha Prabhodan Varg	25-12-2024	01-01-2025	8 Days
9	Granth Pradarshan	06-12-2024	08-12-2024	3 Days

## 6. Financial Management

### Demand No. 27

Description	Percentage against BE 2024-2025
Revenue Receipt	160.24
Revenue Expenditure	54.69

## 36. DIRECTORATE OF SKILL DEVELOPMENT & ENTREPRENEURSHIP

### 1. Introduction

#### (a). Description

There are 10 Government and 03 Private ITIs functioning under ambit of the Directorate of Skill Development and Entrepreneurship.

These ITIs offer 44 different Engineering and Non-engineering trades under flagship Craftsmen Training Schemes of DGT. Most of these trades are affiliated to National Council for vocational Training, New Delhi and few are affiliated to the State Council for Vocational Training, Government of Goa.

However, training in SCVT affiliated trades is imparted in par with the NCVT trades by following the same training syllabus, schedule, methodology and examination pattern approved by DGT and MSDE.

#### (b). Mission

Re-align the exiting skilling eco-system to meet technological advancements, strengthen industry connect and motivate the youth to master their skills and be employable globally.

#### (c). Vision

"Create an end-to- end implementation frame for skill development, which provides opportunities for life long learning.

This includes: incorporation of skilling in the school curriculum, providing opportunities for quality long and short-term skill training by providing gainful employment and ensuring career progression that meets the aspiration of trainees."

"Align employer/industry demand and workforce productivity with trainee's aspirations for sustainable livelihoods, by creating a framework for outcome focused training."

"Support weaker and disadvantaged sections of society through focus outreach programmes and targeted skill development activities."

### 2. Some of the Major Posts Functioning in DIRECTORATE OF SKILL DEVELOPMENT & ENTREPRENEURSHIP are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director (Sd&E)	1	1	0
2	Deputy Director (Administration)	1	1	0
3	Deputy Director Of Training	2	2	0
4	Principal Senior Scale	2	2	0
5	Assistant Controller Of Examination	1	1	0

6	Principal Junior Scale (Group B)	8	8	0
7	Vocational Instructor(Theory)	92	92	0
8	Assistant Director	12	2	0
9	Office Superintendent	1	1	0
10	Accountant	2	1	1
11	Group Instructor	24	18	6
12	Surveyor (Hotel And Catering)	1	1	0
13	Millwright Foreman	1	1	0
14	Upper Division Clerk	20	20	0
15	Head Clerk	4	4	0
17	Surveyor	1	1	0
18	Research Assistant	1	1	0
19	Group Instructor (Copa)	6	6	0
20	Store Keeper	1	1	0
21	Vocational Instructor(Practical)	118	118	0
23	Hostel Superintendent	1	1	0
24	Multi-Tasking Staff	52	39	13
25	Millwright Foreman	1	1	0
26	Group Instructor	1	1	0
27	Junior Stenographer	1	1	0
28	Assistant Accounts Officer	1	1	0
29	Surveyor	1	1	0
30	Social Studies Instructor (Employability Skill)	5	5	0
31	Social Studies Instructor (Employability Skill)	4	4	0
32	Programming Assistant	10	10	0
33	Store Keeper	8	8	0
34	Social Studies Instructor (Employability Skill)	2	2	0
35	Maintenance Supervisor(Electrical)	1	1	0
36	Driver (Lmv)	11	11	0
37	Statistical Assistant	1	1	0
38	Junior Stenographer	1	1	0
39	Lower Division Clerk	34	31	0
40	Motor Driving Instructor	2	2	0

41	Projectionist	2	2	0
42	Head Clerk	1	1	0
43	Maintenance Mechanic	3	3	0
44	Compounder	1	1	0
45	Driver (Hmv)	5	5	0
46	Carpenter	1	1	0
47	Group Instructors (Copa)	2	2	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule:** Apprentices Act 1961

**Description :** the act governs apprenticeship training in the country, it states the qualifications to be engaged ad apprentice, contract of apprenticeship, Regulation of optional trades, period of apprenticeship training, termination of apprenticeship contracts, payment to apprentices, settlement of disputes, etc.

#### Schemes Implemented:

#### Central Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Upgradation of Existing Government ITIs into Model ITIs.	250	249.77
2	Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP)	170	170
3	Skills Strengthening for Industrial Value Enhancement Project (STRIVE)	956.03	956.03

#### State Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Financial Assistance /Scholarship and Trainee Tool Kit Scheme	151.04	63.32
2	Craftsmen Training Scheme (CTS)	7444.76	5822.86
3	Chief Minister's Kaushalya Path Scheme (CMKPS)	170.1	28.29

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- Green Energy :** Solar panels have been installed in Farmagudi, Bicholim and Cacora Govt. ITIs which generate electricity. Further Cacora Govt. ITI is generating 50,000 watts (50KW) of solar energy connected to power grid under the zero billing programme.
- Rain Water Harvesting System:** Farmagudi govt. ITI has implemented rainwater harvesting system to

conserve precious water resources. The institute's rooftop collects and channels rainwater into a large storage tank for non-potable uses. This sustainable initiative reduces the institute's water footprint and dependence on municipal supplies.

- 3. Upgradation of ITIs into "Centre of Excellence" through M/s. Tata Technologies Ltd.:** Five Government ITIs namely Bicholim ITI, Cacora ITI, Farmagudi ITI, Mapusa ITI and Vasco ITI have been upgraded as Centre of Excellence through M/s. Tata Technologies Ltd. (TTL). Under this Project TTL has contributed Rs. 165.00 crores as their 86% contribution towards machinery and equipment cost and the State Government has contributed Rs. 27.00 crores as their 14% contribution towards infrastructure development. The Directorate has started construction of the Centre of Excellence sheds at 5 Project ITIs worth Rs. 22.00 crores through State Government funds and the work in progress. Four advanced courses started in 5 ITIs namely 1) Battery Electric Vehicle - Jr. Technician, 2) Internet of Things Application - Jr. Technician, 3) Advance Plumbing Technician and 4) Additive Manufacturing Process - Jr. Technician.
- 4. MoU signed between DSDE & NSDC International Ltd.** set up international Skill Centre at Panaji Govt. ITI, which is a Public-Private Partnership aimed at promoting Skill Development in the State. NSDC International focuses on extending the efforts beyond India by facilitating International Collaborations and skill development initiatives globally. This includes partnership with Foreign Government Organizations and Institutions to enhance vocational training and skills across various sectors, contributing workforce development and economic growth worldwide.

#### (b). Achievements

- 1. ISO Certification:** The Head office of Directorate of Skill Development & Entrepreneurship (DSDE) has been ISO Quality Management System (QMS) 9001:2015 and the 10 Govt. ITIs functioning under it have been ISO Educational Organization Management System (EOMS) 21001:2018 certified by Indian Register Quality System (IRQS).
- 2. National Teacher's Award 2024:** Two instructors Smt. Natasha Oreste Carvalho, Vocational instructor (Cosmetology) of Mapusa Govt. ITI and Shri Vijay Ganapati Chari, Vocational Instructor (Carpenter) of Cacora Govt. ITI were awarded the Best Teacher.
- 3. World Skill Competition, 2024:** Four participants from Goa have achieved Medallion of Excellence in Hotel Reception, Beauty Therapy, Fashion Technology and Welding sectors at India Skill Competition under World Skill Competition held at New Delhi in May 2024.
- 4. Trades under Dual System of Training (DST) :** New trades under the DST : (i) Mechanic Two and Three Wheeler Trade, (ii) Food and Beverage Service Assistant, (III) Food Production, (iv) Mechanic

Auto Electrical and Electronics were introduced as per industry demand and MOUs were signed with various companies/hotels such as Indian Heotels Company Ltd. (Taj Group), Automobile Corporation of Goa Ltd. (ACGL), M/s Maruti Suzuki Ltd., M/s Chowgule Industries Ltd., The Lalit Golf and Spa Resort, Gemini Motors, The Leela Goa, Holiday Inn Resort, etc to depute the trainees for undergoing shop floor training, gaining hand-on experience and improving their placement opportunities.

- 5. Digitization of Records:** Digitization of all the original records/results/documents can be ensured for much longer period and prompt delivery of services by reducing manual process and increasing productivity thus providing end-to-end digitization.
- 6. Tinkering Lab** has been set up at Canacona Govt. ITI, Cacora Govt. iti, vasco Govt. Iti, Pernem Govt. ITI, Farmagudi Govt. ITI, Bicholim Govt. ITI and Sattari Govt. ITI. Trainees of ITIs and neighboring schools were sensitized on the various innovations under Tinkering Labs.
- 7. Video Conferencing Facilities** have been provided in all ten Govt. ITIs and the DSDE Head Office enabling meetings, training session etc. to be held virtually. This saves cost on travelling, stationary used during the meetings, refreshment and utilities used.
- 8. On line Admission:** On line Admission and Information Management System was launched in Goa for admission to ITIs. This allows candidates to apply for admission from any part of the world and upload required documents, get them verified, confirm the seat ans even pay online. This facility

ensures less utilization of human resources with effective outcome.

9. **Skill Gap Analysis** has been conducted through an Agency which will help to identify areas where employees lack necessary skills, enabling targeted training to improve performance, boost productivity and support organizational growth while reducing turnover.
10. **Tracer Study of ITI Graduates:** This Directorate has conducted tracer studies of ITI graduates who have passed out during last 2 years. Tracer studies of ITI graduates provide valuable insights into employment outcomes, helping improve training programs to align with industry needs and enhance graduates employability, fostering economic development and reducing unemployment.
11. **Digital Language Lab** are setup at Canacona Govt. ITI, Panaji Govt. ITI, Vasco Govt. ITI, Pernem Govt. ITI, Farmagudi Govt. ITI and Bicholim Govt. ITI. under this Lab development of foreign language is being promoted.
12. **MoU/MoA signed with industries for upgradation of ITIs:** The Directorate has signed MoUs/MoA with more than 70 different companies, industries, industry associations, institutions, organizations such as M/s Tata Technologies Ltd., Siemens Ltd., Putzmeister Concrete Machines Pvt. Ltd., Daikin Air Conditioning India Pvt. Ltd., Jaquar Foundation, Sr Sri Rural Development Trust, Goa Hyundai Ltd. to upgrade ITIs under CSR activity by donating latest technology tools, equipments and upgrading infrastructure, arrange industry visits, conduct Training of Trainers, placements, apprenticeships, OJT. This led to direct employment for many trainees upon course completion.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Studying Drone Construction and Manufacturing	07-11-2024	09-11-2024	3 Days
2	Training of Trainers - Electric Vehicle Jr. Technician	22-07-2024	26-07-2024	5 Days
3	Additive Manufacturing Process Jr. Technician	05-08-2024	10-08-2024	6 Days
4	Internet of Things	19-08-2024	24-08-2024	6 Days
5	CNC Training on Siemens Siunutrain Software	17-09-2024	30-09-2024	14 Days
6	Training of Trainers Programme for ITI Instructors at Schneider Electric, Bangalore.	03-02-2025	14-02-2025	12 Days
7	iACE - Training Methodology as operation of model/standard equipments of trade Mechanic Electric Vehicle at Cacora Govt. ITI	12-06-2024	14-06-2024	3 Days
8	Advance Course -IOTA & Battery Electric Vehicle Jr.	09-12-2024	12-12-2024	4 Days

## 6. Financial Management

### Demand No. 61

Description	Percentage against BE 2024-2025
Revenue Expenditure	84.55
Capital Expenditure	10.41

## 37. DIRECTORATE OF TECHNICAL EDUCATION

### 1. Introduction

#### (a). Description

The Directorate of Technical Education is the apex body in the field of Technical Education in the State of Goa since 1987. Directorate of Technical Education has been entrusted with the work of implementation of the various schemes for the growth & development of Technical/Technician Education in the State of Goa.

Directorate of Technical Education aims for technical growth & development in the state of Goa through the following Institutions. Goa College of Engineering, Farmagudi, Ponda. Goa College of Pharmacy, Panaji. Goa College of Architecture, Panaji. Goa College of Art, Panaji Government Polytechnic, Panaji. Government Polytechnic, Curchorem. Government Polytechnic, Bicholim.

#### (b). Mission

The Government of Goa in 1986 to promote, guide and regulate Technical and Institutions in the State of Goa created Directorate of Technical Education. The Mission of the Directorate of Technical Education is:

- Facilitate provision of quality education and training in all areas of Technical and Technician Education.
- Develop linkages with industries to ensure relevance and effectiveness of our products.
- Promote organization of continuing and Non-Formal Education Programs to serve the needs of society.
- Encourage the generation of revenue by institutions and its utilization for institutional development.
- Promote entrepreneurship development.
- Promote awareness and benefits of Technical Education in rural areas and facilitate transfer of Technology.
- Facilitate staff development.
- Facilitate networking and collaboration among the various institutions in the State.
- Collaborate with national and international organizations committed to excellence in Technical Education.

#### (c). Vision

A National Hub for Technical Education.

2. Some of the Major Posts Functioning in DIRECTORATE OF TECHNICAL EDUCATION are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director	1	1	0
3	System Analyst	1	1	0
4	Assistant Accounts Officer	2	2	0
5	Office Superintendent	2	2	0
6	Head Clerk	3	3	0
7	Accountant	2	2	0
8	Upper Division Clerk	11	10	1
9	Junior Stenographer	6	5	1

10	Lower Division Clerk	19	14	4
11	Driver	6	4	1
12	Multi-Tasking Staff	11	9	2

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** AICTE, CoA, PCI as applicable

**Description: Relevant** Acts and Rules framed by Government of Goa. AICTE, CoA, PCI as applicable, are implemented, including pay scale and service conditions of teaching faculty.

### 4. Schemes Implemented:

#### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Diamond Jubilee Government Investment for Technical Education Scheme(DJ-GIFT Education Scheme)	3200	2944.73
2	Coding And Robotics Education in Schools (CARES) Scheme	1591.5	1001.63

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

Human resources are strengthened in the technical institutions through creation, revival and filing of various teaching and non-teaching posts on regular basis , upgrading knowledge, skills and training teaching faculty through courses, workshops, seminars, conferences, deputation for higher education etc. thereby enhancing their domain knowledge and pedagogical skills.

All Technical Institutes are being prepared to implement National Education Policy 2020, and submitting their proposals for accreditation by National Board of Accreditation. The premier Goa Engineering College, as well as Goa College of Pharmacy have been accredited for all their courses and two other private Engineering Colleges and one Pharmacy College have also obtained accreditation for their courses. Infrastructure upgradation in building and modernization of equipments in the laboratories in all institutions under this Directorate has been undertaken.

All admissions to Professional Degree Courses are based solely on merit of National Level entrance tests such as JEE, NEET and NATA, thereby ensuring an uniform, level standard of admission in an open transparent manner. This has enhanced awareness and competitiveness amongst Goan students and we are witnessing a larger number of Goan students qualifying for admissions to National level institutions such as IIT's and NIT's. Further, discontinuing of State Level common entrance tests has facilitated students to answer National Level Entrance tests such as JEE.

#### (b). Achievements

All Technical Institutes are being prepared to implement National Education Policy 2020, and submitting their proposals for accreditation by National Board of Accreditation. The premier Goa Engineering College, as well as Goa College of Pharmacy have been accredited for all their courses, and two other private Engineering colleges and one Pharmacy College have also obtained accreditation for their courses.

DJ GIFT (Diamond Jubilee-Government Investment for Technical) Education Scheme is implemented to encourage, motivate and incentivize student to join Technical Degree and Diploma Courses, thereby enhancing their employability , and contribution to socio economic growth and development of the State. Under the Scheme, all eligible students enrolled in technical degree and diploma courses are provided substantial financial assistance in the form of significant component of the fees being borne by the Government. The scheme benefits over 8,000 students & their families every year.

Under the Coding and Robotics Education in Schools Scheme thousand of school student across the State are imparted coding skills, thereby enhancing their computational thinking abilities, creativity and innovativeness. Hundreds of teachers have been trained to impart this skill, across schools in the State. Over 3000 students are admitted to Professional Degree and Diploma courses through Centralized Admission process carried out by the Directorate of Technical Education.

## 6. Financial Management

### Demand No. 36

Description	Percentage against BE 2024-2025
Revenue Expenditure	85.68
Revenue Receipt	147.31

## 38. DIRECTORATE OF FIRE & EMERGENCY SERVICES

### 1. Introduction

#### (a). Description

The Directorate of Fire Services was established in 1984 to provide an efficient and effective fire and emergency services to aid the people in distress and to protect the gains accrued through our sustained efforts in the State of Goa.

#### (b). Mission

Enhancing the capacity in terms of men and materials to be able to realize the Vision. Developing Fire and Emergency Service as a Service Provider for reaching help to the people in distress, for all the hazard purposes. Ensuring community safety and enriching the members of the profession through training and education for preventing and mitigating the Fire loss to facilitate improved public safety.

#### (c). Vision

To raise the level of prevention and preparedness to minimize loss of life and property in the state from fire and non-fire emergencies and to in calculate safety consciousness among the public.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF FIRE & EMERGENCY SERVICES are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Assistant Accounts Officer	1	1	0
2	Sub-Officer	57	52	4
3	Assistant Divisional Officer	4	1	2
4	Leading Fire Fighter	115	100	11
5	Head Clerk	4	4	0
6	Fire Fighter	604	504	24
7	Accountant	1	1	0
8	Junior Stenographer	1	1	0
9	Station Fire Officer	20	20	0
10	Upper Division Clerk	10	10	0
11	Auto Electrician	1	1	0
12	Driver Operator	166	145	6
13	Lower Division Clerk	15	13	2
14	Watch Room Operator	60	54	3
15	Assistant Electrician	1	1	0
16	Mechanic Grade Ii	2	1	0
17	Assistant Cook	5	5	0

18	Peon	5	1	0
19	Mess Servant	4	2	2
20	Gardener	1	1	0
21	Sweeper	4	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** Goa State Fire Force Act 1986

**Description :** The Department is responsible for administration of the Goa, Daman & Diu Fire Force Act 1986 and Rules 1997 made there under. The provisions of National Building Code of India 2016 relating to High Rise Buildings, provisions of Petroleum Act 1934 and Rules 2002, Explosives Act 1984 and Rules 1983, Gas Cylinders Rules 1981 etc. in their application to Fire Protection & Safety are also administered by this Department. The Department is also expected to implement various Central and State Government directives relating to Temporary Structures for functions, large assembly gatherings, schools, exhibitions, fairs and Fire cover for V.V.I.P.'s etc.

### 4. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Implementation of Yuva Aapda Mitra Scheme under preparedness and capacity Building Funding Window of NDRF	35.38	9.11

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1) Construction at Modern Fire Station at Sanguem:-

The land is identified at village Malcarnem in Quepem Taluka and proposal for setting up of Fire Station Sanguem is submitted to the Government for Administrative approval.

2) Setting up of Fire Station building at Dharbandora:-

The letter is submitted to the Forest Department, Altinho, Panaji Goa for providing suitable land for setting up of New Fire Station at Dharbandora Taluka.

3) New Administration Infrastructure work:

a) Construction of Administrative Block cum training Hall - Extension wing to Ponda Fire Station. The administrative approval is accorded and the pwd is requested to prepare Estimate for the project.

b) Construction of Fire Station at Old Goa:

The Land is identified at survey no. 280/1 belongs to carambolim Comunidade in the village of Carambolim, Taluka Tiswadi Goa and this Department has requested the Carambolim Comunidade to issue No. Objection certificate for allotment of land.

## (b). Achievements

### 1) Setting up of Fire Station at Pernem:

The fire Station at Pernem will be located at newly Constructed Fire Station at Electronic City Tuem. The construction work of Station is nearing completion. The Department has taken over the Fire Station Building from Directorate of Information and Technology and the Fire Station will be inaugurated once the building is ready in all respect.

### 2) Construction at Fire Station Canacona:-

The Fire Station at Canacona has been temporarily relocated at Multi Purpose Cyclone Shelter at Chapoli, Canacona. The possession of MPCS is taken on 23.12.2024

### 3) Construction at Modern Fire Station Building at Bicholi:-

The Construction of Fire Station at Bicholim is entrusted to the Goa State Infrastructure Development Corporation Limited (GSIDC) and Fire Station is due for inauguration.

### 4) Construction of Modern Fire Station Building at Valpoi:-

The construction of Fire Station at Valpoi is completed by the GSIDC and Fire Station is due for Inauguration.

### 5) Construction of modern Fire Station at Vasco:-

The Public Work Department has been entrusted the work of Construction of Fire Station at Vasco. The construction of Fire Station at Vasco will be completed in the financial year 2025-26.

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Basic Course in Fire Fighting	20-05-2024	24-05-2024	5 Days
2	Basic Course in Fire Fighting	13-01-2025	17-01-2025	5 Days
3	52nd External Sub-Officers Course	22-07-2024	13-12-2024	145 Days
4	53rd External Sub-Officers Course	13-01-2025	30-05-2025	138 Days
5	practical attachment of 51st External Sub-Officers Course	10-06-2024	05-07-2024	26 Days
6	practical attachment of 52nd External Sub-Officers Course	16-12-2024	10-01-2025	26 Days
7	Elementary Course in General Fire Fighting	16-09-2024	30-04-2025	227 Days
8	Training of Trainers for Aapda Mitra Aapda Sakhi Community Volunteers (Master trainers)	12-02-2025	04-03-2025	21 Days
9	Basic Safety and Disaster Preparedness with the help of Fire safety Education Van	01-04-2024	31-03-2025	365 Days
10	Special Course in General Fire Prevention & Fire Fighting	17-02-2025	03-03-2025	15 Days

## 7. Financial Management

### Demand No. 26

Description	Percentage against BE 2024-2025
Revenue Receipt	109.66
Revenue Expenditure	84.20
Capital Expenditure	51.70

## 39. HOME GUARDS AND CIVIL DEFENCE

### 1. Introduction

#### (a). Description

The Home Guards & Civil Defense Organization in Goa, established in 1967 and formalized in 1981, is a volunteer-based organization that assists the police in maintaining law and order and responding to emergencies.

It operates under the police department, with a dedicated budget and leadership under the Director General of Police (DGP) who also serves as the Ex-Officio Commandant General of Home Guards and Director of Civil Defense.

#### (b). Mission

Enrollment of Home Guards & Civil Defense Volunteers for utilizing them during the Law & Order and in case of emergency situations like disaster, etc.

#### (c). Vision

The Home Guards & Civil Defense Organization envisions a society where citizens are actively involved in maintaining internal security, promoting communal harmony, and responding effectively to emergencies.

This involves developing disciplined and trained human resources who can assist the police, provide aid during disasters, and participate in socio-economic development.

### 2. Some of the Major Posts Functioning in HOME GUARDS AND CIVIL DEFENCE are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Dy. Commandant General Home Guards And Dy. Director Civil Defense	1	1	0
2	Dy. Controller, Civil Defense	1	1	0
3	Medical Officer, Civil Defense	1	1	0
4	Junior Staff Officer Civil Defense And District Commandant Home Guards	1	1	0
5	Accountant	1	1	0
6	Havildar Instructor	2	1	1
7	Head Clerk	1	1	0
8	Upper Division Clerk	2	2	0
9	Junior Stenographer	2	2	0
10	Lower Division Clerk	4	4	0
11	Peon(Mts)	4	4	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** THE CIVIL DEFENCE ACT, 1968

**Description :** In this Act, unless the context otherwise requires,— (a) “civil defense” includes any measures, not amounting to actual combat, for affording protection to any person, property, place or thing in India or any part of the territory thereof against any hostile attack, whether from air, land, sea or other places, or, for depriving any such attack of the whole or part of its effect, whether such measures are taken before, during, at or after the time of such attack 3 [or any measure taken for the purpose of disaster management, before, during, at, or after any disaster]

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#### State Act / Rule

**Name of the Act/Rule :** BOMBAY HOME GUARDS ACT 1947

**Description :** Notification No. G.S.R. 1501 dated the 8th October, 1965 issued by the Government of India, Ministry of Home Affairs, New Delhi is hereby re-published for the general information of public.

#### Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

The Home Guards & Civil Defense Organization Panaji provides financial assistance to the following Purpose:

- (1) One time grant of the dependents of deceased Home Guards who die while on duty/training Rs. 20,000/- lump sum.
- (2) One time grant to the injured/disabled Home Guards while on duty/training .....Rs. 5000/- lump sum.
- (3) Funeral allowance of Rs. 5000/- to the family of deceased Home Guard & Civil Defense Volunteers.

##### (b). Achievements

1. This Organization celebrates its All India Home Guards & Civil Defense Annual Raising Day on 6th December every year. The Home Guard Volunteers also participated in the Ceremonial Parade held on the occasion of Goa Liberation Day i.e. 19th December, 2024 and Republic Day i.e. 26th January, 2025 at Panaji and Margao.
2. On Goa Liberation Day i.e. 19th December, 2024 one Home Guard Volunteer namely (1) Sanju Sonu Gaonkar has awarded with Chief Minister's Home Guards & Civil Defence Gold Medal for Meritorious service.
3. Awards of Home Guards & Civil Defence Medal for Meritorious Services recommended on the occasion of Independence Day 2023 and Awarded on Goa Liberation Day, 2024 to two Home Guards namely (1) Shri Pramod Kusta Saraf, Assistance section leader (HG) Bicholim (2) Smt. Varsha Nagesh Nagoji, Lady Home Guard Volunteers Panaji and two Defence Defence Volunteers (1) Shri Pralhad Anand Mayekar, Civil Defence Volunteer Panaji (2) Shri Vijay Mohan Surlikar, Post Warden Panaji. The above medals & Certificates to the awardees at the hands of Hon'ble Chief Ministers was awarded on the occasion of Independence Day i.e. 15th August 2024.
4. Training programme with association with NIDM, Delhi on "Incident Response System (IRS): Basic" at Goa Institute of Public Administration and Rural Development (GIPARD) on 19th June to 21st June, 2024 in the lecture, GIPARD, Old Goa was attended by four officials staffs.
5. One official staff attended training session for the Vigilance Officer on 29.10.2024 at GIPARD, Old Goa.
6. One Official staff attended the training on Topic Pension Matters Training held on 13th and 15th January 2025 at GIPARD, Old Goa.

7. One Official Staff attended the training on Topic Administration & Account Matters Training held on 16th & 18th December 2024 at GIPARD, Old Goa.
8. One official Staff attended the training on Topic Legal Matters(RTI, POSH & Vigilance) training on 18th December 2024 and Training on Pension and other retirement Benefits held on 13th and 15th January 2025 at GIPARD, Old Goa.
9. One official Staff attended training on Service Matters on 17th December 2024 at GPARD, Old Goa.
10. 01 Havildar Instructor and 09 Home Guard Volunteers attended training of Trainers of Training at NDRF, Nagpur.

#### 4. Financial Management

##### Demand No. 25

Description	Percentage against BE 2024-2025
Revenue Expenditure	81.26

## 40. INSPECTORATE GENERAL OF PRISON

### 1. Introduction

#### (a). Description

A diversified Prison System is imperative to meet the custodial and correctional needs of various categories of prisoners. The Administration is taking initiatives to construct and maintain Prisons on the basis of certain well defined norms in order to provide necessary facilities for prisoners to be treated as human beings and subject them to an environment conducive for their reformatory treatment. At present the Goa State Jail Administration has Central Jail at Colvale having capacity of housing 625 inmates.

#### (b). Mission

The mission of the Department is to create a conducive environment in Prisons for reformation, rehabilitation and social re-integration of the prisoners. When individuals break laws that uphold the common good, the conventional wisdom goes, they need to be punished or otherwise taught to be more socially cooperative and generous. The duties carried out by the Department are to ensure safety and security of premises and inmates, administration of inmates and correctional rehabilitation activities.

#### (c). Vision

The Administration is putting in all the efforts to create congenial atmosphere in Jail for the benefit of inmates by introducing reformatory programme, such as, education in the field of carpentry, tailoring, computer, electrical repairs, Art & Craft, bakery, sports etc. and providing all the required basic amenities, as per the admissibility.

### 2. Some of the Major Posts Functioning in INSPECTORATE GENERAL OF PRISON are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Superintendent	1	1	0
2	Office Superintendent	1	1	0
3	Medical Officer	5	3	2
4	Head Clerk	1	1	0
5	Assistant Superintendent	1	1	0
6	Male Nurse	5	2	3
7	Female Nurse	2	1	1
8	Accountant	1	1	0
9	Carpentry Instructor	1	1	0
10	Junior Stenographer	1	1	0
11	Upper Division Clerk	6	6	0
15	Jailor	5	5	0
16	Jailor	3	3	0
17	Assistant Jailor	14	9	5
19	Matron	5	2	3
20	Agriculture Assistant	2	2	0

21	Electrician	3	1	2
22	Lower Division Clerk	15	6	9
23	Driver	8	7	1
24	Head Guard	15	12	3
25	Jail Guard	147	87	60
26	Mts	10	4	6

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** The Goa Prisons Rules, 2021

**Description :** The said Rules have been framed in exercise of the powers conferred by Section 59 of the Prisons Act, 1894 (Central Act 9 of 1894), as in force in the State of Goa.

**Name of the Act/Rule :** The Prisons Act, 1894

**Description :** It aims to provide a framework for the management of prisons, ensuring the safe custody of prisoners and the maintenance of order within prison walls.

**Name of the Act/Rule :** The Goa Prisons Manual 2016.

**Description :** The provisions of the Manual provides for Superintendent and Management of Prisons in the State of Goa and it acts as a comprehensive guide for prison administration, outlining rules and procedures for managing prisons and prisoners.

### 4. Schemes Implemented :

#### Central Schemes

s. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Support to Poor Prisoner	1.25	0.5
2	Modernization of Prisons Project	165	158.84

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

##### 1. Setting up of Dairy Unit in the premises of Central Jail Colvale:

Presently, there are 2 cows, 4 calves (2 cows & 2 ox), 1 ox, 3 female Buffaloes and 2 calves (both buffaloes) in the said dairy unit, which is operational and run by inmates in Central Jail Colvale.

##### 2. Nursery Unit:

Nursery unit has been started in the Jail and various ornamental plants are prorogated.

##### 3. Pottery unit:

Various Pottery items such as garden vases, idols etc. are manufactured by inmates in the pottery unit.

##### 4. Re-commissioning of Bakery unit in Central jail Colvale:

Inmates are imparted training in Bakery products through Institute of Hotel Management (IHM) Goa. Bakery products such as Samoa, pakoda, Bread are being prepared and sold in-house to the inmates.

#### **5. Masala Grinding Unit:**

Grinding machine has been procured and made operational for Masala making unit to be operated by Women inmates at Central Jail Colvale as a part of reformation activity for the inmates and also for a source of revenue generation. The Masala grinding machine has been procured through CSR fund.

#### **6. Procurement of Chapatti making machine and water Purifiers under CSR funds:**

Department has procured a Chapatti making machine and 2 Nos. of Water Purifiers through CSR funds.

#### **7. Sanitary Pads making machine:**

Department has procured Sanitary pads making machine for the Central Jail Colvale through NAB FOUNDATION, affiliated to NABARD (National Bank for Agriculture and Rural Development).

### **(b). Achievements**

#### **1. Installation of Solar Panels on roof tops of all structures in Central Jail Colvale:**

The Government has accorded Administrative approval vide letter No.9/14/2023-HD(G)/2344 dated 01/09/2023 towards the work of Design, fabrication, supply, testing & Communication of 125 kWp Grid connected Solar Power Plant along with operation and maintenance for 5 years amounting to Rs.74,68,249/-. Work Order dated 13/12/2024 has been issued by Goa Energy Development Agency (GEDA) to the agency i.e M/s. Agarwal Renewable Energy Pvt. Ltd. Installation of 125kW rooftop Solar Plant has been completed by the agency and the application for grid connectivity for additional 125kW has been submitted by GEDA to the Office of Electricity Department for approval.

#### **2. Smart Card Phone Services:**

6 Nos. of Smart and secured calling devices have been installed in Central Jail Colvale to ease the challenges in providing telephone facilities to Prisoners.

#### **3. Construction of Bore well at Central Jail Colvale:**

New Bore well has been drilled and made operational in the Jail.

#### **4. Design, Construction, supply, installation], testing & Commissioning of Sewage Treatment Plant (STP) in Central Jail Colvale.**

Construction of Sewage Treatment Plant has been completed by P.W.D in the Jail and is made operational.

#### **5. Study Centre of IGNOU in Central Jail Colvale:**

Central Jail Colvale has been declared as one of the Study Centers of IGNOU. The following number of inmates availed the benefits of above education.

Inmates that have completed Masters Degree - 03

Inmates that have completed Bachelors Degree - 02

Inmates that have completed BPP -35

Inmates that have completed Certification Courses - 13

Inmates that have completed Diploma - 06

#### **6. Digitization:**

For the effective management and Computerization of the functioning of Jail, which includes digitization and availability of Prison data on electronic platform accessible to designated authorities of Central and State Governments, this Department has adopted e-Prisons application of the

Ministry of Home Affairs which includes e-Mulakat and e-Peshi. e-Prison software implemented at Central Jail Colvale has been in with interoperable Criminal Justice System (ICJS) to integrate Police, Courts, Prisons, Forensic labs, prosecution offices & Fingerprint on a single interoperable digital platform across the country.

## 6. Financial Management

### Demand No. 18

Description	Percentage against BE 2024-2025
Revenue Receipt	73.80
Revenue Expenditure	77.64

## 41. POLICE DEPARTMENT

### 1. Introduction

#### (a). Description

Goa Police is the law enforcement agency responsible for maintaining public order and safety in the state. Goa Police aims to provide prompt, efficient, and effective policing services, with a focus on women and child safety, road safety, and community outreach.

#### (b). Mission

The Goa Police's mission is to provide efficient, law-abiding, and responsive law enforcement to the citizens of Goa. Their core values include "Shanti, Seva, Nyaya" (Peace, Service, Justice) and they prioritize women and child safety, road safety, and community outreach programs. They aim to be a people-friendly force, fostering trust and cooperation with the public.

The Goa Police aims to be a modern, responsive, and community-focused force dedicated to maintaining law and order while ensuring the safety and well-being of all residents and visitors.

#### (c). Vision

The Goa Police's vision is to be a responsive, efficient and people-friendly law enforcement agency dedicated to providing safety and security to all citizens and tourists in Goa. They aim to achieve this through community engagement, modernizing their operations, and focusing on key areas like women and child safety, traffic management, and cybercrime prevention. The core values of the Goa Police are "Shanti, Seva, Nyaya" (Peace, Service, Justice).

### 2. Some of the Major Posts Functioning in POLICE DEPARTMENT are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director General Of Police	1	1	0
2	Inspector General Of Police	1	1	0
3	Deputy Inspector General Of Police	2	2	0
4	Superintendent Of Police (GPS)	13	13	2
5	Superintendent Of Police (IPS)	5	5	0
6	Police Sub Inspector (Armourer)	1	1	0
7	Director (Admin)	1	1	0
8	Director (FSI)	1	1	0
9	Assistant Director (FSI)	3	3	0
10	Police Medical Officer	1	1	0
11	Deputy Superintendent Of Police	42	28	14
12	Joint Director (Accounts)	1	1	0

13	Deputy Director (Administration)	1	0	1
14	Accounts Officer	1	0	1
15	Scientific Officer	7	7	0
16	Assistant Account Officer	2	2	0
17	Police Prosecutor	1	1	0
18	Police Inspector	123	119	4
19	Office Superintendent	3	3	0
20	Police Inspector (Mt)	1	1	0
21	First Expert	2	2	0
22	Police Sub-Inspector	614	401	213
23	Head Clerk	6	6	0
24	Accountant	6	6	0
25	Physical Training Instructor	1	1	0
26	Scientific Assistant	10	10	0
27	Scientific Assistant Cum Photographer	2	2	0
28	Police Sub Inspector (Radio Mechanic)	1	0	1
29	Police Inspector (Wireless)	10	10	0
30	Police Sub Inspector (Cipher)	1	0	1
31	Police Sub Inspector (Radio Mechanic)	7	4	3
32	Police Sub Inspector (Mt Technical)	1	1	0
33	Police Sub Inspector (Mt Establishment)	8	7	1
34	Police Sub Inspector (Armorer)	2	0	2
35	Sub Inspector (Master)	21	6	15
36	Sub Inspector( Engine Driver)	14	4	10
37	Searcher	2	2	0
38	Male Nurse	1	1	0
39	Female Nurse	1	0	1
40	Police Sub Inspector (Dog Squad)	1	1	0
41	Statistical Assistant	2	1	1
42	Assistant Sub Inspector	567	562	5
43	Assistant Sub Inspector (Band)	1	1	0
44	Assistant Sub Inspector (Cipher)	1	1	0
45	Assistant Sub Inspector (Radio Mechanic)	2	0	2
46	Assistant Sub Inspector (Wireless Operator)	58	55	3

47	Assistant Sub Inspector (Engine Mechanic)	1	0	1
48	Assistant Sub Inspector (Dog Squad)	2	2	0
49	Assistant Sub Inspector (Armourer)	1	1	0
50	Head Constable	1278	1230	48
51	Head Constable (Band)	3	2	1
52	Head Constable (Cipher)	3	3	0
53	Head Constable (Engine Mechanic)	1	0	1
54	Head Constable (Radio Telephony Operator)	115	104	11
55	Head Constable (Dog Handler)	12	12	0
56	Head Constable (Carpenter)	1	0	1
57	Head Constable (Armourer)	9	9	0
58	Head Constable (Seacunny)	21	0	21
59	Head Constable (Engine Driver)	21	0	21
60	Assistant Sub Inspector Driver( Grade I)	59	58	1
61	Head Constable (Driver Grade Ii)	99	91	8
62	Head Constable(Driver Grade Iii)	395	284	111
63	Language Teacher	1	0	1
64	Police Photographer (Psi)	1	1	0
65	Photographer (Finger Print Bureau)	1	0	1
66	Police Constable (Armourer)	14	5	9
67	Police Constable (Mast Luskar)	1	0	1
68	Police Constable (Sweeper)	2	2	0
69	Constable (Seacunny)	21	21	0
70	Head Cook	8	8	0
71	Blacksmith Class I	1	1	0
72	Tinsmith Class Ii	1	1	0
73	Cobbler (Mochi)	5	2	3
74	Police Constable (Band)	25	20	5
75	Police Constable (Wireless Storehand)	1	1	0
76	Police Constable (Cook Helper)	4	4	0
77	Constable (Greaser)	3	3	0
78	Constable (Electrician)	3	3	0
79	Stenographer	12	11	1

80	Upholster	1	1	0
81	Stenographer Grade-I	2	2	0
82	Mechanic Grade Ii	14	14	0
83	Forman	1	1	0
84	Police Constable (Wireless Messenger)	56	50	6
85	Mechanic Grade I	3	3	0
86	Assistant Electrician	2	2	0
87	Assistant Cook	18	18	0
88	Police Constable	3829	3461	368
89	Electrician	1	1	0
90	Laboratory Technician	5	5	0
91	Laboratory Assistant	14	1	13
92	Laboratory Attendant	4	4	0
93	Accountant	6	6	0
94	Welder	2	2	0
95	Pharmacist	1	1	0
96	Office Superintendent	3	3	0
97	Driver	4	0	4
98	Lower Division Clerk	89	64	25
99	Upper Division Clerk	50	50	0

### 3. Governing Acts & Rules/ Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule:** GOA POLICE (MAINTENANCE OF RECORD) RULES, 2021.

**Description:** Vide Notification No. 2/14/2020-HD(G)/2059 dated 21/05/2021 Government has notified Goa Maintenance of Record Rules to maintain all the records related to the registration of FIR at Police Station

**Name of the Act/Rule :** POLICE SUBORDINATE SERVICE (DISCIPLINE AND APPEAL) RULES 1975

**Description:** The Goa Police Subordinate Service (Discipline and Appeal) Rules, 1975 outlines the procedures for imposing penalties and appeals for members of the Goa Police Subordinate Service. These rules detail the disciplinary actions that can be taken against police personnel and the process for appealing such decisions.

### 4. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Assistance to States & UTs Modernization of Police (ASUMP)	120.5	69.21

## 5. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

Goa Police launches the 'Deep Trance initiative, aimed at enhancing law enforcement capabilities. Goa Police is always strive to fulfill its Mission Statement of "Shanti Seva Nyaya" in true spirit with special focus on women and child safety. Community outreach will continue to be major bridge between police citizens.

### (b). Achievements

Goa Police is committed to providing effective, efficient, and prompt policing services, with a strong focus on community outreach and road safety services, They are actively working to enhance road safety through education and enforcement, aiming to reduce accidents. The department also strives to be more people- friendly, fostering a positive image and building trust with the public .

## 6. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	New Criminal Laws	02-09-2024	06-09-2024	5 Days
2	Cyber Crime and Digital Forensics	02-09-2024	06-09-2024	5 Days
3	Cyber Commando Training	25-09-2024	25-03-2025	182 Days
4	Cyber Commando Training	25-09-2024	25-03-2025	182 Days
5	Training of Trainers on 'Crime in India & Accidental Deaths and Suicides in India	21-10-2024	25-10-2025	370 Days
6	TOT Program on New Criminal Laws (NCLs)	21-10-2024	23-10-2024	3 Days
7	TOT Program on New Criminal Laws (NCLs)	21-10-2024	23-10-2024	3 Days
8	TOT Program on New Criminal Laws (NCLs)	21-10-2024	23-10-2024	3 Days
9	TOT Program on New Criminal Laws (NCLs)	14-10-2024	16-10-2024	3 Days
10	Swimming Activities for Commandos of ATS	09-12-2024	17-02-2025	71 Days
11	Training Programme for the Commandos of the Goa ATS with 26 Special Composite Group, NSG Mumbai	19-05-2025	31-05-2025	13 Days
12	"Training of Trainers on CCTNS (Enabled with New Laws)'	03-06-2024	07-06-2024	5 Days
13	"TOT Course on Sensitization Of New Criminal Law, 2023"	24-06-2024	28-06-2024	5 Days
14	"TOT Course on Sensitization Of New Criminal Law, 2023"	08-07-2024	12-07-2024	5 Days
15	"TOT Course on Sensitization Of New Criminal Law, 2023"	08-07-2024	12-07-2024	5 Days
16	"TOT Course on Sensitization Of New Criminal Law, 2023"	10-06-2024	14-06-2024	5 Days

17	Invitation Nomination for Five Days Capacity Building and Sensitization Programme on Criminal Laws in India.	24-06-2024	28-06-2024	5 Days
18	Cyber Law Program for PP, Judicial, Police Officer & Premier to dealing with Cyber Crime in New Criminal Law: BATCH I	24-06-2024	28-06-2024	5 Days
19	Capacity Building Training Programme on 'Mobile and Computer Forensics'	08-07-2024	12-07-2024	5 Days
20	"TOT Course on Sensitization Of New Criminal Law, 2023"	10-06-2024	14-06-2024	5 Days
21	"TOT Course on Sensitization Of New Criminal Law, 2023"	01-06-2024	05-06-2024	5 Days
22	"TOT Course on Sensitization Of New Criminal Law, 2023"	22-07-2024	26-07-2024	5 Days
23	"TOT Course on Sensitization Of New Criminal Law, 2023"	10-06-2024	14-06-2024	5 Days
24	Two Weeks Training of Trainers programme for Faculty of State Police Academies	22-07-2024	02-08-2024	12 Days
25	TOT Program on New Criminal Laws (NCLs)	14-10-2024	16-10-2024	3 Days
26	TOT Program on New Criminal Laws (NCLs)	07-10-2024	09-10-2024	3 Days
27	TOT Program on New Criminal Laws (NCLs)	07-10-2024	09-10-2024	3 Days
28	Emerging Trends in Illicit Synthetic Drugs	14-10-2024	18-10-2024	5 Days
29	DoPT, GoI sponsored Training Programme	15-12-2024	15-01-2025	32 Days
30	14 days Bomb Disposal/Counter-Improvised Explosive Device Training	08-01-2025	21-01-2025	14 Days
31	Scientific Crash Investigation	13-02-2025	15-02-2025	3 Days
32	Training of Cyber Commandos	17-02-2025	28-02-2025	12 Days
33	Effective Office Administration & Financial Management	20-01-2025	24-01-2025	5 Days
34	Cyber Commando Training	03-05-2024	24-10-2024	175 Days
35	Faculty Development Programme titled Empowering Educators in Physical Education: Insights into Sports Science and Management	22-10-2024	26-10-2024	5 Days
36	6th Phase IV Mid-Career Training Programme (MCTP)	04-10-2024	29-11-2024	57 Days
37	Drone Technology and its Application	02-12-2024	06-12-2024	5 Days
38	" Cyber Law Program for PP, Judicial, & Police Officer & Premier to Dealing with Cyber Crime in New Criminal Law"	24-06-2024	28-06-2024	5 Days

39	" Cyber Law Program for PP, Judicial, & Police Officer & Premier to Dealing with Cyber Crime in New Criminal Law"	29-07-2024	02-08-2024	5 Days
40	Road Safety Management	27-02-2025	01-03-2025	3 Days
41	Specialized briefing on CT Landscape and Disruption of Global Local Groups and Terror-OCN Nexus	17-03-2025	22-03-2025	6 Days

## 7. Financial Management

### Demand No. 17

Description	Percentage against BE 2024-2025
Revenue Receipt	91.12
Revenue Expenditure	89.94

## 42. DIRECTORATE OF PLANNING, STATISTICS & EVALUATION

### 1. Introduction

#### (a). Description

The Directorate of Planning, Statistics & Evaluation (DPSE) is the Nodal Department for all statistical activities in the State.

The 3 major functions of the Directorate are (a) Monitoring and review of Financial Plans/ expenditure of the State

(b) Census and Surveys - collection, compilation, analysis and dissemination of statistical data collected and its presentation in the form of statistical reports for use by various Government and Central Departments and various agencies

(c) Evaluation of various schemes implemented by the Government as per requirement. DPSE does not implement any beneficiary oriented welfare schemes. DPSE is the Chief Registrar of Births and Deaths.

#### (b). Mission

Vision & Mission of the Directorate:

- To develop and strengthen an effective, efficient and robust statistical system.
- To create competent Statistical manpower through the use of latest statistical tools and techniques by imparting refresher/orientation trainings/ conducting workshops etc.
- To put in place Primary Reporting System at grass root level in order to create a reliable database
- Systematic up-gradation of IT infrastructure and Optimum utilization of manpower.
- Timely release of reliable, updated and real time statistical data and information to all data seekers.
- To make the Directorate the Statistical data Hub of the State of Goa.
- Ensuring 100% Aadhaar coverage of the residents of the State by enhancing and improving Aadhaar services.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF PLANNING, STATISTICS & EVALUATION are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Joint Director	3	1	2
2	Project Director	1	1	0
3	Deputy Director	4	2	2
4	Statistical Officer	4	3	1
5	Research Assistant	11	10	1
6	Head Clerk	2	2	0
7	Accountant	1	1	0
8	Statistical Assistant	26	26	0
9	Upper Division Clerk	12	8	4

10	Investigator	47	40	7
11	Lower Division Clerk	30	12	18
12	Driver	4	1	3
13	Multi-Tasking Staff	10	10	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule:** The Collection of Statistics Act, 2008

**Description:** An act to facilitate the collection of statistics on economic, social, demographic, scientific and environmental aspect

**Name of the Act/Rule:** The Aadhaar Targeted Delivery of Financial and other Subsidies, Benefits and Services Act, 2016 (amended in 2019)

**Description:** This Act intends to provide for targeted delivery of subsidies and services to individuals residing in India by assigning them unique identity number called Aadhaar Number

**Name of the Act/Rule:** Registration of Births and Deaths Act, 1969 (amended in 2023)

**Description:** Under the provisions of RBD Act, 1969, the registration of births and deaths are mandatory.

#### State Act / Rule

**Name of the Act/Rule :** The Goa Aadhaar Targeted Delivery of Financial and Other Subsidies, Benefits and Services Act, 2017 (Goa Act 11 of 2017)

**Description :**For implementation of the provisions of the Aadhaar Targeted Delivery of Financial and other Subsidies, Benefits and Services Act, 2016 (amended in 2019) in the State.

**Name of the Act/Rule :** The Goa Registration of Births and Deaths 1999 (Amendment) Rules, 2024

**Description :**For implementation of the provisions of the Registration of Births and Deaths Act, 1969 (amended in 2023) in the State.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment:** The Goa Registration of Births and Deaths (Amendment) Rules, 2024

**Description :**For implementation of the provisions of the Registration of Births and Deaths Act, 1969 (amended in 2023) in the State.

### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- 1) E-publications - All reports and publications brought out by the Directorate are released online on the Department's website: <https://www.dpse.goa.gov.in>
- 2) Up-gradation of statistical skills of the staff by deputing them for a year's Post Graduation Diploma in Statistics in designated Government College.
- 3) Ensuring 100% registration of all births and deaths occurring in the State and providing online services to the public for issue of birth / death records.
- 4) Computerized copies of birth and death records from 1971 onwards are made readily available to the public at the rural (Panchayats), urban (Municipalities) level and at Registration (RBD) Unit of Goa Medical College and Hospital, Bambolim.
- 5) The Birth e-teor project facilitates the public ease in accessing online the birth and death records pre-1971

and obtaining scanned images of the tear/extracts of births records prior to 1971 through reconstruction of records based on the tear.

6) The Birth and Death Certificates which have been computerized and digitally signed by the concerned Registrar of Births and Deaths have also been made available online on the web portal <http://rbd.goa.gov.in>, which can also be accessed through Goaonline portal. The desired birth/death certificate can be obtained by the public upon online payment of a nominal charge of Rs.50/- for each download.

7) This Office has also taken the initiative for insertion of QR code on the Birth and Death Certificates registered since 1971 onwards, issued by the State of Goa.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	The Civil Registration System (CRS) trainings	01-02-2025	28-02-2025	28 Days

## 6. Financial Management

### Demand No. 75

Description	Percentage against BE 2024-2025
Revenue Expenditure	79.10

## 43. DIRECTORATE OF PROSECUTION

### 1. Introduction

#### (a). Description

The Directorate of Prosecution was established in the year 1982. The office of the Directorate of Prosecution (Headquarter) is located at Administrative Building, 6th floor, North Wing, Goa Sanchar Bhavan, EDC, Patto Plaza, Panaji- Goa.

The Directorate is headed by a 'Director', who is an overall supervisory authority of the Prosecution in the State. The Director acts as the co-coordinator between the Investigating Agency and the Prosecutors. The Prosecuting Agency is independent from the Investigating Agency and Judiciary.

#### (b). Mission

The mission of the Department is to better Prosecution and strengthen Criminal Justice System by increasing the conviction rate in criminal cases in the State.

#### (c). Vision

To promote innovation and reforms including to the use of technology, capacity building and sustainable institutional practices.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF PROSECUTION are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director	3	1	2
3	Public Prosecutor	22	22	0
4	Assistant Public Prosecutor	47	31	16
5	Head Clerk	2	2	0
6	Junior Stenographer	1	1	0
7	Upper Division Clerk	7	6	1
8	Driver	1	1	0
9	Lower Division Clerk	29	25	4
10	Multi-Tasking Staff	18	18	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Effective implementation of e-Prosecution.

2. Collaborate meaningfully with law enforcement, the Judiciary and the public to ensure co-ordinated, victim-sensitive and rights respecting and justice process.

**(b). Achievements**

This Department deals with the legal work on criminal side and no schemes are implemented through this Department for making any physical achievements.

The detailed number of cases during financial year 2024-25 are as under:-

Sr. No.	Particulars	Public Prosecutors	Assistant Public Prosecutors
1	No. of cases where PP/APP appear	2876	2699
2	No. of cases which were finalized/Order passed	225	2365
3	No. of cases that were convicted	46	813
4	No. of cases that were acquitted	105	947

**4. Training Program**

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Workshop on Administration and Accounts	11-12-2024	13-12-2024	3 Days
2	Training on New Criminal Laws	09-05-2024	07-07-2024	60 Days

**5. Financial Management**

**Demand No. 05**

Description	Percentage against BE 2024-2025
Revenue Expenditure	79.38

## 44. EXCISE DEPARTMENT

### 1. Introduction

#### (a). Description

This department is located at Altinho, Panaji and is headed by the Commissioner of Excise , who reports directly to the Secretary (Finance). There are altogether 11 Taluka Excise Station and each station is headed by Excise Inspector under whom the required Executive and Non Executive staffs are posted. The Superintendent of Excise and Excise Inspectors are posted at the Distilleries /Breweries/ Wineries, wherever required and also at Head Office. The Sub Inspectors of Excise are posted at Checkpost / Outpost in the state of Goa.

Further the Department implements Toddy Tappers Welfare Fund Scheme and citizen charter made available to the public

#### 2. Some of the Major Posts Functioning in EXCISE DEPARTMENT are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Commissioner	1	1	0
2	Additional Commissioner Of Excise	1	1	0
3	Assistant Commissioner Of Excise	2	2	0
4	Superintendent Of Excise	12	10	2
5	Assistant Account Officer	1	1	0
6	Office Superintendent	1	1	0
7	Accountant	1	1	0
8	Head Clerk	2	2	0
9	Excise Inspector	68	67	1
10	Excise Sub inspector	29	20	9
11	Junior Stenographer	3	2	1
12	Driver	13	13	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule:** The Goa Excise Duty Acts and Rules 1964.

**Description:** To oversee and manage regulations concerning the production, transportation, and distribution of liquor within and beyond the State, as well as other associated matters.

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**Name of the Act/Rule:** The Medicinal and Toilet Preparation (Excise Duties) Act 1955 and Rules 1956. However, all the transactions come under GST.

**Description:** An Act to provide for the levy and collection of duties of excise on medicinal and toilet preparations containing alcohol.

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#### 4. Schemes Implemented:

##### State Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Toddy Tapers Welfare Funds Scheme	500000	500000

#### 5. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

The **Goa Excise Management System (GEMS)** is an integrated digital platform developed by the **Excise Department of Goa** to modernize and digitize the end-to-end processes involved in the regulation of excisable goods. This system plays a pivotal role in enhancing administrative efficiency, ensuring legal compliance and promoting transparency across all operations related to excise management.

**Key features of the system include:**

**Online Licensing and Permit Management:** Enables manufacturers, wholesalers, retailers and transporters to apply for and renew excise-related licenses and permits online.

**Real-Time Tracking of Excisable Goods:** Facilitates the monitoring of production, movement and storage of liquor and other taxable items through bar coding, inventory control, and geo-tagging technologies.

**Automated Record-Keeping:** Maintains a digital trail of transactions, reducing paperwork and minimizing the risk of human error or manipulation.

**Compliance and Auditing Tools:** Offers dashboards and reports to excise officials for tracking duty payments, stock levels and movement logs to ensure full compliance with excise laws and policies.

**Integration with Other Departments:** Interlinks with GST systems, Transport Departments and local Governing bodies to provide seamless data exchange and regulatory coherence.

**User Access and Security:** Role-based access ensures that stakeholders from distillers to enforcement officers have appropriate permissions while maintaining system security and data confidentiality.

The introduction of the GEMS is part of Goa Excise Department initiative to embrace e-governance and improve service delivery, reduce excise duty evasion and support sustainable regulation of traditional and commercial excise industries like feni production.

##### (b). Achievements

The Development and implementation of the GEMS is the key achievements for Goa Excise Department. Department has managed to achieve the revenue receipt of RS 947.87 crore and additional 216.45 crore till June 2025.

The department of Excise upgraded the online system of delivering various services to the Public/license holder. The complete procedure of obtaining various licenses, permits, registration of labels, permits etc. has been uploaded on the website of the Department. There are more than 30 services made available through this system. Public can check the status of their application on the portal of the department.

## 6. Training Program

<b>Sr.No.</b>	<b>Name of the Program</b>	<b>Program From</b>	<b>Program To</b>	<b>Duration</b>
1	A comprehensive training program was held for newly recruited and promoted executive staff of the Goa Excise Department, including candidates selected for the posts of Excise Inspector, Sub-Inspector, Guard, and Assistant Guard.	06-01-2025	10-03-2025	64 Days

## 7. Financial Management

### Demand No. 11

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Receipt</b>	97.00
<b>Revenue Expenditure</b>	92.83

## 45. INSPECTORATE OF FACTORIES AND BOILERS

### 1. Introduction

#### (a). Description

Inspectorate of Factories and Boilers mainly acts as a 'Regulator' to ensure safety, health, welfare, working hours and working conditions of the workers in the factories and safe operation of boilers in the State. Department deals with implementation and enforcement of the Factories Act, 1948, The Boilers Act 2025 and the Manufacture, Storage and Import of Hazardous Chemical Rules 1989 under the Environment Protection Act 1986. Besides this training is imparted to the industrial workers in Safety, Health and First Aid. The medical examination of workers and Industrial Hygiene Surveys are also conducted by the Inspectorate in various factories.

#### (b). Mission

1. Protect workers: Safeguard the health, safety and welfare of workers in factories.
2. Ensure compliance: Enforce compliance with safety regulations, standards and laws related to factories.
3. Prevent Accidents: Identify and mitigate potential hazards to prevent accidents, injuries and fatalities.
4. Enforce regulations: Effectively enforce safety regulations and standards to ensure compliance.
5. Improve Worker Competency: Ensure that workers in factories receive adequate training to perform their tasks safely and efficiently.
6. Enhance safety awareness: Provide training and awareness programs to workers on safety procedures, protocols and best practices.

#### (c). Vision

1. To achieve continual improvement with respect to the occupational safety, health, welfare and working conditions for the workers in the factories and safety of Boilers in the State by effective implementation and enforcement of the Factories Act, 1948 (Central Act) and the various rules made there under. The Boilers Act, 2025 (Central Act) and the various rules & regulations made there under and part implementation of the manufacture, storage & import of Hazardous Chemical Rules, 1989 (Central Rules) framed under the Environment Protection Act, 1986.
2. As a part of constant efforts in creating safety and health awareness amongst the workers in the factories, it is proposed to upgrade the existing infrastructure for organizing training programmes and workshops on various topics pertaining to Industrial Safety and Health.

### 2. Some of the Major Posts Functioning in INSPECTORATE OF FACTORIES AND BOILERS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Chief Inspector Of Factories And Boilers	1	1	0
2	Medical Inspector Of Factories	1	1	0
3	Chemist	1	1	0
4	Office Superintendent	1	1	0

5	Inspector Of Factories	6	5	1
6	Craft Instructor	1	1	0
7	Head Clerk	1	1	0
8	Technical Assistant	1	1	0
9	Accountant	1	1	0
10	Male Nurse	1	1	0
11	Training Assistant	1	1	0
12	Curator	1	1	0
13	Ophthalmic Assistant	1	1	0
14	Labor Inspector	1	1	0
15	Labor Inspector	2	2	0
16	Statistical Assistant	1	1	0
17	Junior Stenographer	2	1	1
18	Upper Division Clerk	4	2	2
19	Laboratory Technician	3	2	1
20	Laboratory Assistant	2	1	1
21	X-Ray Technician	1	1	0
22	ECG Technician	1	1	0
23	Lower Division Clerk	7	4	3
24	Driver (HMTV)	3	1	2
25	Driver (LMV)	2	2	0
26	Multi-Tasking Staff	7	7	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. As a part of constant efforts in creating Occupational safety, health and welfare awareness, this Department has conducted specialized training programmes for middle management and senior management level employees in the factories. Total 10 no. of specialized training programmes have been conducted
2. 18no. of Medical/screening camps and 28 no. of awareness session related to breast cancer/prostate cancer etc. have been conducted at various factories.

#### (b). Achievements

1. As a part of initiative towards Ease of Doing Business, this Department has rationalized and simplified the existing process of approval of plans and registration & grant of license for the factories.
2. In order to further enhance the safety of the boilers in operation, the Department has notified that Goa Boilers (Sixth Amendment) Rules, 2024 on 03.10.2024.
3. As part of infrastructure improvement, work of re-construction of new Office building along with

furniture works and installation of solar photo voltaic power generation system for the Department is in progress at an estimated cost of Rs. 14.6 Crores after demolition of front side of Hostel building, being executed through GSIDC.

4. As a part of infrastructure improvement, work of rehabilitation/treatment and comprehensive work of the hostel building post rehabilitation treatment is in progress at an estimated cost of Rs. 4.77 Crores being executed through PWD.

#### 4. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	THREE MONTHS DURATION "ASSOCIATE FELLOW OF INDUSTRIAL HEALTH (AFIH)" COURSE FOR MBBS DOCTORS.	01-10-2024	31-12-2024	92 Days
2	THREE DAYS TRAINING PROGRAMME ON FIRST AID	12-02-2025	14-02-2025	3 Days
3	THREE DAYS FRESHER COURSE ON SAFE TRANSPORTATION OF HAZARDOUS GOODS BY ROAD FOR TANKER DRIVERS	17-02-2025	19-02-2025	3 Days
4	FOUR WEEKS COURSE FOR SUPERVISORS WORKING IN HAZARDOUS INDUSTRIES.	03-03-2025	29-03-2025	27 Days

#### 5. Financial Management

##### Demand No. 59

Description	Percentage against BE 2024-2025
Revenue Expenditure	68.14
Capital Expenditure	87.32
Revenue Receipt	100.00

## 46. DEPARTMENT OF LEGAL METROLOGY

### 1. Introduction

#### (a). Description

The Department of Legal Metrology plays a vital role in ensuring the accuracy and reliability of measurements used in trade and commerce, development of technology, industries, quality products, economy and sustainable society. The Department is one of the important organs of consumer protection and ensures that the exact weight, measure and number of any commodity is provided to any customer as contracted for or paid for by him. The department's activities span certification, enforcement actions like surprise inspections, consumer education, and the provision of digital services aimed at simplifying regulatory compliance for businesses and consumers alike.

#### (b). Mission

To protect the interest of all stakeholders especially, consumers, under the provisions of the Legal Metrology Act, 2009 and the Rules made there under and to deliver the services of the Department to the utmost satisfaction of all the stakeholders by ensuring metrological accuracies in the weights and measures with traceability to the National Physical Laboratory.

#### (c). Vision

To implement various provisions of the Legal Metrology Act & Rules so as to provide social justice to the consumer, environment friendly with accuracy and accountability with timely updation.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF LEGAL METROLOGY are as under:

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Controller Legal Metrology	1	1	0
2	Assistant Controller Legal Metrology	5	5	0
3	Inspector Legal Metrology	14	13	1
4	Head Clerk	1	1	0
5	Sr. Stenographer	1	1	0
6	Jr. Stenographer	1	1	0
7	Upper Division Clerk	3	3	0
8	Lower Division Clerk	11	9	2
9	Laboratory Assistant	13	13	0
10	Light Motor Vehicle Driver	6	4	2
11	Field Assistant	10	9	1
12	Manual Assistant	1	1	0
13	Multi Tasking Staff	6	5	1

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule:** The Goa Legal Metrology Rules, 2011

**Description:** The Government fees for verification of Taximeters and Auto rickshaw fare meters were revised from Rs. 500 to Rs. 300 and from Rs. 300 to Rs. 200 respectively Vide Notification No. 6/2/2024-CLM/2215 dated 20.12.2024.

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#### Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

- a) Active programs were taken up at various institutional levels, Gram Panchayat, etc to educate the Public about their rights as consumers. The Department has registered about 120 Consumer Welfare Clubs from various schools and colleges and regularly conducts programs for them.
- b) The Department has released informative videos to educate the general public about their rights as consumers. The jingles of the Department being promoted via the radio have bolstered consumer awareness in the State.
- c) This Department has housed its Office of the Inspector Legal Metrology, Vasco, Ponda, Pernem and Canacona, in new, neat and clean premises for better convenience of general public.
- d) All the Offices of the Department and the Stakeholders of the Department such as Manufacturers, Dealer and Repairer of Weights and Measures, Petrol Pumps, Batching Plants, Weighbridges, etc. have been mapped on the Gati Shakti Portal.
- e) GOAgram- a quarterly magazine, by the Department of Legal Metrology Goa was released on account of Goa State Consumer Right Day 2024. This magazine is consumer centric and aims at educating the Public about their rights as Consumers.

##### (b). Achievements

- a) On account of Goa State Consumers Right Day 2024, the Department held a Packers Registration cum FSSAI Licensing camp under the banner of Swayampurna Goa 2.0 and in collaboration with District Rural Development Agency, Directorate of Planning & Statistics and Directorate of Food & Drugs Administration. The camp got an overwhelming response from over 1500 micro women entrepreneurs and was a huge success. The fees for the Packers Registration Certificates issued that day were sponsored by Goa Petrol Dealers under CSR and 673 Packers Registration Certificates were issued to Self Help Groups giving a boost to rural economy in the State.
- b) The new LOGO of the Department was notified and launched.
- c) The Citizen Charter of the Department was revamped, updated and released for the benefit of the General Public.
- d) The Department has its own website for providing information of online services to the public with respect to registration/ renewal and issue of licenses of Manufacturers, Dealers, Repairers of weight and measure which is presently under process.

### 4. Financial Management

#### Demand No. 80

Description	Percentage against BE 2024-2025
Revenue Expenditure	56.52
Revenue Receipt	97.42

## 47. COLLECTORATE OF NORTH GOA DISTRICT, PANAJI

### 1. Introduction

#### (a). Description

The State of Goa comprises of two Districts viz North Goa and South Goa, each headed by a District Collector. The North Goa District is administratively divided into 5 Sub Divisions in the form of five Talukas ie. Pernem, Bardez, Bicholim, Sattari and Tiswadi. The Sub-Divisions are headed by Dy. Collectors/ SDOs and there are Taluka Mamlatdar offices in each Taluka who are assisted by Joint Mamlatdars. At the Collectorate head- quarters, Collector is assisted by 3 Additional Collectors, Dy. Collector (LA), Dy. Collector (Rev.), Dy. Collector (DRO), Dy. Collector (Election), Mamlatdar-in-Collectorate, Research Assistant & Assistant Accounts Officer.

#### (b). Mission

Creation of better physical infrastructure in terms of adequate working space, computers, vehicles and other facilities in Collectorate and Taluka Offices will improve the outlook of the offices. Amendment in Recruitment rules to ensure that only the qualified and trained human resources will man the various posts in the Collectorate and Sub offices will serve as the foundation of efficient service delivery. End to End digitization and automation will be brought in as the only means of service delivery to make it transparent, hassle free and time bound. Amending the State land laws and rules as per the requirements of the time will be taken up systematically to weed out absolute procedure. By establishing a system of coordinating with the district units of major Departments will strengthen district administration.

#### (c). Vision

To provide administration at the district level through revenue and magisterial services to the general public in a time bound, hassle free, efficient and transparent manner with the help of technology and by coordinating the efforts of other Departments.

### 2. Some of the Major Posts Functioning in COLLECTORATE OF NORTH GOA DISTRICT, PANAJI are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Collector	1	1	0
2	Additional Collector	3	3	0
3	Deputy Collector	11	10	0
4	Mamlatdars	25	23	2
5	Office Superintendent	1	1	0
6	Research Assistant	1	1	0
7	Assistant Account Officer	1	1	0
8	Head Clerk	23	17	6
9	Statistical Assistant	1	1	0
10	Awal Karkun	22	21	1
11	Circle Inspector	10	5	5

12	Upper Division Clerk	64	61	3
13	Driver	21	17	4
14	Lower Division Clerk	140	127	13
15	Junior Stenographer	36	27	9
16	Talathi	118	99	19
17	Peon(Mts)	52	40	12

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act/Rule

**Name of the Act/Rule:** Goa (Abolition of Proprietorship, Titles and Grants of Lands) Rules, 2015  
**Description:** the Government enacted Goa (Abolition of Proprietorship, Titles and Grants of Lands) Rules, 2015 to abolish the concept of land proprietorship, titles, and grants in Goa, particularly those established during the Portuguese regime.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment :** Goa (Abolition of Proprietorship, Titles and Grants of Lands) 2025

**Description:** the Government vide Goa (Abolition of Proprietorship, Titles and Grants of Lands) Rules, 2025 amended Rule 7 of the Goa (Abolition of Proprietorship, Titles and Grants of Lands) Rules, 2015 by inserting sub rule (2) & (3) regarding submission of documents.

**Name of the Act/Rule:** Goa Land Revenue (Issuance of Identification and Corresponding Certificates) Rules, 2018

**Description:** The Government enacted Goa Land Revenue (Issuance of Identification and Corresponding Certificates) Rules, 2018 to streamline and standardize the process of issuing land-related identification and certificates under the Goa Land Revenue Code, 1968.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment :** Goa Land Revenue (Issuance of Identification and Corresponding Certificates) (Amendment) Rules, 2025

**Description :** The Government vide Goa Land Revenue (Issuance of Identification and Corresponding Certificates) (Amendment) Rules, 2025 amended Rule 5 of the Goa Land Revenue (Issuance of Identification and Corresponding Certificates) Rules, 2018 whereby proviso was inserted to rule 5, stating that government departments are exempt from the fees for obtaining the aforementioned.

**Name of the Act/Rule :** The Goa land Revenue Code, 1968

**Description:** The Government enacted the Goa Land Revenue Code, 1968 with primary objective of streamlining land management, revenue collection, and related processes for the State of Goa.

#### No. of Amendment(s) : 1

**Amendment No. :** 1.

**Name of the Amendment:** The Goa land Revenue Code, 1968

**Description:** Table specified in clause (ii) of sub section (6) of Section 32 of the Goa Land Revenue Code, 1968 was amended and replaced with new table and rates for conversion

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**Name of the Act/Rule:** The Goa Agricultural Tenancy (Special Rights and Privileges of Tenants) Rules, 1977

**Description :** The Government enacted The Goa Agricultural Tenancy (Special Rights and Privileges of Tenants) Rules, 1977, to provide tenants with special rights and privileges related to agricultural land ownership, specifically the right to purchase the land they cultivate

**No. of Amendment(s) : 1**

**Amendment No. : 1.**

**Name of the Amendment:** The Goa Agricultural Tenancy (Special Rights and Privileges of Tenants) (Amendment) Rules, 2024

**Description:** The Government vide The Goa Agricultural Tenancy (Special Rights and Privileges of Tenants) (Amendment) Rules, 2024 amended Rule 6 of The Goa Agricultural Tenancy (Special Rights and Privileges of Tenants) Rules, 1977 whereby sub clause (i) & (j) was inserted to clause (h), of Rule 6 regarding purpose of land required by authority.

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**Name of the Act/Rule:** The Goa, Daman and Diu Agricultural Tenancy (Discharge of Joint Responsibility of Tenants) Rules, 1975

**Description:** The Government enacted The Goa, Daman and Diu Agricultural Tenancy (Discharge of Joint Responsibility of Tenants) Rules, 1975 to provide a framework for tenants to jointly manage and maintain agricultural land, specifically focusing on responsibilities like repairs to bunds, waterways, and sluice gates

**No. of Amendment(s) : 1**

**Amendment No. : 1.**

**Name of the Amendment:** The Goa, Agricultural Tenancy (Discharge of Joint Responsibility of Tenants) (Amendment) Rules, 2023

**Description :** The Government vide The Goa, Agricultural Tenancy (Discharge of Joint Responsibility of Tenants) (Amendment) Rules, 2023 amended Rule 6, 7, 8, 9 & 10 of The Goa, Daman and Diu Agricultural Tenancy (Discharge of Joint Responsibility of Tenants) Rules, 1975 whereby clarifying procedures, updating financial aspects, and streamlining the process for managing these resources within tenants' associations.

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#### **4. Initiatives/Achievements of the Department**

##### **(a). Initiatives / Reforms**

Collectorate North has identified Government Land for construction of Revenue Bhavan in respect of Pernem, Sattari, Bicholim & Bardez Taluka. The proposal has been submitted to the Revenue Department for approval of the Government.

This office has transferred area of 50000 sqmt. of Government land surveyed under Survey No.46/0 of village Tuem of Pernem Taluka, to Directorate of Art & Culture, Panaji for the purpose of establishing Ravindra Bhavan Project at Tuem, Pernem.

Government land admeasuring 350sqmt. u/s 133/1-A of village Corlim of Tiswadi Taluka is transferred Department of Health Research, Ministry of Health and Family Welfare. Collectorate North District office has implemented the process of ISO Certification (9001:2015) to bring Quality Management and to streamline administrative process and improve operational efficiency in delivery of citizen services.

To ensure efficient disaster management the North Goa Collectorate has received approval from the government for setting up of District Emergency Disaster Operating Center (DEOCs) at Multipurpose Cyclone Shelter in Altinho, Panaji-Goa.

## (b). Achievements

A total of 427 claims were sanctioned amounting to Rs.18346574/- (Rupees One Crore Eighty-Three Lakhs Forty-Six Thousand Five Hundred Seventy -Four Only) as a compensation to victims under Natural Calamity. Additionally, Rs.1200000/- (Rupees Twelve Lakhs Only) was sanctioned for three deaths caused by natural calamities, ensuring timely relief to the victims in North Goa District.

A total 339 FRC titles have been issued by the North Goa District level Committee under Forest Rights Act, 2006.

Implemented the Dak Management System. Comprehensive Digitization of Revenue Records.

### Improvisation of E-Revenue Services:-

**Conversion Module:** for the online portal is now been made online completely so the applicant does not need to visit the office.

**Caste certificate for Single Mother:** caste certificates can now be issued to the child of a single mother based on the documents of the mother.

**Residence Certificate for Deceased Person:** can now being issued to the immediate kin of the deceased.

**Divergence certificate for Deceased Person:** can now be issued to the immediate kin of the deceased.

The updated **North Goa District Disaster Management Plan 2024-2025** is developed to minimize the impact of hazards and serve as a reference guide for systematic response during disasters.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Prashashan Gaon ki Ore	19-12-2024	24-12-2024	6 Days
2	Familiarization Exercise	21-10-2024	25-10-2024	5 Days
3	Training programme on Disaster Management	21-10-2024	24-10-2024	4 Days
4	State level mock exercise	16-04-2025	25-04-2025	10 Days

## 6. Financial Management

### Demand No. 15

Description	Percentage against BE 2024-2025
Revenue Receipt	116.12
Revenue Expenditure	88.20

## 48. COLLECTORATE OF SOUTH GOA DISTRICT

### 1. Introduction

#### (a). Description

The Collectorate in Goa is the administrative backbone of the state's governance at the district level. It is at this level that the policies of the Government are translated into practice and the problems of local are situated and communicated to the State Government.

Almost every citizen of a District comes into contact with District Administration i.e. Collectorate which deals with the public with the work of issue of important documents at District Level. The Collectorate serves as the central hub for governance at the district level, bridging the gap between the state government and the public.

#### (b). Mission

To ensure efficient and progressive governance, promote sustainable development and improve the quality of life for all residents of South Goa through responsive administration, world class healthcare, innovative initiatives and inclusive decision-making.

#### (c). Vision

To make South Goa District a global benchmark for sustainable living, innovation and governance establishing it as India's premiere destination for eco-tourism, digital excellence and inclusive growth. It envisions South Goa District as South Asia's top choice for premium multi-category tourism, a leader in green infrastructure and a hub for economic and social transformation by 2047.

### 2. Some of the Major Posts Functioning in COLLECTORATE OF SOUTH GOA DISTRICT, are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Office Superintendent	2	2	0
2	Collector	1	1	0
3	Addl. Collector	3	3	0
4	Dy. Collector. (LA)	1	1	0
5	Dy. Collector (DRO)	1	1	0
6	Dy. Collector. (REV)	1	1	0
7	Dy. Collector. (South)-1	1	1	0
8	Dy. Collector (South)-2	1	1	0
9	Dy. Collector & SDOs	4	4	0
10	Mamlatdar	3	3	0
11	Jt. Mamlatdar	13	13	0
12	Research Assistant	1	1	0
13	Assistant Account Officer	1	1	0
14	Senior Stenographer	1	1	0
15	Head Clerk	23	23	0

16	Accountant	1	1	0
17	Statistical Assistant	1	1	0
18	Field Surveyor	13	11	2
19	Awal Karkun	28	11	17
20	Circle Inspector	15	13	2
21	Junior Stenographer	48	40	8
22	Upper Division Clerk	94	93	1
23	Driver	22	16	6
24	Lower Division Clerk	153	117	36
25	Talathi	91	71	20
26	Multi Tasking Staff (Bailiff)	19	13	6
27	Multi-Tasking Staff	65	42	23

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act/Rule

**Name of the Act/Rule:** Citizenship Act, 1955

**Description:** To provide for the acquisition & determination of Indian Citizenship

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**Name of the Act/Rule:** Indian Stamp Act, 1899

**Description:** An Act to consolidate and amend the law regulating to Stamps

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**Name of the Act/Rule:** Scheduled Tribes & Other Traditional Forest Dwellers (Recognition of Forest Rights ) Act, 2006

**Description :** To recognize & to vest the Forest right of occupation in Forest land in forest dwelling to Scheduled Tribes and other traditional forest dwellers who have been residing in forests for generations

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**Name of the Act/Rule:** THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

**Description:** An Act to regulate securitization and reconstruction of financial assets

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**Name of the Act/Rule:** MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957

**Description:** to regulate the mining sector in India

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**Name of the Act/Rule:** The National Trust Act 1999

**Description:** An Act to provide for the constitution of a body at the National level for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities and for matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** Mental Retardation and Multiple Disability Act 1999

**Description:** An Act to provide for the constitution of a body at the National level for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities and for matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** Cigarette and other Tobacco Product Act.2003

**Description:** to prohibit advertisement of, and to provide for the regulation of trade and commerce in, and

production, supply and distribution of cigarettes and other tobacco products in India.

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**Name of the Act/Rule:** Environment Protection Act, 1986

**Description:** An Act to provide for the protection and improvement of environment and for matters connected therewith

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**Name of the Act/Rule :** Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013

**Description:** An Act to ensure, in consultation with institutions of local self-government and Gram Sabhas established under the Constitution, a humane, participative, informed and transparent process for land acquisition for industrialization, development of essential infrastructural facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post-acquisition social and economic status and for matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** Disaster Management Act, 2005

**Description:** The Act provides effective management of disasters and for matters connected there with or incidental thereto. The main focus of this act is to provide the people who are affected with disasters, their life back and helping them.

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**Name of the Act/Rule:** The Indian Forest Act,1927

**Description:** An Act to consolidate the law relating to forests, the transit of forest-produce and the duty leviable on timber and other forest-produce.

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**Name of the Act/Rule:** Essential Commodities Act,1955

**Description:** An Act to provide, in the interests of the general public, for the control of the production, supply and distribution of, and trade and commerce in, certain commodities

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**Name of the Act/Rule:** The Child Labor (Prohibition and Regulation)Act, 1986

**Description :**Employment of children below 14 and 15 years in certain prohibited employments have been prohibited by various Acts but there is no procedure laid down in any law for deciding in which employments, occupations or processes the employment of children should be banned. There is also no law to regulate the working conditions of children in most of the employments where they are not prohibited from working and are working under exploitative conditions. Accordingly it was decided to enact a comprehensive law on the subject. To achieve this objective the Child Labor (Prohibition and Regulation) Bill was introduced in the Parliament.

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**Name of the Act/Rule:** Domestic Violence Act 2005

**Description:** enacted to protect women from domestic violence.

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**Name of the Act/Rule:** The Immoral Traffic Act 1956

**Description:** It penalizes any person visiting a brothel for the purpose of sexual exploitation of trafficked victims. All offences listed in the Bill would be tried in camera, i.e., the public would be excluded from attending the trial.

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**Name of the Act/Rule:** The National Security Act,1980

**Description:** "to provide for preventive detention in certain cases and for matters connected therewith". The act extends to the whole of India. It Contains 18 sections. This act empowers the Central Government and State Governments to detain a person to prevent him/her from acting in any manner prejudicial to the security of India, the relations of India with foreign countries, the maintenance of public order, or the maintenance of supplies and services essential to the community it is necessary so to do. The act also gives power to the governments to detain a foreigner in a view to regulate his presence or expel from the country

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**Name of the Act/Rule:** Gambling Act,2005

**Description:** The Act gives its objectives as preventing gambling from being a source of crime or disorder, being associated with crime or disorder or being used to support crime, ensuring that gambling is conducted in a fair and open way, and protecting children and other vulnerable persons from being harmed or exploited by gambling.

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**Name of the Act/Rule:** Juvenile Justice (Care and Protection of Children) Act, 2015

**Description :**An Act to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, herein under and for matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** THE PREVENTION OF CRUELTY TO ANIMALS ACT, 1960

**Description :**An Act to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes An Act to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals.

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**Name of the Act/Rule:** The Petroleum Act 1934

**Description :**An Act to consolidate and amend the law) relating to the import, transport, storage, production, refining and blending of petroleum, Whereas it is expedient to consolidate and amend the law relating to import, transport, storage, production, refining and blending of petroleum .

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**Name of the Act/Rule:** Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

**Description:** An Act to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto

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**Name of the Act/Rule:** PC-PNDT Act

**Description:** The intent to prohibit prenatal diagnostic techniques for determination of the sex of the fetus leading to female feticide.

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**Name of the Act/Rule:** Right to Information Act, 2005.

**Description:**An Act to provide for setting out the practical regime of right to information for citizens to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, the constitution of a Central Information Commission and State Information Commissions and for matters connected therewith or incidental thereto.

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**Name of the Act/Rule:** The Official Secrets Act , 1923

**Description:** The act states that any person who will be found to help an enemy nation or a person to plot against India will be punishable by law. This law even ensures that public access or trespassing will not be allowed for the common people into an area where the Government prohibits access.

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**Name of the Act/Rule:** THE CABLE TELEVISION NETWORKS (REGULATION) ACT, 1995

**Description:** An Act to regulate the operation of cable television networks in the country and for matters connected therewith or incidental thereto.

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### State Act / Rule

**Name of the Act/Rule:** Mamlatdar's Court Act, 1966

**Description:** To contribute courts of Mamlatdars to regulate their powers and procedure matters connected therewith

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**Name of the Act/Rule:** Code of Comunidades, 1961

**Description:** To maintain embankments which protected the village lands from inundation to ensure food security through managing lands and natural resources

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**Name of the Act/Rule:** Code of Comunidades, 1961

**Description:** To maintain embankments which protected the village lands from inundation to ensure food security through managing lands and natural resources

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**Name of the Act/Rule :** The Goa , Daman & Diu Land Revenue Code, 1968

**Description :** To consolidate and amend the law relating to land and land revenue in the Union Territory of Goa, Daman & Diu

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**Name of the Act/Rule:** The Goa Land (Prohibition on construction) Act, 1995

**Description:** To provide for prohibition on construction of a building, structure etc. on certain lands in the State of Goa

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**Name of the Act/Rule :** Devasthan Regulation Act, 1933

**Description:** for administrative control of Devasthan

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**Name of the Act/Rule:** The Goa, Daman and Diu Public Moneys (Recovery of Dues)

**Description :** to provide for the speedy recovery of certain classes of dues payable to the State Government, Financial Corporations and other Corporations owned or controlled by the State Government, Government Companies and nationalized and other Banks.

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**Name of the Act/Rule:** The Goa Children's Act 2003

**Description :** No child shall therefore be denied admission to any school on any ground including that the name of the father is not available; the absence of relevant documentation; the child is suffering from HIV or AIDS; belongs to marginalized communities; suffers from any illness or that the child is differently abled.

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**Name of the Act/Rule:** Goa Prohibition of Smocking & Spitting Act, 1997

**Description :** An Act to provide for prohibiting use of tobacco in any form and spitting in places of public work or use and in public service vehicles in the State of Goa and to make provision for other matters connected therewith.

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**Name of the Act/Rule:** The Goa (Right to Citizens to Time-Bound Delivery of Public Services) Act, 2013

**Description:** An Act to provide for delivery of public services to the people of the State of Goa within the stipulated time limit, including liabilities of Government servants in case of default, administrative efficiency and for the matters connected therewith and incidental thereto.

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**Name of the Act/Rule:** The Goa, Daman and Diu Public Health Act, 1985

**Description:** To make provision for advancing the Public Health

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**Name of the Act/Rule:** Agricultural Tenancy Act, 1964 and Rules, 1965

**Description:** An Act to provide for the regulation of the terms of tenancy with respect to agricultural lands and for matters connected therewith.

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**Name of the Act/Rule:** The Goa Non-Biodegradable Garbage (Control) Act, 1996

**Description:** To prevent throwing or depositing non-biodegradable garbage in public drains, roads and place open to public view in the State of Goa and for matters -connected therewith or incidental thereto.

#### 4. Initiatives/Achievements of the Department

##### (a). Initiatives / Reforms

1. Directions are issued by the District Collector (South Goa District) to all the Revenue Courts in South Goa District to segregate all the Revenue Cases which are pending for more than 5 years and weekly hearing on every Monday (morning session) to be scheduled to dispose of these cases.
2. As far as claims pending under the Forest Rights Act, 2006, a special drive is being initiated to disposal of all pending cases by 19/12/2025.
3. The development of Application Programming Interface for integration of Sound Permission service of e-District with the Crime and Criminal Tracking Network and Systems (CCTNS) project of Goa Police is initiated.
4. SOP/Guidelines are already in place for disposal of cases related to land conversion, forest rights, regularization of unauthorized structures and Kul Mundkar Act.
5. South Goa Collectorate has finalized the scope of work for up-gradation of the integrated Command and Control Centre and submitted proposal for administrative approval to the SDMA.
6. Work order has been issued to M/s. Progressive Management Consultant, Khorlim-Mapusa-Goa for proposed quality management system in Collectorate to standardize the processes and opt for ISO Certification.

#### 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Health and Nutrition of Women and Children in Disaster and Emergencies	10-02-2025	12-02-2025	3 Days

#### 6. Financial Management

##### Demand No. 16

Description	Percentage against BE 2024-2025
Revenue Receipt	129.60
Revenue Expenditure	86.52

## 49. COMMERCIAL TAX DEPARTMENT

### 1. Introduction

#### (a). Description

Introduction: The State Tax Department is administering levy and collection of tax revenue under Goa Value Added Tax Act, 2005, The Central Sales Tax Act, 1956.

Upon implementation of the Goods & Services Tax (GST) regime w.e.f. 01/07/2017, the Central Government has enacted the Central Goods & Services Tax Act, 2017 and the state of Goa has passed the Goa Goods & Services Tax Act, 2017.

#### (b). Mission

- To administer and enforce tax policies effectively by promoting voluntary compliance, enhancing taxpayer services and minimizing disputes.
- To support national economic development through a fair, transparent, and streamlined taxation process.
- To work for the benefit of all the stakeholders' viz. industry, government and the citizens.

#### (c). Vision

To be transparent, efficient, and customer-centric organisation.

To ensure seamless compliance and adopting a favourable environment for economic growth with the help of technology and innovation in tax administrations.

To ensure that we preserve the moto of Good and simple Tax.

To lower the cost of goods and services, boost the economy and make our products and services globally competitive.

To promote Ease of doing Business.

### 2. Some of the Major Posts Functioning in COMMERCIAL TAX DEPARTMENT are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Commissioner Of State Tax	1	1	0
2	Additional Commissioner Of State Tax	5	5	0
3	Programmer	1	1	0
4	Deputy Commissioner Of State Tax	11	10	1
5	Accounts Officer	1	1	0
6	Head Clerk	1	1	0
7	Statistical Assistant	1	1	0
8	Office Superintendent	1	1	0
9	Accountant	1	1	0

10	State Tax Officer	46	33	13
11	Assistant State Tax Officer	62	32	30
12	State Tax Inspector	66	14	52
13	Junior Stenographer	8	7	1
14	Upper Division Clerk	39	23	16
15	Lower Division Clerk	143	124	19
16	Driver	24	22	2
17	Multi-Tasking Staff	47	35	12

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule:** The Goa Goods & Services Tax Act, 2017.

**Description :** The Goa Goods & Services Tax (GST) Act, 2017, which came into effect on 1st July 2017, applies to the supply of all goods and services within the state of Goa for 6 namely, Petrol, HSD, AT F, Crude Petroleum, Natural Gas and Alcohol for human consumption

#### No. of Amendment(s) : 2

**Amendment No. : 1.**

**Name of the Amendment:** The Goa Goods and Services Tax (Second Amendment) Act, 2024

**Description:** The Goa Goods and Services Tax (Second Amendment) Act, 2024 (Goa Act No. 13 of 2024) to amend The Goa Goods and Services Tax Act, 2017 (Goa Act No. 4 of 2017)

**Amendment No. : 2.**

**Name of the Amendment:** The Goa Goods and Services Tax (Amendment) Act, 2025

**Description:** The Goa Goods and Services Tax (Amendment) Act, 2025 (Goa Act No. 3 of 2025) to amend The Goa Goods and Services Tax Act, 2017 (Goa Act No. 4 of 2017)

**Name of the Act/Rule:** The Goa V.A.T. Act, 2005.

**Description :** The Goa V.A.T. Act, 2005 is applicable for supply of goods six goods namely, Petrol, HSD, AT F, Crude Petroleum, Natural Gas and Alcohol for human consumption continue to be under the preview of the Goa V.A.T. Act, 2005 After the implementation of GST regime w.e.f 01/07/2017.

#### No. of Amendment(s) : 1

**Amendment No. : 1.**

**Name of the Amendment:** Goa Value Added Tax (Amendment) Act, 2025

**Description:** Goa Value Added Tax (Amendment) Act, 2025 (Goa Act 2 of 2025) to amend the Goa Value Added Tax Act, 2005 (Goa Act 9 of 2005)

### Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

The Department has also recently constituted a "Large Taxpayer Unit (LTU)" for exercising the jurisdiction on existing registered taxable person having their principal place of business across the State of Goa which shall be shifted under jurisdiction of LTU after fulfilling the following criteria.

i. Registered taxpayer who discharging cumulative SGST liability through electronic cash ledger of more than Rs. 1.5 crores during a financial year; or

ii. A registered taxable person who is in the business of supplying services of "specified actionable claims" as defined in clause (102A) of Section 2 of Goa Goods and Services Tax Act, 2017.

**(b). Achievements**

A) The Achievements of the department are indicated in the below mentioned tables:

**1. PROVISIONAL COLLECTION & EXPENDITURE 2024-25**

1. PROVISIONAL COLLECTION & EXPENDITURE		(Figures in Crores)
	(A) REVENUE COLLECTION UNDER VARIOUS ACTS (Rs. in crs.)	<b>2024-25</b>
1.	The Goa Value Added Tax Act, 2005/Goa Sales Tax Act, 1964, The Central Sales Tax Act, 1956, The Goa Entertainment Tax Act, 1964, The Goa Tax on Entry of Goods Act, 2000, and The Goa Tax on Luxuries Act, 1988	1984.54
6.	The Goa Goods and Services Tax Act, 2017	4588.83
	<b>TOTAL</b>	<b>6573.37</b>
	(B) ADMINISTRATIVE EXPENSES (Rs. Crs.)	10.35
	(C) EXPENDITURE AS % OF COLLECTION	0.16%

\*Compensation of Rs. 167.74 Cr. has been received for F.Y. 2024-25

**2. REGISTRATION GRANTED BY DEPARTMENT UNDER VARIOUS ACTS FOR THE YEAR 2024-25**

WARDS	VAT	CST
PONDA WARD	45	01
CURCHOREM WARD	99	01
BICHOLIM WARD	51	02
MAPUSA WARD	223	01
PERNEM WARD	80	Nil
VASCP-DA-GAMA WARD	49	Nil
MARGAO WARD	251	7
PANAJI WARD	104	Nil
PANAJI (H.Q)	Nil	Nil
<b>TOTAL</b>	<b>902</b>	<b>12</b>

\*Registrations under GST Act is centralized at Headquarters.

**3. MAJOR RECOVERIES EFFECTED DURING 2024-25**

SR. NO	WARDS	AMOUNT (in Crores)
1	PONDA WARD	10.98
2	CURCHOREM WARD	2.29
3	BICHOLIM WARD	11.09
4	MAPUSA WARD	108.79

5	VSCO-DA-GAMA WARD	4.28
6	MARGAO WARD	11.60
7	PANAJI WARD	15.93
8	PERNEM WARD	1.20
9	PANAJI (H.Q)	Nil
<b>TOTAL</b>		<b>166.16</b>

#### 4. ASSESSMENTS FINALISED UNDER VARIOUS ACTS DURING 2024-25

WARD	GST	VAT	CST	LUXURY	ENTRY OF GOODS	GOA ENTERTAINMENT
PONDA WARD		146	24	Nil	Nil	Nil
CURCHOREM WARD		168	16	Nil	Nil	Nil
BICHOLIM WARD		37	8	Nil	2	Nil
MAPUSA WARD		792	15	Nil	Nil	Nil
PERNEM WARD		48	1	Nil	Nil	Nil
VASCO-DA-GAMAWARD		229	6	Nil	Nil	Nil
MARGAO WARD		832	54	Nil	1	Nil
PANAJI WARD		158	7	Nil	Nil	Nil
PANAJI (H.Q)	Nil	Nil	Nil	Nil	Nil	Nil
<b>TOTAL</b>		<b>2410</b>	<b>146</b>	<b>Nil</b>	<b>3</b>	<b>Nil</b>

#### 5. LIVE DEALERS AS ON 31/03/2025

VAT	GST
8050	45317

#### 4. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Capacity Building Programme	13-06-2024	22-06-2024	10 Days

#### 5. Financial Management

##### Demand No. 12

Description	Percentage against BE 2024-2025
Revenue Receipt	101.08
Revenue Expenditure	82.12
Capital Expenditure	20.03

## 50. DIRECTORATE OF MINES & GEOLOGY

### 1. Introduction

#### (a). Description

Directorate of Mines & Geology is governed by Mines & Minerals (Development & Regulation) Act of 1957 which is a uniform Central Legislation governing both minerals i.e major and minor in the country. The Directorate looks after the work of mineral administration of major and minor minerals which involves grant, renewal of Reconnaissance permits, prospecting licences & mining lease within ambit of MMDR Act. So also quarrying leases which are granted and renewed under the Goa Minor Mineral Concession Rules, 1985.

#### (b). Mission

The mission of the Directorate of Mines and Geology in Goa, India, is to regulate and promote sustainable mining and geology practices in the state. Some of the key objectives of the Directorate include:

1. **Regulation and Compliance:** The Directorate aims to enforce mining laws, regulations, and policies to ensure that mining activities are conducted in a responsible and sustainable manner. It focuses on monitoring and ensuring compliance with environmental, safety, and labor regulations.
2. **Sustainable Mining:** The Directorate works towards promoting sustainable mining practices by encouraging efficient extraction methods, minimizing environmental impacts, and ensuring the conservation of mineral resources. It aims to strike a balance between economic development and environmental protection
3. **Resource Management:** The Directorate is responsible for managing and conserving mineral resources in Goa. It conducts surveys and assessments to identify and evaluate mineral deposits, and facilitates their exploration, extraction, and utilization in a sustainable manner
4. **Revenue Generation:** Another objective of the Directorate is to ensure the efficient collection of revenue from mining activities. It monitors royalty payments, fees, and other financial obligations to the government, ensuring transparency and accountability.
5. **Stakeholder Engagement:** The Directorate actively engages with various stakeholders, including mining companies, local communities, and environmental organizations. It promotes dialogue, collaboration, and transparency to address concerns, resolve conflicts, and foster responsible mining practices
6. **Geology and Mineral Research:** The Directorate conducts geological studies, research, and exploration to understand the state's geology, identify potential mineral resources, and provide scientific data for informed decision-making

#### (c). Vision

To promote sustainable mining of resources and mineral development in line with the environment and legal framework so as to provide livelihood opportunities and improve living standard in mining affected areas .

Objectives: There are four sections in the Department i.e

- 1) **Administrative Section:** To look after administrative matters efficiently.
  - 2) **Accounts Section:** Preparation of budget and to look after all financial matters
  - 3) **Technical Section:** Enforcement of Mining legislation. MMDR Act 1957, MCR 1960, The Goa (Prevention of illegal mining, transportation and storages) Rules 2013, District Mineral Foundation Trust Rules 2015, The Goa Minor Mineral Concession Rules , 1985.
- b) The Legislations indirectly enforced by the Directorate are MCDR 1988, Mines Act, 1952 and Environmental Protection Act, 1986.
- c) Grant of mining leases and quarrying leases for major and minor minerals.
- d) Inspection and regulation of minor and major minerals leases

- e) Collection of Royalty, Dead Rent, Surface rent , DMF NMET, GIOPF, uncollected Revenue & other dues.
- f) Curbing of illegal mining activities and recovery of losses made to the State exchequer by the extractors.
- g) E-auction of iron ore which was extracted between 2007 to 2012.

3) Statistical Section: To monitor /maintain the statistical data pertaining to the Department

#### Short Term Goals:

- a) Approve Quarrying plans of existing Minor Minerals leases
- b) As far as Minor Minerals is concerned, amendments are proposed to The Goa Minor Mineral Rules , 1985 to streamline the procedure for approval of quarrying plans and grant of quarrying leases.
- c) Impose processing fee for Minor Minerals imported in the State.

#### Medium Term Goals:

- a) Ensure commencement of sand extraction activity after granting permits.
- b) To carry out Assessment of all leases and recover dues payable, if any
- d) Restart sustainable mining depending upon the decision of the Hon'ble Supreme Court

#### Long Term Goals:

- a) To ensure mapping of minerals resources in the State of Goa using modern Technology
- b) E-auction of mineral resources
- d) Dump auction

#### Strategic Planning:

- a) To levy fees/import duty for minor minerals which are being imported from the neighboring States, other countries, by way of amending Rules 47 of the Goa Minor Mineral Concession Rule, 1985.
- b) Implementation of the District Mineral Foundation Trust fund for minor minerals.
- c) Increasing of Royalty rates for minor minerals.
- d) Proposed amendment in rules of the Goa Minor Minerals Concession Rules, 1985 to promote ease of doing business.
- e) Fast track clearance of quarrying lease application in a time bound manner.
- f) Recovery of pending dues with respect to minor minerals.
- g) Setting up of check posts at the entry points for effective monitoring of minor minerals which are imported from the neighboring States with training modules for the enforcement cell of the department.
- h) Frequent checks and inspections for minor mineral transportation to check the illegal activities and to prevent leakage of revenue.
- i) The sand permits /licenses will be issued once after CRZ clearance and the extraction shall be permitted in adherence to the environmental norms for systematic and scientific sand mining.
- j) Dump minerals policy is formulated.
- k) Recovery of pending dues from the lease holders.

l) E-auction of balance ore.

**Action Plan:**

- a) To carry out amendments to the Goa Minor Mineral Concession Rules, 1985 to facilitate ease of doing business.
- b) To carry out the E-auction of iron ore.
- c) To carry out mineral block auction.
- d) To ensure recovery of penalties and dues payable by the violators/defaulters pertaining to the major & minor minerals.
- e) For effective implementation of the vision by coordinating with other line Department.

**2. Some of the Major Posts Functioning in DIRECTORATE OF MINES & GEOLOGY are as under :**

<b>Sr.No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Director	1	1	0
2	Assistant Data Entry Operator	3	1	2
3	Additional Director Of Mines & Geology	2	1	1
4	Deputy Director Of Mines & Geology I	1	1	0
5	Deputy Director Of Mines & Geology Iii	1	1	0
6	Deputy Director Of Mines & Geology Ii	1	1	0
7	Geologist	13	11	2
8	Statistical Officer	1	1	0
9	Office Superintendent	1	1	0
10	Legal Officer	1	1	0
11	Research Assistant	1	1	0
12	Junior Legal Officer	1	1	0
13	Statistical Assistant	2	2	0
14	Jr. Stenographer	2	1	1
15	Upper Division Clerk	9	9	0
16	Lower Division Clerk	12	2	10
17	Driver	10	10	0
18	Multi-Tasking Staff	19	12	7

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### Central Act / Rule

**Name of the Act/Rule :** The Mines and Minerals (Development and Regulation ) Act,1957.

**Description:** The Mines and Minerals (Development and Regulation) Act, 1957 is an act of the Indian parliament that provides for the regulation of mining activities in the country. Some of the salient features of this act include: 1. Grant of mineral concessions: The act provides for the grant of mineral concessions, including prospecting licenses and mining leases, by the state governments or the central government. 2. Regulation of mining activities: The act regulates mining activities in the country and provides for the conservation and efficient utilization of minerals. 3. Royalty and taxation: The act prescribes the rates of royalty and taxes to be paid by mining companies to the government, which vary depending on the type of mineral extracted and the location of the mining site. 4. Mineral conservation: The act provides for the conservation of minerals and the adoption of best practices for minimizing waste and optimizing mineral recovery. 5. Rehabilitation and reclamation: The act requires mining companies to prepare plans for the rehabilitation and reclamation of areas affected by mining activities, and to contribute towards the cost of rehabilitation and reclamation. 6. Penalties and enforcement: The act provides for penalties for non-compliance with its provisions, including fines and imprisonment. It also provides for the establishment of special courts to expedite the resolution of cases related to mining activities. 7. Overall, the Mines and Minerals (Development and Regulation) Act, 1957 aims to promote sustainable and responsible mining practices in India, while also ensuring the conservation and efficient use of mineral resources. It has been amended several times to keep up with changing mining practices and to address emerging issues in the sector.

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**Name of the Act/Rule:** The Mineral (Other than Atomic and Hydro Carbons Energy Mineral) Concession Rules, 2016

**Description:** The Mineral (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, govern the procedures for granting mineral concessions for minerals other than atomic and hydrocarbon energy minerals. These rules address aspects like rights of existing concession holders, mineral concessions granted through auctions, terms and conditions of concessions, mining plan preparation, lease expiry, transfers, and associated procedures.

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**Name of the Act/Rule:** The Mineral Conservation and Development Rules , 2017

**Description:** The Mineral Conservation and Development Rules (MCDR), 2017, are a set of regulations in India established by the Central Government under the Mines and Minerals (Development and Regulation) Act, 1957. These rules aim to ensure the orderly and sustainable development of minerals and the protection of the environment from the adverse impacts of mining operations.

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**Name of the Act/Rule:** The Mineral (Evidence of Mineral Contents) Rules 2015

**Description:** The Minerals (Evidence of Mineral Contents) Rules, 2015, outline the procedures for establishing the presence of mineral content in an area for the purpose of granting mining leases and composite licenses through auction. These rules define different stages of exploration (Reconnaissance, Preliminary, General, and Detailed) and the corresponding resource categories (Reconnaissance, Inferred, Indicated, and Measured), reflecting the degree of geological assurance

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**Name of the Act/Rule:** National Mineral Exportation Trust Rules 2015

**Description:** The National Mineral Exploration Trust (NMET) Rules, 2015, were established to govern the National Mineral Exploration Trust,. These rules outline the trust's objectives, functions, funding mechanisms, and operational procedures. The NMET is funded by a contribution equivalent to two percent of the royalty paid by holders of mining leases and other mineral concessions

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**Name of the Act/Rule:** The Mines Act 1952

**Description:** The Mines Act of 1952 is a comprehensive piece of Indian legislation that governs the health, safety, and welfare of workers employed in mines. It applies to all mines, including coal, metallic ferrous, and oil mines, and aims to prevent accidents and occupational diseases. The Act outlines the responsibilities of

mine owners, management, and workers, and includes provisions for inspections, medical facilities, accident reporting, and working conditions

### State Act / Rule

**Name of the Act/Rule:** Goa Minor Mineral Concession Rules, 1985 and amendments thereto.

**Description:** The Goa Minor Mineral Concession Rules, 1985, govern the extraction of minor minerals in Goa, including regulations on quarrying leases and permits, and restrictions on who can be granted these concessions. These rules are administered by the Directorate of Mines & Geology

**Name of the Act/Rule:** Goa (Prevention of illegal Mining , Storage and Transportation of Minerals) Rules 2013

**Description:** The Goa (Prevention of Illegal Mining, Storage, and Transportation of Minerals) Rules, 2013, aim to regulate and prevent illegal mining activities in Goa. They outline procedures for legal mining operations, including transportation, storage, and handling of minerals. These rules are designed to ensure that mineral resources are extracted and transported legally, preventing unauthorized activities and promoting responsible mining practices

**Name of the Act/Rule:** Goa District Mineral Foundation Rules 2016

**Description:** The Goa District Mineral Foundation (DMF) Rules, 2016, outline the framework for the establishment and operation of the DMF in Goa, a non-profit body established to work for the benefit of areas and people affected by mining. These rules detail the DMF's composition, objectives, and operational guidelines, including fund utilization and compliance mechanisms.

### Schemes Implemented:

#### State Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Debt Relief Scheme for mining affected borrowers of Financial Institution	500	147.51

### 1. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- 1) Auction of 12 iron ore mineral blocks was successfully conducted as per the Mineral Auction Rules , 2015 earning revenue to the state by way of auction premium, upfront payment , sale of tender documents, royalty, stamp duty and registration fees.
- 2) The Goa DMF Rules were amended to bring them in line with the Pradhan Mantri Khanij Kshetra Kalyan Yojana(PMKKKY) guidelines 2024.
- 3) The Dump Handling Policy was notified in the year 2023 to provide for the allotment/auctioning of mineral dumps in the state. The Hon'ble Supreme Court permitted the state to revise the policy.
- 4) Lease term for grant /renewal of quarries of minor minerals has now been increased to up to 30 years , earlier grants of quarrying lease were period of up to 10 years only.
- 5) The Reclamation and Rehabilitation Fund collection has been streamlined. Now the quarry lessees have to make payments toward the fund only once for the lease duration instead of yearly payments.
- 6) Deemed approval provision for quarrying plans was introduced in the Rules to facilitate seamless operation of the quarrying leases.
- 7) District Mineral Fund (DMF) contribution of 5% of royalty was introduced for minor minerals.
- 8) Rule 47 was amended to impose payment of processing fees (Rs 800 to 1500) for the grant of permission to bring minor minerals into the state. The process of grant of such permits is made online.
- 9) Rules 63 was amended to rationalize the compounding fees/cost from up to 10 times the market value of the extracted mineral to now up to 10 times the royalty payable on the traced mineral.
- 10) Rules 68-A was inserted to provide for the procedure for grant of Sand extraction permits.
- 11) Penalty of illegal extraction of Minor minerals has been increased by amending Rule 62. Earlier penalty was up to 1 year imprisonment and or a fine of up to Rs 1 lakh . Now the increased penalty is up to 2 year imprisonment or a fine up to Rs 5 lakh.
- 12) Royalty Rates for Minor Minerals have been revised in the year 2025.

## 2. Financial Management

### Demand No. 83

Description	Percentage against BE 2024-2025
Revenue Expenditure	41.44
Revenue Receipt	105.56

## 51. REGISTRATION DEPARTMENT

### 1. Introduction

#### (a). Description

The Registration Department with its Head Office of the State Registrar-cum-Head of Notary Services at Panaji, and two District offices of the District Registrars of North Goa and South Goa and twelve offices of Civil Registrars-cum-Sub-Registrars one each in each Taluka basically deal with recording and preserving evidentiary matters relating to contracts, status, testamentary dispositions, etc., of individual citizens, like marriages, legitimating, adoptions, documents relating to contractual obligations, issue of Birth & Death Certificates after the implementation of Birth & Death Act, 1969, property transactions, Firms, Wills, Succession deeds, Societies, appointment of Notaries and similar.

#### (b). Mission

The Registration Department is very important Department providing various services such as Registration of Documents like Sale, Lease, Mortgage, Partition, Gift etc: Registration of Marriages, issue of marriage certificate, marriage corrections, Registration of Partnership Firms, Reconstruction, Dissolution etc; Registration of Societies, Renewals, filing amendments etc; Registration of Notaries Documents like Succession deeds, Wills, Relinquishment, issue of certified copies of all registered Documents; Issue of Nil encumbrance Certificate; Issue Birth & Deaths Certificates (from 1914 to 1970); Change of Names & Surnames; Reconstruction of Mutilated Documents.

#### (c). Vision

The Department work deals principally with the formal aspect of the transactions and creates or registers record with the special duty to permanently preserve the same for making authentic certified copies there from in future. Part of the work connected with the personal law of Goans, is peculiar to Goa, the Registers in several cases requiring authentication by judicial Authorities and some work like Succession Deeds, Wills, etc., which is the exclusive domain of Courts and High Courts outside Goa, being also dealt with by these officers.

### 2. Some of the Major Posts Functioning in REGISTRATION DEPARTMENT are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	State Registrar	1	1	0
2	Civil Registrar Cum Sub Registrar	23	17	6
3	Assistant Accounts Officer	1	1	0
4	Office Superintendent	1	1	0
5	Accountant	1	1	0
6	Head Clerk	2	1	1
7	Junior Stenographer	8	7	1
8	Lower Division Clerk	90	84	6
9	Driver	4	4	0
10	Multi Tasking Staff (Peon)	40	33	7

### 3. Financial Management

#### Demand No. 10

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Receipt</b>	116.22
<b>Revenue Expenditure</b>	88.35

## 52. DIRECTORATE OF SETTLEMENT AND LAND RECORDS

### 1. Introduction

#### (a). Description

The Directorate of Settlement & Land Records is a Government Department headed by the Director having Head Office at Panaji and 12 sub-ordinate offices; namely Office of the Superintendent of the Survey & Land Records, South at Margao, Office of the Inspector of Survey & Land Records, ROR South at Margao, Office of the Inspector of Survey and Land Records at Quepem, Ponda. Canacona, Bicholim, Pernem, Tiswadi, Dharbandora & Sattari and Office of the Inspector of Survey & Land Records, City Survey at Panaji, Vasco & Mapusa.

#### (b). Vision

1. It is proposed to open new sub-ordinate office in Sanguem Taluka.
2. Modern Record Room: The estimate is given by PWD for installation of compactors in MRR in the Head Office for physical storage of the records is at approval stage and will be installed shortly.
3. Digitally signed survey plan under e-District Portal: This Department issues certified copies of Survey plans which are presently issued to general public in hard copy form for which the public shall have to visit the respective taluka offices for application and collection of plan in order to ease the public. This office has proposed to issue digitally signed survey plans under e-District portal wherein the general public will be able to apply online under Goa Online Portal sitting across anywhere in the world.
4. Digitally signed Record of Rights (Form I & XIV and Form D): This Department is a Nodal Department for maintaining of Form I & XIV, ROR and Form D as such Department has received proposal from NIC for creation of digitally signed Depositories of Rural and Urban Record of Rights.
5. Procurement of ICT equipment for strengthening of the land records management.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF SETTLEMENT AND LAND RECORDS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Additional Director	1	1	0
3	Assistant Survey And Settlement Officer	1	1	0
4	Draughtsman Grade I	3	2	1
5	Accountant	1	1	0
6	Head Clerk	3	3	0
7	Head Surveyor	33	33	0
8	Draughtsman Grade II	25	8	17
9	Field Surveyor	137	122	15

10	Upper Division Clerk	12	12	0
11	Driver	3	3	0
12	Machine Operator	1	1	0
13	Multi-Tasking Staff	40	21	19

### 3. Financial Management

#### Demand No. 07

Description	Percentage against BE 2024-2025
Revenue Expenditure	69.27

## 53. FOREST DEPARTMENT

### 1. Introduction

#### (a). Description

The Forest Department has been very proactive in conservation of Forest and Wildlife. Goa has a Recorded Forest Area of 1271 sq. km. which is 34.33% of its geographical area. One National Park and six Wildlife Sanctuaries constitute the Protected Area Network of the State covering 20.39% of its geographical area. As per the India State of Forest Report 2023 (ISFR) published by Forest Survey of India, the Forest Cover in the State is 2265.72 sq. km. and Tree Cover in the State is 257.82 sq. km. The total forest and tree cover of 2523.54 sq. km.

#### (c). Vision

1. Proactive measures like constitution of marine ranges will lead to increased protection of marine wildlife like Olive Ridley turtles.

2. Increased surveillance and timely preventive measures will result in reduced fire incidents in forest areas to a great extent. The Department proposes to enter into an MoU with BITS Pilani, for developing an Early Warning System for forest fire.

Adequate forest fire prevention actions are being taken up in forest and fringe areas including fire lines, fire breaks, involvement of volunteers, deployment of fire watchers & advanced fire fighting equipments etc. The local community is closely involved in fire prevention and mitigation measures.

3. Awareness programs are conducted for the villagers and training programs for forest frontline staff.

4. Nomination of Goa Forest Development Corporation as the Nodal agency for Ecotourism will have a positive impact on tourist footfall in hinterland areas.

5. People centric policies like exemption of commercial plantations from GPTA will encourage private land owners to grow trees in their areas resulting in overall increase in green cover in the State.

6. Large scale plantation activities under compensatory a forestation to make up for forest areas diverted for non-forestry developmental projects.

7. People inclusive plantation activities under Ek Ped Maa Ke Naam Campaign.

8. A 24x7 control room is made operational for rescuing wildlife and combating wild fires, leading to quicker response by the Department for rescue operations and co-coordinating the distress calls with respect to Forest Department (Toll free No. 1926). 24 x 7 patrolling squads are formed at each range level and surveillance is ensured.

9. The department organizes extensive plantation and awareness programmes in various parts of Goa as part of three-month long Vanmahotsav from July to September. During Vanmahotsav tree saplings including ornamental and medicinal plants are distributed, free of cost.

10. Wildlife week is celebrated across the State by organizing several events like Wildlife awareness campaign in schools and colleges by conducting different c o m p e t i t i o n s .

11. Goa Bird festival is an event organized every year by the forest department to show case the avifaunal and bird diversity of the state.

**2. Some of the Major Posts Functioning in OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FOREST are as under :**

<b>Sr.No.</b>	<b>Post</b>	<b>Sanctioned Strength</b>	<b>Filled</b>	<b>Live Vacant Post</b>
1	Principal Chief Conservator Of Forests	1	1	0
2	Additional Principal Chief Conservator Of Forests	1	1	0
3	Chief Conservator Of Forests	1	1	0
4	Conservator Of Forests	2	2	0
5	Director (Admin)	1	1	0
6	Deputy Conservator Of Forests	8	6	2
7	Deputy Conservator Of Forests	3	1	2
8	Deputy Director (Administration)	1	1	0
9	Forest Settlement Officer	2	2	0
10	Assistant Conservator Of Forest	15	12	3
11	Research Assistant	1	1	0
12	Assistant Accounts Officer	1	1	0
13	Office Superintendent	2	1	1
14	Chief Forest Surveyor	1	1	0
15	Head Clerk	14	13	1
16	Senior Stenographer	1	1	0
17	Forest Surveyor	12	4	8
18	Accountant	9	6	3
19	Statistical Assistant	1	1	0
20	Deputy Range Forest Officer	11	11	0
21	Upper Division Clerk	31	31	0
22	Round Forester	95	69	26
23	Lower Division Clerk	72	33	40
24	Electrician	1	1	0
25	Investigator	1	1	0
26	Multi-Tasking Staff	50	32	15
27	Veterinary Assistant	1	1	0
28	Mahout	3	3	0
29	Head Mali	2	2	0
30	Mechanic	1	1	0
31	Welder	1	1	0

32	Chowkidar	1	1	0
33	Animal House Keeper	1	1	0
34	Plumber	1	1	0

## 1. Governing Acts & Rules/Amendments to the Acts & Rules

### Central Act / Rule

**Name of the Act/Rule:** THE VAN (SANRAKSHAN EVAM SAMVARDHAN) ADHINIYAM, 1980

**Description:** The Van (Sanrakshan evam Samvardhan) Adhiniyam, 1980, is an Indian legislation aimed at the conservation and sustainable management of forests and wildlife. It emphasizes the protection of forest ecosystems, regulating forest utilization, and promoting conservation efforts. The Act governs the procedure for diversion of forest land for non-forestry purposes. It plays a crucial role in safeguarding India's rich forest resources and biodiversity while balancing ecological needs with developmental requirements.

**Name of the Act/Rule:** THE VAN (SANRAKSHAN EVAM SAMVARDHAN) RULES 2023

**Description:** The Van (Sanrakshan evam Samvardhan) Rules 2023 are Rules enacted under the Provisions of VSESA 1980. The rules provide for the forms for applications, timelines for dealing with such applications, categories of applications and the authorities competent to deal/decide such applications and other matters related thereto.

**Name of the Act/Rule:** INDIAN FOREST ACT, 1927

**Description:** The Indian Forest Act, 1927, is a key legislation that regulates forest resources in India, aiming to prevent illegal logging and encroachment while managing forest conservation and revenue collection. It established a classification of forests into reserved, protected, and village forests, giving the government authority to declare forests as protected areas and regulate their use. The Act also empowered forest officers to inspect, investigate, and control forest activities, including the removal of forest produce. Over time, it has been amended to incorporate contemporary conservation practices, but it remains a foundational legal framework for forest management in India.

**Name of the Act/Rule:** THE ENVIRONMENT (PROTECTION) ACT, 1986

**Description:** The Environment (Protection) Act, 1986, is a comprehensive legislation enacted by the Indian Parliament to provide a framework for protecting and improving the environment. It empowers the central government to take measures to prevent environmental pollution, regulate activities that may harm the environment, and establish standards for pollution control. The Act also authorizes the government to issue notifications, establish authorities, and enforce penalties for violations, thereby playing a crucial role in environmental governance and ensuring sustainable development in India.

**Name of the Act/Rule:** WILDLIFE PROTECTION ACT, 1972

**Description:** The Wildlife Protection Act, 1972 is a comprehensive legislation enacted by the Indian Parliament to protect and manage the country's diverse wildlife and their habitats. It provides for the establishment of protected areas such as national parks, wildlife sanctuaries, and conservation reserves, and prohibits hunting of protected species, including endangered animals and plants. The Act also regulates the trade, possession, and transport of wildlife and their derivatives, aiming to prevent illegal poaching and smuggling. It established the Wildlife Advisory Board and various enforcement authorities to ensure effective implementation and conservation efforts, playing a crucial role in safeguarding India's rich biodiversity.

**Name of the Act/Rule:** COMPENSATORY AFFORESTATION FUNDS ACT 2016

**Description:** The CAMPA Act, or Compensatory Afforestation Fund Act, 2016, is an Indian legislation which provides for establishment of funds under the Public Accounts of India and Public Accounts of each State for crediting the money received from various user agencies towards compensatory Afforestation, Additional compensatory Afforestation, Net Present Value etc. The Act also provides for establishment of Authority at

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National and State level and for constitution of various committees for utilizing the monies so collected.

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**Name of the Act/Rule:** COMPENSATORY AFFORESTATION FUND RULES 2018

**Description:** These rules have been enacted under the provisions of Compensatory Afforestation Fund Act 2016. The rules provide for the manner of utilization of Net Present Value collected for user Agencies, manner of utilization of Interest accrued on deposits in State fund, different forms for maintenance of accounts, Procedure for appointment of officers to the National Authority and State Authority and other related issues.

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### State Act / Rule

**Name of the Act/Rule:** THE GOA, PRESERVATION OF TREES ACT, 1984

**Description:** The Goa, Preservation of Trees Act, 1984, is legislation enacted to protect and preserve trees in the State of Goa, recognizing their ecological, aesthetic, and cultural importance. The Act mandates that no person shall cut, uproot, or damage trees without prior permission from the prescribed authorities, and it empowers designated officials to regulate and control felling/trimming of trees. It also prescribes penalties for violations to ensure the conservation of the natural environment.

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**Name of the Act/Rule:** GOA PRESERVATION OF TREES RULES, 1983

**Description:** The Preservation of Tree Rules, 1983, were enacted under the Provisions of the Goa, Preservation of Trees Act, 1984 as amended from time to time. The rules provide for the forms of application for tree felling, Procedure to be followed by Appellate Authority, form of permission, forms of registers to be maintained etc.

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**Name of the Act/Rule:** THE GOA , DAMAN AND DIU FOREST RULES,1964

**Description:** The Goa, Daman and Diu Forest Rules, 1964, are regulations formulated to govern the management, conservation, and utilization of forest resources in the Union Territories of Goa, Daman, and Diu. These rules outline procedures for forest administration, setting up of wood based Industries, sale of forest produce, etc.

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**Name of the Act/Rule:** GOA, DAMAN AND DIU FOREST (SETTLEMENT) RULES,1973

**Description:** The rules provide for appointment of Forest Settlement Officer, duties of Settlement Officer and revenue officers, procedure of recording the boundary details, issue of proclamation, survey and demarcation, procedure for declaration of protected forest, forms of notification /proclamation etc.

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## 2. Schemes Implemented :

### Central Schemes

(Rs. In Lakhs)			
Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	02-110-13-Forest Fire Prevention and Management Scheme	50	0.83
2	02-110-17-Forest Fire Prevention and Management Scheme	20	0.55
3	02-110-11-Assistance for Development of Wildlife Sanctuaries/ National Park	66.45	66.45
4	02-110-18-Integrated Development of Wildlife Habitats	44.3	44.3

**State Schemes**

**(Rs. In Lakhs)**

<b>Sr.No.</b>	<b>Scheme</b>	<b>Funds Allotted</b>	<b>Funds Utilised</b>
1	01-800-13-Grants for Rejuvenation of Cashew Plantation	150	150
2	01-117- Government Contribution for Defined Contribution Scheme	368.45	366.85
3	01-001-05- Forest Administration	4294.84	4103.85
4	2. 01-001-06-Intensification and Forestry Management	729.25	705.35
5	01-101-13-Forest Conservation and Development	1249.57	1172.22
6	01-101-14-Rehabilitation of degraded forests/plantation area	367.02	355.8
7	01-102 - 02 Development of Various Gardens & Parks	424.07	421.19
8	01-102-06 Social & Urban Forestry	805.05	760.07
9	01-789-01-Scheduled Caste Development Schemes	57	50.88
10	01-796-01-Scheduled Tribe Development Schemes	435.42	415.37
11	01-102- 07 G-20 Summit	69.45	68.24
12	02-110-09-Wildlife Management and Research	415.06	402.48
13	04-103-01-State Compensatory Afforestation (SCA):	2959	2956
14	01-800-15-Pruning & Maintenance of older Cashew Plantation	30	30
15	02-110-10-Wildlife and Eco tourism	1354.35	1317.8
16	2551-01-800-05-Forest Protection & Development	559.96	543.35
17	2551-01-800-06-Promotion of Eco-tourism	166.15	143.22
18	01-070-03-Communication and Constructions	445.2	95.43
19	01-190 -16- Grants for Cashew Fest Goa	446	435.68
20	02-110-12-Compensation/Control of damage caused by Wildlife Animals	10	10
21	2551-01-789-01-Schedule Caste Development Schemes	26.72	22.25
22	2551-01-796-01- Scheduled Tribe Development Schemes	174.9	173.3
23	01-800-11-L. A. for Protected Areas	555.3	554.8

**1. Financial Management**

**Demand No. 68**

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Expenditure</b>	103.36
<b>Capital Expenditure</b>	64.99
<b>Revenue Receipt</b>	37.85

## 54. DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

### 1. Introduction

#### (a). Description

##### **Introduction:**

Department of Environment (DoE) was established with the aim to conservation and up gradation of environment in the State through programmes on environmental awareness and prevention of environmental pollution and degradation. Presently Department is functioning through only one office in the State i.e. Head Quarters at Panaji - Goa under the control of Director (Environment) / Ex. Officio, Jt. Secretary to the Government as Head of Department.

#### (b). Mission

- Department is in process of preparing a Comprehensive Plan for Fishermen Communities, preparation of ESA Management Plan, for Islands, Coral and Coral reefs, sand dunes, salt marshes, seagrass beds, horse shoe crabs habitats, nesting ground of birds, biologically active mud flats, areas or structures of archaeological importance and heritage sites, National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provision of Wild life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980), or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves. To identify and notify wetland in the State of Goa, revision of Beach Carrying Capacity Report is under process, preparation of Peoples Biodiversity Register (PBR) for conserving the rich biodiversity of our State, Zonal Master Plan for Eco Sensitive Zones to be notified shortly.
- Deposit Refund Scheme is under progress, Pilot project for beach nourishment for arresting coastal erosio, Development of portal for online applications to Goa Coastal Zone Management Authority (GCZMA), Environment GIS system for the Department of Environment and Boards and Authorities under its control is at tendering stage

#### (c). Vision

Department of Environment & Climate Change (DoE&CC) desires to have its own policy for the State and an Action Plan on CLimate Change of the State of Goa in the forefront of sustainable development through the applicability of various laws which already exist through judicious environmental managemnet to conserve the rich ecology of Goa.

- 1) CZMP Plan 2011 is approved and we have commenced work of CZMP 2019 which will be completed in 2025-26.
- 2) Promote scheme for conservation of Wetland to encourage use of Wetland to enhance Biodiversity Carbon stock and individual.
- 3) Climate Change Cell has been established and the cell is functioning under Goa State Biodiversity Board as Nodal Agency.
- 4) Awareness Campaigns for saving Energy, water, disposal of plastics, e-waste and promote healthy lifestyle.
- 5) To start Environemnt GIS system for collection of documents from all Boards and Authorities under Environment Department.
- 6) Ease of doing business GSPCB has taken initiatives to fast the processing of application s and similar process will be initiated in GCZMA for inprocessing applications online.
- 7) To prepare a Policy on responsible local insvestment and sustainable tourism promotion in Divar and Vansi Island.

- 8) Implementation of sand motor technology to control beach erosion and it will be implemented with assistance of NIO.
- 9) Propose to implement a Plastic buy back Scheme with incentives for returning plastic and stricter penalties for littering.
- 10) 10 Multiproduct processing facilities of GoVan to be established.
- 11) Goa Coastal and Environment Management Society has implemented a portal for processing various applications through Unites Single Portal.

**2. Some of the Major Posts Functioning in DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE are as under :**

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Junior Law Officer	3	3	0
3	Scientific Assistant	6	6	0
4	Junior Stenographer	1	1	0
5	Environmental Officer	4	4	0
6	Head Clerk	1	1	0
7	Assistant Accounts Officer	1	1	0
8	Upper Division Clerk	6	6	0
9	Accountant	1	1	0
10	Library Assistant	1	1	0
11	Lower Division Clerk	25	24	1
12	MTS	6	6	0
13	Driver (LMV)	2	2	0

**1. Governing Acts & Rules/Amendments to the Acts & Rules**

**Central Act/Rule**

**Name of the Act/Rule:** Constitution of the State Level Environment Impact Assessment Authority for the State of Goa.

**Description:** Sub-section (3) of Section (3) of the Environment Protection Act 1986 (29 of 1986) for recommendation of Environment Clearances Certificate.

**Name of the Act/Rule:** The Environment (Protection) Act, 1986;

**Description:** Subject to the provisions of this Act, the Central Government shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing controlling and abating environmental pollution.

**Name of the Act/Rule:** Biological Diversity Act, 2002

**Description:** In exercise of the powers conferred by sub-sections (1) and (2) of section 63 of the Biological Diversity Act, 2002 (Central Act 18 of 2003), the Government of Goa

**Name of the Act/Rule:** The Chemical Accidents (Emergency, Preparedness and Response) Rules, 1996

**Description:** In exercise of the powers conferred by Rule 8 of the Chemical Accidents (Emergency, Preparedness and Response) Rules, 1996, notified under the Environment (Protection) Act, 1986 (Act 29 of 1986) the Government is pleased to constitute the South Goa District Crisis Group, as the apex body to deal with major chemical accidents in the South Goa District.

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**Name of the Act/Rule:** Bio-Medical Waste (Management and Handling) Rules, 1998

**Description :** Whereas the Bio-Medical Waste (Management and Handling) Rules, 1998 was published vide notification number S.O. 630 (E) dated the 20th July, 1998, by the Government of India in the erstwhile Ministry of Environment and Forests, provided a regulatory frame work for management of bio-medical waste generated in the country; And whereas, to implement these rules more effectively and to improve the collection, segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment, the Central Government reviewed the existing rules; And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government published the draft rules in the Gazette vide number G.S.R. 450 (E), dated the 3rd June, 2015

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**Name of the Act/Rule:** Plastic Waste (Management and Handling) Rules, 2011

**Description :** Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249(E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country; And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules; And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India

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**Name of the Act/Rule:** Wetland (Conservation and Management) Rules, 2017

**Description:** In exercise of the powers conferred by Rule 5 (1) of the Wetland (Conservation and Management) Rules, 2017 issued by the Ministry of Environment, Forests & Climate Change (MOEF&CC) and published vide G.S.R. 1203(E) dated 26/09/2017, the Goa State Wetland Authority (GSWA) has been constituted

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**Name of the Act/Rule:** Solid Waste Management Rules, 2015

**Description :** Solid Waste Management Rules, 2015 were published under the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number G.S.R. 451 (E), dated the 3rd June, 2015 in the Gazette of India, part II, Section 3, sub-section (i) of the same date inviting objections or suggestions from the persons likely to be affected thereby, before the expiry of the period of sixty days from the publication of the said notification on the Solid Waste Management Rules, 2015 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000; in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government

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**Name of the Act/Rule:** Battery (Management and Handling) Rules, 2000

**Description :** under powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), inviting objections from persons likely to be affected, within a period of sixty days from the date of publication of the said notification with regard to the Government's intention to notify the Battery (Management and Handling) Rules, 2000

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**Name of the Act/Rule:** Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008

**Description :** Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2015, were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 582(E), dated the 24th July, 2015 in the Gazette of India, Extraordinary Part II, section 3, sub-section (ii) inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public; in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008

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**Name of the Act/Rule :** e-waste (Management) Rules,

**Description :** e-waste (Management) Rules, 2015, were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 472(E), dated the 10th June, 2015 in the Gazette of India, Extraordinary Part II, section 3, sub-section (ii) inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

#### State Act / Rule

**Name of the Act/Rule :** Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974)

**Description :** In exercise of the powers conferred by sub-section (3) of section 28 read with clause (m) of sub-section (2) of section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), and in consultation with the Goa State Pollution Control Board the Government of Goa

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**Name of the Act/Rule :** Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981)

**Description :** In exercise of the powers conferred by sub-section (1) of section 54 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981), the Government of Goa, in consultation with the Goa State Pollution Control Board

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**Name of the Act/Rule :** Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act 5 of 1997)

**Description :** The Goa Non-Biodegradable Garbage (Control) Act, 1996 (Goa Act 5 of 1997), which has been passed by the Legislative Assembly of Goa on 18/12/1996 and assented to by the Governor of Goa on 12/3/1997, is hereby published for general information of the public

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**Name of the Act/Rule :** The Goa Prohibition of Smoking and Spitting Act, 1997 (Goa Act 5 of 1999)

**Description :** The Goa Prohibition of Smoking and Spitting Act, 1997 (Goa Act 5 of 1999), which has been passed by the Legislative Assembly of Goa on 31-7-1999, is hereby published for general information of the Public

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**Name of the Act/Rule :** The Noise Pollution (Control and Regulation) Rules, 2000;

**Description :** In exercise of the powers conferred by clause (ii) of sub-section (2) of section 3, sub-section (1) and clause (b) of sub-section (2) of section 6 and section 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules for the regulation and control of noise producing and generating sources, namely: The Noise Pollution (Regulation and Control) Rules, 2000

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## 1. Schemes Implemented :

### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilized
1	Scheme to provide Grant-In-Aid for students of High Schools and Higher Secondary Schools for ST Community in the State of Goa.	10	1.2
2	GRANT-IN-AID TO CONDUCT WORKSHOPS, AWARENESS PROGRAMMES, Conference, EXHIBITIONS, publication, Environmental film on Environment, climatic change programme and management of solid waste BY PROVIDING FINANCIAL ASSISTANCE TO TEACHING FACULTIES, RESEARCHERS AND SUBJECT SPECIALTY EXPERTS TO PARTICIPATE IN SCIENCE SEMINARS & WORKSHOPS IN INDIA AND ABROAD IN THE FIELD OF Environment	60	3.39

## 2. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

1. A dune restoration initiative was implemented at Colva Beach on 4/10/2024, it involves field visits to assess the disturbed areas; further restoration actions are underway.
2. GSCC collaborated and participated in the CRZ project on one Health & Agroecology for the KFD stakeholder meeting held on 14- to 15 october, 2024.
3. Citizen Science Initiative with collaborative effort between Goa State Climate Change and SATARK, a study to understand the behavior of monsoon in the region is being carried out, with the distribution of rain gauges and wet & dry thermometers to students, BMC members, and locals.
4. National Level workshop titled "Understanding Opportunities in Climate Finance & budgetary Analysis Perspective for the State of Goa in collaboration with NARBAD.

### (b). Achievements

- 1) GIA provided to R.S.N College of Arts & Science, Farmagudi towards organizing National Conference on Mangrove for Climate Change mitigation and sustainability of the coastal populace in the State of Goa.
- 2) Financial Assistance provided to Bal Bhavan, Panaji-Goa towards organizing the State Environment Camp at Bondla / Tambdi Surla.
- 3) Conducted a workshop for beach nourishment with Deltares, Netherlands along with the Research Institutions of Government of India such as NIO, NIOT, NCCR, NCSCM and now we propose a pilot project for beach nourishment in consultation with Deltares.
- 4) GSBB celebrated International Biological Diversity 2024.
- 5) MoEF&CC, NBA Government of India and GSBB organized a program on the Nationwide launch of People's Biodiversity Register updating and verification of People's Biodiversity Register from Goa.
- 6) GSBB in collaboration with Verna Industries Association organized Cycle Rally (Cyclothon) to celebrate World Environment Day and World Bicycle Day to promote Mission Life.
- 7) Awareness programme on Human Wildlife Conflict Mitigation for South Goa & North Goa.
- 8) GSBB under the GoVan project has participated in India International Trade Festival (IITF) held in New Delhi.
- 9) Bandora BMC in collaboration with GSBB has organized the program on World Fisheries Day.
- 10) GSBB delivered lecture on Biodiversity at All India Institute of Ayurveda (AIIA) at Dhargal, Pernem-Goa.

11) GSBB & GOV an project has participated in Lokotsav 2024' at Canancona.

### 3. Financial Management

#### Demand No. 24

Description	Percentage against BE 2024-2025
Revenue Expenditure	31.03

## 55. DIRECTORATE OF FOOD AND DRUGS ADMINISTRATION

### 1. Introduction

#### (a). Description

The Directorate of Food and Drugs Administration, Government of Goa was established in November' 1991 with its office functioning from the building premises at Campal, Panaji – Goa. Presently, the Directorate now functions from the Directorate of Food and Drug Administration, Bambolim - Goa and Sub-Office at Old Collectorate Building, 2<sup>nd</sup> Floor, Margao-Goa.

The Directorate of Food and Drugs Administration is entrusted with the responsibilities of controlling the quality of food articles and drugs, manufactured and sold within the State, as well as manufactured outside the State, but sold in this State.

#### (b). Vision

To strive for pharmaceutical excellence and health by ensuring the availability of safe, effective and quality food and drugs to the public and our endeavour to continue with the time tested tradition of sustaining Goa Food and Drugs Administration as one of the best FDA in the Country and pool into all sincere efforts to place FDA at Goa on the global map as one of the best regulatory institution.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF FOOD AND DRUGS ADMINISTRATION are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director	2	1	1
3	Deputy Director (Administration)	1	1	0
4	Senior Scientific Officer (Drugs)	1	1	0
5	Assistant Drugs Controller	3	2	1
6	Designated Officer	2	2	0
7	Senior Scientific Officer (Food)	1	1	0
8	Junior Scientific Officer (Food)	2	1	1
9	Drugs Inspector	10	10	0
10	Technical Officer	2	2	0
11	Junior Scientific Officer (Drugs)	2	1	1
12	Superintendent	1	1	0
13	Senior Stenographer	1	1	0
14	Accountant	2	1	1
15	Head Clerk	3	3	0

16	Senior Food Safety Officer	10	7	3
17	Chemist (Food)	4	3	1
18	Chemist (Drugs)	3	2	1
19	Assistant Pharmacy Chemist	2	1	1
20	Assistant Chemist(Food)	13	12	1
21	Assistant Chemist(Drugs)	12	10	2
22	Food Safety Officer	29	28	1
23	Pharmacist	9	9	0
24	Junior Stenographer	2	2	0
25	Upper Division Clerk	10	8	2
26	Data Entry Operator	1	1	0
27	Laboratory Assistant	6	6	0
28	Driver	7	7	0
29	Lower Division Clerk	26	22	4
30	Multi-Tasking Staff	24	19	5
31	Accounts Officer	1	1	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

##### **Project FoSTaC**

Under the Food Safety Training & Certificate (FoSTaC) following trainings were conducted -FoSTaC Advance manufacturers, FoSTaC Basic Catering, FoSTaC Advance catering and FoSTaC special catering under BHOG scheme was carried out for various Food Business Operators. These training are a continuous process and as on 31/03/2025 4397 FBOs are trained.

##### **Clean Street Food Hub**

This Directorate has identified 2 clean street food hubs in Goa as per the directives of FSSAI; two clean street food hubs i.e. Vasco and Valpoi are under consideration for the above project. Valpoi street food hub is ready for inauguration which may be conducted in due course of time.

##### **Hygiene Rating:**

Hygiene Rating initiated by FSSAI, and implemented in the State by the FDA Goa, intends to ensure that consumers make informed choices while eating out and also encourages food businesses to showcase and improve their food hygiene standards. Hygiene Rating reflects the standards of food hygiene found on the date of inspection by the local authority or recognized third party audit agency. Till date 482 premises are hygiene rated.

##### **Repurpose Used Cooking Oil (RUCO)**

During frying, several properties of oil are altered, Total Popular Compounds (TPC) are formed on repeated frying. The Toxicity of this compound is associated with several diseases such as hypertension, atherosclerosis, Alzheimer's disease, liver disease. FDA Goa conducts regular checks on the quality of cooking oil and connects the Food businesses to the authorized agency, which collects the used cooking oil and converts it to biodiesel. Awareness programs on this initiative were also carried out by the directorate.

### Eat Right Mela

The Directorate of Food and Drugs Administration organized the Eat Right Mela on 05th April 2024 at Ravindra Bhavan, Margao-Goa.

### IEC Material

DFDA issues newspaper advertisement on various matters related to the FSSAI every week in all the local dailies in English, Hindi, as well as the local language Konkani. Radio and TV advertisement are also issued on the various initiatives of the FSSAI as per the media plan.

FDA Goa distributed various IEC materials to the generate public. The Food and Drugs Administration also conducts various camps on Licensing and Registration.

Under Swayampurna IEC activities are conducted. Also Licensing/Registration camps conducted, wherein applications of Food Business Operator (FBO) were filed and issued Registration Certificate.

### Eat Right India

The Directorate also implements various Eat Right India Initiatives like the Eat Right School which aims at creating awareness about food safety, nutrition & hygiene among school children, and through them among the community at large. Children are powerful change agents. Messages delivered to, and through children, have the potentials to usher in behavioral change and a culture of safe and wholesome food. Since, food habits are developed early in life, adequate coverage of food and nutrition both in curriculum and extracurricular activities at the School Level is essential.

The Directorate of Food and Drugs Administration, Bambolim Goa, through Goa State Price Monitoring & Resource Unit has conducted an awareness session on Organ and Tissue Donation under '**State Organ & Tissue Transplant Organization (SOTTO)**' under Nation Organ Transplant Programme (NOTP) for promotion of organ donation on **22nd November, 2024** at the Conference Hall Directorate of Food and Drugs Administration, Bambolim-Goa.

### Eat Right Walkathon and Eat Right Mela

The Directorate had organized Eat Right Walkathon on 08/02/2025 at Margao-Goa and Eat Right Mela on 28/02/2025 at Panaji-Goa.

## **(b). Achievements**

### Achievements

The Directorate of Food and Drugs has been adjudged as the Best Performing State under the Food Safety Index, for the consecutive last 5 years. This Directorate shall ensure that all the FSSAI Food Safety Initiatives are implemented in the best possible manner.

### **Physical achievements of the Department**

The Food & Drugs Testing Laboratory undertakes the analysis of various food articles and drug formulations, the samples of which are drawn by the Food Safety Officers and Drugs Inspectors, under the provisions of the Food Safety and Standards Act, 2006 and Rules /Regulations 2011 and the Drugs & Cosmetics Act, 1940, respectively.

The Food Laboratory also undertakes analysis of liquor samples received from State Excise Department, as well as manufacturers of liquors. In addition the Food Laboratory also receives imported food articles forwarded by Port Health Authorities/Customs Department.

The details of the activities in terms of physical targets and performance of this Directorate under various legislation for the year 2024-2025 is as under:

1. Number of **Food** samples analyzed at FDA Laboratory ----- **4321**
2. Number of **Drugs** samples analyzed at FDA Laboratory----- **1186**
3. Number of **Food** samples analyzed at FSSAI approved Lab ----- **2973**

**4. Number of Inspections carried out to the:**

a) Drugs Establishments----- **703**

b) Food Establishments----- **5211**

**5. Drugs License and Food Registration Certificate/License issued:**

a) Number of **Retail Drugs** License issued----- **68**

b) Number **Wholesale Drugs** license issued----- **22**

c) Number of **Manufacturing** Drugs license issued ----- **9**

d) Number of **Food Registration Certificate** issued----- **7411**

e) Number of **Food License** issued ----- **511**

**6. Raids conducted by Food Cell:**

a) Number of raids conducted ----- **100**

b) Stock of food items destroyed in kgs ----- **4000 kgs.**

**7. Number of Prosecution cases filed:**

a) Drugs Establishments ----- **02**

b) Food Establishments----- **02**

**8. Number of Adjudication cases filed w.r.t. substandard food items ----- 16**

**4. Financial Management**

**Demand No. 53**

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Expenditure</b>	84.28
<b>Revenue Receipt</b>	49.27

## 56. GOA DENTAL COLLEGE & HOSPITAL

### 1. Introduction

#### (a). Description

The Goa Dental College and Hospital is a professional College, established by the Government of Goa in June 1980. Its aim is to generate technical and professional manpower in Dentistry in the State and to provide Oral Care Delivery System to the Public at large. Total Sanctioned Strength of this College as on date is as under:- Regular Post - Group 'A' : 83 posts, Group 'B' : 03 posts, Group 'C' :174 posts ,Total 260 Posts, Tenure Post of one/three years duration. i) Senior Residents 20 (3 year) ii) Junior Residents 06 (1 year).

#### (b). Mission

The Goa Dental College and Hospital is a professional College, established by the Government of Goa in June 1980. Its aim is to generate technical and professional manpower in Dentistry in the State and to provide Oral Care Delivery System to the Public at large. Total Sanctioned Strength of this College as on date is as under:- I. Regular Post Group 'A' -- 82 posts Group 'B' --03 posts Group 'C' --177 posts = TOTAL 262 Posts = II. Tenure Post of one/three years duration. i) Senior Residents 20 (Three year duration) ii) Junior Residents 06 (One year duration).

### 2. Some of the Major Posts Functioning in GOA DENTAL COLLEGE & HOSPITAL are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Dean	1	1	0
2	Professor	16	16	0
3	Assistant Professor	24	22	2
4	Assistant Accounts Officer	1	1	0
5	Office Superintendent	1	1	0
6	Senior Residents	20	20	0
7	Lecturer In Statistics	1	1	0
8	Lecturer	39	33	6
9	Anesthetist	1	1	0
10	Staff Nurse	60	55	5
11	Accountant	1	1	0
12	Senior Store Keeper	1	1	0
13	Head Clerk	1	1	0
14	Jr. Stenographer	1	1	0
15	Upper Division Clerk	6	6	0
16	X-ray Technician	3	2	1
17	Dental Technician (Mechanic)	6	4	2
18	Dental Hygienist	3	1	2

19	Electrician	1	1	0
20	Junior Librarian Assistant	1	1	0
21	Radiographic Technician	1	1	0
22	Laboratory Assistant	2	2	0
23	Driver (Lmv)	1	1	0
24	Assistant Librarian	1	1	0
25	Multi-Tasking Staff	37	28	9
26	Lower Division Clerk	16	14	2
27	Assistant Electrician	1	1	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Construction and Commissioning of Phase-II Building with Ground plus 4 floors has been completed. Shifting and up gradation of the Department of Pedodontics, Orthodontics, Oral & Maxillofacial Surgery, Conservative Dentistry and Oral Pathology in Phase-II building have been completed, Routine specialized patient treatment and clinical teaching of BDS/MDS in these departments is in process.
2. CBCT Machine has been purchased for Department of Oral Medicine and Radiology. With CBCT scans, it is now possible to carryout accurate diagnosis and advanced dental treatment like Dental implants, jaw reconstructions with ease.
3. Post Graduate course in Public Health Dentistry with 2 seats from academic year 2024-2025 have been started. Admitted 2 students for Post Graduate Course in Public Health Dentistry from academic year 2024-2025.
4. Proposed Renovation of existing Phase-I building, to expand and upgrade the departments of Oral Medicine & Radiology, Periodontics has been started. 20% of the work has been completed.
5. Satellite clinics have been started at Dharbandora, Chicalim and Usgao Primary Health Centres and adopted School-Mahalasa High School, Verna and Gaondongrim Village, Canacona for Community Oral Health Care awareness and treatment.
6. Proposed Construction of Hostel to accommodate Post Graduate (MDS) students of Goa Dental College and Hospital with capacity of 80 Post Graduate Students. 70% of the work has been completed.

### 4. Financial Management

#### Demand No. 51

Description	Percentage against BE 2024-2025
Revenue Expenditure	94.14
Capital Expenditure	39.95
Revenue Receipt	113.06

## 57. GOA MEDICAL COLLEGE & HOSPITAL

### 1. Introduction

#### (a). Description

The Goa Medical College & Hospital is one of the oldest center of Medical Education in Asia. Established during the erstwhile Portuguese era in 1842 as Medical School, upgraded to Goa Medical College in the year 1963 after liberation. Affiliated to the Goa University in the year 1985, GMC imparts teaching and training to undergraduate MBBS students, and postgraduate MBBS students initially with an annual intake capacity of 70 seats for MBBS course, which has been raised to 200 from the academic year 2024-2025. The Goa Medical College also offer 140 postgraduate MBBS and 16 Super Specialty seats

#### (b). Mission

"To provide learner-centered, innovative, ethical, and digitally driven medical education while advancing research, patient care, and community health."

#### (c). Vision

"To be a center of excellence in medical education, healthcare, and research, nurturing compassionate and competent professional for society and global health."

### 2. Some of the Major Posts Functioning in GOA MEDICAL COLLEGE & HOSPITAL are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Dean	1	1	0
2	Director (Admin)	1	1	0
3	Joint Director (Accounts)	1	1	0
4	Deputy Director (Admn)	2	1	1
5	Assistant Professor	130	43	87
6	Consultant (IEC/Media)	1	1	0
7	Consultant Anesthesiologist	1	1	0
8	Joint Director (Technical In charge)	1	1	0
9	Senior Medical Officer	1	1	0
10	Senior Pharmaceutical Chemist	3	1	2
11	Associate Professor	100	64	36
12	Embryologist	1	1	0
13	Head Of Testing Unit	1	1	0
14	Resident Biochemist	3	3	0
15	Lecturer In Occupational Therapy	1	1	0
16	Resident Pathologist	1	1	0

17	Lecturer In Physiotherapy	2	1	1
18	Assistant Lecturer / Tutor/ Demonstrator	140	86	54
19	Lecturer	72	56	16
20	Staff Nurse	1241	1070	171
21	Assistant Matron	8	3	5
22	Medical Officer	25	9	16
23	Senior Stenographer	1	1	0
24	Professor	46	30	16
25	Office Superintendent	4	4	0
26	Assistant Accounts Officer	3	2	1
27	Head Clerk	13	13	0
28	Physiotherapist	20	19	1
29	Occupational Therapist	13	13	0
30	Senior Biochemist	2	1	1
31	Health Educator	1	1	0
32	Pharmaceutical Chemist	3	3	0
33	Physicist	2	2	0
34	Speech Language Pathologist	7	2	5
35	Computer Graphics Cum LCD Projectionist	2	2	0
36	Physical Instructor	1	1	0
37	Assistant Head Physiotherapist	2	2	0
38	Microbiologist	1	1	0
39	Medical Record Officer	1	1	0
40	Biochemist	3	3	0
41	Upper Division Clerk	59	56	3
42	Accountant	4	4	0
43	Dietician	3	3	0
44	Medico Social Worker	25	23	2
45	Public Relation Officer	4	4	0
46	Assistant Librarian	3	3	0
47	Pharmacist	63	54	9
48	Store Keeper	8	5	3
49	Biomedical Engineer	11	1	10

50	Lithotripter Technician	1	1	0
51	Senior Radiographic Technician	5	5	0
52	Dialysis Technician	15	15	0
53	Audiologist	4	1	3
54	Anaesthetical Technician	6	6	0
55	Senior Technician	34	32	2
56	Cyto-Technician	1	1	0
57	Cashier	1	1	0
58	Metalworker	1	1	0
59	Assistant Security Officer	1	1	0
60	Leather Technician	1	1	0
61	Sanitary Inspector	1	1	0
62	Junior Technician	114	78	36
63	Telephone Operator	11	9	2
64	P.F.T. Technician	1	1	0
65	Radiotherapy Technician	2	2	0
66	Museum Curator Cum Artist	4	2	2
67	ECG Technician	13	12	1
68	Lower Division Clerk	226	211	15
69	Laboratory Technician	12	12	0
70	Laboratory Assistant	30	18	12
71	Laboratory Assistant	30	18	12
72	Laboratory Assistant	30	18	12
73	Radiographic Technician	30	27	3
74	Ward Sister	91	80	11
75	Refrigerator Mechanic	2	1	1
76	Barber	4	3	1
77	Tailor	6	4	2
78	Auxiliary Nurse Midwife	12	10	2
79	Painter	2	1	1
80	Assistant Mechanic	1	1	0
81	Assistant Electrician	12	7	5
82	Carpenter	1	1	0
83	Shoemaker	1	1	0

84	Bench Fitter	1	1	0
85	Dark Room Assistant	1	1	0
86	Laundry Supervisor	1	1	0
87	Assistant Laundry Supervisor	2	2	0
88	Black Smith	1	1	0
89	Orthopedic Assistant	6	6	0
90	Medical record Clerk	21	21	0
91	Media Maker	1	1	0
92	Junior Library Assistant	6	5	1
93	Trauma Ambulance Operator	40	35	5
94	Injection Room Assistant	2	2	0
95	Basic Health Worker	3	3	0
96	Multi-Tasking Staff	1139	885	254

### 3. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Tertiary Cancer Care Centre	3375	3375

### 4. Financial Management

#### Demand No. 47

Description	Percentage against BE 2024-2025
Revenue Expenditure	86.58
Capital Expenditure	59.92
Revenue Receipt	93.44

## 58. DIRECTORATE OF HEALTH SERVICES

### 1. Introduction

#### (a). Description

Directorate of Health Services (DHS) has an important role in the provision and administration of health services and in order to raise the quality, extend accountability and deliver the services fairly, effectively and courteously.

#### (b). Mission

The mission of the Directorate of Health Services in Goa is to provide accessible, equitable, and high-quality preventive, primitive, curative, and rehabilitative health services to the people through a primary health care approach. This includes a focus on managing and preventing communicable and non-communicable diseases, promoting healthy lifestyles, and ensuring efficient healthcare systems. The Directorate of Health Services in Goa has a multi-tiered healthcare system, aiming to deliver comprehensive healthcare services at the primary, secondary, and tertiary levels. They are responsible for establishing, administering, regulating, and monitoring medical institutions at all levels.

#### (c). Vision

To deliver quality, equitable effective primary health care which is accessible to all by emphasizing on health of the child, pregnant women and elderly.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF HEALTH SERVICES are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director (Admin)	1	1	0
2	Deputy Director	7	7	0
3	Public Relation Officer	8	7	1
4	Medical Superintendent	3	1	2
5	Joint Director (Accounts)	1	1	0
6	Pharmacist	105	71	34
7	Chief Medical Officer	8	6	2
8	Matron	4	2	2
9	Senior Surgeon	12	2	10
10	Assistant Matron	9	8	1
11	Senior Anesthetist	9	7	2
12	Sister Tutor	4	2	2
13	Senior Physician	8	1	7
14	Public Health Nurse	36	34	2
15	Senior Gynecologist	7	5	2
16	House Sister	1	1	0

17	Senior Radiologist	6	3	3
18	Ward Sister	54	52	2
19	Senior ENT Surgeon	4	2	2
20	Senior Ophthalmic Surgeon	6	3	3
21	Sister In Charge	3	3	0
22	Senior Pathologist	6	6	0
23	Staff Nurse	676	565	111
24	Accountant	6	5	1
25	Senior Orthopedic Surgeon	7	2	5
26	Head Clerk	13	10	3
27	Senior Stenographer	1	1	0
28	Senior Psychiatrist	4	2	2
29	Extension Educator	17	16	1
30	Senior Respiratory Chest Physician	3	3	0
31	Senior Filaria Inspector	4	3	1
32	Senior Malaria Inspector	1	1	0
33	Senior Pediatrician	7	4	3
34	Scientific Assistant	4	1	3
35	Ophthalmic Assistant	25	14	11
36	Assistant Biochemist	5	5	0
37	Steward	11	9	2
38	Junior Surgeon	7	1	6
39	Junior Radiologist	9	3	6
40	Senior Store Keeper	1	1	0
41	Statistical Assistant	11	9	2
42	Junior Anesthetist	17	6	11
43	Malaria Inspector	3	3	0
44	Junior Physician	10	6	4
45	Filaria Inspector	4	4	0
46	Junior Pediatrician	12	7	5
47	Health Inspector	4	2	2
48	Junior Pediatrician Specialist	2	1	1
49	Junior Orthopedic Surgeon	8	4	4
50	Sanitary Inspector	34	32	2

51	Junior Gynecologist	21	14	7
52	Blood Bank Technician	3	2	1
53	ECG Technician / Female ECG Technician	8	6	2
54	Junior Pathologist (Junior Microbiologist)	5	4	1
55	Physiotherapist	5	1	4
56	Electrician	9	4	5
57	Junior Ophthalmic Surgeon	8	3	5
58	Junior ENT Surgeon	7	4	3
59	X-Ray Technician	38	21	17
60	Library Assistant	1	1	0
61	Health Officer	30	25	5
62	Medical Officer	234	198	36
63	Epidemiologist	1	1	0
64	Homeopathic Physician	18	1	17
65	Ayurvedic Physician	29	27	2
66	Lab Technician	99	78	21
67	Investigator	21	15	6
68	Social Worker	6	5	1
69	Professor	2	2	0
70	Upper Division Clerk	95	90	5
71	Associate Professor	5	1	4
72	Junior Stenographer	5	2	3
73	Assistant Professor	9	1	8
74	Para Medical Worker	10	1	9
75	Administrative Officer	4	1	3
76	Telephone Operator	7	6	1
77	Multipurpose Health Worker (Male)	184	142	42
78	Public Health Dentist	29	29	0
79	Multipurpose Health Worker (Female)	287	215	72
80	Accounts Officer	2	2	0
81	Lower Division Clerk	169	146	23
82	Surveillance Inspector	5	5	0
83	Chief Biochemist	3	1	2
84	Pharmaceutical Chemist	2	2	0

85	Data Entry Operator	20	6	14
86	Refrigerator Mechanic	1	1	0
87	Driver	157	116	41
88	Assistant Accounts Officer	3	3	0
89	Barber	8	4	4
90	Insect Collector	8	3	5
91	Health Assistant	4	2	2
92	Health Educator	5	3	2
93	Biochemist	3	2	1
94	Plumber	6	3	3
95	Dietician	6	5	1
96	Tailor	6	4	2
97	Lady Health Visitor	34	30	4
98	Assistant Pharmaceutical Chemist	5	4	1
99	Laboratory Assistant	1	1	0
100	Tutor	19	16	3
101	Superintendent	6	6	0
102	Assistant Cook	26	22	4
103	Generator Operator	1	1	0
104	Cook	42	27	15
105	Surveillance Worker	56	44	12
106	Superior Field Worker	31	14	17
107	Morgue Attendant	7	6	1
108	Multi Tasking Staff (Peon)	1162	749	413
109	Field Worker	212	173	39

### 3. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PMJAY)	532	219

2	Janani Suraksha Yojana (JSY)	3.8	3.23
3	Family Planning Indemnity Scheme (FPIS)	3	2.4
4	"Nikshay Poshan Abhiyan"	87.78	29.22

### State Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Deen Dayal Swasthya Seva Yojana (DDSSY)	6500	5297
2	Goa Mediclaim Scheme	235	226

## 4. Initiatives/Achievements of the Department

### (a). Initiatives / Reforms

1. AB-PMJAY - The AB-PMJAY scheme was extended to all citizens aged 70 and above from October 29, 2024 offering Rs.25.00 lakhs annual health coverage. This benefit applies regardless of income, with a special Ayushman Vay Vandana Card issued for eligible seniors.
2. Purchase & Disposal:
  - (a) Construction of Primary Health Centre, Candolim and Construction of Primary Health Centre, Curtorim is ongoing.
  - (b) Construction of Rural Medical Dispensaries Rivona under PHC Quepem is ongoing.
  - (c) For construction of New Primary Health Centre Porvorim, Technical clearance awaited from TCP.
  - (d) Upgradation and Extension of PHC Marcaim, drawings are awaited from GSIDC
  - (e) For construction of New Primary Health Centre Cuncolim, estimates are awaited from GSIDC.
  - (f) For construction of New Urban Primary Health Centre, Mormugao, drawings are awaited from GSIDC.
3. National Programme for Palliative Care (NPPC): Goa has emerged as a National leader in the implementation of the NPPC, becoming the 5th State in India to launch a dedicated State Palliative Care Policy, inaugurated on 4th February 2025 by Hon'ble Health Minister and Health Secretary.
4. The Malaria Control Programme envisages the control and prevention of vector borne diseases namely Malaria, Dengue, Chikungunya, Japanese Encephalitis and Filariasis in an integrated manner.
5. Jan Aushadi Kendras (JAK): From 2024-25 JAK started in the Health Units, North Goa District Hospital Mapusa, Sub District Hospital Chicalim, Community Health Centre Canacona, Community Health Centre Curchorem, Community Health Centre Valpoi and Community Health Centre Bicholim. The said newly opened JAKs started dispensing medicines from 01/04/2025 with positive response and acceptability of Generic medicines across all centres. The affordability, quality and availability of these medicines have significantly benefited the public, especially the economically weaker section.

### (b). Achievements

(1) Under Goa Mediclaim Scheme the department has enhanced the sanction limit from Rs.1,50,000/0 to Rs.5,00,000/- and family income limit from Rs.5,00,000 to Rs.8,00,000/- per annum. During the year 2024-25 241 beneficiaries have availed the benefit incurring expenditure to the tune of Rs.1.94 Crores.

(2) Deen Dayal Swasthya Seva Yojana is a health insurance that provides cashless benefits to the resident population of Goa. Under this scheme the total active cards for the year 2024-25 are 183698.

(3) Ayushman Bharat Pradhan Mantri Jan Arogya Yojana is a flagship health scheme designed to provide comprehensive healthcare coverage to economically vulnerable households. AB-PMJAY has defined 1653 medical packages in Goa covering a wide range of surgical, medical and day care treatments. Recently AB-PMJAY has been extended to all senior citizens above 70 years of age, regardless of their income for free medical treatment up to Rs.5.00 lakhs. During the period from 2019-20 to 2024-25 77836 individual Ayushman cards were generated.

- (4) Under Ayushman Bharat Digital Mission Goa 883841 ABHA cards are created, 355852 Health records linked with ABHA, 2999 Health Professionals registered, 792 Health facilities registered. State was awarded 'Best Rural Healthcare Project' at THIT (Transforming Healthcare with IT) Awards 2024.
- (5) Under National Tuberculosis Elimination Programme Goa is the 1st State in the country to provide rapid molecular test (NAAT) as the first diagnostic TB test for early diagnosis of TB & Multidrug resistant Tuberculosis (MDRTB) in 2 hours in entire State through 19 NAAT machines. All Panchayats are sensitized and actively involved in TB Mukta Panchayat Abhiyaan for community engagement. Village Panchayat Usgao and Shiroda have been declared TB Mukta.
- (6) Under State Family Welfare Bureau in the State of Goa Full Immunization Coverage (FIC) has been 100% for the last 4 years as per actual live births. U-WIN Portal has been successfully implemented in Goa to maintain an electronic registry of routine immunizations of pregnant women & children, streamlining the process and ensuring comprehensive coverage. U-WIN is linked to ABHA ID to track & take vaccination anywhere in the country. Use of Contraceptives, the use of female sterilization has increased from 16% to 30% between NFHS-4 and NFHS-5.
- (7) Under National Programme for Control of Blindness & Visual Impairment the number of Cataract operations performed from 2019-20 to 2024-25 are 86645.
- (8) Under Goa STEMI Project Goa is the 1st State to offer thrombolysis for heart attack at primary level within 1 hour. There have been 2759 critical ECG diagnoses, 778 STEMI diagnoses and 655 patients have been thrombolysed for the year 2024-25.
- (9) Cancer Screening Abhiyaan with the Mobile Cancer Detection Van was initiated in collaboration with Goa Medical College, Directorate of Health Services and Goa Dental College. Several camps have been held at 8 health facilities across the State wherein 2144 individuals have been screened for Breast, Oral and Cervical Cancer, out of which 11 cases were confirmed for cancer and 26 were found to be pre malignant.
- (10) Under Pradhan antri National Dialysis Programme Goa is the 1st State to provide dialysis services at a Sub Health Centre level i.e at RMD/Sub Centre Carmona.
- (11) e-Sanjeevani OPD facilitates quick and easy access to doctors and medical specialists from Smartphones. Under this initiative, 1945 patient to doctor teleconsultations and 1285 community health officer to medical officer teleconsultations have been done.
- (12) Jan Aushadi Kendra under Pradhan Mantri Bhartiya Janaushadi Kendra (PMBJK) Pariyojana has been set up at South Goa District Hospital Margao to provide generic drugs to public.
- (13) National Quality Assurance Standards (NQAS) Goa has undertaken Quality Certification of health facilities to ensure service delivery, quality care and proper documentation. 19 health facilities was NQAS certified, 1 MusQan certified, 3 was LaQshya certified.
- (14) Under Infrastructure 9 bedded ICU is made fully operational from May, 2024 at South Goa District Hospital.
- (15) Constructed and inaugurated new Community Health Centre Cacora Curchorem and Primary Health Centre Siolim.

## 5. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	National Vector Borne Disease Control Programme (NVBDCP)	01-01-2025	31-03-2025	90 Days
2	Special Cell	24-02-2025	28-02-2025	5 Days

## 6. Financial Management

### Demand No. 48

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
Revenue Expenditure	90.05
Capital Expenditure	14.97
Revenue Receipt	112.48

## 59. INSTITUTE OF PSYCHIATRY AND HUMAN BEHAVIOUR

### 1. Introduction

#### (a). Description

The Institute of Psychiatry and Human Behaviour was established as an independent entity on 8th December 1980 and the Department of Psychiatry of the Goa Medical College was amalgamated into one single Department of the Government at IPHB. The IPHB was shifted from Altinho, Panaji to a newly built premises admeasuring 27.6 Hect. of land on 28th May 2001, in close proximity with the tertiary care hospital, Goa Medical College, Bambolim Goa. At present bed strength of the Hospital is 190. The IPHB primarily seeks to provide preventive, curative and rehabilitative mental health services.

#### (b). Mission

The vision of this Institute is to impart quality psychiatric services to all sections of the society and further improve the mental health in the State.

#### (c). Vision

The Vision of this Institute is to impart quality psychiatric services to all sections of the society and further improve the Mental Health in the State.

### 2. Some of the Major Posts Functioning in INSTITUTE OF PSYCHIATRY AND HUMAN BEHAVIOUR are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Deputy Director (Admn)	1	1	0
2	Director (Admin)	1	1	0
3	Professor	1	1	0
4	Associate Professor In Psychiatry	3	1	2
5	Associate Professor In Psychiatric Social Worker	2	1	1
6	Assistant Professor In Psychiatry	3	3	0
7	Assistant Professor In Psychiatric Social Work	2	1	1
8	Assistant Professor In Psychiatric Nursing	2	1	1
9	Lecturer	3	1	2
10	Biochemist	1	1	0
11	Assistant Account Officer	1	1	0
12	Psychiatric Social Worker	3	1	2
13	Anaesthetist	1	1	0
14	Assistant Electrician	1	1	0
15	Librarian	1	1	0

16	Assistant Matron	2	1	1
17	Cook	4	4	0
18	Dietician	1	1	0
19	Ward Master/Sister	20	19	1
20	Upper Division Clerk	9	8	1
21	Lower Division Clerk	23	23	0
22	Head Clerk	2	2	0
23	Pharmacist	6	6	0
24	Accountant	1	1	0
25	Staff Nurse	114	81	33
26	Store Keeper	1	1	0
27	Watchman	1	1	0
28	Investigator	1	1	0
29	Heavy Motor Vehicle Driver	2	2	0
30	Light Motor Vehicle Driver	4	3	1
31	Barber (Male & Female)	2	2	0
32	Multi Tasking Staff (Peon)	6	5	1
33	Lab. Assistant Psychology	1	1	0
34	Sr. Technician	1	1	0
35	Multi Tasking Staff (Sweeper)	20	20	0
36	Telephone Operator	2	1	1
37	Technician For O. T.	2	2	0
38	Psychiatric Patient Caretaker	70	45	25
39	Female Handicraft Instructor	1	1	0
40	Utensil Washer	2	2	0
41	Steward	1	1	0
42	Tailor	2	2	0
43	Occupational Therapist	1	1	0
44	E.E.G. Technician	1	1	0
45	Recreational Therapist	1	1	0
46	Attendant	237	216	21
47	Daftary	1	1	0
48	Junior Technician	2	2	0
49	Senior Resident	10	10	0

50	Artist Cum Photographer	1	1	0
51	Senior Stenographer	1	1	0
52	Junior Resident	22	22	0
53	Clinical Psychologist	4	2	2
54	Pathologist	1	1	0

### 3. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr.No.	Scheme	Funds Allotted	Funds Utilised
1	Manpower Development Scheme	1.8956	1.8956

### 4. Training Program

Sr.No.	Name of the Program	Program From	Program To	Duration
1	Fire Fighting Training	01-03-2024	31-03-2024	31 Days

### 5. Financial Management

#### Demand No. 49

Description	Percentage against BE 2024-2025
Revenue Expenditure	84.38
Capital Expenditure	89.39

## 60. DIRECTORATE OF ACCOUNTS

### 1. Introduction

#### (a). Description

The office of the Directorate of Accounts, Porvorim is functioning on the lines of P.A.O and all the claims submitted by various Departments of Government of Goa are pre-audited. Thus, it functions as Pay and Accounts Office for all Government Establishments of Goa Administration.

The Director of Accounts also functions as Director of Treasuries and Statutory Auditor for Municipalities, Village Panchayats, Planning and Development Authorities. The Directorate of Accounts has to carry out dual functions i.e. pre-audit of accounts and post audit of accounts.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF ACCOUNTS are as under :

Sr.No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director Of Accounts	1	1	0
2	Joint Director Of Accounts	24	22	2
3	Deputy Director Of Accounts	44	41	3
4	Assistant Accounts Officer	111	105	6
5	Accountant	291	244	47
6	Programmer	2	1	1
7	Treasurer Grade-Iii	13	4	9
8	Accounts Clerk	171	138	33
9	Junior Stenographer	3	2	1
10	Lower Division Clerk	50	6	44
11	Driver	3	3	0
12	Multi Tasking Staff	45	37	8

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Issuance of PRAN was used to be delayed by 2-3 months and also various discrepancies were noticed. The PRAN are now allotted in short duration in a timely manner and the discrepancies are also resolved.
2. The NPS contribution was being transferred to NSDL with a delay of 4-5 months which is now been transferred in a timely manner i.e. in a subsequent month.
3. This Directorate has formed a new Sub Treasury Office at Panaji on 01/04/2024 and has shifted District Treasury Office from Panaji to Porvorim at Directorate of Accounts, Headquarter.
4. E-Stamping has been launched in the State of Goa w.e.f. 20th March 2025 in collaboration with Stock Holding Corporation of India Limited. E-Stamping is a web based secured system. It envisages electronic payment of stamp duty to the Government. It is also secured electronic way of stamping

Documents.

5. All the Stamp Papers exceeding ₹ 9,999/- in value, shall be purchased only by e-stamping from any authorized collection centre as per the provisions of Goa e-stamp Rules, 2022.

#### **(b). Achievements**

1. The Directorate of Accounts through National Informatics Centre Services Inc (NICSI) has commenced the project "Accounts Online" towards computerization of Directorate of Accounts, which includes various components viz. manpower, seminars & training programmes, procurement of hardware, security audit & certification etc. The total estimated cost of the project is approximately ₹ 5.75 lakhs.
2. Payment of power purchase through e-kuber has been successfully implemented.

#### **4. Financial Management**

##### **Demand No. 08**

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Receipt</b>	34.35
<b>Loans and Advances Receipt</b>	32.47
<b>Revenue Expenditure</b>	90.53
<b>Loans and Advances Disbursement</b>	88.71

## 61. ADMINISTRATIVE TRIBUNAL

### 1. Introduction

#### (a). Description

The Administrative Tribunal is constituted with President and Additional President and is functioning from Panaji, Goa, exercising jurisdiction over the State of Goa and Headed by the President. Presently the Tribunal is functioning with President and the post of Additional President is Vacant.

President is also Head of Department under the Goa Delegation of financial Powers Rules, 2008 as well as Fundamental Rules and Supplementary Rules.

In both, The President and Addl. President have co-intensive power and concurrent jurisdiction to deal with the cases filed before Administrative Tribunal, except matters filed under Pollution control Act should be place before President.

#### (b). Mission

To disposed the cases as early as possible, reduce pendency and give good and fast service to the litigants/Advocates.

#### (c). Vision

1. Computerization of record and functioning with the same and launching the website of the Tribunal.
2. Zero pendency of cases.

### 2. Some of the Major Posts Functioning in ADMINISTRATIVE TRIBUNAL are as under :

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	President	1	1	0
2	Head Clerk	2	1	1
3	Jr. Stenographer	2	2	0
4	LDC	6	6	0
5	Driver	2	2	0
6	Peon(MTS)	4	3	1
7	Sweeper	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act / Rule:** College Tribunal.

**Description:** In exercise of powers conferred by Statute SC-7 of Goa University Statutes.

#### 4. Financial Management

##### Demand No. 28

Description	Percentage against BE 2024-2025
Revenue Expenditure	81.71
Revenue Receipt	38.60

## 62. DEPARTMENT OF ARCHIVES

### 1. Introduction

#### (a). Description

The Department is the custodian of non-current records of permanent value and is responsible for management, preservation, publication and servicing of records centralized in the repositories of Goa Archives.

#### (b). Mission

Preservation of the documentary heritage of Goa's past for posterity. To encourage research of Goa's History by using the archival records to conserve and preserve the documentary heritage of Goa's past for posterity.

#### (c). Vision

To promote feeling of pride in Goa's documentary heritage and preservation of it for posterity.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF ARCHIVES are as under:-

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director	1	1	0
3	Assistant Archivist Grade - I	1	1	0
4	Assistant Archivist Grade - I	1	1	0
5	Assistant Archivist Grade - II	2	2	0
6	Assistant Archivist Grade - II	3	1	2
7	Assistant Archivist Grade - II	2	2	0
8	Receptionist	1	1	0
9	Assistant Photographic	1	1	0
10	Assistant Archivist Grade - I	1	1	0
11	Marathi Typist	1	1	0
12	Transcriber of Records	2	2	0
13	Scientific Officer	1	1	0
14	Head Clerk	1	1	0
15	Laboratory Assistant	2	1	1
16	Assistant Chemist	1	1	0
17	Library Assistant	2	2	0

18	Assistant Archivist Grade I	1	1	0
19	Sr. Binder (Foreman)	1	1	0
20	Sorter	2	2	0
21	Sorter	5	5	0
22	Librarian	1	1	0
23	Accounts Clerk	1	1	0
24	Jr. Stenographer	1	1	0
25	Accountant	1	1	0
26	Lower Division Clerk	3	3	0
27	Lower Division Clerk	5	4	1
28	Sorter	5	5	0
29	Archivist (Publication)	1	1	0
30	Preservation Assistant	1	1	0
31	Lower Division Clerk	2	2	0
32	Investigator	1	1	0
33	Assistant Programming Officer	1	1	0
34	Record Clerk	1	1	0
35	Lower Division Clerk	3	3	0
36	Upper Division Clerk	1	1	0
37	Lower Division Clerk	3	3	0
38	Farash	1	1	0
39	Sorter	1	1	0
40	MTS	11	8	3
41	Watchman	1	1	0
42	Store Keeper	1	1	0
43	Driver	2	2	0
44	Lower Division Clerk	1	1	0
45	Binder	12	11	1
46	MTS	2	1	1
47	MTS	2	2	0
48	MTS	11	7	4
49	MTS	6	5	1
50	MTS	3	2	1
51	MTS	1	1	0
52	MTS	3	2	1
53	Watchman	1	1	0
54	Sweeper	1	1	0
55	Watchman	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/Rule :** Archival Policy Resolution.

**Description :** The Department is responsible for the acquisition of records from various record creating agencies under the Archival Policy Resolution passed by the State Government in 1983.

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**Name of the Act/Rule :** Goa Public Records Act, 2023.

**Description :** To regulate the management, administration and preservation of all public records of the State Government, the Department notified the Goa Public Records Act, 2023.

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**Name of the Act/Rule :** Goa Public Records Rules, 2024.

**Description :** To regulate the management, administration and preservation of all public records of the State Government, the Department notified the Goa Public Records Rules, 2024 which came into effect from 1st January 2025.

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### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

**Tatkal Service:** To facilitate faster public delivery service, the Department introduced Tatkal service w.e.f. August 2024, wherein documents pertaining to Land Registration, Captain of Ports, Travel, Birth/Baptism records till 1913 are issued within a day.

**Acquisition of Records:** The major budget announcement of the Honorable Chief Minister was to acquire the digital copies of Historical records from various archives in India and abroad.

Officers visited Pune Archives & Kolhapur Records Office and digital copies of historical records pertaining to Goa were acquired from these institutions.

**Digitization of Records:** For the preservation, safety and security of records as well for easy search and retrieval of records, the Government has approved the digitization of archival records within a period of 5 years.

**Skill Development:** To create awareness about scientific repair of paper, a two day Workshop on Paper Conservation was conducted in Vidhya Prabodhini College, S.S.A Government College of Arts & Commerce, Dhempe College of Arts & Science, and D.M.C College and Research Centre, Assagao.

#### (b). Achievements

**Management and Servicing of Records:** Verification of 3,055 Notary books comprising 7,10,272 pages was completed. Research facilities were extended to 46 scholars and 358 books were issued for their research work. About 15,493 public visitors were attended to in connection with property documents, courts files/notarial deeds/village community records, birth, baptism, marriage, death records, etc.

**Publication and Exhibitions:** Transcribed more than 100 Modi-Marathi documents and compiled a book pertaining to records of Saunde Saunthian. In collaboration with Goa University, the Department organized the "Local History Seminar" on the theme 'History of Goa through the Ages' and symposium on 'Taxation in Colonial Goa on 24 and 25th January 2025.

**Preservation of Documentary Heritage:** It is engaged in scientific rehabilitation and repairs to old/antiquated records, preservation and upkeep of the Repositories, now housed at three different sites, Head office, Ribandar, Daulat Building, St.Inez, and Public Records office, Altinho. Conservation of 35,770 folios including chemical cleaning, de-acidification, tissue lamination and archival binding of records was completed. In the binding Section nearly 42,998 acidic/brittle and fragile folios of old documents were restored and about 374 volumes/files/books and 197 lists were fully repaired.

**Library:** It carries out physical verification of library books as per GFR rules. 11,000 books were bar-coded and 8000 scanned pages of Legislation (1901-1961) and Official Gazette (1841-2007) and Rare books (1697- 1960) were uploaded in the D Space software for reference of students and public.

## 5. Financial Management

### Demand No. 45

Description	Percentage against BE 2024-2025
Revenue Expenditure	51.41
Revenue Receipt	134.42

## 63. GENERAL ADMINISTRATION DEPARTMENT

### 1. Introduction

#### (a). Description

General Administration Department is headed by Secretary and supported by Joint Secretary, Under Secretary and 4 Section Officers.

GAD-I oversees all financial matters/ medical reimbursements/procurement of furniture/stationery/booking of Goa Sadan / Goa Niwas in New Delhi & Goa Bhavan in Mumbai.

GAD-II administers Rules of Business of Government of Goa, 1991, Business of the Government of Goa(Allocation) Rules,1987, Minister's Salaries and Allowances Act, organizes ceremonial functions/Cabinet meetings/provides logistical support (vehicles/drivers/IT infrastructure/ telephones), finalizes pension cases for non-gazetted staff.

GAD-III manages recruitment/ transfers/ postings/ promotions/ confirmations/ training and oversees outsourced staffing services.

GAD-IV handles allocation of Government premises /accommodations, assigning office spaces/ General Pool quarters/ bungalows; administers allotments in Junta House/ Shram Shakti Bhavan and Altinho Market.

#### (b). Mission

To deliver reliable and efficient administrative support to Goa's Secretariat through transparent financial management, strategic infrastructure development and streamlined digital services. The General Administration Department is committed to optimizing internal processes, executing strategic projects and fostering staff expertise-ensuring the Secretariat's operations are underpinned by integrity, accountability and operational excellence.

#### (c). Vision

We envision a future where the General Administration Department sets the standard for excellence in public administration, renowned for excellence in transparent financial management, efficient procedural and ceremonial coordination, advanced digital HR solutions and strategic infrastructure development.

We aim to continually enhance internal processes, leverage technology and optimize resources to ensure the Secretariat operates with highest levels of efficiency and integrity.

### 2. Some of the Major Posts Functioning in GENERAL ADMINISTRATION DEPARTMENT are as under :

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Section Officer	36	34	2
2	Technical Officer	4	4	0
3	Superintendent Legal	4	4	0
4	Senior Assistant	92	88	4
5	Librarian	1	1	0

6	Assistant Accounts Officer	1	1	0
7	Accountant	2	2	0
8	Assistant	80	78	2
9	Junior Assistant	108	75	20
10	Stenographer Grade-I	25	21	4
11	Stenographer Grade-Ii	28	21	7
12	Electrician	1	1	0
13	Multi Tasking Staff	93	72	21
14	Driver (LMV)	58	46	12

### 3. Governing Acts & Rules /Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act / Rule :** The Goa Salaries and Allowances of Ministers Act, 1964.

**Description :** This Act governs the salaries and allowances of the Ministers in the State of Goa.

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**Name of the Act / Rule :** Business of the Government of Goa(Allocation) 1987.

**Description :**Allocation of Business to various Government Departments.

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### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. In the process of implementing e-payment system for bookings at Goa Sadan (New Delhi), Goa Niwas (New Delhi), and Goa Bhavan (Mumbai) and RTI.
2. Initiated hosting and regular maintenance of the Secretariat's official website.
3. In the process of implementing e-Vehicle Management System (e-VMS) to optimize government vehicle utilization and e-Niwas for the management of Government General Pool quarters.
4. Initiated rollout of SPARROW (Smart Performance Appraisal Report Recording Online Window) for 497 Group 'C' officials, with full implementation and annual assessments slated for the next financial year.
5. Appointed Apprentice Trainees under the Goa Chief Minister's Apprenticeship Policy, 2023, across multiple trades.

#### (b). Achievements

Acquired Building 'B' (4,028.65 sq.m.) at New Market Complex, Porvorim, for ₹30 crores (initial payment of ₹4 crores) to house additional Government offices.

Purchased 3,801.86 sq.m. plot No. 8A/MISB-23 in Ayodhya for ₹25.64 crores to establish "Goa Shree Ram Niwas" for Goan pilgrims (payment of ₹25.39 crores made to UP Awas Evam Vikas Parishad).

Entrusted NBCC (India) Limited under PPP mode to construct the new Administrative Complex "Prashashan Sthambh" at Kadamba Plateau, Chimbel.

Oversaw completion of Manohar Parrikar Smriti Sthal at Miramar and its handover to GSIDC as the Nodal executing department.

Commissioned renovation of Late Shri Dayanand Bhandodkar's Samadhi at Miramar.

Partially completed installation of energy-efficient LED lighting in the Secretariat Departments.

Finalized installation of internal and external road marking and directional signage across the Administrative Block, Secretariat and Mantralaya.

Upgraded 50 IT equipment's for smooth functioning and better quality output.

condemned around 46 vehicles which were lying unattended for several years thus clearing the parking space and generating revenue.

Executed the work of rodent control services in Administrative building, Secretariat and Mantralaya thereby ensuring in pristine environment.

Major overhaul of furniture done in various offices of Secretariat through Goa Handicrafts Rural Small Scale Industries Development Corporation.

Appointment of 04 Junior Engineers is done for networking and for quick resolving of issues pertaining to Internet and assisting in Video Conferencing.

Allotment of 83 quarters done in a timely and organized manner.

Revamping of Conference Hall on 2nd floor of Secretariat done having presentable interior with top notch sound system and web conferencing unit.

Architected Guard Room with attached washroom at rear gate at Secretariat for better convenience of the Guards through PWD.

Completed the pre-monsoon repair works at Secretariat complex and Mantralaya through PWD.

Establishment of new office premises through GHRSSIDCL done for housing three offices in Secretariat.

## 5. Training Program

<b>Sr. No.</b>	<b>Name of the Program</b>	<b>Program From</b>	<b>Program To</b>	<b>Duration</b>
1	Disciplinary Proceedings	27-02-2025	01-03-2025	3 Days
2	Induction Training Program for Multi Tasking Staff	22-05-2024	24-05-2024	3 Days
3	Induction training program for Senior Assistant/Stenographers, Batch -II	22-05-2024	24-05-2024	3 Days
4	Disciplinary Proceedings for Section Officer/ Senior Assistant	10-03-2025	12-03-2025	3 Days
5	Induction training program for Senior Assistant/Stenographers, Batch-I	13-05-2024	18-05-2024	6 Days
6	Induction training program for Junior Assistant	13-01-2025	17-01-2025	5 Days

## 6. Financial Management

### 7. Demand No. 02

<b>Description</b>	<b>Percentage against BE 2024-2025</b>
<b>Revenue Expenditure</b>	98.85
<b>Capital Expenditure</b>	27.21

## 64. GOA GAZETTEER DEPARTMENT

### 1. Introduction

#### (a). Description

The Goa Gazetteer Department was formed as the Goa Gazetteer Editorial Board vide Order No. RD/EST/GAZ/295/69 dated 2nd May 1970 for the preparation of the Gazetteers for the districts of Goa with Daman & Diu (then UT). The Goa Gazetteer Department is research-oriented department created for the preparation of District & Taluka Gazetteers for Goa. The Department is mainly engaged in Portuguese Records Translations, related to Goa's History. Consequently, vide Forty-Sixth Amendment Rules 2023 to the Business of the Government of Goa (Allocation) Rules, 1987, we are Now The Department of Goa Gazetteer and Historical Records.

#### (b). Mission

To facilitate research scholars by providing ready reference material for research related to Goa & to also, encourage people to undertake research. To provide updated Gazetteer on a regular basis to help Administrators & officials.

#### (c). Vision

The main vision of the department is to facilitate Academic Research related to Goa's History, Politics, Social Life, Economic Activities & Allied Subjects in its significance.

### 2. Some of the Major Posts Functioning in GOA GAZETTEER DEPARTMENT are as under :-

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Executive Editor	1	1	0
2	Research Officer	1	1	0
3	Assistant Research Officer	2	1	1
4	Senior Portuguese Translator	1	1	0
5	Head Clerk	1	1	0
6	Upper Division Clerk	1	1	0
7	Junior Stenographer	1	1	0
8	Lower Division Clerk	1	1	0
9	Multi Tasking Staff	1	1	0
10	Apprentice	2	1	1
11	Data Entry Operator	4	4	0
12	Utility Attendant	1	1	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

The Department is entrusted with following:-

- 1- Preparation of State, Taluka & District Gazetteer.
- 2- Acquisition, Preparation & Digitization of Records related to Goa's Freedom Struggle along with the Preservations of other Manuscript of Historical significances.
- 3- Legislation for Regulation & Management of Manuscripts of Portuguese period of historical importance.
- 4- Translation of Portuguese Records in English.
- 5- Publication of Trials of Freedom Fighters.

#### (b). Achievements

Group- C Staff & Group- B Staff have Completed Trainings from GIPARD for The Financial Year 2024- 25.

### 4. Financial Management

#### Demand No. 79

Description	Percentage against BE 2024-2025
Revenue Expenditure	99.40

## 65. DIRECTORATE OF MUSEUMS

### 1. Introduction

#### (a). Description

(a) Objective: Conceived and formulated to bring together a collection of sculptures and other antiquities of Goa, The Goa State Museum opened its doors in 1977 from its old premises in downtown Panaji till 1996 and was later moved to a building at the EDC Complex on 18th June 1996. The Museum at present has in its possession a fairly large collection depicting various aspects of art, history and Culture of Goa. This collection is now shifted to Old Secretariat (Adil shaha Palace). The Directorate of Museums planned to construct a new building for Goa State Museum.

#### (b). Mission

- 1) To expand the collection of antiquities through acquisition, donation and on loan basis.
- 2) To conserve the antiquities by scientific methods to prevent deterioration and degradation.
- 3) To restore it to the original condition.
- 4) To document the acquired antiquities with proper inventory, photography and research.
- 5) To display the antiquities with adequate information.

#### (c). Vision

Setting up of 'State-of-the-art' State museums in Goa exploring past, illuminating present with creative programming from exhibition to performance.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF MUSEUMS are as under :

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director (Museums)	1	1	0
2	Curator (Education)	1	1	0
3	Conservator	1	1	0
4	Head Clerk	1	1	0
5	Accountant	1	1	0
6	Research Assistant	1	1	0
7	Conservation Assistant	1	1	0
8	Guide Lecturer	1	1	0
9	Senior Gallery Attendant	1	1	0
10	Upper Division Clerk	1	1	0
11	LDC	5	4	1
12	Driver (LMV)	1	1	0
13	Multi-Tasking Staff	13	8	5

### 3. Financial Management

#### Demand No. 46

Description	Percentage against BE 2024-2025
Revenue Expenditure	61.84

## 66. DEPARTMENT OF PRINTING & STATIONERY

### 1. Introduction

#### (a). Description

The Government Printing Press, formerly known as *Imprensa Nacional*, is one of the oldest Government institutions, established in the 19th century. Until 1980, it operated with pre-liberation machinery. Post-1980, modernization began with the introduction of Offset Printing and Computer Systems to manage the growing workload. During the XII<sup>th</sup> Five Year Plan, advanced machines were procured to improve efficiency, and technical staff received institutional training to enhance capacity. The modernization process is ongoing, with procurement of additional machines and the proposed shifting of the Department currently in progress to further strengthen infrastructure and operational performance.

#### 2. Some of the Major Posts Functioning in DEPARTMENT OF PRINTING & STATIONERY are as under :

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Deputy Director (Administration)	1	1	0
3	Deputy Director (Technical)	1	1	0
4	Assistant Accounts Officer	1	1	0
5	Office Superintendent	1	1	0
6	Head Clerk	2	2	0
7	Accountant	1	1	0
8	Upper Division Clerk	7	6	1
9	Stenographer	2	2	0
10	Store Keeper	4	3	1
11	Lower Division Clerk	11	8	3
12	Timekeeper	1	1	0
13	Driver	3	3	0
14	Overseer (Composing)	1	1	0
15	Typesetter	8	2	0
16	Overseer (Printing)	1	1	0
17	Foreman (Printing)	1	1	0
18	Offset Machine man	9	6	0
19	Offset Machine Assistant	9	5	1
20	Machine man	10	8	0
21	Overseer (Binding)	1	1	0

22	Foreman (Binding)	2	2	0
23	Binder Grade - I	10	10	0
24	Binder Grade - II	24	10	6
25	Artist-Retoucher-Cum-Compose Matter Paster & Designer	1	1	0
26	Chemical Engraver	1	1	0
27	Assistant Artist-Retoucher-Cum-Compose Matter Paster & Designer	1	1	0
28	Half Tone Etcher	1	1	0
29	Foreman (Mechanical)	1	1	0
30	Mechanic	1	1	0
31	Electrician	1	1	0
32	Carpenter	1	1	0
33	Head Reader	1	1	0
34	Reader Grade - I	2	2	0
35	Reader Grade - II	10	6	2

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

1. Modernisation and Relocation: Setting up a modern Printing Press and Museum at Verna Industrial Estate.
2. Purchase of New modernise Machinery.

#### (b). Achievements

1. Obtained ISO 9001: 2015 Certification for quality management valid till 2026.
2. e-certified Gazette.
3. Online Indenting system.
4. e-Gazette Publication.
5. Online Inventory system will be implemented shortly for better stock management.
6. Online Standard and Non Standard stationery.
7. Digitization of Pre-liberation Publication.
8. Revamp of department website.

### 4. Financial Management

#### Demand No. 20

Description	Percentage against BE 2024-2025
Revenue Expenditure	87.51

## 67. DIRECTORATE OF PUBLIC GRIEVANCES

### 1. Introduction

#### (a). Description

The Directorate of Public Grievances is a Nodal Agency of the Government of Goa for redressal of public grievances relating to the various Government departments, organizations and corporations.

Our mission is to provide an additional platform to the individual citizen to raise his / her grievance against the unattended service given to him/her from the Government Department/Organization/Institutions/Corporations and to obtain quick redress of his/her grievance.

#### (b). Mission

The Directorate of Public Grievances is a Nodal Agency of the Government of Goa for redressal of public grievances relating to the various Government departments, organizations and corporations. Our mission is to provide an additional platform to the individual citizen to raise his/her grievance against the unattended service given to him/her from the Government Department/Organization/Institutions/Corporations and to obtain quick redress of his/her grievance.

#### (c). Vision

Pursuit of excellence in Governance so as to benefit all citizens of Goa by ensuring and promoting a respective, accountable and transparent administration the Department is in process to set up the mobile Android IoS App for general public to register their grievances through mobile.

Further, Directorate of Public Grievances is in the process of initiating the development of a dedicated software system for implementation and monitoring of the Goa Right of Citizens to Time - Bound Delivery of Public Services Act, 2013. This System is intended to support and oversee the Time - Bound Delivery of over 500 notified services, and to facilitate effective grievance redressal relating to delays or non-compliance.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF PUBLIC GRIEVANCES are as under:-

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Dy. Director (Admin)	1	1	0
3	Head Clerk	1	1	0
4	Accountant	1	1	0
5	Upper Division Clerk	2	2	0
6	Lower Division Clerk	4	1	3
7	Driver	2	1	1
8	Multi-Tasking Staff	2	2	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act/ Rule :** The Goa (Right of Citizens to Time - Bound Delivery of Public Services) Act, 2013  
**Description :** Act to provide for delivery of public services to the people of the State of Goa within the stipulated time limit, including liabilities of Government servants in case of default, administrative efficiency and for the matters connected therewith and incidental thereto.

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### 4. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

This Department has launched Chief Minister Helpline on 15 August 2024, to connect the citizen and Government Administration to solve their grievances in quick manner through helpline No. 9319828581 at the premises of Directorate of Planning, Statistics and Evaluation, Porvorim which has been managed by M/S Goa Electronic Limited (GEL).

#### (b). Achievements

For the year 2024-25, Directorate of Public Grievances has received 1780 numbers online grievances from general public from which 1481 numbers of grievances has been resolved.

### 5. Financial Management

#### Demand No. 29

Description	Percentage against BE 2024-2025
Revenue Expenditure	51.16

## 68. DIRECTORATE OF SMALL SAVINGS & LOTTERIES

### 1. Introduction

#### (a). Description

The Government of Goa is operating paper lotteries as well as online lotteries through this Department by appointing Marketing Agents for selling/distributing the Goa State lotteries by generating additional revenue to Government of Goa. Department also appointing and renewing the agencies under Small Savings for implementation of two Schemes such as MPKBY and SAS. Directorate has also sanctioned Grant-in-aid Rs. 2005.03 (lakhs) to IPA (Providoria) for the year 2024-25 to meet the expenditure on the various welfare schemes and maintenance of ten old aged homes, two orphanages and to meet the establishment expenditure of the Institute of Public Assistance (Providoria).

#### (b). Vision

This Department also aims at promotion various lottery schemes and small savings schemes by providing the poor people with safe means of securing their savings.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF SMALL SAVINGS & LOTTERIES are as under :-

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director	1	1	0
2	Joint Director (Accounts)	1	1	0
3	Head Clerk	1	1	0
4	Accountant	1	1	0
5	Upper Division Clerk	1	1	0
6	Lower Division Clerk	2	2	0
7	Driver	2	2	0

### 3. Financial Management

#### Demand No. 30

Description	Percentage against BE 2024-2025
Revenue Expenditure	82.30
Revenue Receipt	55.00

## 69. TOWN & COUNTRY PLANNING DEPARTMENT

### 1. Introduction

#### (a). Description

The Town & Country Planning Department plays a vital role in guiding physical development in planned manner through Regional Plan, issues Technical clearances through District/Taluka Level offices under the Goa Land Development and Building Construction Regulations, 2010 from planning point of view for development proposals excluding for planning areas, issues permission u/s 17A of the Goa Town and Country Planning Act, 1974 for cutting of hilly land and filling of low lying land. The Department through District/Taluka offices also submits reports u/s 32 of Land Revenue Code, 1968 in respect of applications received for conversion of use of land from the Deputy Collectors/Collectors.

#### (b). Mission

To ensure Planned, Integrated and Sustainable development of the state by optimal utilization of its land resources under the frame work of law with the help of special plan for land use control at various level for State of Goa.

#### (c). Vision

A Planned, Sustainable and Integrated development of state, keeping in mind a healthy, comfortable and aesthetic living atmosphere to the citizens is the vision of this Department.

### 2. Some of the Major Posts Functioning in TOWN & COUNTRY PLANNING DEPARTMENT are as under :

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Deputy Director (Administration)	1	1	0
2	Deputy Town Planner	14	13	1
3	Town Planner	8	4	4
4	Senior Town Planner	3	2	1
5	Planning Assistant	10	7	3
6	Accountant	1	1	0
7	Overseer	3	3	0
8	Draughtsman Grade I	10	9	1
9	Draughtsman Grade Ii	36	22	14
10	Statistical Assistant	2	1	1
11	Investigator	2	1	1
12	Superintendent	1	1	0
13	Head Clerk	3	2	1
14	Senior Stenographer	1	1	0

15	Junior Stenographer	6	5	1
16	Upper Division Clerk	15	15	0
17	Driver	9	3	6
18	Lower Division Clerk	38	4	34
19	Multi-Tasking Staff	26	14	12
20	Khalasi	2	2	0
21	Daftary	1	1	0

### 3. Governing Acts & Rules/Amendments to the Acts & Rules

#### State Act/ Rule

**Name of the Act/ Rule :** The Goa Town and Country Planning (change of zone of land in the Regional Plan or the Outline Development Plan) (Second Amendment) Rules, 2024.

**Description :** Rate of processing fee and rate of fee for change of zone.

### 4. Initiatives/ Achievements of the Department

#### (a). Initiatives / Reforms

1. TCP Department has collected Revenue of Rs. 20113.82 lakhs for the financial year 2024-2025.
2. Enhancement of fees under section 17 (2) to generate additional revenue to the Government.
3. TCP Department has procured 3 new vehicles to improve inspection mechanism for grant of permission and to check unauthorized development.
4. For enhancing the industrial growth in the State of Goa the TCP Department has amended the Goa (Regulation of Land Development and Building Construction) Act, 2010, wherein allowing Industrial Zone to have more maximum permissible coverage to 70% which was earlier 60% and also for development of plots belonging to the Goa Industrial Development Corporation, the FAR, setbacks, parking and also coverage shall be relaxed with approval of Government.

### 5. Training Program

Sr. No.	Name of the Program	Program From	Program To	Duration
1	Implementation of Chief Minister's Apprenticeship Policy for Government Establishments	01-08-2024	25-07-2025	359 Days

### 6. Financial Management

#### Demand No. 54

Description	Percentage against BE 2024-2025
Revenue Expenditure	67.70
Capital Expenditure	13.83
Revenue Receipt	191.30

## 70. DIRECTORATE OF VIGILANCE

### 1. Introduction

#### (a). Description

The Directorate of Vigilance was set up on 10/4/1979 and comprises of General Vigilance Section, Technical Section, Anti Corruption Branch section and Commissioner for Departmental Inquiry. The main function of this Directorate is to cause investigations into the complaints against the Government servants and employees of PSUs & Autonomous Bodies containing allegation of involvement in corruption, lack of integrity and gross misconduct etc. It also renders advice to various Disciplinary Authorities on the issues concerning disciplinary proceedings against the delinquent Government servants and issues Vigilance Clearance to Gazetted Officers of the State of Goa.

#### (b). Mission

In order to achieve the vision of Zero Tolerance to Corruption and transparent administration, the Directorate of Vigilance strives to undertake:-

(i) Preventive Vigilance: Identifying the probable areas vulnerable to corrupt practices and also to identify and keep watch on the unscrupulous public servants so as to contain corruption.

(ii) To create awareness among all the stakeholders regarding ill effects of corruption and maladministration and sensitize the public servants as regarding the discharge of duties with honesty and dedication by imparting periodic training and creating awareness drives. Punitive Vigilance: (i) To undertake the exercise of stringent scrutiny of the complaints received from various sources regarding allegations of misconduct/corruption and initiate action against the suspected public servants.

(iii) Initiates Disciplinary Proceedings under CCS (CCA) Rules, 1965 against suspected Government Servants, against whom prima facie allegations of commission of Civil Misconduct in violation of CCS (Conduct) Rule 1964, are established after conducting preliminary Enquiry; whereas criminal proceedings are initiated under Prevention of Corruption Act, 1988 against public servants involved in corruption and related criminal misconduct.

#### (c). Vision

To ensure corruption free and transparent administration to the citizens.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF VIGILANCE are as under:

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Additional Director-I Vigilance	1	1	0
2	Additional Director-Ii Vigilance	1	1	0
3	Deputy Superintendent Of Police	2	1	0
4	Vigilance Officer	4	2	2
5	Police Inspector	4	4	0
6	Office Superintendent	1	1	0
7	Police Sub-Inspector	4	2	2

8	Senior Stenographer	1	1	0
9	Accountant	1	1	0
10	Head Constable	4	4	0
11	Vigilance Assistant	4	3	1
12	Head Clerk	1	1	0
13	Junior Stenographer	2	1	1
14	Lady Police Constable	1	1	0
15	Police Constable	7	2	5
16	Lower Division Clerk	2	1	1
17	Lower Division Clerk	10	10	0
18	Driver (LMV)	1	1	0
19	Driver (LMV)	2	2	0
20	Driver (LMV)	1	1	0
21	Multi-Tasking Staff	2	2	0
22	Multi-Tasking Staff	1	1	0
23	Multi-Tasking Staff	1	1	0

### 3. Initiatives/ Achievements of the Department

#### (a). Initiatives / Reforms

##### 1) Modification of online complaint monitoring system

Initiated the process of modification of software of integrated complaint monitoring system, wherein complaints received in General Vigilance Section, Technical Section and Anti Corruption Branch will be monitored online. This will enable the Directorate of Vigilance to continuously updated the status of the complaint and the complainant will be able to view the status of his complaint online.

##### 2) Modification of Vigilance Clearance Software

In order to keep a close watch on unscrupulous Government Servants, the Directorate of Vigilance has been constantly monitoring the Issuance of Vigilance Clearance which is required for various service related to affairs and progression in carrier of the Gazetted Officers of Government of Goa through a software based application viz. Vigilance Clearance Monitoring System. For the purpose of effective monitoring, the issuance of Vigilance clearance, the said software application has been modified by integrating the complaint monitoring system and the Disciplinary Proceeding monitoring system which is based on the continuous Updation of the status of pending complaints and the Disciplinary/Criminal proceedings against the Government servants.

3) The Department has also initiated the task of redesigning of Official website of this Directorate by Indian Institute Technology, Goa, to make it comprehensive by integrating with other software so as to facilitate the general public to avail requisite information.

## (b). Achievements

1) This Directorate has enquired into a total 197 Nos. of complaints pertaining to Non-Gazetted Government employees for various allegations and have made recommendations to the respective Head of the Department to initiate appropriate action at their end.

2) This Directorate has enquired into a total 167 nos. of complaints pertaining to Gazetted Government Servants for various allegations out of which 39 complaints have been disposed off on the basis of being Anonymous/ pseudonymous, No Vigilance angle and after following due procedure of Enquiry as the allegations. Presently, there are 128 nos. of complaints under enquiry.

3) 12 cases disposed wherein Disciplinary Proceedings have been initiated against the Charged Officers and the same were culminated by following the procedure laid down in the CCS (CCA) Rules, 1965. Out of 12 cases disposed wherein 01 Major penalty, 06 nos. Minor penalties and 01 penalty under Pension Rules have been imposed on the Charged Officers and the same were closed without imposing any penalty. The disposal of the case in Vigilance takes a long time because of the prescribed procedure given under Rule 14, 15 & 16 of the CCS (CCA) Rules, 1965 which is complex procedure by itself. 03 numbers of Disciplinary Proceedings initiated against the charged Officers in 02 cases, Disciplinary Proceedings for major penalty under 14 of the CCS (CCA) Rules, 1965 and in 01 case Disciplinary Proceedings for minor penalty under Rule 16 of the CCS (CCA) Rules have been initiated against the Charged Officers.

4) The Anti corruption Branch of Directorate of Vigilance has conducted scrutiny of 143 nos. of complaints received by them, out of which 84 nos. of complaints were closed for the want of Vigilance angle.

## 4. Financial Management

### Demand No. 22

Description	Percentage against BE 2024-2025
Revenue Receipt	43.49
Revenue Expenditure	59.63

## 71. OFFICE OF THE CHIEF ELECTORAL OFFICER

### 1. Introduction

#### (a). Description

The Office of the Chief Electoral Officer is directly under the superintendence, direction and control of the Election Commission of India, New Delhi. The main functions are to prepare and keep up to date Electoral rolls and conduct of elections to the Lok Sabha, Rajya Sabha and Legislative Assembly of the State.

The State has three elected representatives in the Parliament, two in Lok Sabha and one in Rajya Sabha. The Legislative Assembly has strength of forty members.

#### (b). Mission

To uphold the democratic values of the Constitution by ensuring the conduct of free, fair, inclusive, and transparent elections in the state of Goa, while continuously striving to maintain an error-free electoral roll, empower every eligible citizen to vote, and enhance voter participation through innovation, integrity, and public outreach.

#### (c). Vision

The Office of the Chief Electoral Officer Goa conducts elections in the state of Goa in a free, fair and a transparent manner. This office also maintains a purified, error free Electoral Roll for the state of Goa under the supervision of Election Commission of India.

**2. Some of the Major Posts Functioning in OFFICE OF THE CHIEF ELECTORAL OFFICER are as under :**

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Head Clerk	2	2	0
2	Office Superintendent	1	1	0
3	Assistant Account Officer	1	1	0
4	Accountant	1	1	0
5	Research Assistant	1	1	0
6	Data Entry Operator	2	1	0
7	Upper Division Clerk	4	2	0
8	Driver	3	3	0
9	Lower Division Clerk	4	1	3

### 3. Financial Management

#### Demand No. 06

Description	Percentage against BE 2024-2025
Revenue Expenditure	56.80

## 72. DIRECTORATE OF CIVIL AVIATION

### 1. Introduction

#### (a). Description

The Directorate of Civil Aviation was created vide Cabinet decision dated 18-9-2013. The Business of the Government of Goa (Allocation) Rule, 1987 was amended by inserting the Department of Civil Aviation at Serial. No. 3A. The Department is responsible for all the matters pertaining to Mopa Airport, all the matters pertaining to Dabolim Airport, matters pertaining to Civil Aviation and Co-ordination with Government of India pertaining to Dabolim Airport and Mopa Airport.

#### (b). Mission

Maintenance Repair and Overhaul (MRO) This is the next big industry with a lot of opportunities in India and with 26 acres of land earmarked for setting up a MRO facility at the Manohar International Airport at Mopa with the expansion of the airport and its operations in terms of flights and cargo.

#### (c). Vision

State of Goa with two International Airports operational this Directorate will co-ordinate with Ministry of Civil Aviation to enhance more Air connectivity to International and Domestic destinations also enhance cargo upliftment capacity.

This will also result in more tourist in the State and generate more employment opportunities in the State.

Aviation Skill Development centre set up at Manohar International Airport at MOPA will again be more useful to create skilled people for such job opportunities.

### 2. Some of the Major Posts Functioning in DIRECTORATE OF CIVIL AVIATION are as under:

Sr. No.	Post	Sanctioned Strength	Filled	Live Vacant Post
1	Director (Admin)	1	1	0
2	Assistant Accounts Officer	1	1	0
3	Head Clerk	1	1	0
4	Civil Aviation Officer	1	1	0
5	Upper division clerk	1	1	0
6	Lower division clerk	6	4	2
7	MTS	2	2	0
8	Driver	2	2	0
9	Junior Stenographer	1	1	0

### 3. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

Directorate of Civil Aviation after 12 years shifted to its new office premises at UG-4 New Housing Board Complex, Porvorim Goa after housing at Ground floor, Administrative Block Secretariat from 2013.

The Greenfield Manohar International Airport at Mopa in Partnership with GGIAL achieved 10 million passenger land mark in the month of June 2025.

#### (b). Achievements

As per the Concession Agreement signed between Government of Goa and GMR Goa International Airport Limited (GGIAL), GGIAL Commenced to share 36.99% of gross revenue share from December 2024 till June 2025 this Directorate has deposited Rs. 65,88,60,202/- ( Rupees sixty five crores eighty eight lakhs sixty thousand two hundred two only).

### 4. Financial Management

#### Demand No. 84

Description	Percentage against BE 2024-2025
Revenue Expenditure	60.15
Capital Expenditure	38.00
Revenue Receipt	10.26

## 73. DEPARTMENT OF PUBLIC PRIVATE PARTNERSHIP

### 1. Introduction

#### (a). Description

The Department of Public Private Partnership has been incorporated in 2021 vide Notification No. 23/1/87- GA& C (Vol.VI)/1532 dated 11/8/2021, published in Official Gazette Series No. 1 No. 21 dated 19/08/2021. The Department is responsible for the following subject matters: Policy matters pertaining to Public Private Partnership Matters related to Bid documents of Public Private partnership projects Handholding other departments in Public Private projects Monitoring Public Private Partnership Matters relating to Asset Monetization Coordination with Government of India in matters relating to Public Private Partnership Any other matter relating to Public Private Partnership Convention Centre Any other Public Private Partnership projects.

#### (b). Mission

To contribute in nation building by creating public infrastructure assets or providing services for public betterment in the State of Goa.

#### (c). Vision

The Government of Goa (Government) intends to fast track infrastructure development in the State via PPP mode.

### 2. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

- a) The Department has on boarded M/s Primus Partners Private Limited to serve as a Project Management Unit (PMU) and for providing Transaction Advisory Services for PPP Projects in the State of Goa.
- b) The Department has successfully provided handholding to the Directorate of Fisheries for the preparation of the Request for Proposal and Draft Concession Agreement (Bidding Documents) for Redevelopment of Existing Fish Hatchery at Benaulim Goa into a Multispecies Marine Fish Hatchery, on PPP Basis.

#### (b). Achievements

- a) The Department has provided handholding to the Captain of Ports Department and successfully completed the bid process for Redevelopment of Existing Maritime School into a World-class Institute, the Goa Institute of Maritime Excellence (GIME), on Design Build, Finance, Operate, and Transfer (DBFOT) basis. The Concession Agreement has been signed with M/s. GIME Foundation and the implementation of the project is currently underway.

### 3. Financial Management

#### Demand No. 88

Description	Percentage against BE 2024-2025
Revenue Expenditure	23.40

## 74. DEPARTMENT OF CO-OPERATION

### 1. Introduction

#### (a). Description

To cater the needs of various co-operative societies and to have control over it, the State Government established the Department of Co-operation in the year 1962. The Department of Co-operation i.e. the office of Registrar of Co-operative Societies, is the registering and Controlling Authority of all the Co-operative Societies. Initially, the State had adopted the Maharashtra State Co-operative Societies Act, 1960 and the Rules, 1962 made there under for the registration and control of Co-operative Societies. Subsequently, State enacted its own law, The Goa Co-operative Societies Act, 2001, and Rules 2003.

#### (b). Mission

To promote, expand and to strengthen the co-operative movement in all walks of life in the State. To facilitate the formation of new cooperative societies for fulfilling the economic needs of their members. To facilitate the successful working of the cooperative institutions in tune with the internationally recognized principles of cooperation keeping in view the needs of the members; and To be a friend, philosopher and guide to the cooperative institutions in managing their affairs on sound and professional lines.

#### (c). Vision

To build a sustained, self reliant and successful co-operative for the promotion of economic interest and welfare of the subjects of the co-operative societies.

### 2. Some of the Major Posts Functioning in DEPARTMENT OF CO-OPERATION are as under :-

Sr.No.	Post	Sanctioned Strength	Filled	Live Post	Vacant
1	Registrar Of Cooperative Societies	1	1	0	
2	Dy. Registrar Of Cooperative Societies (Tech)	1	1	0	
3	Dy. Registrar Of Cooperative Societies (Admin)	1	1	0	
4	Asst. Registrar Of Cooperative Societies	18	12	6	
5	Assistant Accounts Officer	1	1	0	
6	Office Superintendent	1	1	0	
7	Asst. Marketing Officer	1	1	0	
8	Cooperative Officer	20	17	3	
9	Accountant	1	1	0	
10	Head Clerk	7	7	0	
11	Sr. Marketing Inspector	4	3	1	
12	Statistical Assistant	1	1	0	
13	Lower Division Clerk	47	35	12	
14	Jr. Auditor	69	51	18	
15	Upper Division Clerk	16	16	0	
16	Marketing Inspector	4	4	0	
17	Jr. Stenographer	8	8	0	

18	Audit Assistant	12	10	2
19	Grader Accessor	10	9	1
20	Multi-Tasking Staff	34	28	6

### 3. Governing Acts & Rules /Amendments to the Acts & Rules

#### State Act / Rule

**Name of the Act / Rule :** The Goa Co-operative Societies Act, 2001 and Rules, 2003.

**Description :** The Goa Cooperative Societies Act, 2001 and Rules 2003 is of a view to providing for the orderly development of the co-operative societies as people's institutions based on self-help and mutual aid in the State of Goa, in accordance with the Co-operative principles, it is expedient to consolidate and amend the law relating to Co-operative Societies in the State.

### 4. Schemes Implemented :

#### Central Schemes

(Rs. In Lakhs)

Sr. No.	Scheme	Funds Allotted	Funds Utilized
1	Computerization of office of RCS of State of GOA under the project of ("Strengthening of Cooperatives through IT interventions").	16.19	12.71

#### State Schemes

(Rs. In Lakhs)

Sr. No.	Scheme	Funds Allotted	Funds Utilized
1	Setting up of Small and large size retail outlet	2.8	2.7
2	Financial incentives on Completion of 50 years	10	8
3	Loan and subsidy for construction of godown/ Purchase of Office premises/Repair and renovation.	120	18.85
4	Managerial subsidy to Dairy Society	3	3
5	Grant in aid to Coop. Training Centre	30.6	30.6
6	Infrastructure Development Scheme to Dairy Cooperative Societies	270.12	86.75
7	Grants to Women Self Help Group	3	2.2
8	Loan cum subsidy to Computerization of Cooperative societies	20	4

### 5. Initiatives/Achievements of the Department

#### (a). Initiatives / Reforms

The Department has extended 54 major initiatives of the Ministry of Cooperation, Government of India for Strengthening of Primary Agricultural Societies (PACS), through Computerization of Pac, LPG Dealership, Common Service Centers, Jana Aushadhi Kendra for access to Generic Medicines at rural level, etc for all PACS Societies in the State so as to increase the income of PACS and to meet new employment opportunities in the Sectors like Dairy, Fisheries etc by getting new possibilities for the Economic Development and expansion of PACS. The Department has decided to Celebrate this year 2025 as International Year of Cooperation where in various on stage programmes will be organized throughout the year keeping in view the benefits for the members of the Cooperative Societies.

## (b). Achievements

The Department has implemented for the Centrally sponsored Scheme in digitization of PACS wherein 58 PACS have been facilitated for their Computerization and automation of their business processes by providing common software and computers/ Printers/Scanners and UPS. The Department has been aligned with the National Cooperative Database Portal for single point access and real time data updation from the co-operative societies from the State. The Department has achieved the target of formation of new M-PACS societies holding different businesses entrusted by Ministry of Cooperation (MOC ), New Delhi.

The Department has started with the on-line registration while forming new Cooperative Societies in the State. Further new online modules have been established for Filling of Audit Fees, System Audit, etc for the benefit of the members of the societies and General Public at large.

TAFBUS Committee has been constituted to review the financial position of credit societies on regular basis. The Department has introduced Infrastructure Development Scheme for the Dairy Cooperatives under Tribal Plan and Schedule Cast for the financial support in the form of Grants.

## 6. Financial Management

### Demand No. 71

Description	Percentage against BE 2024-2025
Revenue Expenditure	74.32
Loans and Advances Disbursement	13.40
Revenue Receipt	184.15
Loans and Advances Receipt	39.58